LOK SABHA DEBATES

(Tenth Session)



(Vol. XXXV contains No. 1-10)

LOK SABHA SECRETARIAT NEW DELHI

Price: Re. 1:00

CONTENTS

No. 2 * Tuesday, November 17, 1964 Kartika 26, 1886 (Saka)	Columns										
Oral Answers to Questions											
*Starred Questions Nos. 27 to 32											
Written Answers to Questions— Starred Questions Nos. 1 to 26 and 33 to 52. Unstarred Questions Nos. 1 to 31 and 33 to 108.	37—76 77—151										
Motion for Adjournment— Failure of Government to ensure the minimum supply of rice to Kerala—admitted											
Re: Motions for Adjournment— (i) Students agitation in Orissa (ii) Bye-Elections to Lok Sabha	153—62 162—69										
Papers laid on the Table .	169—76										
President's assent to Bills	176-77										
Demands for Supplementary Grants (General), 1964-65.	177										
Statement on food situation in the Southern States											
Shri C. Subramaniam	178										
Statement on recent international developments—											
, ,	·=0 0o										
Shri Swaran Singh	178—80										
Food Corporations Bill—introduced .	180-81										
Industrial Disputes (Amendment) Bill—											
Motion to consider, as passed by Rajya Sabha	181—222										
Shri V. B. Gandhi	183—86										
Shri S. M. Banerjee	186—93										
Shri Yajnik	193—97										
	197—206										
Shri Dinen Bhattacharya	206—12										
Shri D. Sanjivayya	212-20										
Clauses 2 to 24 and 1	223—39										
Motion to pass as amended	239—42										
Shri D. Sanjivayya	239, 241										
Shri Mohammad Elias	239-42										

^{*}The sign+marked above the name of a Member indicates that the question was actually asked on the floor of the House by that Member.

											 Columns
Anti-Corru	ption Lav	v s (A	mend	ment)	Bill-	-					
Motio	n to cons	ider		•		٠					242—65, 343 - 44
Shrì	Hathi	•	•								242-54
Shri	Bade										254-65
Shri	S. M. Ba	mer;e	ee								344
Mineral Oil	s (Additi	onal	Dutie	s of F	xcise	and (Custon	ns) An	nendn	nent	
Bill—i	ntro duc e	d.									265-66
Motion for	Adjourns	nent-	_								
Failure of			to ens	ure th	ne mis	nimu	sup	ply of	rice t	0	
Kerala-	—negativ	ed	•								266—344
Shri	H. N. M	ukerj	ee	•	•		•			•	26 6- -74, 338 - -40
Shri	Surendra	nath	Dwiv	edy							274-78
Shri	Maniyan	gada	n								278-82
Shri	Ranga										282-87
Shri	Bade										287-90
Shri	Imbichit	oava									290-95
Shri	Kappen										295—99
Shri	N. Sreek	antar	n Nair								299-304
Shri	Koya										304-07
Shri	Warior										307—11
Shri	Bagri										311-15
Shri	Nambian	r									315-18
Shri	Radhela	Vya	s								318-21
Shri	Muthu (Goun	der								322-24
Shei	C Subre	man	iam								22427

LOK SABHA

Tuesday, November 17, 1964/Kartika 26, 1886 (Saka)

The Lok Sabha met at Eleven of the Clock

[Mr. Speaker in the Chair]

ORAL ANSWERS TO QUESTIONS Fixation of Prices of Foodgrains

+

Shri Yashpal Singh: Shri Rameshwar Tantia: Shri P. C. Borooah: Shri Vishram Prasad: Shri Bagri: Shri Shree Narayan Das: Shri Bibhuti Mishra: Shri M. L. Dwivedi: Shri S. C. Samanta: Shrimati Savitri Nigam: Shri Subodh Hansda: Shri K. N. Tiwary: Shri Naval Prabhakar:

Shri S. M. Banerjee:

*27. A Shri P. R. Chakraverti: Shri S. N. Chaturvedi: Shri Heda: Shri Bhagwat Jha Azad: Shri Vidya Charan Shukla: Shri Sarjoo Pandey: Maharajkumar Vijaya Ananda:

Shri Ram Sewak Yadav: Shri Onkar Lal Berwa: Shri Gulshan: Shri Y. S. Chaudhary: Shri Sidheshwar Prasad: Shri Gokulananda Mohanty: Shri Rama Chandra Mallick:

Will the Minister of Food and Agriculture be pleased to state: 1467(Ai)LSD-1.

(a) whether Government have completed the study of the report of the ad hoc Committee on the fixation of prices of agricultural commodities;

(b) if so, the main outlines of the recommendations made by the Committee;

(c) the decisions taken thereon:

(d) the details of the producer's prices fixed for various foodgrains?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) Yes, Sir.

(b) and (c). The main recommendations of the Committee related to fixation of producer's prices for paddy, wheat, jowar, bajra, maize and gram for 1964-65 season and also the fixation of maximum prices of rice at the wholesale and retail levels. A statement indicating the action taken so far by Government on the recommendations is placed on the Table of the House. [Placed in Library, See No. LT-3354(i)/647.

(d) A statement showing the producer's prices for standard varieties of coarse paddy announced for 1964-65 season for various States and also the producer's prices of wheat, gram, jowar, bajra and maize for 1964-65 season is laid on the Table of the House. [Placed in Library. See No. L.T. 3354(ii)/64].

Shri S. M. Banerjee: May I suggest that question No. 48, dealing with prices of foodgrains, may also be taken up with this?

The Minister of Food and Agriculture (Shri C. Subramaniam): I am sorry question No. 48 will not fit in with question No. 27. This is purely a question concerning recommenda-

tions. It has got nothing to do with the other question.

Mr. Speaker: Shri Yashpal Singh.

श्री यशपाल सिंह: इतनी लम्बी लौड़ी स्टेटमेंटस को देने के बाद यह पता नहीं लगता कि यह फिक्सेशन ग्राफ प्राइसिस किसान के लिए की गई है या प्राफीटीयर के लिए की गई है। जिस मकई को साढे चौदह रुपये मन पर किसान से खरीदा गया है उसी को प्राफ टीयर ग्राज 26 रुपये मन में बेच रहे हैं। मैं जानना चाहता हं कि सरकार इस मामले में क्या कार्रवाई कर रही है ग्रौर कितने प्राफीटीयर्ज को अन्दर किया गया है ?

Shri C. Subramaniam: As far as coarse grains are concerned, we have only fixed the producers' prices. Prices at the wholesalers' and retailers' level has not yet been fixed. They will be fixed by State Governments. The idea is that these are the minimum prices which should be available to the producers for coarse grains.

श्री यशपाल सिंह : डिफोंट स्टेट्स में डिफोंट प्राइसिस जो फिक्स की गई हैं ये क्या किसी साइंटिफिक स्टडी पर की गई हैं? इसी सदन के सब से कामयाब फड मिनिस्टर श्री एस० के० पाटिल ने इन जोंज को तोड़ दिया था ग्रीर फूड सिच्एशन को हल किया था । ग्रलग ग्रलग स्टेट्स में ग्रलग ग्रलग प्राइस कायम करने में सरकार ने क्या फायदा सोचा है ?

Shri C. Subramaniam: It is not a question of gain to Government; it is a gain to the producers. As for the differences in prices in the various States, we have to take into account the surplus States from which the will have to move to the deficit States. With reference to that, prices will have to be fixed in the surplus States and in the deficit States. Therefore, there is bound to be difference in the prices in the surplus States and the deficit States to which the grains will have to move.

Shri Rameshwar Tantia: Is it a fact that there is a big difference between the prices fixed by Government and the prices at which grains are available to the consumer, except for the little quantity of rations which they get? If so, what are the reasons, and what steps have Government taken to see that the consumers get grains at reasonable prices?

Shri C. Subramaniam: The prices at the wholesalers' level and the retailers' level have also been fixed. taking into account reasonable margins required for processing, transport, storage and also for margins of profit which should be allowed for wholesaler and the retailer. Therefore, now care has been taken to see that only reasonable margins are allowed to the trader. The point for consideration is, and that is really an important factor, how we are going to enforce this price pattern.

Shri P. C. Borooah: May I know what safeguards have been provided against any conspiracy by traders not to procure grains from the producers in time, thus causing some artificial scarcity?

Shri C. Subramaniam: That is why the Foodgrains Corporation, with regard to which the Bill is to be introduced today, will organise purchase wherever it is necessary, so that the producers will be in a position to get these minimum prices which have been fixed for them.

श्री श्रोंकार लाल बेरवाः जब ये भाव तय किये गये थे तो व्यापारियों का जो ग्रध्यक्ष था क्या उसने कोई म्रापत्ति उठाई थी ? क्या उनकी भी राय ले कर ये तय किये गये थे?

Shri C. Subramaniam: I do not know who the chairman of the traders is, but the States have been consulted. The prices prevalent during the last three years soon after the harvest have been taken into consideration, and on that basis the price has been fixed.

Shri S. M. Banerjee: May I know whether it has been brought to the notice of the Minister that there is a big gap between the price paid to the farmers and the price which the consumer is paying and if so, what steps have been taken by the Central Government to impress upon the State Governments to see that the difference is only Rs. 2 to Rs. 3, and not more than that

Shri C. Subramaniam: That is what I explained already, namely that we have taken into account the various charges which would have to be incurred before it reaches the consumer. An exercise has been made, and our impression is that only reasonable margins have been allowed. and on that basis the prices have been fixed, but, as has already been indicated, this is only an ad hoc exercise which has been made by the committee because only a short time was available for them. The Agricultural Prices Commission, which is to be set up, will go into it in greater detail, and fix these prices.

Shri Bhagwat Jha Azad: Since the price has been announced, it has been resented in many States as it is much below the average even in the last three years. May I know whether Government has assessed the reaction of the producers, whether they will be able to part with their produce, or whether the traders will have much benefit by undercutting the price?

Shri C. Subramaniam: I do not agree with the hon. Member that the prices have been fixed much below the average prices. On the other hand, it has been fixed on the basis of the post-harvest price in 1964, and, as far as I know, and I have visited many of the States, there is general satisfaction with regard to the prices we have fixed for the producer.

Shri Kapur Singh: In case the Government are satisfied that the producer's prices fixed by them are reasonable, are they prepared to test them by allowing the producers the freedom to sell when they will?

Shri C. Subramaniam: There is no compulsion that the producers should sell only to a particular person or a particular arganisation, but this is the price which has been fixed. With reference to that we have fixed the consumer price also, and if there should be an increase, a considerable increase, in the producer's price, that will affect the consumer's price also.

Shri Thirumala Rao: Has the attention of Government been drawn to press comments that the consumer does not come much into this picture, and that the price fixed weighs heavily on the consumers; if so, what are the steps that Government contemplate taking about it?

Shri C. Subramaniam: As I have already stated, if it is possible for us to ensure supplies at the prices indicated, controlled prices, that would give great satisfaction to the public. The difficulty is that prices are going much beyond what have been indicated as the maximum prices.

Shri Ranga: Is it not a fact that so far it has been the declared policy of Government to make available, at the prices that they have fixed, foodgrains to people up to a particular income level, and that so far as other people, who can afford to pay for better rice, are concerned, they would be free to purchase in the free market at any price?

Shri C. Subramaniam: This is with reference to controlled distribution through fair price shops or ration shops and that is free market. As far as this is concerned, this is with reference to the entire produce. There is no question of discrimination between low income group and high income group as far as this price pattern is concerned.

Shri Bibhuti Mishra: May I know whether the prices were fixed on an ad hoc basic or on the basis of any scientific study of the cost of production and whether any growers repre-

sentatives were consulted at the time of fixing the prices?

Shri C. Subramaniam: This has been done on an ad hoc basis because there was no time to go into the full implications of the cost of production and decide on that basis what would be the remunerative price but this factor, namely, parity between agricultural and the non-agricultural prices during the last ten years had been taken into consideration.

Shrimati Renu Chakravartty: Has it come to the notice of Government that in a State like West Bengal the price which had been advocated for the ordinary rice is Rs. 13 a maund and does the Government consider this to be an incentive price for the farmer.

Shri C. Subramaniam: I do not think it is Rs. 13 which we have given here; the producer's price in West Bengal for the common variety is Rs. 37.50 per quintal.

Shri S. N. Chaturvedi: May I know whether the Centre has advised the States to fix the producer's selling price and also the wholesaler's and retailer's margins and are these being enforced?

Shri C. Subramaniam: Yes, Sir; they have already informed the wholesale and retail prices on the basis of the formula given by the Jha Committee.

Shri P. R. Chakraverti: May I know whether the States have notified the price of coarse grains and what is its impact on the present price?

Shri C. Subramaniam: This is with reference to the coming crop. We will have to see the real impact only in the coming months.

Shri Hem Barua: May I know if the Government proposes to cordon off deficit areas and major cities for the introduction of rationing and if so, since the most vulnerable part of the scheme is Government's dependence on the State machinery, what steps

have been taken to gear up the State machinery for this purpose?

Shri C. Subramaniam: With great respect to the hon. Member, it would not arise out of this question, it is a completely different matter?

श्री यु० सि० चौषरी : सरकार ने पिछले सेशन में अनाउंस किया था कि किसानों की रेमुनरेटिव प्राइस दी जायेगी, तो किसानों की इन कीमतों के बारे में, जिस के सम्बन्ध में इतना विरोध प्रकट किया जा रहा है, क्या सरकार यह बतलाने की स्थिति में है कि बाजार के रूप को देखते हुए उन को रेमुनरेटिव प्राइस दी जायेगी और किसानों की कीमतों की कमी को सरकार पूरा करेगी।

Shri C. Subramaniam: Generally, soon after the harvest the prices are depressed and it is at that price the traders purchase. Later on the price increases. By the policy now advocated by Government, the farmers, even soon after the harvest, would be assured of the price declared as the remunerative price and all organisations set up will take steps to ensure that every farmer will be enabled to get that price.

खाद्यात्र की क्षेत्रीय व्यवस्था की समाप्ति

श्री विभूति मिश्रः
श्री क० ना० तिवारी:
श्री विश्राम प्रसाद:
श्री वागड़ी:
श्री चिवद्या चरण शुक्त:
श्री प्रकाशबोर शास्त्री:
श्री जगदेव सिंह सिद्धान्ती:
श्री यशपाल सिंह:
श्री दे० द० पुरी:
श्री श्रीकार लाल बेरवा:
श्री गुलशन:

श्री कजरोलकर :

श्री रा० बरुम्राः

श्री सुरेन्द्रनाथ द्विवेदी :

* 28-

श्री राम सहाय पाण्डय : श्री द० ब० राजू : श्री प्र० च० बरझा : श्री हुक्स चन्द कछवाय : श्री हेम राज :

क्या **साद्य तथा कृषि** मंत्री यह बताने क कृपा करेंगे कि :

- (क) क्या विभिन्न प्रकार के खाद्यान्नों, खांडसारी और तिलहन के लाने ले जाने की वर्तमान क्षेत्रीय व्यवस्था को हटाने के बारे में सरकार ने कोई अस्तिम निर्णय कर लिया है:
- (ख) यदि हां, तो इसके कब से लागू हो जीने की संभावना है: और
- (ग) क्षेत्रीय व्यवस्था की समाप्ति से कौन-कौन से फायदे होने का ग्रन्मान है ?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) and (b). No final decision regarding zonal arrangements for rice has been taken. Regarding wheat the future of zonal restrictions would be considered some time before the next wheat harvest. There is no zonal system for other foodgrains and oil seeds. Restrictions on inter-State movement of Khandsari still continue and there is no proposal to withdraw these restrictions.

(c) Abolition of the zonal system will ensure free trade throughout the country. Whether in the existing situation such free trade would serve public interest is a question of policy to be decided by Government taking all factors into consideration.

Shri Bibhuti Mishra: I want to know whether on account of this zonal system the food prices in Kerala have increased and, if it is so, why the Government is not contemplating to abolish the zonal system.

The Minister of Food and Agriculture (Shri C. Subramaniam): It is not because of the zonal system. There is a definite shortage and that shortage gets itself reflected in one way or the other. The zonal restriction was itself brought about mainly because of the informal restriction which the States placed on the movement of foodgrains and that is why it had to be formalised and the responsibility placed on the State Governments for making the surplus available in the States for the deficit areas.

Shri Bibhuti Mishra: Is it a fact that due to the zonal system, from the village to the Centre, several units have become independent and thus it is weakening India's unity?

Shri C. Subramaniam: That is a matter of opinion. I do agree that this leads to all sorts of distortions. It has not stopped with State to State restriction alone; it is from district to district and tehsil to tehsil and sometimes village to village. As a matter of fact, the whole thing is under consideration, and today in the Chief Ministers' meeting, this aspect will be considered and a final decision taken.

श्री क० ना० तिवारी : जैसा मंत्री महोदय ने बतलाया, जोनल सिस्टम डिस्ट्रिक्ट से ले कर हर प्रान्त तक में हो गया है, तो क्या जो चीफ मिनिस्टर्स की कांफेंन्स हो रही है उस में इस बात को रखा जायेगा कि इस तरह की जो बातें हैं उन को हटाया जाये । यदि उन को हटाया जाना है तो कब से ऐसा करने का विचार है ।

Shri C. Subramaniam: I have already stated that this will be considered in the Chief Ministers' meeting and a final decision taken.

Shri Narasimha Reddy: On a point of order. We are not hearing the English translation.

Mr. Speaker: I will get it examined.

Shri Narasimha Reddy: We can hear only Hindi; even when English is spoken, only Hindi is falling on our ears. I think there may be something wrong with the equipment,

Mr. Speaker: I will get it examined.

श्री प्रकाशवीर शास्त्री: में यह जानना चाहता हूं कि खादानों के लिये जो क्षेत्रीय व्यवस्था निर्धारित की गई है क्या यह सत्य है कि केन्द्रीय सरकार उस को समाप्त करना चाहती है, लेकिन कुछ राज्य सरकारें इस से सहमत नहीं है, विशेषकर वह राज्य सरकारें जो अपनी आवश्यकता में अधिक अन्न उत्पन्न कर लेती हैं। यदि हों, तो इस पर केन्द्रीय सरकार का क्या निर्णय करने का विचार है।

Shri C. Subramaniam: I am able to hear the English translation. There is no doubt a difference of opinion with regard to this zonal system: whether there should be a State to State zonal system or a bigger zonal system as it has been done in the case of rice, or, whether the whole country should be one unit for purpose of tackling the food problem. I should say there are points in favour of anyone of these arrangements. That is why they will have to be discussed in all its details and ultimately a decision should be taken decision will have to be implemented.

श्री प्रकाशवीर शास्त्री : अध्यक्ष महोदय शायद में प्रश्न को पृरी तरह सर झा हो पाया । मेरा प्रश्न यह है कि क्या केन्द्रीय सरकार क्षेत्रीय व्यवस्था को समान्त करने के पक्ष में है और कुछ राज्य सरकारें इस से सहमत नहीं है। मेरा प्रश्न स्पष्ट रूप से यह है।

Shri C. Subramaniam: I do not think the hon. Member is putting the case correctly because I would not say that there is one positive opinion on the part of the Central Government and another positive opinion on the part of the State Governments.

श्री जगदेव सिंह सिद्धान्तीः जिन क्षेत्रों से वहां ग्रन्न ग्रधिक होने के कारण दूसरे क्षेत्रों के लिये लिया जाता है, क्या उन राज्यों को जिन दूसरी चीजों की ग्रावण्यकता है उनको उसी दंग से दिये जाने वा प्रयत्न किया जाता है।

Shri C. Subramaniam: Deficit areas

within the same State? I could not follow.

श्री जगदेव सिंह सिद्धान्ती: जैसे पंजाब राज्य से ग्राप ग्रम लेते हैं जो कि वहां ग्रधिक माता में है, मैं जानना चाध्ता हूं कि पंजाब को जिन दूसरी चीजों की ग्रावश्यकता है उस को उसी ढग ं उन्हें देने का प्रबन्ध किया जाता है या नहीं, सरकार द्वारा ।

Shri C. Subramaniam: The idea is that whatever exportable surplus is available, that should be moved to the various different deficit areas for the purpose of distribution in those areas. How much should be allotted to each deficit area is decided by the Government taking into account the requirements of each area.

Mr. Speaker: That question is not strictly relevant as to what would be given to Punjab in return for the wheat that you get. Punjab requires sugar, he says, and therefore when wheat is taken away from Punjab, sugar should be given to it.

Shri C. Subramaniam: I am sorry I could not follow that.

श्री गुलकान: पंजाब से जो इन्थ र ज्यों को गेहूं, चादल और चना भेजा गया है, इसकी वजह से इहां कमी पड़ी है और कीमतें बढ़ रही हैं। क्या मैं जान सकता हूं कि यह बात सरकार के नोटिस में है ?

Shri C. Subramaniam: I am not hearing the English translation.

Mr. Speaker: He wants to know whether Government has taken note of the rise in price in Punjab consequent on the taking away of wheat from that State for the needs of other States.

Shri C. Subramaniam: Yes, Sir; that has been taken note of and that is why Punjab is kept as a separate zone for the present.

Shrimati Yashoda Reddy: May I know whether the hon. Minister is considering to fix the amount of sur-

plus available in the surplus States and abolish the zonal system and make that particular State responsible for supplying the quota allotted by the Centre, without having a zonal system?

Mr. Speaker: That would be a good suggestion.

Shri Nath Pai: The Minister earlier said that the final decision will May I know taken soon. when finally he will be taking the decision, in view of the fact that on four different occasions, the and the Parliament have been mised first that the Chief Ministers' conference would take the Then it was postponed to the National Development Council; then it was referred to Guntur and now it has been referred to the Chief Ministers' conference. May I know when final decision will be taken?

Shri C. Subramaniam: The Chief Ministers are meeting today and tomorrow for discussing this and for the purpose of taking a final decision. I am hoping this would be the final decision.

श्री यशपाल सिंह: श्रभी माननीय मंत्री ने फरमाया कि जब गेहूं की फसल नजदीक श्रा जायेगी तब जोनल सिस्टम एवालिश करने की बात सोची जायेगी। क्या सरकार के ध्यान में यह बात है कि पिछले माल गुड़ पर से प्रतिबन्ध उस बक्त खत्म किया गया था जब उत्पादक के घर में एक छटांक मी गुड़ नहीं रह गया था? मैं जानना चाहता हूं कि इस पालिसी से किसानों को जो करोड़ों रुपये का घाटा रहेगा उसे सरकार कैसे पूरा करेगी?

Shri C. Subramaniam: I could not hear the English translation.

Mr. Speaker: The tiller would suffer immensely because at the time when he produces the foodgrains, that is taken away from him at a cheaper rate and then he has to get it at a higher rate when he needs it.

Shri C. Subramaniam: I thought I answered that question. That is why we have now a firm price which the producer will be entitled to get. We have also fixed the price at which ultimately the consumer would get it. This problem of the exploitation of the producer by the trade soon after the harvest would be put an end to if we successfully implement this programme.

Shri A. P. Sharma: In view of the various difficulties experienced in the country due to the introduction of the zonal system, may I know what is the definite opinion of the Central Government, besides the views of the State Governments, about the abolition of the zonai system?

Shri C. Subramaniam: I do not think I will be justified in putting forward what I think about it. It is a matter on which, after discussion with the Chief Ministers and on the basis of the consensus of opinion, we have to take a decision, because ultimately it is the State Governments who are responsible for the implementation of this policy.

Shri P. R. Patel: In view of the clear pronouncements of our Prime Minister and the hon. Food Minister that all the ills are due to the zonal system, may I know whether the Central Government is unable to remove this zonal system because of opposition from some Chief Ministers of States?

Shri C. Subramaniam: It is not merely that opposition alone; we have to look into the practical working of any system. It is with reference to that that discussions are going on. I hope after the discussions we would be taking a decision which would be on the whole beneficial to the country.

श्री रामेश्वर। नन्द : देश के हर राज्य के किसानों को, चाहे वे उत्तर प्रदेश के हों, या पंजाब के हों या ग्रन्य किसी राज्य के, कृषि करने में, बीज डालने में, खाद गेरने में, सिचाई ग्रादि करने में समान परिश्रम पड़ना

है। मैं जानना चाहता हूं कि फिर सरकार की स्रोर से विभिन्न राज्यों के किसानों की पैदावार के प्रान्तीय स्राधार पर भिन्न मूल्य क्यों निर्धारित किये गये हैं ? इसका विशेष कारण क्या है ?

Shri C. Subramaniam: I am sorry, I have not been able to follow the question.

Mr. Speaker: In every province the farmer has to put in the same amount of toil and labour for producing foodgrains. He asks why is there difference in the prices of the same commodity in different places.

Shri C. Subramaniam: In spite of putting in the same toil the results are different because of the fertility of the soil and the natural advantages that certain places have and, therefore, that has also to be taken into consideration.

श्री रामेइवरानन्द : अध्यक्ष महोदय . . .

Mr. Speaker: This may be added to the question: "with all the toil that is put by the farmers equally in every province and also the representation that is made here equally by every hon. Member".

Shri P. Venkatasubbaiah: Recently the hon. Minister made a statement that some of the surplus states are manipulating the figures and that has resulted in a certain amount of confusion. May I know whether this fact is also weighing with the hon. Minister is not taking a decision regarding the abolition of food zones?

Shri S. Subramaniam: I stated that with regard to making available the surplus available and also for the purpose of getting the supply. Once we undertake the responsibility for this the surplus States try to minimise the surplus available and the deficit States try to exaggerate their deficit. This is the real difficulty.

श्री राषे लाल व्यास : ग्रध्यक्ष महोदय, यह सारा हमला मध्य प्रदेश पूर हो रहा है ग्रीर ग्राप मुझ को

श्रध्यक्ष महोदय : इसलिए श्रच्छा होगा कि ग्राप सब्र से सब सुन लें।

Shrimati Savitri Nigam; May I know how far it is correct that the wrong division of various zones or the zonal system has been responsible to a great extent in raising the prices of the various essential commodities, and whether any study has been made by Food Ministry in this respect?

Shri C. Subramaniam: Yes, Sir, some study has been made; for example, in the case of wheat in Punjab the price ruled between Rs. 45 and Rs. 55 and at the same time in U.P. it was Rs. 80 and Rs. 90. Therefore, it has created some distortion. At the same time, we have to see how to solve the food problem as a whole and with reference to that we have to take decisions. That is why this matter is under discussion for a long time, and I hope ultimately we may be able to take the correct decision.

system has created new problems and the Government has announced that it is considering the question of abolition of this system. The hon. Prime Minister stated at a meeting recently that we are evolving a national food policy. May I know what is the national food policy that the Government is going to present before the Chief Ministers' Conference?

Shri C. Subramaniam: I do not think the hon. Member is entitled to know what I would be putting forward before the Chief Ministers' Conference.

Shri Jashvant Mehta: He may indicate.....

Mr. Speaker: The Conference is going to be held today and after that he would come to know of it.

Shri Nambiar: In view of the fact that there are zonal restrictions, may I know whether the Government have taken active steps to procure whatever surplus foodstuff is available in different States? For instance, from Andhra, which traditionally flowed rice to Kerala and Madras, for the last one month nothing has been forthcoming. My I know what steps have been taken?

Shri C. Subramaniam: Recently the procurements have been intensified and sufficient movements have been organised for Kerala. The hon. Member may be interested to know that the position in Kerala is improving now and we hope to stabilise that soon.

Shri Brij Raj Singh: There was a big controversy between the Central Government and U.P. Government regarding the export of khandsari sugar from U.P. May I know whether any agreement has been reached in this matter? May I also know whether the Central Government contemplate lifting the restrictions imposed by them, leaving the matter entirely to the State?

Shri C. Subramaniam: I am not aware of any difference of opinion between the Central Government and U.P. Government in this matter.

Shri Brij Raj Singh: Is it not a fact.....

Mr. Speaker: He has said that he is not aware of it.

Shri Brij Raj Singh: It is very strange. May I remind him.....

Mr. Speaker: What can I do if he says he is not aware of it?

Shri Narasimha Reddy: Since during this food crisis it is evident that the Andhra State has become a milch cow for all other States in the South, would the Central Government be at least charitable enough to sanction the demand for schemes and grants set up by Andhra State for its development in other spheres?

Shri Nambiar: Sure, sure. Any amount can be given to that State.

Mr. Speaker: Shri Kashi Ram Gupta.

श्री काशी राम गुप्त : यह क्षेत्रीय व्यवस्था जो बनाई गई थी वह क्या राज्य सरकारों से परामर्श कर के बनाई गई थी ब्रौर श्रव केन्द्रीय सरकार ने जो योजना स्वीकार की है उस में कौन कौन सी राज्य सरकारें ऐसी हैं जोकि रोड़ा श्रटका रही हैं और उस के लिए केन्द्रीय सरकार क्या उपाय कर रही है ?

Shri C. Subramaniam: I could not follow the question.

. Mr. Speaker: What are the obstructions put forward by the State Governments and what is the Central Government doing to remove those restrictions?

Shri S. Subramaniam: There is no State Government which is putting obstructions. I do not know what the hon. Member means by 'obstructions'. If he is referring to any obstruction in regard to the functioning of the Central Government in the matter of the food problem, there has been absolutely no obstruction.

Mr. Speaker: Now the representative of Madhya Pradesh might answer the question.

Shri Radhelal Vyas: Since it is the firm policy of the Government of India to maintain and stabilise the price line in foodgrains, is it not a fact that it is not possible to do so without putting restrictions on the free movement of foodgrains from one State to another or even from place to place within the same State?

Shri C. Subramaniam: This is another point of view which has been put forward. One side is suggesting that there should be free movement throughout the country. Now he is suggesting that each village should be a separate zone. It is a matter of opinion.

Shri D. C. Sharma: The zonal system has been responsible for a great deal of smuggling from surplus areas to the deficit areas May I know if anything will be done to stop this smuggling so that the moral fibre of the nation improves?

Shri C. Subramaniam: It is all these aspects which are being discussed before taking a final decision.

श्री शिव नारायण : इन जोंस को ऐबालिश कर दिया जाय । हमारे जिले में जो कंट्रोल किया हुआ है उस को क्यों नहीं हटाते हैं और ग्रेंस का फी मूवमेंट क्यों नहीं करते हैं? आख़िर डिकंट्रोल करने में सरकार को क्या श्रीबर्जक्शन है ?

Mr. Speaker: He has spoken with such violence that I cannot interpret it.

Shri C. Subramaniam: I could follow it. The question is: what is the objection to de-control. If we decontrol then we should not complain about rise in prices or non-availability of foodgrains in certain areas, which is not possible at present. It is for the purpose of regulating prices and supply that we are introducing controls.

Shri Bhagwat Jha Azad: If the statement issued twice by a spokesman of the Food Ministry that the food crises in the three Sourthern States has been due to the policy adopted by a surplus State in the South is based on facts, what more facts are needed by the Government to remove the zone immediately?

Shri C. Subramaniam: I am afraid, I do not subscribe to the statement which has been published as emanating from an official of the Food Ministry. I do not think that represents the correct situation. Every State Government has been trying its best to be helpful. In spite of that, there are certain difficulties which could not be overcome.

Mr. Speaker: Next question. We should cover some other questions also. We have spent 35 minutes on this question on food alone.

Cooperative Rice Mills

+

Shri Rameshwar Tantia; Shri Vidya Charan Shukla; Shri Y. C. Borooah; Shri Shree Narayan Das; Shri Bibhuti Mishra; Shri K. N. Tiwary;

*29. Shri R. R. Chakraverti: Shri Yashpal Singh: Shri Kajrolkar: Shri Ram Sewak: Shri P. G. Sen:

Shri Vishwa Nath Pandey: Shri Y. S. Chaudhary:

Will the Minister of Community Development and Co-operation be pleased to state:

- (a) whether there is any proposal under the consideration of the Union Government to provide 100 per cent assistance for the setting up of Cooperative Rice Mills in the country;
- (b) if so, when the decision is likely to be taken;
- (c) the main features of this proposal; and
- (d) the estimated total expenditure involved in each Mill?

The Deputy Minister in the Ministry of Community Development and Cooperation (Shri B. S. Murthy): (a) and (b). Yes, Sir. A decision has been taken. Necessary instructions are under issue.

- (c) The National Cooperative Development Corporation will provide 100 per cent of the cost as long term loan to state governments to provide financial assistance to cooperatives as share capital contribution for setting up of the rice mills?
- (d) The cost per mill will vary between Rs. 1 lakh to Rs. 2 lakhs.

Shri Rameshwar Tantia: May I know whether it is a fact that some of the co-operative sugar mil's in

Punjab and Assam had shown big losses last year while other sugar mills in the Punjab had made good profits; if that is so, whether Government will make some new law to regulate the working of the co-operatives and safeguard the public money?

Oral Answers

Shri B. S. Murthy: This is a question relating to rice mills.

Shri Rameshwar Tantia: This money, 100 per cent assistance, will be given by the Government; so, will the Government make some new rules to regulate the working of the cooperatives to see that the money is safeguarded?

Shri B. S. Murthy: On the other hand, the reports that we have received show that the working of the co-operative sugar mills is generally very satisfactory.

Shri Rameshwar Tantia: I said about the Punjab and Assam.

Mr. Speaker: Order, order. He should ask the question and have the answer. He should not begin to argue and dispute the statement.

Shri Rameshwar Tantia: There are thousands of old rice mills in the country. May I know whether these co-operative mills will consider taking those mills on lease instead of building new mills or together with building new mills also?

Shri B. S. Murthy: We are not taking old rice mills wholesale. We wanted to have 500 rice mills, both new and old.

Shri P. C. Borooah: What is the present rice-milling capacity in the country in the cooperative sector and by this new proposal to what extent are we going to meet the co-operative sector production?

Shri B. S. Murthy: I do not think I have figures for the rice-milling capacity of the whole country, but as far as the co-operative rice mills are converted the conferred the conferred about 13? and rice hullers are 76.

Shri P. C. Borooah: Capacity?

Shri Kashi Ram Gupta: I want to know whether all the rice mills have equal capacity for production; if not, what is the total capacity of all the 100 rice mills?

Shri B. S. Murthy: I said that we are thinking of establishing nearly 500 new rice mills in the co-operative sector out of which we wanted to see that 100 are established in States which are co-operatively under-developed. As far as the capacity is concerned, we cannot say now; it all depends on each unit.

Shri B. S. Murthy: The hon. Memwhether 100 per cent Government assistance does not implicate 100 per cent Government control; if so, how do the Government propose to introduce and sustain the co-operative principle in this venture?

Shri B. S. Murthy: The hon. Member knows that we are trying to deofficialise, as far as possible; therefore, the question of officialising the rice mills does not arise. What is being done is that 100 per cent assistance is being given to the State Governments and the State Governments will, in turn, purchase shares in the co-operative marketing societies as and when they establish the rice mills, contemplated under that scheme.

Shri Kapur Singh: Has he answered my question?

Mr. Speaker: He thinks so.

Shri Man Sinh P. Patel: In view of the decision to nationalise all the rice mills, may I know whether Government has contemplated any legislation or rules whereby Government or Co-operatives organisations can come up to take over the existing rice mills?

Shri B. S. Murthy: There is no decision as far as nationalisation is concerned. We are trying to see that, as far as possible, the co-operative sector develops its activities in rice milling.

Food Production in 1964-65

+ Shri Hem Barua;
Shri P. C. Borooah:
Shri Rameshwar Tantia:
Shri Yashpal Singh:
Shri Bhagwat Jha Azad:
Shri D. D. Puri:
Shri Subodh Hansda:

Will the Minister of Food and Agriculture be pleased to state:

Shri S. B. Patil:

(a) whether the attention of Government has been drawn to a statement in the FAO report to the effect that the total output of food in 1964-65 is unlikely to be higher than in 1963-64; and

(b) if so, the reaction of Government thereto?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) and (b). In their Report on the State of Food and Agriculture, 1964, the FAO have discussed the agricultural production outlook for 1964-65. It may be mentioned that the year 1964-65 referred to in the F.A.O. report relates to 1963-64 agricultural year as far India is concerned. Exact quantitative estimates in regard to the production of foodgrains during have not vet become available. According to certain qualitative indication, the production of Kharif cereals is expected to be higher this year than last year.

Shri Hem Barua: Replying to the Food Debate during the last session of Parliament, the hon. Food Minister said that the next rice crop was going to be as good as last year's crop. If the last year's crop was as good as that, may I know why is it that there is such an abominable scarcity all over the country today? Is it because of bad planning or bad distribution or too much of optimism on the part of the Food Minister?

The Minister of Food and Agriculture (Shri C. Subramaniam): During the last year, that is, 1963-64, the production of rice was 36.5 million tons. As a matter of fact, this year the preliminary estimates show that it will be higher than 36.5 million tons, a little better than that. All the harvest has yet to come. It has commenced just now. Therefore, the effects of it will be known only when the harvest is in full swing and market arrivals are there.

Shri Hem Barua: If it is a fact that the FAO report has also pointed out that whatever increase in rice production may be expected is going to be vitiated by reduced output of grains, pulses, wheat, etc., may I know what steps Government have taken to improve the production in the matter of these food commodities?

Shri C. Subramaniam: On the agricultural side, we are trying to increase per acre production in the country as a whole. That is being done by more fertilisers, better seeds and better use of irrigation facilities.

Shri P. C. Borooah: May I know whether it is a fact that India has been placed by the FAO at the bottom in the matter of present per capita availability of protein in foodgrains and, if so, may I know whether there is a proposal for increasing the per tapita availability of Protein in foodgrains in the Fourth Five Year Plan?

Shri C. Subramaniam: It is true that our per acre production is one of the lowest in the world and that is why it is a case for hope and because it is at the lower level it is always easier to improve the production. That is why we are taking all the measures of giving better fertilisers, better seeds and better irrigation facilities on the basis of which alone the production can increase.

Shri Rameshwar Tantia: May 1 know the reasons given by them in support of their views and whether the Government is convinced by their reasons?

Shri C. Subramaniam: As I already stated in the main answer, the FAO

was talking about 1963-64. As a matter of fact, they have given the reasons for the shortfall. There have been heavy losses in the spring crop.

Oral Answers

Mr. Speaker: Is it an accessible document?

Shri C. Subramaniam: It is an accessible document.

श्री यशपाल सिंह : माननीय मंत्री जी के उत्तर से यह पता नहीं लगा कि सरकार एफ़ ० ए० ग्रो० की इस रिपोर्ट को सही मानती है या ग़लत । ग्रगर वह इस को सही मानती है, तो फिर इस कमी को दूर करने के लिए उस ने क्या कदम उठाया है ?

Shri C. Subramaniam: With regard to 1963-64, the FAO have reported only the facts available. There is no question of their being incorrect. But, as I already stated, their report relates to 1963-64. During that year, the crops were affected by severe winter conditions. They themselves have referred to it. We cannot avoid weather being unfavourable to us at any time.

Shri Bhagwat Jha Azad: May I know whether the FAO, while commenting on the low yield for the period 1963-64, has given the reasons for that? May I know whether they have put the blame on the farmers for inefficiency or whether they have given any reason for the maladministration under which farmers are not getting proper facilities for everything. What are the main reasons given and what Government is doing with regard to that?

Shri C. Subramaniam: You have suggested, Sir. that if it is an available document, the reasons can be looked into. As far as we are concerned, the main reason given is the adverse weather conditions, particularly the severe winter conditions. As far as the other things are concerned, we have to improve the techniques, we have to improve the techniques of the farmer for which we have to take action.

श्री हुक्स चन्द कछवाय: मैं यह जाना चाहता हूं कि क्या सरकार का विचार ग्रनाज का उत्पादन ज्यादा करने के लिए नकद-फ़सलों, ग्रर्थात् मूंगफली, गन्ने ग्रीर कपास ग्रादि, पर प्रतिबन्ध लगाने का है।

Shri C. Subramaniam: We are not putting any restrictions on cash crops. They are also needed for the country.

Shri P. R. Patel: In spite of our spending more than Rs. 200 crores for the improvement of agriculture, the per-acre production has not increased. May I know whether the defect lies in our approach to the agriculturist?

Shri C. Subramaniam: There has been an increase. There is no use saying that there has been no increase at all. But I do agree that it is not adequate. We are trying to have more fertilizers, improved plant protection methods and better irrigation facilities.

Shri P. R. Patel: My question was whether the approach to the agriculturist is not proper and that is the reason.

Shri C. Subramaniam: If the approach to the farmer is with reference to the prices which have been made available to him, I may say that is why we have fixed a remunerative price. With regard to extension services we are trying to improve them. so that the farmer may be better influenced to have better farming.

Dr. Sarojini Mahishi: May I know whether the dilatoriness and the inertia existing in the Food Ministries of the State Governments also contribute to the fall in agricultural production and, if so, the reaction of the Government towards the proposal made by the Chief Minister of West Bengal to use the services of an army officer to eradicate these things in the State Food Departments?

Shri C. Subramaniam: I do not think the use of the army in this field will give very beneficial results.

श्री बटा सिंह: ग्राजकल जब कि गेहं की बवाई बहुत जोरों पर है, पंजाब में किसानों को खाद नहीं मिल रही है, जिस की वजह से आने वाले वर्ष में पैदावार बिल्कुल कम हो ायेगी । मैं यह जानना चाहता हं कि धाजकल सरकार किसानों को खाद देने के लिए क्या कदम उठा रही है, ताकि खाद की सप्लाई ज्यादा हो सके ।

Shri C. Subramaniam: I do agree, I am unable to meet the demand for fertilizers not only in the Punjab but throughout the country. Fortunately the demand has increased. It is healthy sign. But we do not have sufficient fertilizers to meet the demand and we are trying to import more fertilizers.

डा॰ राम मनोहर लोहिया : क्या मंत्री महोदय को पता है कि सरकार ने ग्रन्न सम्बन्धी ग्रांकडों में दस-पन्द्रह सैंकडे की विद्य करने का ग्रादेश ग्रपने नीचे के ग्रफ़सरों को दे रखा है भ्रौर ग्रगर उन को पता है, तो इस बारे में उन्होंने क्या किया है ?

Mr. Speaker: I could not follow Dr. Lohia.

Shri C. Subramaniam: As a matter of fact the increase in food production for the Third Plan was not fixed at 15 per cent, but even a little higher. But for the last two years there has been a stagnation in the production, and it has remained stagnant because of the adverse weather conditions.

श्रीनायपाई: मंत्री महोदय का उत्तर प्रक्त से बिलकुल भिन्न है।

डा० राम मनोहर लोहिया : हजुर तो सवाल समझ गये होंगे ?

म्रव्यक्ष महोवय : मैं खुद नहीं समझा इसलिए मैं मिनिस्टर साहब को नहीं समझा सकता । If other talks cease I might be able to follow the hon. Member.

डा० राम मनोहर लं।हिया : क्या मंत्री जी को पता है कि सरकार ने अपने अफ़सरों को ग्रादेश दे रखा है कि ग्रन्न-गैदावार सम्बन्धी म्रांकड़ों भ्रौर म्रन्दाजों को दस-पन्द्रह सैंकड*ा*— कुछ लोगों ने तो पच्चीस सैकड़ा बताया है. मैं सिफं दस-पन्द्रह सैकड़। कह रहा हू—-बढ़ा कर बताया करो ? -

Mr. Speaker: Whether there is any direction by Government that officers should show

डा० राम मनोहर लोहिया : ग्रध्यक्ष महोदय, मैं ग्रपना प्रश्न पूरा कर ल । ग्रगर उन को पता है, तो उन्होंने इस सम्बध में क्या किया है ?

पुनर्वास मंत्री (श्री त्यागी) : माननीय सदस्य ने पढ़ा ग़लत है।

Shri C. Subramaniam: In case they have disobeyed our instructions and have not shown any increase.

डा 0 राम मनोहर लोहिया : ग्रध्यक्ष महोदय, अगर मजाक ही करना है तो फिर मैं यह कहना चाहता हं कि इनकी जितनी भी हिदायतें हैं, सब की उन्होंने अवज्ञा की है ग्रौर सारा काम ही पोंगापंथी है।

Mr. Speaker: The hon. Member said that there was a directive by Government, but Government deny

Shri Harish Chandra Mathur: have heard the hon. Minister correctly, I think he said that if such instructions had been issued, they had not been obeyed by the Government servants?

Shri C. Subramaniam: one way of contradicting it. If my hon. friend is not able to appreciate that, I am sorry.

Shri Koya: The hon. Minister has just now stated, if I have heard him aright, that the food position has improved this year. If that be so, what

is the justification for his statement that we must have rationing for seven years to come?

Shri C. Subramaniam: With all the increase, it is not enough to feed the increasing population in our country. After all, the target fixed for the Third Plan was 100 million tons. With all this increase, we would not be reaching anywhere near that figure of 100 million tons.

Third Shipyard

Shri Surendra Pal Singh:
Shri Subodh Hansda:
*31. Shri S. C. Samanta:
Shri M. L. Dwivedi;
Shrimati Savitri Nigam:

Will the Minister of **Transport** be pleased to state:

- (a) whether Government are considering a proposal to set up a third shipyard to meet the country's growing demand for ships; and
- (b) if so, where this shippard will be located?

The Minister of Transport (Shri Raj Bahadur): (a) No, Sir.

(b) Does not arise.

Shri Surendra Pal Singh: In view of the fact that the Japanese Government are taking rather long in comment of a final decision regarding the Cochin Shipyard Project, may I know why the Indian Government do not consider it desirable to think in terms of setting up a third shipyard as early as possible in collaboration with some other foreign country, for obvious reasons?

Shri Raj Bahadur: As I had explained earlier in the House, there has been a wide area of agreement in regard to the terms and conditions for the setting up of the second shipyard at Cochin. However, one or two points such as fees for royalties or consultance, currency, exchange, etc., still remain to be finalised. The Japanese

are considering our final proposals in these matters and we are expecting a reply from them in the next one week or so.

Shri Surendra Pal Singh: May I know what is our Fourth Plan target for new tonnage, and would the existing shipyard at Visakhapatnam and the proposed shipyard at Cochin be able to fulfil this target, during the Fourth Plan period?

Shri Raj Bahadur: It would be premature for me to say anything about the target in the Fourth Plan. We intend to put it at a figure of about 3 to 3.5 million GRT roundly.

So far as the capacity of the ship-yards is concerned, the augmented capacity of the Hindustan Shipyard Ltd. would be in the neighbourhood of 55,000 to 60,000 GRT, and to begin with, the capacity of the Cochin ship-yard would be 63,000 GRT as per the project or scheme given by the Japanese Government, which can be raised up to 125,000 GRT, which means a total of about 180,000 GRT which would be good enough for meeting the replacement needs of the order of 200,000 tons per annum, when our fleet stands at 4,000,000 GRT.

Shri Subodh Hansda: In view of the fact that the demand of the shipping corporation would not be met by the Cochin Shipyard, may I know whether Government propose to survey the new Haldia port that is coming up for the next shipyard?

Shri Raj Bahadur: We would like to take full advantage of the capacity of the Hindustan Shipyard Ltd., and the second shipyard at Cochin. There is a proposal to enable the Garden Reach Workshop, which is also a Government-owned shipyard, to produce ships up to 10,000 GRT.

Shri S. C. Samanta: May I know whether the comprehensive survey made by the Indian and foreign experts about the location of the second shippard at Cochin will be taken into

consideration and no other expert committee will be set up for the third shipyard?

Shri Raj Bahadur: We are still in the stage of setting up the second shipyard. For the second shipyard, the final choice of site at Cochin has been made. As and when we propose to set up the third shipyard, we shall certainly take into account the recommendations and opinions of the U.K. Mission which came to this country and examined this question.

Shrimati Savitri Nigam: May I know how far this is correct that the money that we have spent in terms of foreign exchange during the Third Five Year Plan in chartering various ships would be sufficient for the establishment of another shipyard?

Shri Raj Bahadur: The question of a shipyard and the question of having to spend on freight are quite different. Even so, I think what the hon. Member said will not be correct.

Shri Indrajit Gapta: In view of the fact that the Vizag shipyard has never been able to perform up to its capacity so far and also in consideration of the fact that the Cochin shipyard perhaps exists only on paper, how do Government propose to make up the additional target in the Fourth Plan of 3—3.5 million tonnes except by purchases? In the latter case, will not foreign exchange difficuty prevent it being done?

Shri Raj Bahadur: It is our firm intention to increase shipbuilding capacity in the country and with that end in view, the second ship-yard has been proposed. There is no doubt that it will come up very shortly. The matter is complicated; it has got special techniques and commercial secrets. It is not easy for us to get collaboration. We have succeeded in getting that and I am sure there should be no suspicion or doubt about that particular matter.

So far as building up the fleet is concerned, it is done partly by building ships in our shipyards and partly by acquisition.

Shri Mohammad Elias: Just now the hon. Minister said that the Garden Reach Workshop will be able to build big ships. When will the dry dock and other construction work to build big ships be completed towards this end?

Shri Raj Bahadur: As and when the capacity of the G. R. Workshop is increased to build ships upto 10,000 GRT, all the necessary and ancillary facilities will be provided.

Shri Warior: What are the remaining difficulties which Government face in expediting the construction of the Cochin shipyard?

Shri Raj Bahadur: As I said, it is a big and complicated agreement covering so many points. The question of royalty, the question of payments in respect of drawings, the question of payments in respect of consultancy, the question of repatriation of the dividends on equity participation—all these matters are there. They are considering them. They have got our final and firm offer. The reply which they have promised will come in the next few days time.

Shri Narendra Singh Mahida: Does any foreign government, in the Middle East or Far East, plan to construct ships in our shipyards?

Shri Raj Bahadur: That question has not arisen.

Shri Thirumala Rao: In view of the long time that is taken for the final conclusion of this deal in connection with a second shipyard, is there any proposal pending with Government to encourage the private sector also in India, with Indian collaboration, to build another shipyard?

Some hon. Members: No. no.

Shri Raj Bahadur: At the moment, none.

35 .

Mr. Speaker: Question 32.

Shri S. N. Chaturvedi: May I suggest that question 36 may also be taken up with this question?

Mr. Speaker: Is the Minister agreeable?

Shri C. Subramaniam: Yes, they can be taken together.

Supply of Foodgrains to States

Shri P. C. Borooah: Shri Vidya Charan Shukla: Shri Prakash Vir Shastri: Shri Jagdev Singh Siddhanti: Shri Shree Narayan Das: Shri Jashvant Mehta: Shri S. M. Banerjee: Shri Daji: Shri Daljit Singh: Shri P. R. Chakraverti: Shri Ram Sewak Yadav: Shri Yashpal Singh: *32. Shri Vishram Prasad: Shri GuIshan: Dr. P. Srinivasan: Shrimati Ramdulari Sinha: Shri R. Ramanathan Chettiar: Shri Sezhiyan: Shri Vishwa Nath Pandey: Shri Solanki: Shri Narasimha Reddy: Shri Kapur Singh: Shri Buta Singh: Shri R. S. Pandey: Shri Hukam Chand

Will the Minister of Food and Agriculture be pleased to state:

Kachhavaiya:

- (a) the present position in regard to the scarcity of foodgrains in various States and Union territories;
- (b) the demands made by the different States and Union territories for the supply of foodgrains from the Centre during the last three months;
- (c) the allotments actually made by the Centre and the quantities actually supplied;

1467 (Ai) LSD-2.

- (d) whether despite higher imports of wheat during the last three months, such wheat and its flour has been too scarce in Delhi in particular and the country in general; and
 - (e) if so, the reasons therefor?

The Minister of Food and Agriculture (Shri C. Subramaniam): (a) The food situation in the country has considerably improved recently, except in Kerala, Madras and Mysore. It will ease further with the arrival of the kharif crops.

- (b) and (c). The requirements of the States are considered in consultation with the State Governments and supplies are arranged having regard to their needs and the overall availability of foodgrains with the Central Government. A statement showing the allotments of wheat and rice made and the quantities actually supplied from the Central stocks to the different States and Union Territories from August to October, 1964 is placed on the Table of the House. [Placed in Library. See No. LT-3355/64].
- (d) and (e). There is some scarcity in the wheat-consuming areas. In Delhi there is no scarcity as there is free flow of indigenous wheat in Delhi market from Punjab.

Mr. Speaker: Mr. Borocah.

An hon. Member: Let question 36 also be answered.

Mr. Speaker: There would be no time for supplementaries then.

- Shri P. C. Borooah; The short supply of rice to the State of Kerala has of late created a riotous situation there. May I know what are the main reasons which created such a situation?
- Shri C. Subramaniam: I am making a statement on this soon after Question Hour—it is on the agenda.

Shri Vidya Charan Shukla: Out of the 55,100 tonnes asked for by Madhya Pradesh, only 47,400 tonnes have been supplied. May I know whether this was in wheat or a demand was made by the State Government that some other cereals should be supplied instead of wheat?

Shri C. Subramaniam: This is with reference to wheat and rice. As far as Madhya Pradesh is concerned, it is only wheat.

Dr. Ranen Sen: The hon. Minister just now stated that excepting certain States, the food situation was improving in the rest of the country. Is it not a fact that in certain States in Eastern India, like West Bengal, the price of rice is very high due to the fact that scarcity still continues there?

Shri C. Subramaniam: There, largescale controlled distribution under controlled prices is taking place, and I do not think there is scarcity in West Bengal now.

WRITTEN ANSWERS TO QUESTIONS

Peace Talks with Nagas

Shri Hem Barua: Shri Bagri: Shri Vishram Prasad: Shri Rameshwar Tantia: Shri P. C. Borooah; Shri Surendra Pal Singh: Shri R. G. Dubey: Shri Yashpal Singh: Shri Bibhuti Mishra: Shri K. N. Tiwary: Shri D. C. Sharma: Shri Prakash Vir Shastri: Shri Jagdev Singh Siddhanti: Shri Vidya Charan Shukla: Shri S. M. Banerjee: Shri Daji: Shri P. R. Chakraverti:

Shri P. K. Deo:

Shri Ram Sewak Yadav:

Shri S. N. Chaturvedi:

Shri Solanki:

Shri Gulshan:

Shri Shree Narayan Das: Shri Bhagwat Jha Azad: Shri D. D. Puri: Shri C. K. Bhattacharyya: Shri Bishwanath Roy: Shri Brajeshwar Prasad: Shri Surendranath Dwivedy: Shrimati Vimla Devi: Shri R. Barua: Shri Kolla Venkaiah: Shri Kajrolkar: Shrimati Ramdulari Sinha: Shri Y. S. Chaudhary: Shri H. C. Soy: Shri Naval Prabhakar: Shri Hukam Chand Kachhavaiya: Shri Sham Lal Saraf: Shri Sivamurthi Swamy: Shri Gokulananda Mohanty: Shri Rama Chandra Mallick: Shrimati Renuka Barkataki: Shri R. S. Pandey: Shri Vishwa Nath Pandey: Shri M. Rampure:

Will the Minister of External Affairs be pleased to state:

Shri D. D. Mantri:

- (a) the progress made in the peace talks between Naga Hostiles and Government representatives at Kohima:
- (b) whether it is a fact that the representatives of the Naga Hostiles objected to the presence of Mr. Shilo Ao, Nagaland Chief Minister, at the Conference table and if so, how was the matter settled; and
- (c) whether it is also a fact that Naga Hostiles have demanded the extension of the period of suspension of operations as long as possible and if so, the reaction of Government thereto?

The Minister of External Affairs (Shri Swaran Singh): (a) The talks are still going on and have not reached a definitive stage.

(b) Initially, the underground delegates objected to the presence of Mr. Shilu Ao at the Conference table but the Indian Delegation drew their attention to the fact that, in the correspondence leading to the suspension of operations, it had been specifically stated that "the Government of India will depute representatives, with whom will be associated the representatives of the Government of Nagaland, to take part in the talks..." The Indian Delegation insisted on this condition being fulfilled and the underground leaders accepted that position.

39

(c) An extension of the period of suspension of operations was suggested by the Peace Mission and accepted by the Government of India.

Expert Committee for All India Radio

Shri Jagdev Singh Siddhanti: Shri Hem Barua; Shri Yashpal Singh; Shri Bhagwat Jha Azad: Shri Himatsingka: Shri Rameshwar Tantia: Shri Sidheshwar Prasad: Shri Y. S. Chaudhary;

Shri Sivamurthi Swamy:

Shri Prakash Vir Shastri:

Will the Minister of Information and Broadcasting be pleased to refer to the reply given to Starred Question No. 151 on the 14th September, 1964 and state:

Shri D. D. Mantri:

- (a) whether the proposed expert committee for the purpose of streamlining the work of All India Radio has been appointed;
- (b) if so, the composition of the Committee and its terms of reference;and
- (c) when this Committee is likely to submit its report?

The Minister of Information and Broadcasting (Shrimati Indira Gandhi): (a) to (c). The composition, terms of reference and the tenure of the Committee are being finalised and it is expected to be appointed very shortly. It will go into working of the various Media Units of the Ministry of Information and Broadcasting, including the All India Radio, and is expected to submit an interim report, within six months.

Prime Minister's Talks with Pakistan President

Shri Yashpal Singh: Shri Vidya Charan Shukla: Shri P. C. Borooah: Shri Prakash Vir Shastri: Shri Jagdev Singh Siddhanti: Shri M. L. Dwivedi: Shrimati Savitri Nigam: Shri S. C. Samanta: Shri Subodh Hansda: Shri Bagri: Shri Vishram Prasad: Shri Bibhuti Mishra: Shri K. N. Tiwary: Shri Daljit Singh: Shri P. K. Deo: Shri Solanki: Shri S. M Banerjee: Shri D. D. Puri: Shri Tridib Kumar Chaudhuri: Shri S. N. Chaturvedi: Shri M N. Swamy: Shri Surendra Pal Singh: Shri Rameshwar Tantia: Shri Surendranath Dwivedy: Shri R. Barua: Shri Kolla Venkaiah: Shri Sivamurthi Swamy: Shri Naval Prabhakar: Shri Ram Sewak Yadav: Shri Y. S. Chaudhary: Shri Gulshan: Shri H. C. Soy: Shri Hem Raj: Shri Jai Bahadur Singh: Shrimati Renu Chakravartty:

*3.

Shri Buta Singh:
Shri Kapur Singh:
Shri R. S. Pandey:
Shri Vishwa Nath Pandey:

Will the Prime Minister be pleased to state:

- (a) whether he had a meeting with President Ayub Khan of Pakistan while returning from Cairo in October last;
- (b) if so, what subjects were discussed; and
 - (c) the outcome thereof?

The Prime Minister and Minister of Atomic Energy (Shri Lal Bahadur Shastri): (a) Yes.

(b) and (c). A copy of the joint statement issued after the meeting is placed on the Table of the House.

JOINT STATEMENT

The President of Pakistan and the Prime Minister of India met informally today during the latter's stopover in Karachi en route to New Delhi from Cairo.

The two leaders had a general discussion on relations between the two countries. They were both firmly of the view that these relations needed to be improved and conducted to their mutual benefit as good neighbours. They agreed that to that end it was necessary to promote better understanding between the two countries and to settle outstanding problems and disputes on an honourable and equitable basis.

They further agreed that discussion between the two Governments at appropriate levels should be held at the earliest possible moment so as to give effect to their common desire to develop friendly and co-operative relations between the two countries.

The opportunity to have this personal exchange of views was welcomed by the President and the Prime Minister who will remain in touch to determine how these objectives can best be realised.

Manufacture of Jets with U.A.R. Collaboration

Shri Bibhuti Mishra:
Shri K. N. Tiwary:
Shri Vishram Prasad:
Shri Bagri:
Shri Rameshwar Tantia:
Shri Warior:
Shri Daji:
Shri Onkar Lal Berwa:
Shri Gokulananda Mohanty:
Shri Rama Chandra Mallick:
Shri R. Barua:
Shri R. S. Pandey:

Will the Minister of **Defence** be pleased to state:

Shri Kishen Pattnayak:

- (a) whether it is a fact that India and U.A.R. have signed an agreement for the joint manufacture of jet fighter planes; and
 - (b) if so, its broad outlines?

The Minister of Defence Production in the Ministry of Defence (Shri A. M. Thomas): (a) and (b). An Agreement was signed between the Governments of India and UAR on 28th September, 1964 agreeing in principle to collaborate for the development of a supersonic fighter aircraft in India and a suitable power plant in UAR. Further studies and discussions to finalise details are likely to be held soon.

Sino-Indian Border Dispute Shri K. N. Tiwary:

Shri Bibhuti Mishra:
Shri Hem Barua:
Shri Yashpal Singh;
Shri Vidya Charan Shukla:
Shri P. C. Borooah;
Shri Shree Narayan Das;
Shri Surendra Pal Singh;
Shri Bagri:
Shri Bagri:
Shri Vishram Prasad;
Shri Prakash Vir Shastri:
Shri Jagdev Singh Siddhanti:
Shri Naval Prabhakar;
Shri Daljit Singh;
Shri P. R. Chakraverti;

Shri Harish Chandra Måthur: Shri D. D. Puri: Shri S. M. Banerjee: bri Tridib Kumar Chaudhuri: SŁ 3. N. Chaturvedi: hagwat Jha Azad: Shall Shri Brajeshwar Prasad: Shri Bishwanath Roy: Shri Rameshwar Tantia: Shri Sivamurthi Swamy: Dr. Saradish Roy: Dr. Ranen Sen: Shri Dinen Bhattacharya: Shri Mohan Swarup: Shri Vishwa Nath Pandey:

Will the Minister of External Affairs be pleased to state:

- (a) whether our territorial dispute with China was discussed with the Colombo Powers, jointly or individually, assembled at Cairo during the non-aligned Conference, apart from placing the matter on the agenda of the Conference; and
 - (b) if so, the outcome thereof?

The Minister of External **Affairs** (Shri Swaran Singh): (a) As there was a general understanding even at the preparatory meeting of the Nonaligned Conference, there was no question of placing the India-China border dispute on the agenda of the Conference. Nor was this dispute specifically discussed by the Prime Minister in his informal talks some of the Heads of States of the Colombo Conference countries during the period of the Cairo Conference. Prior to the opening of the aligned Conference the Prime Minister had general discussions various important matters with the President of the United Arab Republic in which this subject figured among others.

(b) There has been no change in the situation. China continues to disregard the Colombo proposals.

M.I.Gs from U.S.S.R.

Shri D. C. Sharma;
Shri Prakash Vir Shastri;
Shri Jagdev Singh
Siddhanti;
Shri Naval Prabhakar;
Shri Onkar Lal Berwa;
Shri Gulshan;
Shri Vishram Prasad;
Shri Bagri;

Will the Minister of **Defence** be pleased to state:

- (a) whether any delivery schedule is available for the MIG-21 aircraft to be supplied by U.S.S.R. under the August 1962 agreement and the agreement concluded during his recent visit to Moscow; and
- (b) if so, when the first consignment is likely to be received?

The Deputy Minister in the Ministry of Defence (Dr. D. S. Raju): (a) and (b). Six MIG aircraft arrived in India in the first half of 1963. Two of them have since crashed. It is regretted that the information regarding the number of aircraft which the USSR has agreed to supply and the dates of their delivery cannot be disclosed in the public interest.

Manufacture of MIG-21

Shri Vidya Charan Shukla: Shrimati Sharda Mukerjee: *7. Shri D. D. Puri: Shri B. K. Das: Shri M. L. Jadhav:

Will the Minister of Defence be pleased to state:

- (a) the progress made uptodate in the manufacture of MIG-21 in India; and
- (b) whether the manufacturing programme of MIG-21 is going on according to schedule?

The Minister of Defence Production in the Ministry of Defence (Shri A. M. Thomas): (a) The training of personnel and civil construction programme of the MIG Factories is progressing satisfactorily.

(b) Various steps necessary for setting up manufacture of MIG aircraft have been taken up and are proceeding according to the plan.

Autonomy to Hill Districts of Assam

*8. Shri P. C. Borooah:
Shri Surendra Pal Singh:
Shri Vishram Prasad;
Shri Bagri:
Shri Sarjoo Pandey:
Shri H. C. Soy;
Shri Hem Raj:

Will the **Prime Minister** be pleased to refer to reply given to Starred Question No. 315 on the 21st September, 1964 and state:

- (a) whether the Commission which was proposed to be constituted to go into the question of granting further autonomy to the hill districts in Assam has since been set up; and
- (b) if so, its composition and precise terms of reference?

The Prime Minister and Minister of Atomic Energy (Shri Lal Bahadur Shastri): (a) and (b). The matter is still under consideration.

Committees in the Ministry of I. & B.

Shri R. G. Dubey:
Shri Yashpal Singh:
Shri Daljit Singh:
Shri Surendranath
Dwivedy:
Shri R. Barua:
Shri R. S. Pandey:
Shri Kishen Pattnayak:

Will the Minister of Information and Broadcasting be pleased to state:

- (a) whether it is a fact that a decision has been taken to abolish 48 out of the 72 Committees attached to the Ministry of Information and Broadcasting;
- (b) whether there is any proposal to further scrutinise and reduce the remaining committees; and
- (c) the nature of work allotted to these Committees?

The Minister of Information and Broadcasting (Shrimati Indira Gandhi): (a) Yes, Sir.

- (b) Yes, Sir, with reference to the Committees attached to the A.I.R. Stations the review of which is now in progress.
- (c) A statement showing the names and functions of the twenty-four committees which will remain in existence is placed on the Table of the Lok Sabha. [Placed in Library. See No. LT-3356/64] The composition and functions of these Committees is now under review in the light of the allied Committees having been disbanded or merged.

Chinese Concentration near Sino-Indian Border (Shri Vishram Prasad:

Shri Hem Barua:
Shri Bagri;
Shri P. C. Borooah:
Shri Surendra Pal Singh:
*10.
Shri S. N. Chaturvedi;
Shri Onkar Lal Berwa:
Shri Omkar Singh:
Shri Kajrolkar;
Shri Gulshan:
Shri B. K. Das;

Will the Minister of Defence be pleased to state;

- (a) whether it is a fact that Chima has started massive troop concentration along the entire Sino-Indian border and never since Chinese aggression of 1962, China has made such massive movement directed against India; and
- (b) if so, the broad outlines of the situation?

The Deputy Minister in the Ministry of Defence (Dr. D. S. Raju): (a) and (b), While the Chinese build-up all along the Sino-Indian border continues and is heavier than what it was in October 1962, no reports have come to the effect that China has recently increased substantially concentration of troops on the border.

Pak. Concentration on Kashmir Border

Shfi S. M. Banerjee: Shri Daji; Shri Onkar Lal Berwa: *11. Shri Omkar Singh: Shri Gulshan: Shri S. N. Chaturvedi:

Will the Minister of Defence pleased to state:

- (a) whether Pakistani armed forces have concentrated on the border Kashmir;
- (b) if so steps taken to counteract any offensive; and
- (c) whether people in those border areas have been supplied with arms and ammunition?

The Deputy Minister in the Ministry of Defence (Dr. D. S. Raju): (a) Reports have been received that Pakistan Pakistan-occupied-Kashmir troops have moved from rear to the forward areas along the Cease-fire Line Jammu and Kashmir. There has. however, been no fresh induction of troops in the P.O.K. area.

(b) and (c). Various precautionary measures have been taken in the interests of security on our side of the Cease-fire Line.

Demarcation of Indo-Pak. Border

- *12. Shri N. R. Laskar: Will the Minister of External Affairs be pleased to refer to the reply given to Starred Question No. 918 on the 6th April, 1964 and state:
- (a) the progress made to demarcate the area on the Tripura-East Pakistan border, specially on the upper reaches of the Fenny river where Pakistan has raised a dispute;
- (b) whether the Government of Pakistan have agreed to our proposal of joint inspection of the area; and
- (c) if not, the reaction of Pakistan Government to this proposal?

The Minister of External Affairs (Shri Swaran Singh): (a) There has been no progress, in the current year, in the demarcation of areas on the Tripura-East Pakistan border.

(b) and (c). The Government of Pakistan has not so far agreed to our proposal for a joint inspection of the Fenny river area.

श्रमिकों के लिये राष्ट्रीय पुरस्कार

िश्री नवल प्रभाकर : श्री यशपाल सिंह : श्री प्र० रं० चकवर्ती : श्री प्र० चं० वरुमा : श्री श्रीनारायण दास : श्री रामेश्वर टांटिया :

क्या श्रम श्रीर रोजगार मंत्री यह बताने की कपा करेंगे कि :

- (क) क्या सरकार "श्रमवीर" राष्ट्रीय पूरस्कार योजना लागू करने का विचार कर रही है; ग्रौर
- (ख) यदि हां, तो उसकी मुख्य बातें

श्रम ग्रौर रोजगार मंत्री (श्री दा० संजीवय्या) : (क) जी हां।

(खा) एक विवरण सभा पटल पर रख दिया गया है। पुस्तकालय में रखा गया । देखिये संस्था LT-3357/64].

Part Payment of Wages in Kind

Shri P. R. Chakraverti: Shri P. C. Borooah: Shri Bibhuti Mishra: Shri K. N. Tiwary: Shri S. M. Banerjee:

*14. Shri Daji: Shri Oza:

Shri Sham Lal Saraf:

Shri D. C. Sharma:

Shri A. P. Sharma:

Shri J. B. S. Bist:

Shri P . Venkatasubbaiah:

Will the Minister of Labour and Employment be pleased to state:

(a) whether Government have outlined a scheme for the part payment of wages in the shape of essential commodities in terms of the recommendations made by the Indian Labour Conference at Banga.ore;

- (b) how far the scheme gives a guarantee of the supply of essential commodities at fixed price with a view to avoid erosion of real wages;
- (c) whether the scheme would be made compulsory for the employers and employees; and
- (d) whether it will be introduced by a statute?

The Minister of Labour and Employment (Shri D. Sanjivayya): (a) Yes, a scheme is being formulated for the supply of rice, wheat or wheat substitutes, sugar, one or two popular varieties of cloth, pulses and cooking medium as part of the wages as agreed to at the 22nd Session of the Indian Labour Conference held on 29th-30th July, 1964.

(b) to (d). All these details are being worked out.

Chinese Threat to India

Shri Harish Chandra Mathur: Shri Sham Lal Saraf: Shri S. N. Chaturvedi: Shri Sivamurthi Swamy: Shri Hem Raj: Shri Rameshwar Tantia: Shri Surendranath Dwivedy: *15.) Shri Gulshan: Shri H. C. Soy: Shri Vishram Prasad: Shri R. S. Pandey: Shri Kishen Pattnayak: Shri Vishwa Nath Pandey: Shri Surendra Pal Singh: Sh i Brij Raj Singh-Kotah: Shri M. L. Jadhav:

Will the Minister of Defence be pleased to state:

- (a) whether Chinese threat to India has been re-assessed in view of her (i) preparations on our border and (ii) development of Nuclear device; and
- (b) the military and diplomatic steps taken to effectively meet the threat?

The Deputy Minister in the Ministry of Defenre (Dr. D. S. Raju):
(a) and (b) Assessment of the threat from China is constantly under review and suitable counter measures are taken from time to time. Government have taken note of the activities of the Chinese on our borders and also of the development of a nuclear device by them.

Summit Meeting on Nuclear Weapons

*16. Shri Kolla Venkajah:
Shri P. C. Borooah:
Shri P. R. Chakraverti:
Shri Vishwa Nath Pandey:
Shri Ram Sewak:
Shri P. G. Sen:
Shri D. C. Sharma:
Shri Yashpal Singh:

Will the Minister of External Affairs be pleased to state:

- (a) whether Government have received an invitation from China to attend the "World Summit" proposed by China to discuss "thorough and complete destruction of all nuclear weapons"; and
- (b) if so, Government's reaction thereto?

The Minister of External Affairs (Shri Swaran Singh): (a) Yes, Sir.

(b) A communication containing the Government of India's reaction to the proposal of the Chinese Government will be sent shortly. Copies of the letter of the Chinese Prime Minister and the reply to that letter will be placed on the Table of the House.

Indo-Pak Conference on Border Violations

*17. Shri Rameshwar Tantia; Shri P. R. Chakraverti; Shri P. C. Borooah;

Will the Minister of External Affairs be pleased to state:

(a) whether it is a fact that the Indo-Pakistan conference on border

violations schedeled to be held on the 2nd November, 1964 has been postponed indefinitely at the instance of Pakistan;

- (b) if so, the reasons advanced by Pakistan therefor; and
 - (c) Government's reaction thereto?

The Minister of External Affairs (Shri Swaran Singh): (a) Yes, Sir.

- (b) The talks had to be postponed on the grounds of the convenience of the Pakistan Government.
- (c) Considering the importance that the Government of India attach to the maiter, they are disappointed at the postponement of the talks. It is hoped that the talks will not be unduly delayed.

Contributions to U. N. Funds.

Shri Hem Barua:
Shri D. C. Sharma:
Shri Surendra Pal Singh:
Shri R. G. Dubey:
Shri Yashpal Singh:
Shri P. C. Borooah:
Shri Bibhuti Mishra:
*18.
Shri K. N. Tiwary:
Shri Umanath:
Shri Umanath:
Shri M. N. Swamy:
Shri Imbichibava:
Shri P. R. Chakraverti:
Shri Hukam Chand
Kachhavaiya:

Will the Minister of External Affairs be pleased to state:

- (a) whether it is a fact that certain members of U.N.O. have refused to pay their contributions (financial) to the U. N. Funds and for which the U. N. proposes to take action against these defaulting members; and
- (b) if so, Government's reaction to this U. N. move?

The Minister of External Affairs (Shri Swaran Singh): (a) and (b).

No Member State has refused to pay its contribution to the regular budget of the United Nations. However, some countries have declined to contribute towards the expenses in respect of peace-keeping operations in the Congo and the Gaza as they consider that such contributions are not obligatory. This issue is likely to come up before the forthcoming Session of the U. N. General Assembly and the question of action, if any to be taken in that matter will be debated at that stage.

India has contributed fully towards the expenses on the Congo and Gaza operations. India has also accepted the principle of collective responsibility for U. N. peace-keeping operations and has recommended to other Member States to accept this principle. At the same time, India believes that this is a political issue and that it should not be sought to be settled only on a legal basis.

Pak, Firing Near Tripura

Shri Yashpal Singh:
Shri Hem Barua:
Shri S. M. Banerjee:
Shri P. R. Chakraverti:
*19.
Shri P. C. Borcoah:
Shri D. C. Sharma:
Shri Naval Prabhakar:
Shri Kajrolkar:

Will the Minister of Defence be pleased to state:

- (a) whether East Pakistan Rifles fired on Indian labourers engaged in constructing a protective embankment on the bank of the Muhuri river near Beloniya town in Tripura on the 9th October, 1964;
- (b) if so, how much damage was caused to the Indian property; and
 - (c) the action taken in the matter?

The Deputy Minister in the Ministry of Defence (Dr. D. S. Raju): (a) Yes, Gir.

(b) No damage was caused.

(c) A strong protest has been lodged with the East Pakistan Government. To ensure the security of Indian nationals, police force was posted at the spot.

कूटनीतिज्ञता की शिक्षा

 $*_{20}$. \int श्री विभूति मिश्र : श्री क० ना० तिवारी :

क्या **यंदेशिक कार्य** मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि कूटनीतिज्ञता की शिक्षा में भारत ग्रन्य देशों की ग्रपेक्षा पीछे है; ग्रौर
- (ख) यदि हां, तो देश में कूटनीतिज्ञता की उपयुक्त शिक्षा दिलाने के स्तर में सुधार करने के लिये सरकार द्वारा कोई योजना बनाई जा रही है?

वैदेशिक कार्य मंत्री (श्री स्वर्ण सिंह) :

(क) ऐसा कोई प्रमाण नहीं है जिससे यह संकेत मिलता हो कि भारत राजनय (डिप्लो-मेसी) के प्रशिक्षण के क्षेत्र में ग्रन्य देशों से पिछड़ा हुग्रा है । भारतीय विदेश सेवा ग्रिधकारियों के प्रशिक्षण का वर्तमान कार्यक्रम दो से तीन वर्ष तक का है ग्रीर व्यापक है । ग्रन्य बातों के साथ-साथ, इस में ये सिम्मिलित हैं : नेशनल ग्रकाडेमी ग्राफ एडिमिनिस्ट्रेशन, मन्री में 6 महीने का ग्राधारमूत पाठ्यक्रम, विदेश मंत्रालय के विभिन्न प्रभागों में प्रशिक्षण, इंडियन स्कूल ग्राफ इन्टरनेशनल स्टडीज में चार महीने की शिक्षा ग्रीर विदेश-स्थित किसी मिशन में ग्रीर प्रशिक्षण।

(ख) प्रश्न नहीं उठता।

Cease-Fire Violations in J & K

Shri P. C. Borooah:
Shri Yashpal Singh:
Shri Vidya Charan
Shukla;
Shri Vishram Prasad:
*21. Shri Bagri:

Shri Rameshwar Tantia:
Shri S. M. Banerjee:
Shri Daji:
Shri Naval Prabhakar:
Shri P. R. Chakraverti:
Shri S. N. Chaturvedi:
Shri Onkar Lal Berwa:
Shri Gulshan:
Shri Prakash Vir Shastri:
Shri Jagdev Singh
Siddhanti:
Shri Daljit Singh:
Shri V. S. Chaudhary:

Will the Minister of Defence be pleased to state:

- (a) the number of intrusions made by the Pakistanis into Indian territory across the cease-fire line in Jammu and Kashmir, during the past two months;
- (b) the broad outlines of these intrusions;
- (c) the number of persons killed in these incidents; and
- (d), the steps taken to deal with the situation to prevent such intrusions effectively?

The Deputy Minister in the Ministry of Defence (Dr. D. S. Rajn):
(a) There were 78 cases of intrusions by the Pakistanis during the months of September and October 1964. In addition, there were 338 cases of firing from across the Cease-fire line, strengthening of defences etc. by Pakistan during this period.

(b) The salient features of these intrusions are as follows:

Their depth from the Cease-fire Line varies from 200 yards to 4 miles. The aim of the Pakistani intruders is to attack a remote village or a post or picquet held by a small body of our security forces so as to overwhelm it and do as much damage and destruction as possible before help can arrive. The attacks are well planned and pressed with determination. The numbers taking part in these incidents have also increased. Armed intruders in the guise of

civilians are being used for these raids into Indian territory, without any attempt at concealment.

- (c) In the above-mentioned incidents, 46 Indians were killed.
- (d). These intrusions have been effectively dealt with by our security forces who have fired and expelled the intruders, inflicting casualties on them. Constant vigilance and effective patrolling along the CFL/Border by our security forces are carried out to check intrusions. Besides, Ceasefire violation complaints are also lodged with the U. N. Military Observers.

Wage Board for Port and Dock Workers

Shri P. R. Chakraverti:
Shrimati Savitri Nigam:
Shri Yashpal Singh:
Maharajkumar Vijaya Ana
Shri D. C. Sharma:
Shri P. C. Borooah:
Shrimati Ramdulari Sinha:
Shri Subodh Hansda:

Will the Minister of Labour and Employment be pleased to state:

- (a) whether Government have taken a final decision to set up a properly constituted Wage Board for the Port and Dock Workers;
- (b) if so, when the Board will start working; and
- (c) its composition and terms of reference?

The Minister of Labour and Employment (Shri D. Sanjivayya): (a) to (c). A copy of Government Resolution constituting the Wage Board and showing its composition and terms of reference is placed on the Table of the House. [Placed in Library. See No. LT-3358/64]. The Board as expected to start work as soon as possible.

China Year Book

Shri Hem Barua:
Shri M. L. Dwivedi:
*23. Shri S. C. Samanta;
Shri Subodh Hansda:
Shrimati Savitri Nigam:

Will the Minister of External Affairs be pleased to state:

- (a) whether the attention of Government has been drawn to the latest China Year Book, 1963-64 which has a map that shows the entire Aksaichin area as Chinese, Kashmir's border with India as undefined, NEFA as Chinese; and Nagaland boundary as undefined;
- (b) whether it is a fact that this book is officially published by the Taipeh Government; and
- (c) if so, the steps Government have taken to bring the errors to the notice of the Government concerned?

The Minister of External Affairs (Shri Swaran Singh): (a) Yes, Sir.

- (b) Yes Sir.
- (c) The KMT claims are basically the same as those made by the Government of the People's Republic of China, and as Government of India do not recognise the regime, it is best to ignore these spurious claims.

Intrusions by Chinese Troops

Shri Yashpal Singh:
Shri Yidya Charan Shukla:
*24. Shri Prakash Vir Shastri:
Shri Jagdev Singh Siddhanti:
Shri Daljit Singh:

Will the Minister of Defence be pleased to state:

- (a) whether any fresh intrusions were reported since 1st October, 1964 into the Indian territory by the Chinese:
 - (b) if so, when and where; and
- (c) the action taken by Government?

The Deputy Minister in the Ministary of Defence (Dr. D. S. Raju); (a) No. Sir.

(b) and (c). Do not arise.

57

Stateless people of Indian Origin in Ceylon

> Shri P. C. Borocah: Shri Hem Barua: Shri Yashpal Singh: Shri Bagri: Shri Vishram Prasad: Shri Shree Narayan Das: Shri Surendra Pal Singh: Shri Brajashwar Prasad: Shri Bishwanath Roy: Shri P. R. Chakraverti: Shrimati Savitri Nigam: Shri R. Ramanathan Chettiar: Shri Sezhtyan Shri Solanki: Shri Gulshan: Shri Buta Singh: Shri Kapur Singh: Shri H. C. Soy: Shri Naval Prabhakar: Shri Surendranath Dwivedy: Shri R. Barua: Shri Mohan Swarup: Shri S. N. Chaturvedi: Shri Ram Sewak Yadav: Shri Ravindra Varma: Shri P. Venkatasubbaiah: Shri S. M. Banerjee: Shrimati Renuka Barkataki: Shri R. S. Pandey: Shri Hukam Chand Kachhavaiya: Shri Nambiar: Shri Sham Lal Saraf: Shri Ram Sewak: Shri P. G. Sen: Shri Y. S. Chaudhary:

Will the Minister of External Affairs be pleased to state:

Shri M. Rampure:

(a) whether any agreement has been reached with the Government of Ceylon on the issue of the stateless people of Indian origin in Ceylon in the light of the discussions held with Ceylon's Prime Minister during her recent visit to New Delhi; and

(b) if so, the terms of the agreement?

58

The Minister of External Affairs. (Shri Swaran Singh): (a) and (b). Yes, Sir. The Prime Ministers of India and Ceylon discussed the question of the status of the stateless persons of Indian origin in Ceylon from 24 October, 1964 to 30 October. 1964 and arrived at an agreement. A Joint Communique was issued at the conclusion of the talks. Copies of the Joint Communique and the Agreement are being placed on the Table of the House, separately.

Explosion of Atom Bomb by China

Shri P. R. Chakraverti: Shri P. C. Borooah: Shri Bagri: Shri Vishram Prasad: Shri R. G. Dubey: Shri Prakash Vir Shastri: Shri Jagdev Singh Siddhanti: Shri M. L. Dwivedi: Shrimati Savitri Nigam: Shri S. C. Samanta: Shri Subodh Hansda: Shri Yashpal Singh: Shri Bibhuti Mishra: Shri K. N. Tiwary: Shri D. D. Puri: Shri Bhagwat Jha Azad: Shri S. B. Patil: Shri Ram Sewak Yadav: Shri Y. S. Chaudhary: Shri Gulshan:

Shri S. M. Banerjee: Shri Kajrolkar:

Shrimati Ramdulari Sinha:

Shrimati Renuka Ray: Shri Vidya Charan Shukla: Shri Surendranath Dwivedy:

Shri D. C. Sharma: Shri R. Barua:

Shri Buta Singh: Shri Solanki:

Shri Kapur Singh:

Shri J. B. S. Bist: Shri Heda:

Shri Nambiar:

Shri D. D. Mantri:

Shri T. Subramanyam:

Shri Hem Barna:

Will the Minister of External Affairs be pleased to state:

- (a) whether Government have studied the implications of China's explosion of the first atom bomb on the 16th October, 1964:
- (b) to what extent the earlier decision of the Government not to utilise the country's resources and scientific talents for manufacturing atom bombs, despite her capacity to do so, will be revised; and
- (c) how far Government have made a move in bringing the big powers together to devise a concerted policy to deal with the emerging menace to world peace and security?

The Minister of External Affairs (Shri Swaran Singh): (a) to (c). The Government will make a statement on this subject in the House on the 16th of November, 1964.

चीनी वितरण के लियं कार्ड

*३३. श्री नवल प्रभाकर: क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि:

- (क) दिल्ली प्रशासन के सिविल सप्ला-इज विभाग ने संसद सदस्यों के लिये सात किलोग्राम के जो कार्ड बनाये हैं क्या वह कार्ड उनकी चीनी की आवश्यकता को द्धिट में रखतें हए बनाये हैं; ग्रीर
- (ख) यदि नहीं, तो क्या उनकी आवश्य-कताओं का पता लगा लिया गया था ?

खाद्य तथा कृषि मंत्री (श्री चि. सुब्रह्मच्यम्) : (क) जी, हां । सामान्यतः ।

(ख) आवश्यकताओं का अलग अलग रूप से पता नहीं लगाया गया था।

Supply of Foodgrains at Reasonable Prices

Shri P. K. Deo: Shri Solanki: Shri Gulshan: Shri Buta Singh: Shri Kapur Singh:

Will the Minister of Community Development and Cooperation be pleased to state:

- (a) number of consumer cooperative societies that have been started. State-wise, lately in the country to supply food stuffs at reasonable price to the consumers;
 - (b) how they are functioning; and
- (c) the difficulties they are facing and how these difficulties are to be solved?

The Deputy Minister in the Ministry of Community Development and Cooperation (Shri B. S. Murthy):

- (a) The list is laid on the Table of the House. [Placed in Library. See No. LT-3359/641.
- (b) Wholesale consumers have recorded an increase in business from Rs. 4.10 crores (approx.) in July, 1964 to Rs. 5.20 crores (approx.) in September, 1964.
- (c) Difficulties mainly relate to accommodation, finance and supply.

Accommodation: State ments were requested to ensure that consumers cooperative stores provided with suitable accommodation within two months of their registration by invoking the powers vested in them.

Finance: To meet their need for working capital requirements, State Bank of India have agreed to provide, in addition to financial accommodation on normal business terms, clean credit accommodation on the guarantee of State Governments. Andhra Pradesh, Mysore and Kerala have offered such guarantee. The matter is being pursued with the other State Governments.

Supply: Continuous efforts are being made to ensure adequate share of controlled and non-controlled commodities to consumers cooperatives.

Sugar Production

Shri Vishram Prasad:
Shri Bagri:
Shri P. C. Borooah:
Shri Dinen Bhattacharya:
Dr. Saradish Roy:
Dr. Ranen Sen:
Shrimati Ramdulari Sinha:

Will the Minister of Food and Agriculture be pleased to state:

- (a) whether it is a fact that the sugar production in the first half of the year 1964 increased as compared to the production in the corresponding period last year, if so, to what extent;
- (b) the total stock of sugar available in the country at the end of June, 1963 and June, 1964;
- (c) the main reasons for increased scarcity of sugar all over the country this year, despite the increase in production; and
- (d) how far the cost of production of sugar has increased this year as compared to last year and how far this increase has been passed on to the consumers by way of increased retail prices?

The Minister of Food and Agriculture (Shri C. Subramaniam): (a) Yes, Sir. The production of sugar during the period 1st January to 30th June this year exceeded that during the corresponding period last year by 2.63 lakh tonnes.

(b) The closing stock of sugar with factories on 30th June, 1964 was 8.77 lakh tonnes as compared to 9.56 lakh tonnes on the corresponding date last year.

- (c) The main reason is that the total availability this year after taking into account the carryover from the previous year, was about 27 lakh tonnes as against 31 lakh tonnes last year.
- (d) The cost of production of sugar during 1963-64 has been higher mainly due to increase in the cane price, lower recovery and duration of season in certain areas. Increase in cost on account of these factors varied from area to area. This incidence of the higher cost was generally passed on to the consumers.

Supply of Foodgrains from fair price shops

- *36. Shri S. N. Chaturvedi: Will the Minister of Food and Agriculture be pleased to state:
- (a) whether the quantity of wheat or flour made available per person per month from the fair price shops various from State to State;
- (b) if so, the range of variation between different States; and
- (c) the basis on which allotments of imported wheat are made to the States?

The Minister of Food and Agriculture (Shri C. Subramaniam): (a) Yes, Sir.

- (b) A statement showing the quantum of wheat atta issued from fair price shops in different States is laid on the Table of the House. [Placed in Library. See No. LT-3360/64].
- (c) Allotment of imported wheat to various States is made on the basisof requirements of each State and the availability of wheat stocks with the Centre.

Kharif Foodgrains

- *37. Shri Shree Narayan Das: Will the Minister of Community Development and Cooperation be pleased to state:
- (a) the extent to which cooperative institutions in various States have been able to enter the grain market for the purchase of Kharif foodgrains:

- (b) whether the Central Government have given any incentives in this regard; and
 - (c) if so, the nature thereof?

The Deputy Minister in the Ministry of Community Development and Coeperation (Shri B. S. Murthy): (a) It is estimated that cooperatives would foodgrains have marketed worth Rs. 40 crores, on ownership and agency basis, during the year 1963-64 against foodgrains worth Rs. 32 crores marketed during the year 1962-63. The Kharif crop has just started arriving in the market. Cooperatives are expected to undertake marketing of foodgrains on a larger scale during the year 1964-65.

- (b) Yes, Sir.
- (c) (i) Under a new scheme of outright purchases of agricultural produce by selected marketing cooperatives, Government will contribute at the rate of 2 per cent of the value of outright purchases. This contribution will be available, subject to certain conditions, for writing off losses arising out of such transactions. Half the cost of the contribution will be met by Central Government, the balance being provided by the concerned State Governments.
- (ii) Cooperative marketing societies selected for making outright purchases of agricultural produce including foodgrains will get additional State Government contribution to their share capital at the rate of Rs. 25,000 per society. 75 per cent of the amount of such additional contribution of share capital will be provided by the Central Government to the States.

Co-operative Sugar Factory at Kamalapur

- *38. Shri Sivamurthi Swamy: Will the Minister of Food and Agriculture be pleased to state:
- (a) the period for which the applications for granting licences to start cooperative sugar factories at Kamalapur, District Bellary and Gangawati,

District Raichur in Mysore State are pending; and

(b) the reasons for the delay in disposing of these applications?

The Minister of Food and Agriculture (Shri C. Subramaniam): (a). The application for starting a cooperative sugar factory at Kamalapur, District Bellary was received in May, 1960 while no application for the establishment of a cooperative sugar factory at Gangawati is pending.

(b) The consideration of the application for a factory at Kamalapur along with others received after 31st March 1960 was deferred in consequence of a decision to suspend licensing in the sugar industry due to surplus sugar conditions. When licensing was resumed in June, 1963, this application along with others received upto 29th February, 1964 was taken up and is under consideration.

Loan for Agricultural Purposes

Shri Uikey: Shri Hukam Chand Kachhavaiya: Shri Bade: Shri Chandak:

Shri Vidya Charan Shukla:

Shri Chandak;
Shri Bakliwal;
Shri Wadiwa:
Shri Surya Prasad;
Shri R. S. Tiwary;
Shri J. P. Jyotishi;

Will the Minister of Food and Agriculture be pleased to state:

- (a) whether the request of Madhya-Pradesh Government for the allotment of funds for long, medium and short term loans for agricultural purposes during 1963-64 was fully met;
- (b) if not, the reasons therefor; and
- (c) the steps being taken during the current year to meet fully the requirements of the State in this regard?

The Minister of Food and Agriculture (Shri C. Subramaniam): (a) and (b): The requirement of funds for

long and medium term loans was met in full. The State Government could not in fact spend the entire amount allocated

The request for funds for short term loans could not be met in full as it was made towards the end of the year when the provision for such loans in the Central Budget had very nearly been exhausted. To meet all the pending requests, including that of the Madhya Pradesh Government, a prorata distribution was made out of the balance amount.

(c) Every effort will be made to meet the requirements in full.

Buckingham Canal

- *40. Shri R. Ramanathan Chettiar: Will the Minister of Transport be pleased to state:
- (a) the progress made so far in regard to the improvement in the Buckingham Canal in the light of the recommendations made by the Inland Water Transport Committee; and
- (b) the reasons for taking so long in coming to a decision on this vital inland navigational project in the South?

The Minister of Transport (Shri Raj Bahadur): (a) and (b). In pursuance of the recommendations of the Inland Water Transport Committee, the Government of Madras have undertaken certain civil works on the Buckingham Canal. An expenditure of Rs. 10.12 lakhs is reported to have been incurred in this connection upto 30th June, 1964. The Government of Andhra Pradesh in Madras have stated that action for acquiring dredgers, is being taken by them.

Taccavi Loans

Shri P. Venkatasubbaiah:
Shri Yashpal Singh:
*41. Shri Ravindra Varma:
Shri Gokulanda Mohanty:
Shri Rama Chandra Mallick:

Will the Minister of Community

Development and Co-operation be pleased to state:

- (a) whether all the State Governments have consented to route the taccavi loans given to farmers for productive purposes through cooperatives;
- (b) if so, when the scheme will be implemented; and
- (c) whether any assessment has been made regarding the quantum of taccavi loans to be routed through co-operatives in all the States?

The Deputy Minister in the Ministry of Community Development and Co-operation (Shri B. S. Murthy):
(a) The policy decision to channel all assistance to farmers for productive purposes through cooperative organisations was taken in consultation with the state governments who have generally agreed to this in principle.

- (b) The Government of India has advised state governments to implement the policy according to a carefully worked out phased programme after taking into consideration the level of cooperative development of each area.
- (c) The quantum of taccavi loans to be routed through cooperatives will depend on the provision made in the budget of the state governments for the grant of taccavi loans, the size of the areas where the policy is to be implemented and the particular schemes transferred to cooperatives.

Buffer Stocks of Foodgrains

*42. Shri P. R. Chakraverti:

Shri P. C. Borooah:
Shri Hukam Chand
Kachhavaiya:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether a panel of experts on agricultural administration recently set up by Government have drawn up a scheme for building up buffer

stocks of foodgrains and for procurement of foodgrains in surplus States;

- (b) if so, the broad outlines of the scheme; and
- (c) the action being taken in pursuance thereof?

The Minister of Food and Agriculture (Shri C. Subramaniam): (a) No, Sir.

(b) and (c). Do not arise.

Delhi Milk Scheme

Shri Bhagwat Jha Azad: Shri Rameshwar Tantia: *43. Shri Prakash Vir Shastri: Shri Jagdev Singh Siddhanti: Shri Y. S. Chaudhary:

Will the Minister of Food and Agriculture be pleased to state:

- (a) whether milk, ghee, ice-cream and butter are in short supply in Delhi Milk Scheme since September last; and
- (b) the efforts being made to improve the situation?

The Minister of Food and Agriculture (Shri C. Subramaniam); (a) Yes.

- (b) The following steps have been taken to improve milk supplies:—
 - (i) In consultation with the State Governments, steps are being taken to encourage formation of cooperative societies of milk producers who would supply milk only to the Delhi Milk Scheme.
 - (ii) Price of raw milk paid to suppliers is being fixed from time to time with a view to attract supplies to the Scheme.
 - (iii) Negotiations are under way with the suppliers for them to enter into contracts stipulating minimum supplies both during the flush and the lean seasons.
 - (iv) An Officer is being appointed on Special Duty to ex-1467 (Ai) LSD-3.

plore possible new areas of supply and to increase procurement from the existing areas.

Foodgrains Trading Corporation (Shri Yashpal Singh:

Shri Bibhuti Mishra:
| Shri K. N. Tiwary:
| Shri Prakash Vir Shastri:
| Shri Naval Prabhakar:
| Shrimati Savitri Nigam:
| Shri P. R. Chakraverti:
| Shrimati Renuka Ray:
| Shri Brajeshwar Prasad:
| Shri Bishwanath Roy:

Shri Heda: Shri P. Venkatasubbaiah: Shri Ravindra Varma: Shri D. C. Sharma: Shrimati Renuka Barkataki:

Will the Minister of Food and Agriculture be pleased to state:

- (a) the progress made in establishing the Foodgrains Trading Corporation;
- (b) whether any legislation would be brought forward for this purpose;and
 - (c) if so, when?

The Minister of Food and Agriculture (Shri C. Subramaniam): (a) to (c). It is proposed to set up the Food Corporation of India as a statutory Corporation. A Bill for this purpose is being introduced in the current session of Parliament.

Package Programme

Shri Rameshwar Tantia:

*45. Shri D. D. Puri:
Shri Onkar Lal Berwa:
Shri Gulshan:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that while inaugurating the conference of the Key Personnel of the Intensive Agricultural Programme, he criticized the States for their failure to implement

land reforms and ensure credit and other facilities to the farmers and to provide the right personnel for Intensive Agricultural District Programme:

- (b) if so, the measures suggested by Government to the States for its improvement; and
- (c) the extent to which these suggestions have been accepted and implemented by the State Governments?

The Minister of Food and Agriculture (Shri C. Subramaniam): (a) In a general reference about the steps to be taken for accelerating the pace of progress in agricultural production, the need for quick improvements in the tenurial system, at least in the Intensive Agricultural district Prowas gramme emphasised. was also pointed out that timely availability of credit and other facilities to the farmers and the question of keeping the staff in position in the selected district for sufficiently long periods was important for the success of the programme.

- (b) The Conference made a number of recommendations which have been communicated to the State Government for implementation. A statement indicating summary of recommendations is laid on the Table of the Sabha. [Placed in Library. See No. LT-3361/64].
- (c) It is too early to say how far these have been accepted and implemented.

Delhi-Moscow-London Air Service

```
Shri Hem Barua:
 Shri R. G. Dubey:
 Shri Rameshwar Tantia:
 Shri Yashpal Singh:
 Shri Bibhuti Mishra:
Shri Vidya Charan Shukla:
Shri Surendra Pal Singh:
 Shri Warior:
 Shri Daji:
 Shri Prakash Vir Shastri:
 Shri Jagdev Singh Siddhanti:
 Shri Vishram Prasad:
Shri Bagri:
```

Will the Minister of Civil Aviation

be pleased to state:

- (a) whether it is a fact that U.K. has objected to Air-India carrying passengers from Moscow to London on their New Delhi-Moscow-London service inaugurated some time back;
- (b) if so the reasons on these objections are based; and
- (c) Government's reaction there-

The Minister of Civil Aviation (Shri Kanungo): (a) to (c). United Kingdom Government were prepared to permit the picking up of traffic from Moscow if there was an intermediate halt between Moscow and This did not suit Air India wanted a direct flight to save time and attract through passengers. U.K. Government then wanted order to protect the interests of British European Airways who had developed the route Moscow/London and until British Overseas Airways Corporation provided service to India through Moscow, Air India should carry only stop-over traffic between London and Moscow. Since this suited Air India better than permission to lift traffic with an intermediate stop, it was agreed to.

Delhi Milk Scheme

Shri Surendra Pal Singh: Shri Prakash Vir Shastri: Shri Jagdev Singh Siddhanti: Shri Rameshwar Tantia: Shri D. C. Sharma: Shri Y. S. Chaudhary: Shri Bishwanath Roy: Dr. Saradish Roy: Dr. Ranen Sen: Shri Dinen Bhattacharya: Shri Buta Singh: Shri Solanki: Shri Gulshan: Shri Kapur Singh:

Will the Minister of Food and Agriculture be pleased to refer the reply given to Starred Question No. 57 on the 8th September, 1964 and state:

- (a) whether all the recommendations of the committee on the working of Delhi Milk Scheme have since been accepted and fully implemented by Government; and
- (b) if so, how far that has improved the present milk supplying capacity of the Delhi Milk Scheme?

The Minister of Food and Agriculture (Shri C. Subramaniam): (a) Most of the recommendations of the Team of Experts have been accepted and action is in hand for their implementation. A statement showing the action taken so far in regard to the implementation of the main recommendations is laid on the Table of the House. [Placed in Library. See No. LT-3362/64].

(b) The recommendations aim at a major re-organisation of the Scheme and it will be some time before they are fully implemented. However, according to present indications, the implementation of the recommendations will go a long way in improving the milk supply position of the Delhi Milk Scheme.

Prices of Foodgrains

Chri P. C. Borooah: Shri Shree Narayan Das: Shri Prakash Vir Shastri: Shri Jagdev Singh Siddhanti: Shri Subodh Hansda: Shri S. C. Samanta: Shrimati Savitri Nigam: Shri M. L. Dwivedi: Shri Jashvant Mehta: Shri S. M. Banerjee: Shri Daji: Shrimati Vimla Devi: Shri Gulshan: Shri Onkar Lal Berwa: Shri Sham Lal Saraf: Shri Hem Raj: Dr. Ranen Sen:

48. Shri Dinen Bhattacharya:
Dr. Saradish Roy:
Shri Jai Bahadur Singh:

Shrimati Renu Chakravartty: Shri Solanki: Shri Buta Singh: Shri Kapur Singh:

Will the Minister of Food and Agriculture be pleased to state:

- (a) whether the prices of foodgrains, pulses, and vegetable cils have increased during the past two months;
- (b) if so, to what extent and how the present prices compare with those in the corresponding months last year; and
- (c) the steps being taken to stabilise the prices?

The Minister of Food and Agricutture (Shri C. Subramaniam): (a) and (b) There was an increase in the market prices of foodgrains, pulses and vegetable oils during the months of September, 1964 but in October, 1964 they have declined. The All India Index Number of wholesale prices of cereals which rose from 144 in the month of August 1964 to 150 in September declined to 148 in October. The Index Number of pulses rose from 159 to 197 during the same period but declined to 183 in October, 1964. The prices are, however, higher this year as compared to corresponding period of the last year.

- (c) Some of the more important steps taken to stabilize the prices are as follows:—
 - (i) Announcement of producers' Prices for paddy, wheat, gram, jowar, bajna and maize for 1964-65 season and fixation of statutory maximum prices of paddy at which such stocks could be requisitioned;
 - (ii) Fixation of maximum wholesale and retail prices of rice;
 - (iii) Increased distribution of foodgrains to fair price shops;
 - (iv) Stepping up of imports of foodgrains and arrangement for import of edible oils from U.S.A.;

- (v) Tightening up of restrictions on bank advances against foodgrains, vegetable and edible oils and imposition of ban on export of certain kinds of edible oils;
- (vi) Setting up of enforcement machinery by States with additional assistance from the Central Government;
- (vii) Promulgation of anti-hoarding measures by the State Governments and introduction of summary trials and stringent punishments for contravention of food laws and abetment of such contravention by public servants;
- (viii) Setting up of Food Corporation of India; and
 - (ix) Intensification of procurement operations.

Drinking Water Supply in Tribal Areas of Madhya Pradesh

Shri Vidya Charan Shukla:
Shri Uikey:
Shri Chandak:
Shri Bade:
Shri Hukam Chand

*49.
Kachhavaiya:
Shri Bakliwal:
Shri Wadiwa:
Shri Surya Prasad:
Shri J. P. Jyotishi:
Shri R. S. Tiwary:

Will the Minister of Social Security be pleased to state:

- (a) whether his Department's attention has been drawn to the fact that there are 3.000 villages in tribal areas in Madhya Pradesh where there are no arrangements for supply of drinking water; and
- (b) whether Government have taken any steps in this regard; and if so, the broad outlines thereof?

The Deputy Minister in the Department of Social Security (Smt. Chandrasekhar): (a) In response to our letter asking the Government of Modhya Pradesh whether they had arranged for a special survey to be

conducted of water suarcity in scheduled and tribal areas, the State Government brought this fact to our notice.

(b) Provision of drinking supply has been accorded high priority in the Fourth Plan. It is proposed to waive the contribution from the beneficiaries in areas predominantly inhabited by the Scheduled Tribes for drinking water works of an engineering character, the pattern of financial assistance has been liberalised and cent per cent grant will be given for the purpose. In the Tribal Development Block programme, sinkgiven ing of wells has been priority. Recognising the importance of this scheme, flexibility has been allowed in meeting the expenditure on this scheme from any other head in the Block budget.

Conference of Chief Ministers

Shri P. R. Chakraverti:
Shri P. C. Borooah:
Shrimati Savitri Nigam:
Shri S. N. Chaturvedi:
Shri Dinen Bhattacharya:
Dr. Saradish Roy:
*50.
Dr. Ranen Sen:
Shri Ram Sewak Yadav:
Shri S. M. Banerjee:
Shri Surendranath Dwivedy:
Shri R. Barua:
Shri R. S. Pandey:
Shri M. Rampure:

Will the Minister of Food and Agriculture be pleased to state:

- (a) whether a conference of the State Chief Ministers was held in New Delhi towards the end of October for assessing the food situation and formulating schemes to tackle it;
- (b) if so, the decisions taken therein; and
- (c) the action being taken by the Central and State Governments in the light of those decisions?

The Minister of Food and Agriculture (Shri C. Subramaniam): (a) Yes, Sir.

(b) and (d) There was a general discussion about the food situation and developments that had place since the Chief Ministers' Conference in June. It was agreed that the Chief Ministers should meet again at a later date to take decisions on the future food policy.

Scarcity of Vanaspati Ghee

Shri P. C. Borooah: Shri Naval Prabhakar: Shri Vishram Prasad: Shri Y. S. Chaudhary: Shri Sidheshwar Prasad:

Will the Minister of Food and Agriculture be pleased to state:

- (a) whether it is a fact that vanaspati ghee became scarce to the point of extinction in Delhi in particular and other parts of the country in general during the past three months;
 - (b) if so, the reasons therefor;
- (c) the average prices on which such ghee was available at the end of July, August, September and October, 1964 in the various zones; and
- (d) the steps taken to bring down its prices?

The Minister of Food and Agriculture (Shri C. Subramaniam): (a) There was some difficulty about availability of vanaspati in Delhi and other parts during the past three months.

- (b) This was mainly due to the partial closure of some of the vanaspati factories in the Northern and Western regions due to non-availability of raw oil in sufficient quantity.
- (c) The month-end retail price per kilogramme (loose) of vanaspati in the different zones was as under:-

				Rs.	per Kg.
Month	Bom- Mad- Delhi Cal- bay ras cutta				
July. August September October	:	3.69 3.77	3.69 3.70 3.77 3.77	3 7	3 3.76 7 3.76

- (d) (i) Export of groundnut and other edible oils was banned w.e.f. 11-7-1964.
 - (ii) Attempt is being made to promote free movement of oil all over the country.
 - (iii) Use of edible oils for dustrial purposes, e.g. in soap manufacture, is being discouraged.
 - (iv) Arrangements are being made to import substantial quantities of soyabean oil the U.S.A. from under P.L. 480 for use in vanaspati manufacture.

Fixation of Paddy Prices

- Shri Vidya Charan Shukla: Will the Minister of Food and Agriculture be pleased to state:
- (a) whether there is a wide disparity amongst various States in the minimum prices of coarse paddy announced by the Central Government recently;
- (b) whether the State Governments have accepted the prices announced or some of them have fixed their own minimum prices; and
- (c) the specific reasons for keeping the prices of coarse paddy different from State to State?

The Minister of Food and Agriculture (Shri C. Subramaniam); (a) No. Sir.

- (b) The producers prices have been announced after consultation with the State Governments except in the case of Maharashtra where such price was announced by the State Government.
- ' (c) As the quality of paddy produced differs from State to State as also the Geographical and economic conditions, it is not possible to announce uniform prices for all the States.

Unemployed in Kerala

Shri Pottekkatt: Shri A. V. Raghavan: Shri Kappen:

Will the Minister of Labour and Employment be pleased to state:

- (a) the number of persons who have registered their names in various Employment Exchanges in Kerala from 1st January 1964 to 31st October 1964;
- (b) the number of persons who have been provided with employment;
- (c) the number of persons absorbed in temporary posts and permanent posts separately; and
- (d) the number of persons in the temporary cadre whose services have been terminated?

The Minister of Labour and Employment (Shri D. Sanjivayya): (a) and (b):

Period o	Number f registra- tions effected	Number of place- ments effected
I	2	3 .
1-1-1964 to 31-10-1964	1,12,886	11,008

(c) and (d). Information is not available.

Low grade Staff in P. & T.

2. Shri A. V. Raghavan: Shri Pottekkatt:

Will the Minister of Communications be pleased to state:

- (a) whether Government are aware of the difficulties experienced by low grade staff working outside their Gtates; and
- (b) if so, the steps taken to provide jobs to them in their respective States?

The Deputy Minister in the Department of Communications (Shri Bhagavati): (a) Yes Sir.

(b) Rules already exist under which such officials can seek transfers to the State of their choice either by arranging for mutual exchange or without mutual exchange. Their applications for transfers are considered sympathetically and transfers are allowed under certain conditions subject to administrative convenience.

R.M.S. Section, Samastipur

- Shrimati Ramdulari Sinha: Will the Minister of Communications be pleased to state;
- (a) whether it is a fact that while the Minister was on tour a representation was made on behalf of R.M.S. employees at Samastipur for the establishment of an R.M.S. Section with headquarters at Samastipur;
- (b) whether it is a fact that Post Master General of Bihar Circle has also made recommendation in favour of the proposal; and
- (c) if so, the decision taken by Government?

The Deputy Minister in the Department of Communications (Shri Bhagavati): (a) and (b). Yes.

(c) The matter is under examination.

Minimum Wages for Agricultural Labour

4. Shri A. V. Raghavan:

Will the Minister of Labour and Employment be pleased to state:

- (a), whether the Government of Kerala have fixed revised minimum wages for agricultural labour in the T. C. area of Kerala;
- (b) the rate that has been fixed;and

(c) when the revised minimum wages will come into force?

79

The Deputy Minister in the Ministry of Labour and Employment (Shri R. K. Malviya); (a) to (c). The required information has been called for from the Government of Kerala and will be placed on the Table as soon as received.

Commemoration Stamp

5. Shri Pottekkatt: Shri A. V. Raghavan:

Will the Minister of Communications be pleased to state:

- (a) whether any representation has been received to issue a commemoration stamp in honour of Sree Narayana Gurudev, the great social reformer of Kerala;
- (b) if so, the action taken thereon;and
 - (c) when the stamp will be issued?

The Deputy Minister in the Department of Communications (Shri Bhagavati): (a) Yes, Sir.

- (b) The proposal was placed before the Philatelic Advisory Committee who decided to examine it at some future date as the capacity of the Security Press is limited.
 - (c) Does not arise.

P. & T. Offices in Rajasthan

- 6. Shri Karni Singhji: Will the Minister of Communications be pleased to state:
- (a) the number of Branch Post Offices, Sub-Post Offices and Public Call Office_S respectively in Rajasthan as on 30-9-1964;
- (b) the number of proposals awaiting decision for further opening of Branch Post Offices; and
- (c) the steps being taken in that direction?

The Deputy Minister in the Department of Communications (Shri Bhagavati): (a)

- (i) Branch Post Offices 4.564
- (ii) Sub-Post Offices 582
- (iii) Long distance Public Call Offices .. 219
- (b) 351.
- (c) The proposals are under examination in consultation with subordinate units.

उत्तर प्रदेश में डाक तथा तारघर

7. ∫श्री सरजू पाण्डेय : ेश्री विश्वनाय पाण्डेय :

क्या संवार मंत्री यह बताने की कृप। करेंगे कि :

- (क) 31 जुलाई, 1964 को उत्तर प्रदेश में ब्रांच पोस्ट ग्राफिस, सब पोस्ट ग्राफिस ग्रीर पब्लिक काल ग्राफिसों की कुल संख्या कितनी थी; ग्रीर
- (ख) ऐसे आफिसों की संख्या कितनी है जो जुलाई, 1964 तक खुल जाने थे परन्तु खुल नहीं सके ?

संवार विभाग में उपमंत्री (श्री भगवती):

- (क) (i) शाखा डाकघर 9,446
 - (ii) उप डाकघर 1,680
 - (iii) दूरस्य सार्वजनिक टेलीफोन घर 345
- (ख) उक्त कार्यालयों को खोलने का कोई महीनेवार निश्चित कार्यक्रम नहीं हैं। प्रत्येक वित्तीय वर्ष के लिए लक्ष्य निर्धारित कर दिये जाते हैं और सामान्यतः उन्हें वित्तीय वर्ष समाप्त होने से पहले कार्यान्वित कर दिया जाता है। आवश्यक स्थान और कर्मचारियों के सुनिश्चित होने पर तथा दूसरी और अप्रैपचारिकताओं के पूरा होने के बाद ही

प्रस्तावों को कार्यान्वित किया जाता है। जुलाई, 1964 के ग्रन्त में कार्यान्वित होने से शेष बचे मंजूर कार्यों की संख्या इस प्रकार है:---

शाखा डाक्षर 118 उप डाक घर 13 दूरस्य सार्वजनिक टेलीफोन घर 4

Pak-China Road

8. Shri Vishwa Nath Pandey: Shri Hem Barua:

Will the Minister of External Affairs be pleased to state:

- (a) whether the attention of Government has been drawn to a statement made by a Pakistani Minister some time back to the effect that Pakistan has planned an all-weather road to link Rawalpindi and China via the old caravan route through Sinkiang and Gilgit in the Karakorams; and
- (b) if so, Government's reaction thereto?

The Minister of External Affairs (Shri Swaran Singh): (a) Yes, Sir. Earlier, on March 3, 1964, the Communications Secretary of the Government of Pakistan in a broadcast had said that the all-weather Indus Valley road to Gilgit when completed in 1965, would link Rawalpindi with Peking through the land route.

(b) As the northern areas of the Indian State of Jammu and Kashmir are under Pakistan's unlawful occupation, and as the security Council is seized of the matter, the Government of India are not in a position to prevent the building of this road.

Pak. Allegations against Indian Leaders

- 9. Shri Hem Barua: Will the Minister of External Affairs be pleased to state:
- (a) whether the attention of Government has been drawn to the re-

cent allegations against Indian leadare by the President of Pakistan; and

(b) if so, whether Government have lodged any protest with the Pakistan Government in the matter?

The Minister of External Affairs (Shri Swaran Singh): (a) Yes, Sir. The attention of the Government of India has been drawn to an address delivered by the President of Pakistan at Lahore on the 4th October, 1964, in which he has cast aspersions on Indian leadership.

(b) No, Sir.

Nuclear Free Zone in Indian Ocean

- 10. Shri Hem Barua: Will the Minister of External Affairs be pleased to state:
- (a) whether it is a fact that the Ceylonese Prime Minister has suggested to India as nuclear-free zone in the Indian Ocean;
- (b) if so, whether this proposal was discussed at the Cairo non-aligned Conference; and
- (c) India's response in general to the proposal made by the Ceylonese Prime Minister?

The Minister of External Affairs (Shri Swaran Singh): (a) Yes, Sir.

- (b) The general question of the establishment of nuclear-free zones in different parts of the world was discussed at the Non-Alligned Nations Conference in Cairo and the declaration adopted by the conference recommended their establishment in accordance with the desires expressed by the States and people concerned.
- (c) The Government of India favour the establishment of nuclear free zones under proper conditions as a positive step in the field of disarmament. They have, therefore, agreed in principle with the proposal of the Ceylon Government for the creation

of a nuclear-free zone in the Indian Ocean, but have pointed out this will require the agreement of all the States in the area and should be the subject of further detailed study.

Written Answers

टेलीफोन की लाइनें

्रश्रीविभूतिमिश्रः ^{11.}ेश्रीक∘ ना∘तिवारीः

क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि मोतिहारी— पटना ग्रीर दिल्ली के बीच टेलीफोन की लाइनें प्रायः खराब रहती हैं; ग्रीर
- (ख) यदि हां, तो क्या सरकार टेलीफोन ब्यवस्था को सुधारने का विचार कर रही है ?

संचार विभाग में उपमंत्री (श्री भगवती): (क) जी नहीं। फिर भी लाइनों ग्रौर केवलों में खराबियां होने के कारण, जिन पर कि परिपय दिये जाते हैं, पटना ग्रौर दिल्ली तथा पटना ग्रौर मोतिहारी के बीच के परिपयों में कभी-कभी, विशेष रूप से वर्षा के महीनों में, खराबियां हो जाती हैं।

(ख) निकट भविष्य में सहधुरीय केवल प्रणाली का पटना तक विस्तार हो जाने पर आशा है कि पटना और दिल्ली के बीच टेलीफोन परिपथों के कार्य में आगे और सुधार हो जायेगा । पटना और मोतिहारी के बीच अधिक उच्चस्तरीय परिपथों की व्यवस्था करने के लिए अनेक विकास कार्यों की भी मंजूरी दी जा चुकी है । आशा है कि ये कार्य 1965-66 में पूरे हो जायेंगे ।

Reforms Committee for NEFA

- 12. Shri Rameshwar Tantia: Will the Minister of External Affairs be pleased to state:
- (a) whether the constitutional reforms committee for NEFA appointed by Government has submitted its report;
 - (b) if so, its main recommendations;

- (c) how far Government have agreed to the recommendations; and
- (d) when they are likely to be implemented?

The Minister of External Affairs (Shri Swaran Singh): (a) No.

- (b) Does not arise.
- (c) Does not arise.
- (d) Does not arise.

Indian Missions Abroad

- 13. Shri P. C. Borooah: Will the Minister of External Affairs be pleased to state:
- (a) the countries where the posts of heads of Indian missions abroad are lying vacant and for how long;
 and
- (b) the reasons for allowing them to continue to be vacant for long periods?

The Minister of External Affairs (Shri Swaran Singh): (a) Indonesia since 8-3-1964. Nepal since 20-5-1964. Switzerland since 16-9-1964. China since August, 1964.

(b) Selection of candidate does take time. Appointments of Indian Ambassadors to Indonesia, Nepal and Switzerland have already been announced and the new Ambassadors will assume charge of their posts very shortly.

The post of Ambassador to China is being kept unfilled for obvious political reasons.

Bonus Commission's Recommendation regarding Tea Industry

- 14. Shri P. C. Borooah: Will the Minister of Labour and Employment be pleased to state:
- (a) whether representations have been received by Government from Tea Industry complaining that the payment of minimum bonus in pursuance of Bonus Commission's recommendations would adversely affect

that industry to such an extent that nearly 40 to 50 per cent of the plantations would have to close down; and

(b) if so, Government's reaction thereto?

The Minister of Labour and Employment (Shri D. Sanjivayya): (a) Representations have been received urging that the Bonus Commission's recommendation for the grant of a minimum annual bonus should not be applied to the tea industry.

(b) Government do not propose to make any change in the decision already taken by them on the Commission's report.

Boycott of South Africa

15. Shri R. G. Dubey: Shri Yashpal Singh:

Will the Minister of External Affairs be pleased to state:

- (a) whether India has appealed to the oil producing countries of the Middle East to boycott South Africa;and
- (b) if so, the reaction of those countries to which the appeal has been addressed?

The Minister of External Affairs (Shri Swaran Singh): (a) No, Sir. India, however, voted for U.N. Resolution No. 1761 (XVII) dated the 6th November, 1962, which urged all Member States to refrain from exporting goods including oil and oil products to South Africa.

(b) Does not arise.

Committees in the Ministry of Communications

- 16. Shri Daljit Singh: Will the Minister of Communications be pleased to state:
- (a) the total number of Committees and sub-Committees which are functioning in his Ministry; and

(b) the total number of members of these committees?

The Deputy Minister in the Department of Communications (Shri Bhagavati): (a) There are 265 Committees and Sub-Committees functioning in the Department of Communications including the Posts & Telegraphs Department.

(b) 6132.

Leadership in Trade Unions

Shri P. R. Chakraverti:
Shri P. C. Borooah:
Shri Bibhuti Mishra:
Shri K. N. Tiwary:

Will the Minister of Labour and Employment be pleased to state:

- (a) whether Government have made any survey to find out if leadership in the trade unions in industrial plants from outside is less or more effective than from within:
- (b) how far the remote relationship between Union and management leads to delays in bargaining; and
- (c) the steps taken to develop plant level leadership, free from outside influence?

The Minister of Labour and Employment (Shri D. Sanjivayya): (a) No.

- (b) By remote relationship, the Hon'ble Member presumably refers to leadership in the Trade Unions from outside. It is considered that "outside" leadership of Trade Unions does not necessarily involve delays in bargaining.
- (c) The question relating to the statutory limit on the number of outsiders on the executives of trade unions was considered by the Indian Labour Conference at its 17th Session in July, 1959, but it was decided by the Conference that there should be no change in the existing legal provisions in respect of statutory restrictions on the number of outsiders on the executive of trade unions.

The Conference also decided that the conduct of the affairs of trade unions should be placed more and more in the hands of persons drawn from the ranks of the workers engaged in industry; or who have had experience of actual work in industry. The progress of the scheme of Workers' Education will facilitate the development of leadership from the ranks of workers.

Suicide by R.M.S. Employee

Shri A. V. Raghavan:
Shri Pottekkatt:
Shri Kappen:
Shri P. Kunhan:
Shri Nambiar:
Shri Dinen Bhattacharya:
Dr. Ranen Sen:
Dr. Saradish Roy:

Will the Minister of Communications be pleased to state:

- (a) whether his attention has been drawn to the reports in the "Mathrubhumi" and "Kerala Kaumndi" regarding the suicide of an R.M.S. employee of Ernakulam on the 23rd September 1964 due to official harassment;
- (b) if so, whether an inquiry has been conducted in the matter;
- (c) whether any financial assistance has been rendered to the family of the deceased; and
- (d) what are the findings of the inquiry and the action taken against any officials?

The Deputy Minister in the Department of Communications (Shri Bhagavati): (a) Yes.

- (b) Yes. A preliminary Departmental enquiry has been conducted.
- (c) A sum of Rs. 250 was paid immediately to the widow from the P. & T. Welfare Fund. The Prime Minister has also sanctioned a sum of Rs. 300 to the widow. Action has been taken to expedite grant of family pension and gratuity.
- (d) The enquiry report is under examination.

Children Education Allowance for Jawans

| Shri A. V. Raghavan: | Shri Pottekkatt; | Shri Kappen:

Will the Minister of **Defence** be pleased to state:

- (a) whether it is a fact that under the Rules in force, Children's educational allowances are not being paid to the Jawans when the children attend school while staying with their parents;
- (b) if so, the reasons for denying this facility to them; and
- (c) whether there is any proposal to review the rules?

The Deputy Minister in the Ministry of Defence (Dr. D. S. Raju): (a) Yes, Sir. The same is the position in respect of school-going children of Central Civil Government servants.

- (b) Because no extra expenditure is incurred by parents when their school-going children stay with them.
 - (c) No, Sir.

Postal Uniformless Day

- 20. Shri H. V. Koujalgi; Will the Minister of Communications be pleased to state:
- (a) whether it is a fact that the All India Postal Employees Union (Bombay city Branch) observed 9th October, 1964 as uniformless day;
- (b) if so, how many postmen went about their beat without uniform or any other emblem;
- (c) since how long the uniforms have not been supplied; and
 - (d) the steps taken in the matter?

The Deputy Minister in the Department of Communications (Shri Bhagavati): (a) Yes, Sir.

- (b) From 50 per cent to 75 per cent in different Divisions in Bombay city.
- (c) The uniforms are due to be supplied any time during the summer season though efforts are made to make supplies by 1st March. The Khadi and Village Industries Commission supplied the bulk of khadi cloth in

89

July and August, 1964 after a delay of ten months. This has caused serious delay in the supply of uniforms.

(d) 13,546 sets, that is, about half of the uniforms have been fabricated till now and partial supplies are being made. All efforts are also being made to complete the supplies by the end of November 1964.

Large Scale Conversion to Islam of Adivasis in Pakistan

Shri S. N. Chaturvedi:
Shri Prakash Vir Shastri:
Shri Vishram Prasad:
Shri Subodh Hansda:
Shri Hukam Chand
Kachhavaiya:

Will the Minister of External Affairs be pleased to state:

- (a) whether there has been large scale conversions to Islam of Adivasis in Pakistan;
- (b) if so, whether there is reason to believe that these have been brought about by compulsion; and
 - (c) Government's reaction thereto?

The Minister of External Affairs (Shri Swaran Singh): (a) The Government of India have seen reports regarding the conversion of Adivasis to Islam.

(b) and (c). We have no authentic or sufficient information which will enable the Government of India to reach any conclusions regarding the manner of conversions. The Indian High Commission in Pakistan have, therefore, been requested to seek information from the Pakistani authorities regarding circumstances in which these conversions took place.

Cash Awards for Military Gallantry Shri Brij Raj Singh-Kotah: Shri Yashpal Singh:

Will the Minister of **Defence** be pleased to state:

(a) whether the cash awards given

by various States for military gallantry have been made uniform;

- (b) if so, the details thereof; and
- (c) if not, the action proposed to be taken in the matter?

The Deputy Minister in the Ministry of Defence (Dr. D. S. Raju): (a) and (b). All the State Governments were requested to consider the question of adoption of a uniform scale of cash rewards at the following level:—

For Param Vir Chakra—Rs. 10,000|-(plus Rs. 500/- annuity for 30 years).

For Maha Vir Chakra—Rs. 7,500|-For Vir Chakra —Rs. 3,000/-

The Governments of Andhra Pradesh, Assam, Bihar, Gujarat, Jammu & Kashmir, Madhya Pradesh, Madras, Orissa, Punjab and Uttar Pradesh have adopted the above scale. Government of Mysore have adopted the above scale, but have not sanctioned any annuity for recipients of Param Vir Chakra. The Government of Maharashtra have adopted scale for Maha Vir Chakra and Chakra, but for Param Vir Chakra they have sanctioned a lumpsum reward of Rs. 15,000 - plus an annuity of Rs. 500|- payable for 20 years. The Government of Rajasthan have sanctioned the scale of Rs. 10,000 - for Param Vir Chakra, Rs. 5,000 - for Maha Vir Chakra and Rs. 2,000 - for Vir Chakra, in addition to some land in the Rajasthan canal area. The Government of Kerala have adopted the scale of Rs. 6.000 - for Param Vir Chakra, Rs. 3,000 - for Maha Vir Chakra and Rs. 2,000 - for Vir Chakra. The Government of West Bengal have adopted the following scale:-

For Param Vir Chakra Rs. 10,000/- lumpsum or Rs. 600/- pc2 annum*

For Maha Vir Chakra Rs. 5.000/- lumpsum or Rs. 300/- per annum*

For Vir Chakra Rs. 2,500/- lumpsum or Rs. 150/- per annum*

*Posthumous rewards are to be paid annually. A reward drawn annually by the awardee is to be paid till his death. A reward payable to the awardee's family is to be paid till the death or remarriage of the widow and o_T till the minor children attain majority.

(c) The State Governments have taken whatever decisions they considered appropriate on the suggestion made to them. Therefore, no further action is proposed to be taken in the matter.

Haj Pilgrims

- 23. Shri Koya: Will the Minister of External Affairs be pleased to state:
- (a) whether any decision has been taken about the number of Haj Pilgrims who will be permitted to visit Saudi Arabia this year; and
- (b) the restrictions if any, imposed on the pilgrims?

The Minister of External Affairs (Shri Swaran Singh): (a) Yes, Sir. 17,500.

- (b) The following categories of persons will not be permitted to proceed on Haj pilgrimage:—
 - (i) Ladies, who are pregnant for more than four months at the time of applications.
 - (ii) Persons with less than Rs. 800|- in Indian currency in their possession for the purpose of going on Haj.
 - (iii) Persons suffering from the following diseases disabilities:—
 - (a) Cerebral thrombosis.
 - (b) Pulmonary tuberculosis.
 - (c) Congestive Cardiac Failure.
 - (d) Acute Coronary insufficiency.
 - (e) Infectious Leprosy; or
 - (f) Other serious infectious diseases.
 - (iv) Children between the ages of 5—14 years.
 - (v) Persons who have performed Haj during the last five years.
 - (vi) The five year limitation will also apply to persons going

on Haj-e-Bedal. In any case, persons going on pilgrimage in their own right will be given preference.

Hajees from Kerala

- 24. Shri Koya: Will the Minister of External Affairs be pleased to refer to the reply given to Unstarred Question No. 287 on the 17th February, 1964 and state:
- (a) whether the Government of Saudi Arabia has agreed to increase the number of Maullims to look after the Hajees from Kerala; and
- (b) if not, the nature of the rep!y received from that Government?

The Minister of External Affairs (Shri Swaran Singh): (a) No, sir.

(b) Reply is still awaited from that Government.

Teleprinter Lines

25. Shri Bishwanath Roy: Shri Brajeshwar Prasad:

Will the Minister of Communications be pleased to state:

- (a) whether it is a fact that the teleprinter lines between Delhi, Banaras and Delhi-Patna often fail and causes delay in news service to the Press;
 - (b) if so, the reasons therefor?

The Deputy Minister in the Department of Communications (Shri Bhagavati): (a) and (b). The teleprinter circuits connecting Delhi with Banaras and Patna have been subject to occasional failures due to breakdowns in the lines and cables over which the circuits are provided. No reports regarding complaints on delay in despatch of news services on departmental lines between Delhi and Patna and Delhi and Varanasi have been received by the P&T Department. A complaint regarding the working of a rented teleprinter circuit for a

93

newspaper between Delhi and Vararasi was received some time back. This has been examined and appropriate corrective action has already been ordered.

Indonesia's Trade with Pakistan

26. Shri Warior: Shri Daji:

Will the Minister of External Affairs be pleased to state:

- (a) whether the attention of Government has been drawn to a Pakistan news agency report that Indonesia is "inclined" to divert its current trade with India to Pakistan, because of the "deterioration" in relations between India and Indonesia; and
- (b) if so, Government's reaction thereon?

The Minister of External Affairs (Shri Swaran Singh): (a) Government is not aware of any such move by Indonesia.

(b) Does not arise.

Emergency Recruitments

- 27. Shri D. C. Sharma: Will the Minister of Defence be pleased to state:
- (a) whether the emergency recruitment to army has been completed;
 - (b) if so, the details thereof;
- (c) whether there has been some deficiency in the Medical and Engineering Branches; and
- (d) if so, the steps taken or proposed to be taken to fulfil the same?

The Deputy Minister in the Ministry of Defence (Dr. D. S. Raju): (a) and (b). Recruitment was stepped up after the declaration of Emergency to meet the then existing shortages and additional requirements on account of expansion of the Army. As regards officers, Emergency Commissions were granted on a large scale in addition to a small number of Permanent Regular Commissions. As regards Other

Ranks, they continued to be recruited on the normal pre-emergency terms of engagement.

As the recruitment targets have been practically achieved, Emergency Commissions are being discontinued except in one or two Corps and the recruitment of Other Ranks is being slowed down. From the declaration of Emergency upto the 30th September, 1964, 13,390 persons have been granted commissions and 888 persons are undergoing pre-commission training. It is not in public interest to disclose the figures of recruitment of Other Ranks to the Army.

- (c) Yes, Sir.
- (d) To make up the deficiency in the technical services, the following steps have been or are being taken:--

Engineers:

- (i) Grant of Provisional Short Service Regular Commission (SSRC) during training period to graduate engineers and SSRC on probation to final year engineering students under the University Entry Scheme.
- (ii) Two years ante-date on successful completion of pre-commission training.
- (iii) An additional ante-date to candidates who are in employment of Central or State Governments or of Public Sector undertakings subject to a maximum of two years provided they fulfil dertain conditions.
- (iv) Reservation of 50 per cent permanent vacancies occuring during the Emergendy in the Engineering Services under the Central and State Governments for those who join the Army temporarily and are later released.
- (v) Obtaining, to the extent feasible, services of officers recruited to the Engineering Services under the Central and State Governments, under the four year compulsory Service Liability Scheme recently sanctioned by the Government.

Doctors:

95

- (i) Grant of SSRC on probation to final year M.B.B.S. students. After passing their final M.B.B.S. examination, they are taken in as SSRC officers on production of provisional Medical Registration Certificates.
- (ii) Reservation of 50 per cent vacancies occurring during the Emergency in the Medical Services under the Central and State Governments for those who join the Army Medical Corps temporarily and are later released.

Nursing Officers:

- (i) Secondment of divilian nurses from State Services.
- (ii) Grant of temporary commissions to civilian nurses recruited from Central|State Medical Services and direct from the open market in relaxation of one of the qualifications of eligibility viz. midwifery.
- (iii) Recruitment of civilian nurses who are married or who are widows with encumbrances to the Local Cadre of the Military Nursing Service.

ग्राम पंचायतों के लिये रेडियो सेट

- 28. श्री गुलक्षन : क्या सूचना श्रौर प्रसरण मंत्री यह बताने की कृपा करेंगे कि:
- (क) क्यायहसच है कि ग्राम पंचायतों को म्रधिक रेडियो सेट दिये जा रहे हैं; ग्रीर
- (ख) यदि हां, तो देहाती जनता को लाभ पहुँचाने के लिये हिन्दी भाषा को सरल बनाने के लिये सरकार का क्या कदम उठाने का विचार है ?

सूचना श्रीर प्रसारण मंत्री (श्रीमती इन्दिरा गांबी) : (क) जी, हां ।

(ख) भ्राकाशवानी के ग्रामीण कार्य-कमों में सरल भाषा का प्रयोग किया जा रहा है। हमारा उद्देश्य है कि इन प्रसारणों को प्रधिक से प्रधिक ग्रामीण श्रोता समझ सकें। इस पहलू पर विशेष भीर लगातार ध्यान दिया जा रहा है। यह केवल हिन्दी कार्यक्रमों पर ही नहीं, बल्कि सभी भाषाओं में प्रसारणों पर लागू होता है।

Suicide by Defence Personnel

- 29. Shri Kajrolkar: Will the Minister of Defence be pleased to state:
- (a) the number of defence personnel who committed suicide during the last five years; and
- (b) whether any investigations were made to ascertain the reasons therefor?

The Deputy Minister in the Ministry of Defence (Dr. D. S. Raju): (a) 290.

(b) Yes, Sir.

Community Listening Sets for M.F.

Shri Vidya Charan Shukla:

Shri Uikey:

Shri Hukam Chand

Kachhavaiya:

Shri Bade:

30. Shri Chandak:

Shri Wadiwa:

Shri Surya Prasad:

Shri R. S. Tiwary:

Shri J. P. Jyotishi:

Shri Bakliwal:

Will the Minister of Information and Broadcasting be pleased to state:

- (a) whether the Government of Madhya Pradesh were supplied with Community Listening Gets in time during 1961-62, 1962-63 and 1963-64;
- (b) if not, the reasons for the delay; and
- (c) the steps taken by the Central Government for timely supply of these sets to that government?

The Minister of Information and Broadcasting (Shrimati Indira: Gandhi): (a) No, Sir. There had been some delay in the supply of Community Listening Sets.

- (b) The delay had generally been due to:
 - (i) late communication of their requirements by the States and consequent delay in the placement of consolidated indent:
 - (ii) time taken in making arrangements for supplies and the time taken by the firms to commence and complete the supplies;
 - (iii) demand for release of foreign exchange by suppliers;
 - (iv) difficulty in procurement of requisite quantity of essential components such as transistors.
 - (c) Government of India have permitted the Government of Madhya Pradesh to procure directly 3,000 Community Listening Sets. Simultaneously, the Director General, Supplies and Disposal has been requested to expedite the supplies.

Recommendations of Bonus Commission

- 31. Shrimati Ramdulari Sinha: Will the Minister of Labour and Employment be pleased to state:
- (a) the likely impact of the decision of Government in respect of the recommendations of the Bonus Commission on the workmen of Sugar Industry; and
- (b) the extent to which the workmen of the Sugar Industry will be affected as a result of the modifications made by Government in respect of the recommendations of the Commission?

The Minister of Labour and Employment (Shri D. Sanjivayya): (a) and (b). Government's decisions on the Commission's report apply to the Sugar Industry in the same manner as they apply to other industries. The

impact of the recommendations on the various individual industries or their workmen can be known after the recommendations are actually implemented.

Minimum Wages

33. Shri Nambiar: Dr. Saradish Roy:

Will the Minister of Labour and Employment be pleased to state:

- (a) the names of the industries in the country which do not pay to the workers minimum wages based on the norms laid down by the 15th Session of the Indian Labour Conference; and
- (b) the reasons for not implementing these norms?

The Deputy Minister in the Ministry of Labour and Employment (Shri R. K. Malviya): (a) and (b). Information is not available. The time and labour involved in collecting the same from the State Governments etc; will not be commensurate with the object in view.

Low Grade Employees of NEFA

Shri A. K. Gopalan: 34. Shri Nambiar: Dr. Saradish Roy:

Will the Minister of External Affairs be pleased to state:

- (a) whether he received a memorandum from the lower grade employees of Dibang valley in Lohit Frontier Division NEFA regarding their difficult living conditions; and
- (b) if so, the steps taken to redress their grievances?

The Minister of External Affairs (Shri Swaran Singh): (a) Yes. Their main grievance was that, their salaries were not disbursed regularly.

(b) Enquiries have shown that all pay bills are at present encashed at

Tezu the divisional headquarters of Lohit Frontier Division, which is about 20 days march from Anini, the headquarters of the Dibang valley. Difficulties of communication and in the provision of escorts have led to delays in the drawal and disbursement of salaries. To remedy the situation, a Treasury is being opened at this month and the Assistant Political Officer Roing has also been declared as Head of Office to facilitate regular and timely payment of salaries to these serving in the Dibang valley.

Grants-in-Aid to Trade Unions

Shri Umanath: 35.

Shri A. K. Gopalan: Shri Imbichibava:

Will the Minister of Labour and Employment be pleased to state:

- the amount earmarked for (a) grants-in-aid to the trade unions by the Central Board for Workers' Education during 1963-64;
- (b) the amount paid to the trade unions during 1963-64; and
- (c) the number of applications the unions asking for the grant-in-aid from the Central Board for Workers' Education received and disposed during the above period?

The Deputy Minister in the Ministry of Labour and Employment (Shri R. K. Malviya): (a) Rs. 70,000 -.

- (b) Rs. 23.833.84 Paise.
- (c) Number of fresh applications received during 1963-64.....

Number of fresh applications disposed of during 1963-64. . .

Telephone Directories

36. Shri Surendranath Dwivedy: Shri Rameshwaranand:

Will the Minister of Communications be pleased to state:

(a) whether the telephone directories are published in regional langu-1467(Ai)LSD-4.

ages in any of the Postal and Telegraphic Circles or Divisions in country;

- (b) if so, the languages in which such publications have been published: and
- (c) the reason why telephone directory has not been published in Oriva and some other languages?

The Deputy Minister in the Department of Communications (Shri Bhagavati): (a) and (b). Telephone Directories in all areas are printed in English. Directories of the following areas are being printed also in the regional languages as indicated:-

- (i) Andhra P & T Circle Telugu
- (ii) Ahmedabad Town Telephone System Gujarati
- (iii) Gujarat P & T Circle (excluding Ahmedabad) Gujarati.
- (c) The entire policy regarding printing of telephone directories languages other than English in the different telephone areas in the country is under consideration at present.

Calcutta-Dibrugarh Micro-wave Link

- Renuka Barkataki: 37. Shrimati Will the Minister of Communications be pleased to state:
- (a) whether Government accepted a proposal to link Calcutta and Dibrugarh with a micro-wave tele-communication system; and
- (b) if so, the estimated cost of the project, and when it is expected to be completed?

The Deputy Minister in the Department of Communications (Shri Bhagavati): (a) Yes.

(b) The estimated cost of the preject is Rs. 1.65 crores, The Calcuttaportion of the work is to be completed by June expected 1965 and the balance work will be over towards the end of the year.

Madras-Singapore Underground Cable Link

38. \ Shri Pottekkatt: Shri A. V. Raghavan:

Will the Minister of Communications be pleased to state:

- (a) whether there is any proposal to set up a sub-marine cable system between Madras and Singapore;
- (b) the estimated cost of the scheme; and
- (c) when the scheme will be implemented?

The Deputy Minister in the Department of Communications (Shri Bhagavati): (a) to (c). A proposal for extension of the Commonwealth Submarine Cable from Singapore to India is under consideration of Government. The cost of the scheme, and other details are being worked out at present, and will still take some time.

Pay Strike by Workers at Babisol Colliery

Shri Mohammad Elias:

Shri Daji:
Shri Indrajit Gupta:

Will the Minister of Labour and Employment be pleased to state:

- (a) whether there has been a paystrike by the women wagon loaders of the Babisol Colliery from the middle of September, 1964 against underpayment; and
- (b) if so, the steps taken by Government against the management of the colliery?

The Deputy Minister in the Ministry of Labour and Employment (Shri R. K. Malviya): (a) Yes.

(b) The investigation by the Conciliation Officer has revealed that there was no under-payment as the loaders had resorted to 'go slow'. The question of taking action against the management does not, therefore, arise.

Arecanut Gardens in Kerala

Shri Pottekkatt:

40. Shri A. V. Raghavan:
Shri Kappen:

Will the Minister of Food and Agriculture be pleased to state:

- (a) the progress made in the scheme of establishing elite arecanut gardens in Kerala;
- (b) whether the scheme has been finalised;
- (c) the nature of assistance proposed to be extended to private growers under this scheme; and
- (d) the places where this scheme is going to be implemented?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) to (d). Information is being collected and will be laid on the Table of the Sabha in due course.

Fodder Development in Kerala

41. Shri Pottekkatt:
Shri A. V. Raghavan:
Shri Kappen:

Will the Minister of Food and Agriculture be pleased to state:

- (a) the steps taken for fodder development in the State of Kerala;
- (b) the progress made for starting experimental grazing plots at Koduman North Reserve in Quilon District;
 and
- (c) whether there is any proposal to extend this scheme to any other Districts?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) to (c). The information is being collected from the Government of Kerala and will be laid on the Table of the Sabha as soon as it becomes available.

Lighthouse at Badagara

42. Shri A. V. Raghavan: Shri Pottekkatt:

Will the Minister of Transport be pleased to state:

- (a) the progress made so far in establishing a pier and a lighthouse at Badagara in Kerala;
- (b) the estimated cost of the project and the amount spent so far; and
- (c) when the works will be completed?

The Minister of Transport (Shri Raj Bahadur): (a) to (c). The executive responsibility for the development of ports other than major ports vests in the State Government. The Government of Kerala have finalised the plan and design of the pier at Badagara and have also sanctioned an estimate of Rs. 8.69 lakhs for the purpose. The design and plan of the lighthouse have not however yet been finalised by the State Government.

Wheat for Flour Mills

43. Shri R. Ramanathan Chettiar: Will the Minister of Food and Agrioulture be pleased to state:

- (a) the number of flour mills in Bihar along with their locations which have applied for licences and grant of quota of imported wheat for milling and manufacturing of wheat-products;
- (b) the number amongst them which are complete and ready to go into production but have not got clearance from Government so far:
- (c) the reasons for the delay in allowing these mills to work; and
- (d) how long it will take to decide their cases especially when the idle capacity could be utilised usefully in the context of the present food scarcity?

The Deputy Minister in the Ministry of Food and Agriculture (Shri

- D. R. Chavan): (a) Three, one each at Ranchi, Patna and Muzaffarpur.
- (b) All the three mills are stated to be complete. They have not been given clearance from Government yet.
- (c) and (d). The capacity of the working mills in Bihar is adequate and as such no new flour mills are required there. The three flour mills under question have been set up without prior approval of Government. The question of granting wheat quota to these mills is, therefore, under examination.

Lighthouse at Beypore

44. Shri A. V. Raghavan:

Will the Minister of Transport bepleased to state:

- (a) whether it is proposed to erect
 a lighthouse at Beypore in Kerala;
- (b) the estimated cost of the lighthouse; and
- (c) when the work will be completed?

The Minister of Transport (Shri Raj Bahadur): (a) to (c). A proposal to construct a lighthouse at Beypore is at present under consideration. But no decision has been taken and the cost and date of completion cannot at present be indicated. The proposal will be considered along with other items for the Fourth Five Year Plan.

Fishing Harbours

45. Shri A. V. Raghavan:

Will the Minister of Food and Agriculture be pleased to state:

- (a) the progress made so far in establishing fishing harbours at Beypore and Moppila Bay in Kerala;
- (b) the estimated cost of the projects and the amount spent so far; and

(c) when the work will be completed?

105

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) The construction of the Moppila Bay Fishing Harbour was started in 1962 with technical aid from the Norwegian-India-Foundation. The approach road has been completed and the construction of the breakwater has been commenced. About 800 Svee blocks have been dumped so far. The work is in progress under the supervision of the Assistant Engineer of the Indo-Norwegian-Project.

At Beypore the acquisition of land for the construction of a wharf has been completed. The estimate for the first stage of the construction of wharf has been finalised and the work will be started immediately.

(b) The estimated cost of the Moppila Bay Fishing Harbour is Rs. 17.3 lakhs and the expenditure so far incurred is Rs. 3.6 lakhs.

The estimated cost of the Beypore Wharf is Rs. 3 lakhs. This work is yet to begin. The actual expenditure so far incurred on acquisition of land and for the approach road is Rs. 2.10 lakhs.

(c) The construction of the Moppila Bay and the first stage of the Wharf at Beypore will be completed before the close of the year 1965-66.

Bridge over Mahe in Kerala

46. Shri A. V. Raghavan: Shri Pottekkatt:

Will the Minister of **Transport** be pleased to state:

 (a) the progress made in the matter of constructing an independent bridge over Mahe river on the West Coast Road in Kerala;

- (b) whether the alignment of the proposed Mahe bypass road has been approved; and
- (c) if so, when the work will commence?

The Minister of Transport (Shri Raj Bahadur): (a) to (c). The bridge across the river Mahe falls in the Mahe diversion on the West Coast Road in Kerala. Owing to the paucity of resources, it has not been possible to include the work relating to the Mahe bypass in the approved programme for the West Coast Road in the Third Plan period. The construction of the bridge across the river Mahe will, therefore, not be taken up during the current plan period.

Forest Research Institute

47. Shri A. V. Raghavan: Shri Pottekkatt:

Will the Minister of Food and Agriculture be pleased to state:

- (a) whether the Second Expert Committee for the Forest Research Institute has commenced its work; and
- (b) if so, when the report will be ready?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) No, Sir.

(b) The Committee is expected to commence its work in the second week of March, 1965 and to submit its report within about six weeks thereafter.

Settlement of Scheduled Castes

- 48. Shri Hem Raj: Will the Minister of Social Security be pleased to state:
- (a) whether Government have sponsored the land purchase scheme for the settlement of Scheduled Castes;
 - (b) if so, its main features;

- (c) whether a copy of the same will be laid on the Table;
- (d) when this scheme was started and how much money was allocated for it during the current plan period and the break-up of the money given to the different States;
- (e) how much has been spent and what is the break-up which has been spent in each State; and
- (f) the number of families who have benefited so far, State-wise?

The Deputy Minister in the Department of Social Security (Shrimati Chandrasekhar): (a) to (f). There is no Centrally sponsored land purchase scheme for the settlement of Scheduled Castes. However, in Punjab under the State Sector there is a scheme 'Subsidy for purchase of agricultural land' which qualifies for 50 per cent grant from the Centre. Under this scheme, needy, poor and deserving landless members of Scheduled Castes are granted a subsidy of Rs. 2,000 each for the purchase of agricultural land costing not more than Rs. 4,500. The total provision in the Third Plan for this scheme in the Punjab is Rs. 35.00 lakhs for 1750 families. The distribution of expenditure and the number of families already benefited and proposed to be benefited during the Third Plan is as under:

Ycar	Expenditure incurred or to be incurred	No. of families benefited or proposed to be benefited
	(Rs. in lakhs)	
1961-62	6.43	321
1962-63	7.25	363
1963-64	4.37	219
1964-65	7.20	360
1965-66	9.75	487

Visits by Commissioner for S.C. and S.T. to Orissa

49. Shri Rama Chandra Mallick: Will the Minister of Social Security be pleased to state:

- (a) the number of times the Commissioner for Scheduled Castes and Scheduled Tribes visited Orissa during 1963-64 and 1964-65 so far; and
- (b) the names of places visited by him and problems noted thereof?

The Deputy Minister in the Department of Social Security (Shrimath Chandrasekhar): (a) The Commissioner for Scheduled Castes and Scheduled Tribes visited Orissa once during the period in question (from 24-4-1963 to 4-5-1963).

(b) The Commissioner visited the following places to study the functioning of Ashram Schools, non-official organisations and to see the colonies for settlement of landless Adivasis:

Bhubaneswar, Huma, Chhatrapur, Nimakhandi, Parlakhamandi, Abbasinghee, Rayagada, Kailas Kota, Madhia Dangu, Bhaliapani, Kotgarh, Suvarnagiri, Gajinagu, Naugaon, Belghar, Burlu Baru, Rangaparu Colony, Belghar, Gochhaka and Deogada, Sapangada, Guma, Ambadola, Munikhol, Mandalguda, Thutibar, Kasipur, Gorakhpur, Rapkona, Baraguda, Nigamanguda, Sunabeda, Korapat, Govindapalli, Khairaput, Pangam, Pandripani Colony, Sikapalli, Padmagiri, Bhalimela Dam, Orkel, Mastiput, Malkangiri.

Women Panchayats

- 50. Shri Rama Chandra Mallick: Will the Minister of Community Development and Co-operation be pleased to refer to the reply given to Unstarred Question No. 1065 on the 22nd September, 1964 and state:
- (a) whether any additional grant or loan was given or is proposed to be given during 1962-63, 1963-64 and 1964-65 to those Panchayats having all-women members to encourage the panchayats in the States; and
 - (b) if so, the details thereof?

The Deputy Minister in the Ministry of Community Development and Co-operation (Shri B. S. Murthy): (a) and (b). The information is being collected from the Governments of the 5 States viz. Andhra Pradesh, Gujarat, Maharashtra, Uttar Pradesh and West Bengal where all-women Panchayats exist, and when received will be placed on the Table of the House.

Incidentally, according to the latest information received from the Government of Maharashtra, there is one more all-women Panchayat in that State in addition to the two mentioned in the written answer laid on the Table of the House on 22-9-1964 in reply to Unstarred Question No. 1065.

Vegetable Prices

- 51. Shri Yashpal Singh: Will the Minister of Food and Agriculture be pleased to state:
- (a) whether it is a fact that vegetables are being sold at very high prices in Delhi; and
- (b) if so, the concrete steps proposed to be taken to safeguard the interests of producers as well as the consumers?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) During recent months the prices of vegetables in Delhi have been higher than in previous years.

(b) With the assistance of the Ministry of Food and Agriculture, Delhi Administration has undertaken a special programme for intensive production of vegetables in several areas of Delhi State. Moreover, the Delhi Administration are trying to organise co-operative marketing of vegetables in Delhi, through the Delhi State Fruits and Vegetables Growers' Co-operative Marketing Federation The Federation has already opened 27 shops, where vegetables are sold at reasonable prices.

Civilian Pilots

- 52. Shri D. C. Sharma: Will the Minister of Civil Aviation be pleased to state:
- (a) whether there has been a dearth of pilots in the country for civil aviation since the closure of the Civil Aviation Training Centre at Allahabad in early 1963; and
- (b) if so, the steps taken or proposed ed to be taken to meet the requirements of pilots for Civil Aviation?

The Minister of Civil Aviation (Shri Kanungo): (a) and (b). shortage of pilots has been felt by both the Corporations owing to extended operations and flight and duty time limitations. Arrangements are being made for recruitment of pilots to the extent available and steps are also being taken to train candidates through selected Flying Clubs, for issue of Commercial Pilot's Licence, in order to cater to this urgent demand.

Wheat used as Cattle Feed

- 53. Shri D. C. Sharma: Will the Minister of Food and Agriculture be pleased to state:
- (a) whether it is a fact that wheat was being used as cattle-feed in some areas in Delhi as prices of other coarse grains were very high; and
- (b) if so, the action taken or proposed to be taken in the matter?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) Only one case where a fair price shop dealer in Delhi is alleged to have sold imported wheat for purposes of cattle feed has come to the notice of the Government.

(b) A case under rule 125(2) of Defence of India Rules read with Section 7 of Essential Commodities Act has been registered against the concerned dealer.

Roads in Delhi

- 54. Shri D. C. Sharma: Will the Minister of Transport be pleased to state:
- (a) whether it is a fact that roads in Delhi are bad despite the fact that a sizeable amount is being spent on them every year; and
- (b) if so, the reasons therefor and the steps taken or proposed to be taken in the matter?

The Minister of Transport (Shri Raj Bahadur): (a) and (b). Roads in the New Delhi Municipal Committee area are in a fairly good condition. Some of the roads within the jurisdiction of the Municipal Corporation of Delhi and portion of the National Highway No. 1 (G.T. Karnal Road) from mile 8 to 16 within the Union Territory of Delhi are not in a satisfactory condition on account of increased traffic, unprecedented rains this year, inadequate drainage, leakage of water mains and lack of suitable machinery for construction high class pavements needed for the heavy traffic. Every possible effort is being made to improve the condition of roads within the funds available for the purpose by removing the defects cited above. Improvement works have been taken up on 40 roads and it is proposed to take up similar works on another 20 roads shortly. The Delhi Municipal Corporation have also a proposal to import machinery for laying bituminous roads of superior specifications.

कलकत्ता-काठमाण्ड् विमान सेवा ्री विभूति मिश्रः को क० ना० तिवारी ।

क्या श्रसैनिक उड्डयन मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि कलकत्ते से काठमांडू जाने व ला विमा । पहले मुज्जफर-पुर में क्का करता था ;

- (ख) यदि हां, तो उसको बन्द करने] के_क्या कारण हैं ; ग्रीर
- (ग) क्या सरकार दिल्ली और कलकता से उत्तर बिहार जाने वाले यात्रियों के लिये मुजफ्फरपुर या रक्सौल में विमान में चढ़ने और उतरने का इन्तजाम करने का विचार कर रही है?

स्रतंनिक उड्डयन मंत्री (श्री कानूनगो): (क) मुजफ्करपुर को कलकत्ता/मुजफ्करपुर पटना/काठमाण्डू सेवा पर केवल 1 अप्रैल, 1955 ग्रीर 4 जून, 1955 के बीच हवाई सेवा से सम्बद्ध किया गया।

(ख) ग्रपर्याप्त यातायात के कारण होने वाले गैर-किक्षयती चालनों के परिणाम-स्वरूप इस सेवा पर यह हाल्ट बन्द कर दिया गया।

(ग) जी, नहीं।

Road Planning Boards

56. Shri Rameshwar Tantia: Shri D. C. Sharma: Shri Onkar Lal Berwa: Shri Gulshan:

Will the Minister of Transport be pleased to state:

- (a) whether the Union Government have asked the States to expedite the setting up of Road Planning Boards;
- (b) if so, the reaction of the State Governments thereto;
- (c) the number of States which have so far set up such boards; and
- (d) the functions of these Road Planning Boards?

The Minister of Transport (Shri Raj Bahadur): (a) Yes, Sir.

(b) and (c). The matter is still under the consideration of most of the States. So far the Manipur Adminisration only have set up a Road Planning Board. The Government of Nagaland have intimated that they are taking necessary action to set up a Road Planning Board in their State.

- (d) Broadly speaking the proposed Road Planning Boards would have the following functions:
 - suggest criteria and methods for assessing cost_S and benefits of road development schemes;
 - (ii) examine proposals for road development drawn up for the Annual and Five-Year Plans;
 - (iii) advise on the preparation of co-ordinated long-term road development plans;
 - (iv) recommend priorities and phasing of programme;
 - (v) appraise progress made from time to time;
 - (vi) promote research and training; and
 - (vii) consider questions concerning road specifications and standards in relation to utilisation of different types of vehicles.

. Social Security Scheme for Rural Population

- 57. Shri Rameshwar Tantia: Will the Minister of Social Security be pleased to state:
- (a) whether Government propose to prepare a comprehensive social assistance scheme for the rural popullation in the country;
- (b) if so, the main items to be included in this scheme;
- (c) the steps taken by the Department so far after its formation;
- (d) whether small scale industrial units have been asked by Govern-

ment to intensify their work and create adequate employment potential for the rural population; and

(e) if so, the reaction of the industrial units thereto?

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rae):
(a) to (c) Yes. Some schemes are already under examination.

(d) and (e). The necessary information is being collected and will be laid on the Table of the House in due course.

Foodgrain Prices

- 58. Shri Hem Barua: Will the Minister of Food and Agriculture be pleased to state:
- (a) whether it is a fact that he held a conference some time back at Calcutta with the Chief Ministers of West Bengal, Assam, Orissa, Tripura and Bihar:
- (b) whether an attempt was made to evolve a formula for foodgrains prices on a zonal basis at that conference; and
- (c) if so, the brief outlines of the formula evolved?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) Yes, Sir. A meeting of the Chief Ministers and Food Ministers of the States of West Bengal, Bihar, Orissa and Assam with the Union Minister for Food and Agriculture was held at Calcutta on the 30th September, 1964.

- (b) No, Sir.
- (c) Does not arise.

Cost of Importing Foodgrains from U.S.A.

Shri Surendra Pal Singh:

Shri R. G. Dubey:
Shri Rameshwar Tantia:

115 Written Answers

Shri Gulshan: Shri Mohammad Elias:

Will the Minister of Food and Agriculture be pleased to state:

- (a) whether it is a fact that the changes incorporated in the final version of the Bill to extend Public Law 480 have been approved by the U.S. Congress; and
- (b) if so, the effect these changes would have on the cost of importing foodgrains from the United States?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) Yes, Sir.

(b) The changes in the U.S. Law will not apply to the imports which are expected to be made till 30th June, 1965 under the current Agreement.

It is not possible to indicate at this stage the effect of these changes on future supplies, as the effect of the changes will depend upon the terms of the new Agreement.

Grapes and Walnuts Cultivation

- 60. Shri Surendra Pal Singh: Will the Minister of Food and Agriculture be pleased to state:
- (a) whether it is a fact that the Indian Council of Agricultural Research has secured the services of a number of experts in horticulture from France and U.S.A. to assist the Indian farmers in the cultivation of grapes, walnuts and citrus fruits; and
- (b) if so, the main features of the scheme under which the services of these experts would be utilised?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) steps are being taken to obtain the services of experts on the growing of walnuts and citrus from France and the U.S.A. respectively and for grapes from U.S.S.R.

(b) The services of the experts will be utilized to advise on the production programme of walnuts and grapes and the control of citrus dieback disease.

नियमों तथा प्रधिनियमों का प्रनुवाद

िश्री विश्राम प्रसाद : श्री बागड़ी : श्री जगदेव सिंह सिद्धान्ती :

श्री म० सा० द्विवेदी : श्रीमती सावित्री निगम :

> श्रीस० चं०सामन्तः श्रीसुबोष हंसदाः श्रीशिवमूर्तिस्वामीः

क्या विधि मंत्री यह बताने की कृपा करेंगें कि:

- (कं) राजभाषा (विधायी) आयोग द्वारा 31 अक्तूबर, 1964 तक कितने सांविधिक नियमों, अधिनियमों आदि का अनुवाद किया जा चुका है; और
- (ख) उस तारीख को कितने सांविधिक नियम इस आयोग के पास अनुवाद होने के लिये बाकों थे और यह कार्य कब तक पूरा हो जाने की सम्भावना है?

विधि मंत्रालय में उपमंत्री (श्री जगन्नाक राव): (क) प्रायोग के कार्यकारी दल ने 31 अक्लूबर, 1964 तक 15 केन्द्रीय मिसिनियमों के (जिनकी सूची संलग्न है) हिन्दी रूपान्तर तैयार कर लिये हैं। प्रायोग ने राज्य सरकारों की रायों और उनके मुझावों पर विचार करके भारतीय दण्ड संहिता और साक्ष्य अधिनियम के मूल पाठों को ग्रंतिम रूप भी दे दिया है और ये राष्ट्र-पति के प्राधिकार के ग्रंधीन प्राधिकृत हिन्दी पाठों के रूप में सम्यक् रूप से प्रकाशित किये जाने वाले हैं। ग्रायोग द्वारा कोई सांविधिक नियम अनूदित नहीं किये गये हैं।

विधि मंत्रालय के अनुवाद अनुभाग ने 31 अक्तूबर, 1964 तक, 263 केन्द्रीय अधिनियमों का, जिनमें लगभग 8,000 पृष्ठ हैं, तथा साविधिक नियमों और आदेशों के 85 सैटों का, जिन में लगभग 5064 पृष्ठ हैं, ग्रन्वाद कर दिया है।

117

(ख) सांविधिक नियमों श्रीर झादेशों के 635 सैंट मंत्रालय के अनुवाद अनुभाग के पास अनुवाद के लिए बाकी हैं। यह बता सकना कठिन हैं कि यह सारा कामिकस तारीख तक पूरा हों जायेगा किन्तु इस बात का पूरा प्रयत्न किया जाता है कि यह सम्पूर्ण काम स्थाशीध्र पूरा हो जाए।

सूची

- 1. भारतीय दण्ड संहिता, 1860
- 2. दण्ड प्रक्रिया संहिता, 1898
- 3. भारतीय साक्ष्य अधिनियम, 1872
- 4. सिविल प्रिक्रया संहिता, 1908
- 5. भारतीय संविदा ग्रधिनियम, 1872
- 6. सम्पत्ति अन्तरण अधिनियम, 1882
- 7. भारतीय भागिता ग्रिधिनियम, 1932
- भारतीय माल विकय प्रधिनियम, 1930
- 9. परकाम्य लिखित ग्रधिनियम, 1881
- 10. भारतीय न्यास ग्रधिनियम, 1882
- 11. मर्यादा काल ग्रधिनियम, 1963
- 12. यथोल्लिखित अनुतोष अधिनियम, 1963
- संरक्षक तथा प्रतिपालित ग्रिधिनियम,
 1890
- 14. हिन्दू अप्राप्तवयता तथा संरक्षकता अधिनियम, 1956
- भारतीय रजिस्ट्रीकरण अधिनियम,
 1908

Supply of Rabi Seeds to Uttar Pradesh

62. Shri Vishram Prasad:
Shri Bagri:
Shri Sarjoo Pandey:

Will the Minister of Food and Agriculture be pleased to state:

- (a) whether it is a fact that there was a great demand of rabi seeds from the Government of U.P.; and
- (b) if so, the various seeds supplied to meet the demand?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) and (b). The Government of U.P. asked for the assistance of the Government of India in the supply of the following quantities of rabi seeds from the Punjab:

- Wheat 21,000 tonnes.
- Barley 8,000 tonnes.
- 3. Gram 12,000 tonnes.
- Peas 9,000 tonnes.

Total: 55,000 tonnes.

Subsequently, in view of the high prices of gram, barley and peas, the Government of U.P. desired that the entire quantity of 50,000 tonnes might be supplied in the form of wheat. Arrangements could, however, be made for the allotment of only 37,000 tonnes of wheat as the Government of Punjab was unable to spare larger quantity. Out of this allotment, 32,000 tonnes were despatched by the 3rd November, 1964.

Report on the Viscount Crash

| Shri Vidya Charan Shukla: 63. | Shri Vishram Prasad: | Shri D. D. Mantri:

Will the Minister of Civil Aviation be pleased to state:

- (a) whether any conclusions have been arrived at in the inquiry initiated into the deficiencies of Indian Airlines Corporation and Pirectorate of Civil Aviation mentioned in Justice Khosla's report on the Viscount crash near Agra;
- (b) if so, the conclusions arrived at;and
- (c) the remedial action taken to improve the existing state of affairs?

The Miniser of Civil Aviation (Shri Kanungo): (a) to (c). The points made by Mr. Justice Khosla in regard to the deficiencies of the Indian Airlines Corporation and the organisation of the Director General of Civil Aviation revealed during the inquiry into the accident to Indian Airlines Corporation Viscount aircraft on 11th September 1963 near Agra, are under examination.

Indo-Norwegian Fisheries Project

Shri R. G. Dubey:
64. Shri Pottekkatt:
Shri A. V. Raghavan:

Will the Minister of Feod and Agriculture be pleased to state:

- (a) whether an Indo-Norwegian Fisheries Project was opened recently at Mandapam in Madras; and
- (b) the yield expected when the project is completed as compared to the yield at present?

The Deputy Minister in the Ministry of Food and Agriculture (Shri B. R. Chavan): (a) Yes, on the 4th October, 1964.

(b) The required information is being collected and will be placed on the table of the Sabha as soon as it is ready.

Tribals

Shri Subodh Hansda:
Shri S. C. Samanta:
Shri M. L. Dwivedi:
Shrimati Savitri Nigam:

Will the Minister of Social Security be pleased to state:

- (a) whether Government are aware that the tribal people lose their tribal character along with their movement from one State to the other;
- (b) if not, why restrictions have been put to a certain area for a particular tribe for recognising her or his race as Scheduled Tribe; and

(c) how this anomaly is going to be removed?

The Deputy Minister in the Department of Social Security (Shrimati Chandrasekhar): (a) to (c). In accordance with article 342(1) of the Constitution, tribes or tribal communities or parts of or groups within tribes or tribal communities are specified as Scheduled Tribes with respect to a State. The question whether a tribe in a paricular portion of a State or in another State actually possesses tribal characteristics is one to be determined on the basis of facts which are being ascertained and such anomalies as may be disclosed by a study of the facts will be removed in due course.

'Dal' Shortage in West Bengal

Shri Subodh Hansda;
Shri S. C. Samanta:
66. Shri M. L. Dwivedi:
Shrimati Savitri Nigam:

Will the Minister of Food and Agriculture be pleased to state:

- (a) whether it is a fact that there was acute 'Dal' shortage in West Bengal due to ban on export by other States from September onwards;
- (b) whether it is also a fact that the Dal Millers' Association has requested Central Government to remove this ban by the State Governments; and
- (c) if so, the reaction of Government in the matter?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) West Bengal is highly deficit in pulses and depends mostly on supplies from other States. Recently the Governments of Punjab, Uttar Pradesh and Rajasthan have banned the export of gram and gram dal in order to increase availability of gram for seed purposes. Madhya Pradesh Government have also imposed informal restrictions on export

of gram from the State. It is, therefore, likely that due to these restrictions there has been a short supply of pulses in the West Bengal markets.

(b) and (c). No request has been received from Dal Millers Association. A representation was, however, received from Indian Produce Association, Calcutta asking for removal of restrictions on the export of pulses by other States or to allow them to import pulses from producing States into West Bengal. The representation was forwarded to the concerned State Governments for action.

Supply of Wheat Seeds to Bihar

- 67. Shri Shree Narayan Das: Will the Minister of Food and Agriculture be pleased to state:
- (a) whether it is a fact that most of the wheat seeds allotted to Bihar by Centre and procured from the Punjab Government was on examination found to be diseased by the Indian Agricultural Research Institute, New Delhi;
- (b) if so, the circumstances in which this has happened;
- (c) whether other arrangements
 were made for timely supply of wheat
 seeds to Bihar; and
- (d) if so, the quantity supplied and when the same reached Bihar?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) The wheat seed allotted to Bihar was not procured by the Government of India. The Indian Agricultural Research Institute did not also examine any sample of wheat seed sent to Bihar.

- (b) No report has been received from the Bihar Government about despatch of defective seed from Punjab.
- (c) In addition to 7,000 tonnes allotted from Punjab, the Government of Bihar also procured about 180 tonnes of wheat seed from the Central Mechanised Farm, Suratgarh, Rajasthan

(d) The information about date of receipt in Bihar of quantity supplied by Suratgarh Farm is not available.

Abolition of Income Tax Appellate Tribunal

68. Shri S. M. Banerjee: Shri Daji:

Will the Minister of Law be pleased to refer to the reply given to Starred Question No. 453 on the 29th September, 1964 and state whether Government have taken any final decision regarding abolition of Income Tax Appellate Tribunal?

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao): No, Sir. The matter is still under consideration.

मुर्गी-पालन

- 69. श्री नवल प्रभाकर: क्या लाख तथा कृषि मंत्री यह बताने की कृपा करेंगे कि:
- (क) सहायक खाद्य पदार्थों का उत्पादन बढ़ाने की दृष्टि से मुर्गी पालन को प्रोत्साहन देने के लिये क्या क्या कदम उठाये जा रहे हैं;
- (श्वा) इसके लिये क्या सहायता दी जाती है; श्रीर
- (ग) गत पांच वर्षों में ऋण तथा अनु-दान के रूप में कितनी राशि वर्षवार दी गई?

खाद्य तथा कृषि मंत्रास्य में उपमंत्री (श्री शाहनवाज सां): (क) मुर्गीपालन के विकास के लिए तीसरी पंचवर्षीय योजना में 4.82 करोड़ रुपए की रकम निर्धारित की गई है जबकि दूसरी योजना में 2.58 करोड़ रुपए की राशि निर्धारित की गई थी। इसके अतिरिक्त भारत सरकार द्वारा होल ही में प्रायोजित विशेष विकास कार्यक्रम के अन्तर्गत अब तक 2.11 करोड़ रुपए की लागत की मुर्गी पालन विकास योजनायें स्वीकार की जा सकी हैं। वे मुख्य योजनायें जो पहले

ही विभिन्न राज्यों/संघ क्षेत्रों में चालू हैं या जिनको विशेष विकास कार्यक्रमों के ग्रन्तगंत शरू करने का प्रस्ताव है निम्न प्रकार है:--सधन मुर्गी पालन विकास एवं विपणन खंडों की स्थापना करना, क्षेत्रीय/राज्य मुर्गी पालन फार्मों की स्थापना/विस्तार करना, चारा तैयार करने वाली एककों की स्थापना करना, ग्रन्डा संग्रह करने, उनका श्रेणीकरण करने तथा उनके विपणन के लिए केन्द्रों की म्थापना करना, ग्रन्डा सेने ग्रीर मुर्गी पालन ड़ैसिंग संयंत्रों की स्थापना करना ग्रीर मुर्गी पालन को सहायता देना इत्यादि। गैर-सरकारी क्षेत्र में भी मुर्गी पालन का शौक बड़ी तेजी से बढ़ता जा रहा है । भारत सरकार ने विदेशी सहायता से दो बड़ मुर्गी प्रजनन फार्मों की स्थापना के विषय में भी स्वीकृति प्रदान कर दी है। इन कार्यकलापों के परिणामस्वरूप देश में भन्हों का उत्पादन, जो कि पहली योजना के ग्रन्त में 19050 लाख था, दूसरी योजना के अन्त तक बढ़कर 28000 लख हो गया है। स्राशा है कि तीसरी योजना के अन्त तक यह उत्पादन 60,000 लाख तक पहुंच जायेगा।

- (ख) उपरोक्त बहुत सी योजनायें ऐसी है जिनका अभिप्राय प्रजनन स्टाक, मुर्गीखाना, मुर्गीखाने के निर्माण झादि के लिये मुर्गीपालकों को ऋण तथा अनुदान देकर उनकी सहायता करना है। राज्य कुक्कुट फार्मों तथा भारतीय प्रमुचिकित्सा अनुसन्धान संस्थान दोनों में कुक्कुट पालकों को प्रशिक्षण सम्बन्धी सुविधायें भी प्रदान की जाती हैं।
- ् (ग) योजना झायोग द्वारा 1958 में निर्दिष्ट उदार प्रिक्या के अनुसार अलग अलग स्टेट प्लान स्कीमों के लिये खर्च की मंजूरी भारत सरकार द्वारा नहीं दी जाती। अतः यह ज्ञात नहीं है कि पिछले 5 वर्षों में केवल कुक्कुट विकास योजनाओं के लिये ऋण तथा अनुदान के रूप में कितनी राशि दी गई। फिर भी, कुक्कुट पालन विकास योजनाओं के लिए केन्द्रीय प्रतिमान बिना-ऋण के व्यय

पर 50 प्रतिशत ग्रनुदान तथा बाकी के व्यय पर ऋण देना है।

दिल्ली में दूध की कीमत

- 70. श्री नवस प्रभाकर: क्या साध तथा कृषी मंत्री यह बताने की कृपा करेंगे कि:
- (क) क्या यह सच है कि राजधानी में दूध का भाव अप्रत्याशित रूप से बढ़ गया है ; और
- (ख) यदि हां, तो सरकार ने भाव वृद्धि को रोकने के लिए क्या किया?

साध तथा कृषि मंत्रालय में उपमंत्री (श्री शाहनवाज सां): (क) जी हों। प्राइवेट डेरियों तथा दूधियों द्वारा सम्भरण किये जाने वाले दूध के मूल्य बढ़ गए हैं।

(ख) बढ़ते हुए मूल्यों को रोकने के लिए कदम उठाना सम्भव नहीं हो सका है। परन्तु दिल्ली दुग्ध योजना एक से मूल्य पर प्रमित्त भींस और गाय का दूध 70 पैसे प्रति सिटर तथा टोन्ड दूध 44 पैसे प्रति लिटर के भाव पर दिल्ली निवासियों को दूध सम्भरण करती ग्रा रही है।

रबी फसल

- 71. श्री नवल प्रभाकर : क्या खाख तथा कृषि मंत्री यह बताने की कृपा करेंगे कि:
- (क) दिल्ली के संघ प्रशासित राज्य क्षेत्र में रबी की फसल को बढ़ाने की दिशा में दिल्ली प्रशासन ने जो व्यवस्था की है उसकी मुख्य बातें क्या हैं; ग्रीर
- (ख) यह योजना कितनी एकड़ भूमि पर लागू होगी?

खाद्य तथा कृषि मंत्रालय में अपमंत्री (श्री शाहनवाद्य खां): (क) रबी की फसलों को बढ़ाने के लिए दिल्ली प्रशासन सुधरे बीज, उर्वरक, कीटनाशक ग्रीषिध, ग्रीजार तथा ग्रन्य ग्रावश्यक चीजों का प्रबन्ध कर रहा है।

(ख) दिल्वी संघ क्षेत्र घी समस्त कृषि योग्य भूमि इस कार्यक्रम के ग्रन्तगंत श्रा जायेगी।

Committees in the Department of Social Security

- 72. Shri Daljit Singh: Will the Minister of Social Security be pleased to state:
- (a) the total number of committees and sub-committees functioning in this Department; and
- (b) the total number of members on these committees?

The Deputy Minister in the Department of Social Security (Shrimati Chandrasekhar): (a) 36 including 11 which are stautory.

(b) 652.

Committees in the Ministry of Civil Aviation

- 73. Shri Daljit Singh: Will the Minister of Civil Aviation be pleased to state:
- (a) the number of Committees and Sub-Committees functioning in his Ministry; and
- (b) the total number of members on these Committees and Sub-Committees?

The Minister of Civil Aviation (Shri Kanungo): (a) No Committee or Sub-Committee is functioning in the Ministry as such though there are administrative, advisory or technical Committee attached to offices under it.

(b) Does not arise.

Gang of Wheat Smugglers

- 74. Shri Daljit Singh: Will the Minister of Food and Agriculture be pleased to state:
- (a) whether any gang of smugglers of wheat was traced out in Delhi during the last three months; and
- (b) the number out of them convicted so far?

The Deputy Minister in the Miinstry of Food and Agriculture (Shri D. R. Chavan): (a) Yes, Sir. One gang of smugglers of wheat was traced out by the Anti-smuggling staff of Delhi Police posted on Delhi-U.P. border during the period 10th August 1960 to 9th November, 1964.

(b) Three cases were registered against this gang. These are under investigation.

Elections to Lok Sabha

Will the Minister of Law be pleased to state:

- (a) the percentage of votes polled in the contested constituencies in the election to Lok Sabha held in 1962 in different States;
- (b) the State which had polled the maximum percentage of votes and the State which polled the minimum; and
- (c) the steps taken to increase the percnetage of polled votes during the next General Elections?

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao):

- (a) The information required is published in the Election Commission's Report on the Third General Elections in India, 1962—Volume-II (Statistical) at pages 8 to 11 under the column Percentage of electors voting'. Copies of the Report have already been placed on the Table of the House on 20th December, 1963.
- (b) The maximum percentage of votes polled was 70.55 in the State of Kerala and the minimum percentage of votes was 23.56 in the State of Orissa.
- (c) Government cannot take any steps to persuade the electors to vote. It is for the parties and contesting candidates to take suitable action.

Road Bridges in Kerala

ShriPottekktt:

76. Shri A. V. Raghavan:
[Shri Kappen:

127

Will the Minister of Transport be pleased to state:

- (a) the number of road bridges which are classified 'dangerous' in the State of Kerala;
- (b) whether any priority has been given to reconstruct any such bridge on the National Highway and West coast road; and
- (c) the name_S of bridges which are likely to be taken up during the remaining period of Third Five Year Plan?

The Minister of Transport (Shri Raj Bahadur): (a) No bridge has been declared dangerous but four bridges on National Highways and one on West Coast road are considered very weak. Restricted traffic is being allowed on those bridges.

(b) and (c). The reconstruction of the Kannettil bridge on National Highway No. 47 is already in progress. Subject to availability of funds, it might be possible to take up the reconstruction of the Chandiroor bridge on National Highway No. 47, and the Nadal bridge at mile 49/4 of the West Coast Road during the remaining period of the Third Five Year Plan. The work on Kanjicode bridge on National Highway 47 and the bridge at mile 10/5 on National Highway 47-A will be taken up during the 4th Plan.

Production of Oilseeds

- 77. Shri P. C. Borooah; Will the Minister of Food and Agriculture be pleased to state:
- (a) how the production of oilseeds in the country during 1963 compares with that in 1962;
- (b) how the production of edible oils during the first half of 1964 com-

- pares with that during the corresponding periods in 1963 and 1962 respectively;
- (c) how the prices of these oils at the end of September, 1964 compare with those in the corresponding periods of the past two years; and
- (d) the main reasons, if any, other than decline in oil production and oilseeds availability, for the disproportionate rise in the prices of these oils?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) A statement showing production of major oilseed in 1962-63 and 1963-64 is laid on the Table of the House. [Placed in Library. See No. LT-3363 (i) /64].

- (b) Half-yearly production figures of edible oils are not available. A statement giving estimated annual production of edible oils is laid on the Table of the House. [Placed in Library. See No. LT-3363 (ii)/64].
- (c) The required information is given in the statement laid on the Table of the House. [Placed in Library. See No. LT-3363 (iii) /64].
- (d) Except in the case of groundnut and groundnut oil, there was a sharp decline in the production of oilseeds and oil during 1963-64. This was the principal reason for the large increase in prices. Other contributing factors were the certain exports of groundnut oil made in the early part of 1964 and the movement restrictions placed by the State Governments of Gujarat and Uttar Pradesh, which resulted in increased prices in other parts of the country.

Bridges on National Highway No. 34

- 78. Shri C. K. Bhattacharyya: Will the Minister of Transport be pleased to refer to the reply given to Unstarred Question No. 280 on the 2nd June, 1964 and state:
- (a) the up-to-date progress made in the construction of the Gazol-Raigant part of National Highway No. 34.

- (b) the number of bridges which have since been completed and opened for traffic;
- (c) the number of bridges still under construction; and
- (d) when this part of the Highway is likely to be completed and opened for public use?

The Minister of Transport (Shri Raj Bahadur): (a) In the road portion which is of a total length of 32 miles, formation and provision of initial layer of water bound macadam have been completed except in a distance of 3 miles. Work in this reach is in progress and is expected to be completed shortly. The second stage work of providing an additional layer of metal and surfacing is in progress.

- (b) Twelve.
- (c One, namely the bridge across the river Chiramati, which is expected to be completed by December, 1964.
- (d) Except for the bridge on the river Chiramati, the road is through at present. An alternative route along the State Highway is available for through traffic at present.

' Mahananda Bridge

- 79. Shri C. K. Bhattacharyya: Will the Minister of Transport be pleased to refer to the reply given to Unstarred Question No. 1037 on the 3rd December, 1963 and the subsequent statement laid on the Table on the 18th February, 1964 and state:
- (a) whether the construction of the Mahananda bridge on National Highway No. 34 has since been completed and the bridge opened for traffic; and
- (b) if not, the reasons for the delay and how long it will take to complete the bridge?

The Minister of Transport (Shri Raj Bahadur): (a) No.

(b) During the sinking of the foundation wells of the bridge, some of the wells suffered tilts. The tilts were subsequently corrected during the process of further sinking, except in respect of one well. Steps taken to rectify the tilt of this well during the last working season were only partly successful. Further rectification of the tilt in this well will be carried out shortly as soon as the water level in the river goes down. The work has thus been delayed to some extent. It is expected to be completed by June, 1965.

Eggs and Vegetables through D.M.S. Depots

80. Shri D. C. Sharma: Shri Yashpal Singh:

Will the Minister of Food and Agriculture be pleased to state:

- (a) whether it is proposed to sell eggs and vegetables to consumers at cheap rates through the Milk Depots of the Delhi Milk Scheme; and
- (b) if so, the broad outlines of the proposal?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) and (b). A suggestion was received from the Delhi Administration that the milk depots of the Delhi Milk Scheme should also sell eggs at its Depots and thereby assist in the problem of marketing of eggs. This suggestion has not yet been accepted by the Delhi Milk Scheme as it is now going through a process of reorganisation and is wholly occupied in attending to the problems of procurement and distribution of milk.

There has been no proposal to sell vegetables through the milk depots of the scheme.

Radar-Radio Weather Broadcasting Station

- 81. Shri Brij Raj Singh-Kotah: Will the Minister of Civil Aviation be pleased to state:
- (a) whether Government propose to set up a Radar-Radio Weather Broadcasting Station at the Banihal Pass;
 and

(b) if so, the broad outlines of the scheme?

The Minister of Civil Aviation (Shri Kanungo): (a) No, Sir.

(b) Does not arise.

Commodity Committees

- 82. Shri Koya: Will the Minister of Food and Agriculture be pleased to state:
- (a) whether Government have taken a decision to abolish the Commodity Committees like the Arecanut Committee; and
 - (b) if so, the reasons therefor?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) and (b). A high level Agricultural Research Review Team has recommended that all research should be brought under the control of a single institution like the Indian Council of Agricultural Research. It is accordingly proposed that research work of the Committees like the Arecanut Committee be transferred to the Indian Council of Agricultural Research. In consequence certain changes are expected to be made in the functions of the Central Spices and Arecanut Committee and other Central Commodity Committees.

राजस्थान में सिचाई गवेषणा केन्द्र

 \int श्री झोंकार लाल बेरवा : 83. श्री श्रोंकार सिंह :

क्या खाद्य तथा कृषी मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि केन्द्रीय सरकार राजस्थान में एक सिचाई गवेषणा केन्द्र खोलने पर विचार कर रही है;
- (ख) यदि हां, तो योजना की रूप रेखा क्या है ; ग्रीर
- (ग) क्या इस केन्द्र के लिये भूमि ऋजित कर ली गई है और यदि हां, तो उसके लिये कितना मुझावजा दिया गया?

1467 (Ai) LSD-5.

लाद्य तथा कृषि मंत्रालय में उपमंत्री (श्री शाहनवाज लां): (क) जी हां।

- (ख) (1) पांच प्रमुख नदी घाटी परियोजना क्षेत्रों में, जिनमें राजस्थान की चम्बल परियोजना भी शामिल है, सिचाई गवेपणा केन्द्रों की स्थापना के लिए एक केन्द्रीय प्रायोजित स्कीम तीसरी पंचवर्षीय योजना में क्रियान्विति के लिए स्वीकार की गई है जिसके लिए भारत सरकार से 100 प्रतिशत अनुदान प्राप्त होगा। ये केन्द्र क्षेत्र प्रयोग का कार्य करेंगे और साथ ही सिचाई के अनुकूलतम उपयोग के विषय में मूलभूत प्रध्ययन शुरू करेंगे। प्रस्ताव है कि मुख्य केन्द्रों की स्थापना पहले की जाये और तत्पश्चात् प्रत्येक मुख्य केन्द्र के लिए एक-एक उप-केन्द्र स्थापित किया जाय।
- (2) उपरोक्त योजना के ब्रन्तगंत एक सिंचाई गवेषणा केन्द्र की स्थापना के लिए राजस्थान सरकार ने कोटा के पास एक स्थान चुना है।
- (ग) इस कार्य के लिए राज्य सरकार द्वारा राजस्थान में लगभग 100 एकड़ भूमि ग्रिधिग्रहण की जा रही है। ग्रभी यह सूचना उपलब्ध नहीं है कि इस भूमि के लिए कितना मुग्रावजा दिया जाएगा।

दक्षिण एशिया यात्रा स्रायोग

. \int श्री म्रोंकार लाल बेरवाः $84 \cdot \$ श्री गुलशनः

क्या परिवहन मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि दक्षिण एशिया याता आयोग की एक बैंठक 21 और 22 सितम्बर, 1964 को दिल्ली में हुई यी;
- (ख) यदि हां, तो इस बैठक में कौन कौन से देशों ने भाग लिया; श्रीर

(ग) इस में किन किन विषयों पर चर्चा हुई?

परिवहन मंत्री (श्री राज बहाबुर) : (क) जी हां। दक्षिण एक्षिया याता आयोग का सातवां वार्षिक सम्मेलन नई दिल्ली में 21 और 22 सितम्बर, 1964 को हुआ या।

- (ख) प्रकगानिस्तान, पाकिस्तान, नेपाल, भारत और इकाफे से एक प्रक्षक । श्रीलंका भी इसका सदस्य है परन्तु सम्मेलन में उपस्थित न हो सका।
- (ग) सम्मेलन में जिन विषयों परिवचार विमर्ष किया गया वे नीचे दिये जाते हैं :---

21 और 22 सितम्बर, 1964 को दिल्लो में होने वाली दक्षिण एितया यात्रा ग्रायोग की सातवीं बैठक क लिये कार्य-सूची

- 1. सचिव द्वारा प्रारंभिक भाषण
- दक्षिण एशिया यात्रा स्रायोग की छटी बैठक की कार्यवाही की परि-पुष्टि।
- 3. विचार के लिये विषय:---
- दक्षिण एशिया यात्रा स्रायोग क्षेत्र में पर्यटन सुविधास्रों का सर्वेक्षण
- ग्रमेरिका (यू० एस०) ग्रीर यूरोपीय बाजार सबक्षण (श्रीलंका द्वारा सुझाव)
- पर्यटक कर्म चारियों के लिये प्रशिक्षण सुविधार्यें:
 - ग्राई० यू० ग्रो० टी० ग्रो० परिन्परिक सहायता योजना के भ्रत्यांत

- कोलम्बो योजना ग्रौर सहायता कार्यक्रम के ग्रन्तर्गत
- क्षेत्र के सदस्य देशों में बेष्टन (पैकेज) यात्रा संगठित करना (पाकिस्तान द्वारा सुझाव)
- 5. समस्त सदस्य देशों के पर्यटन साहित्य का संयुक्त वितरण और प्रदर्शन (पाकिस्तान द्वारा सुझाव); एक क्षेत्रीय प्रभिवृद्धि कार्यक्रम को स्वीकार करना (श्रीलंका द्वारा सुझाव)
- 6. मन्तर्राष्ट्रीय यात्रा और पर्यटन पर राष्ट्रमंडल सम्मेलन की रिपोर्ट पर प्रत्येक सदस्य देशों द्वारा कार्यवाही
- समुद्रपार देशों में पूर्यटन कार्यक्रम को बढ़ावा देना:

क-विज्ञापन एवेन्सियों की नियुक्ति द्वारा

ख-जनता संपर्क एजेन्सियों की नियुक्ति द्वारा

ग-पर्यटन कार्यालय खोल कर

घ—परिचय यात्राओं के लिये यात्रा ऐजेन्टों, यात्रा लेखकों श्रौर फोटोग्राफरों को श्रामंत्रित कर।

- प्रत्येक देश द्वारा सीमा ग्रौपचारिक-ताग्रों में ढील देना या उन्हें सरल बनाना।
- समस्त देशों की पर्यटन संस्थाओं में श्रांकड़े सेल खोलना।
- 10. शिकायतों पर दिचार करने तथा पर्यटन की उन्नित से संबंधित निर्णय लेने के लिये समस्त देशों की अपनी अपनी सरकारों के ढांचों के अन्तर्गत उच्चतम अधिकारियों की उच्चस्तरीय समन्वय समितियां स्थापित करना।
- 11. यात्रा उद्योग के विभिन्न क्षेत्रों की सही दशा में उन्नत करने के लिये उन्हें विनिम्म मित करने के लिये कानून बनाना।

- 12. प्रादेशिक होटल-क्षमता बढ़ाने के लिये प्रोत्साहन।
 - 13. म्रांतरिक परिवहन सेवायें।
- 14. दक्षिण एशिया यात्रा झायोग को बार्षिक रिपोर्ट इत्बादि प्रस्तुत करना।
- 15. आई० यू० स्रो० टी० स्रो० कार्य-कारणी समिति के लिए एक सदस्य का चुनाव।
 - 6. तकनीकी ग्रायोग के लिये नामांकन।
 - 7. 1962-64 का लेखा-विवरण।
 - दक्षिण एशिया यात्रा आरयोग के अध्यक्ष का चुनाव।
 - ग्रागामी बैठक की तारीख व स्थान।
 - 10. कोई ग्रन्य विषय।

जहाज यात्रियों पर ऊल्याण कर

 \int श्री म्रोंकार लाल बेरवाः $85.\$ श्री गुलशनः

क्या परिवहत मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार समुद्री जहाजों के यात्रियों पर कल्याण कर लगाने के बारे में विचार कर रही है;
- (ख) यदि हां, तो उस योजना की रूप रेखा क्या है ; ग्रौर
- (ग) इस से एक साल में कितनी श्राय होने का श्रनुमान है?

परिवहन मंत्री (श्री राज बहावुर):
(क) जी हां, मर्चेन्ट शिपिंग एक्ट, 1958
की धारा 261 के अनुसार भारत में किसी स्थान
या वन्दरगाह से छूटने वाले या जाने वाले
डेक्यावी जहाजों द्वारा ले जाये जाने वाले
समुद्रपार जाने वाले यात्रियों पर यात्री कल्याण
कर लगाने का विचार है।

- (ख) यात्री कल्याण कर निम्न मार्गो पर लगाया जायेगा जहां ग्राभी डेकयात्री जहाज चल रहे हैं:—
 - 1.भारत-पाकिस्तान
 - 2. भारत-पशियन गल्प
 - भारत-पूर्व ग्रमीका
 - *४. भारत-लालसागस के बन्दर-गाह
 - *(जब डेक यात्रियों को लेजाने के लिये म.गललायन्स तीर्थ यात्री जहाजों के प्रयुक्त किया टाता है)
 - ५. भारत-मलाया

२-लगाई जाने वाली प्रस्तावित दरें मह हैं:-यात्रियों की श्रेणी दरें

- (क) प्रत्येक डेक यात्री के लिये १६०
- (ख) प्रत्येक सैलून/केविन श्रेणी केलिये २६०
- (ग) उस बालक के लिये जिसका स्राघा टिक्ट लागू है

श्रेणी (क) या श्रेणी (ख) के लिये निर्देशित दरों का ग्राघा

२─इस. ते जो पूंजी जमा होशी उसे डेक यात्रियों की सहायता भौर मुविधा की व्यवस्था करने में लगाने का विचार है, जै ते रैस्ट हाउस, डाक्टरी सहायता भीर जरूरतमन्द तथा दुखी यात्रि में को भ्राधिक सहायता।

(ना) १,००,००० रु.ये।

Agricultural Farms

86. Shri Surendranath Dwivedy:
Shri Bibhuti Mishra:
Shri K. N. Tiwary:
Shri D. D. Mantri:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether Government have sanctioned some schemes for agricultural farms and forest exploitation

work in the States of Orissa and Bihar;

- (b) if so, the main features of the schemes; and
- (c) the estimated cost which the Centre will bear for these schemes?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) Yes, Sir.

(b) and (c). The information is given in the note laid on the Table of the House. [Placed in Library. See No. LT-3364/64].

Supply of Chemical Manures

- 87. Shri Kolla Venkaiah: Will the Minister of Food and Agriculture be pleased to state:
- (a) whether any additional quota of different chemical manures have been allotted to flood affected areas in Andhra Pradesh since the beginning of October last:
 - (b) if so, the quantity allotted; and
 - (c) the quantities supplied?

The Deputy Minister in the Ministry of Food and Agriculture Shahnawaz Khan): (a) to (c). lotments of nitrogenous fertilisers to State Governments are made quarterly mainly on the basis of their reqiurements, as assessed by them, their past consumption and availability of stocks with the Central Pool. Accordingly allocations were made to Andhra Pradesh based on their total requirements upto quarter ending December, 1964. additional quantity of 5,000 M.T. Urea over and above the quarterly allocations was also allotted to Andhra Pradesh in the month of August, 1964 during the quarter July-September, 1964. The State Governments are free to utilize the allotments in any manner they like.

Retail Price of Rice in Andhra

- 88. Shri Kolla Venkaiah: Will the Minister of Food and Agriculture be pleased to state:
- (a) the increase, if any, in the retail price of rice in various areas of

Andhra Pradesh in September last;

(b) the reasons therefor?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) and (b). The retail prices of rice in Andhra Pradesh have been statutorily fixed with effect from 7th August 1964. The question of any increase in their prices does not therefore arise.

Use of Fertilizers

89. Shri Brij Raj Singh-Kotah:
Shri S. N. Chaturvedi:
Shri Onkar Lal Berwa:
Shri Yashpal Singh:

Will the Minister of Food and Agriculture be pleased to state:

- (a) whether it is a fact that the Institute of Agricultural Research Statistics has for the first time come out with a scheme by which the proper use of fertilizers will be done to specific areas suited for any one type of fertilizer; and
 - (b) if so, the details thereof?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) The Institute of Agricultural Research Statistics under the Indian Council of Agricultural Research has been closely associated with the All India Co-ordinated Scheme of Simple Fertiliser Trials on cultivators' fields (sponsored) by the Government of India—(I.C.A.R.), which is in operation since the beginning of the Second Five Year Plan.

(b) The object of the scheme is to study the responses of important crops to different kinds of fertilizers, to evaluate the relative performance of different forms of nitrogenous and phosphatic fertilisers and to work out manurial schedules for the different areas and crops on the basis of the results achieved. It is envisaged to carry out simple fertiliser, trials on cultivators' fields in 200 districts which have assured rainfall (over

30 inches annual rainfall) or irrigation facilities. The work has been extended to about 170 districts so far. During the years 1957-58 to 1963-64 about 65,000 experiments were conducted. The scheme is implemented in collaboration with the State Governments.

Cultivation of Land

- 96. Dr. P. Srinivasan: Will the Minister of Food and Agriculture be pleased to state:
- (a) the acreage of land where food-grains were raised in 1963 and 1964; and
- (b) the acreage of land where cash crops were raised during the same period?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): A statement giving the all-India area under each of the foodgrains crops and the principal cash crop during 1963-64 and 1962-63 is laid on the Table of the House. [Placed in Library. See No. LT-3365|64].

Indian Central Cotton Committee

- 91. Shri Kajrolkar: Will the Minister of Food and Agriculture be pleased to state:
- (a) the decisions reached at the meeting of the Indian Central Cotton Committee held in Bombay in September, 1964;
- (b) whether it is a fact that this Committee was proposed to be abolished as it was said to have served its purpose; and
- (c) whether there was a protest from the growers of cotton and industrialists against the abolition of this committee?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) A summary of the important decisions taken is laid on the Table of the House. [Placed in Library. See No. LT-3366/64].

(b) It is proposed to transfer the research functions of the Committee

to the Indian Council of Agricultural Research. Consequently there will be certain changes in the functions of this Committee.

(c) There was a protest against the proposal for abolition of the Committee as reported in the Press at the meeting of the Committee held on September, 1964.

Air-linking of Madhya Pradesh Towns

Shri Vidya Charan Shukla: Shri Uikey: Shri Chandak: Shri Hukam Chand

92.

Shri Bakliwal: Shri Wadiwa; Shri Surya Prasad: Shri J. P. Jyotishi; Shri R. S. Tiwary; Shri R. S. Pandey;

Kachhavaiya:

Will the Minister of Civil Aviation be pleased to state:

- (a) whether any proposal has been received from the Government of Madhya Pradesh for air-linking important towns of the State with Delhi on payment of subsidy from the Civil Aviation Development Fund; and
- (b) if so, the action being taken by Government in the matter?

The Minister of Civil Aviation (Shri Kanungo): (a) Yes, Sir.

(b) The matter is under consideration.

Co-operative Laws

93. Shrimati Ramdulari Sinha: Will the Minister of Community Development and Co-operation be picased to state the steps taken to simplify and liberalise the Co-operative laws of the Union Territories in the light of the resolution of National Development Council?

The Deputy Minister in the Ministry of Community Development and Co-operation (Shri B. S. Murihy): A proposal to extend the Purjab Co-operative Societies Act, 1961 to the

Union Territory of Delhi with certain modifications is under consideration.

In the light of the comments of this Ministry the Himachal Pradesh Government is preparing draft legislation

As regards the territory of Andaman and Nicobar Islands the Administration is considering the preparation of a draft regulation to be promulgated by the President in order to replace the Co-operative Societies Act of 1912 which is now in force.

As regards Tripura, the Bombay Co-operative Societies Act, 1925 has been brought into force and additional provisions have been made in the statutory rules to suit the present requirements.

The Maharashtra Cooperative Societies Act, 1960 has been extended to Goa, Daman and Diu and the Gujarat Co-operative Societies Act, 1961 has been extended to Dadra and Nagar Haveli.

As regards, Manipur, NEFA, Pondicherry and Laccadive, Minicoy and Amindivi Islands, the question of simplification and liberalisation of Cooperative laws is under consideration.

Protection of Wild Life

94. Shri Karni Singhji: Will the Minister of Food and Agriculture be pleasd to state the effective steps that Government propose to take for the protection of wild life in the States?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): The preservation of wild animals and wild birds is a state subject and all measures for this purpose have ultimately to be taken and implemented by the State Governments. A provision of Rs. 135 lakhs in the II Five Year Plan and of Rs. 209 lakhs in the Third Plan was made for the schemes relating to the subject subsidised to the extent of 50 p.c. from the Centre. The Indian Board for Wild Life which is an Ad-

visory body set up by the Government of India makes recommendations on various measures for the preservation of wild life which are communicated to the State Governments though the Government of India some of the important steps which have been taken or are proposed to be taken by the Government of India for the preservation of wild life are briefly indicated in the statement laid on the Table of the House. [Placed in Library. See No. LT-3367/64].

Highway in Rajasthan

- 95. Shri Karni Singhji: Will the Minister of Transport be pleased to state:
- (a) the time likely to be taken for the completion of the National Highway between Bikaner and Biramsar (Rajasthan) according to the phased programme; and
- (b) the total outlay for this portion of the road?

The Minister of Transport (Shri Raj Bahadur): (a) Construction of 43 miles of the road from Bikaner to Dungargarh is likely to be completed by the middle of 1965. For the stretch from Dungargarh to Biramsar (52 miles), sanction for land acquisition has been accorded. The work of constructing this section will be taken up during the Fourth Plan.

(b) The estimated cost of the construction of Bikaner-Biramsar section will be about Rs. 75 lakhs.

Food Production in Rajasthan

- 96. Shri Karni Singhji: Will the Minister of Food and Agriculture be pleased to state:
- (a) the progress of agricultural programme under Third Five Year Plan about the food production in Rajasthan;
- (b) the names of Districts in Rajasthan which attained targets in food production together with the estimated and actual increase in agricultural food output?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) The Third Five Year Plan envisages an increase in production of foodgrains in Rajasthan from the base level (1960-61) of 51.16 lakh tonnes to 67.41 lakh tonnes in 1965-66. The production of food-grains crops in Rajasthan in 1961-62, 1962-63 and 1963-64 was 55.68, 50.47 and 39.61 lakhs tonnes respectively. The decline in the production in 1962-63 and 1963-64 was mainly due to adverse weather conditions.

(b) The information has been called for from the State Government and will be placed on the Table of the Sabha when received.

Mustard Seeds

97. Shri Dinen Bhattacharya: Dr. Saradish Roy:

Will the Minister of Food and Agriulture be pleased to state:

- (a) whether the West Bengal State Government have requested the Centre to help the farmer to procure mustard seeds for West Bengal oil mills; and
- (b) if so, the reaction of Centre hereto?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) Yes, Sir.

(b) The Central Government has decided to import a limited quantity of Rape|Mustard Seeds through the State Trading Corporation for supply to the West Bengal Government.

Ring Road, Delhi

- 98. Shri Shiva Dutt Upadhyaya: Will the Minister of Transport be pleased to refer to the reply given to Unstarred Question No. 303 on the 18th February, 1964 regarding lighting arrangements on the Ring Road New Delhi and state:
- (a) the portion on the Ring Road from the beginning of Defence Colony right upto Dhaula Kuan on which

lighting has since been provided or arrangements made to provide lights; and

(b) when the entire portion of the Road will be provided with street lights?

The Minister of Transport (Shri Raj Bahadur): (a) and (b). No lights have been provided on the portion of the ring road between the Colony and Dhaula Kuan. The Delhi Administration have undertaken provide lights on the entire Ring Road in Delhi and have approached Government of India for financial assistance. The question regarding the agency responsible for meeting the cost of lighting the road which is a civic function, is wider examina-

Flour Mills in Bihar

- 99. Shri P. K. Ghosh: Will the Minister of Food and Agriculture be pleased to state:
- (a) the details of the monthly quota of imported wheat allotted to various flour mills in Bular for grinding and manufacture of wheat products like maida, sooji, and rawa:
- (b) the number out of these mills which have no plant to manufacture these wheat products; and
- (c) the machinery devised to excure that the entire wheat quota allotted to such mills is utilised for the purpose or purposes for which it is intended?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) A statement showing the quantity of imported wheat allotted to the various roller flour mills in Bihar during the month of November, 1964, is laid on the Table of the House. Allotment of wheat is made for the production of atta, maida, suji|rawa. Separate allotments of wheat are not made for the production of maida, suji and rawa but such of the mills in Bihar which were producing maida, suji and rawa be-

fore 19th August, 1964, the have option to do so upto 10 p.c. of their monthly wheat quota.

- (b) All mills in Bihar can produce maida, suji and rawa except one which cannot produce suji only.
- (c) The State Government has been authorised to regulate the distribution of wheat products produced by roller flour mills for distribution within the State under their arrangements and the mills are required to furnish a daily statement of receipts, grinding and disposal of stocks to the State Government well as to the RDF., Calcutta. addition, regular inspection of mills is also made by Inspectors appointed under the Wheat Roller Flour Mills (Licensing and Control) Order, 1957.

STATEMENT

Name of the roller flour Allotment of wheat mills made during Nov., '64

 M/s. Behariji Flour Mills, 1,264 Patna.

(In tonnes)

571

- M/s. Madhavji Mills. 635 Patna
- 950 3. M/s. Shew Mills, Bhagal-
- 4. Ms/. Shivagauri 855 Mills, Bhagalpur.
- 5. M/s. Dhanraj Sagarmal Flour Mills, Sahibganj.
- 6. M/s. Jamuna Flour Mills, 1,139 Katihar.
- 7. M/s. Katihar Flour Mills, 1,425 Katihar.
- 8. M/s. Ranglal Flour Mills, 341 Ranchi.
- 9. M/s. Dhanbad Flour Mills, 1,840 Dhanbad
- 980 M/s. Patna Flour Mills, Patna.
- 11. M/s. T. R. Flour Mills. 1,309 Muzzafarpur.

Tribal Welfare

C Shri Ravindra Varma: Shrimati Renuka Barkataki: Shri P. Venkatasubbaiah: Shri Yashpal Singh:

Will the Minister of Social Security

be pleased to state:

- (a) whether it is a fact that the recent meeting of the Tribal Welfare Board has made proposal for the reorientation of programmes of Tribal Welfare; and
- (b) if so, the main features of these proposals and Governments' reaction thereon?

The Deputy Minister in the Department of Social Security (Shrimati Chandrasekhar); (a) Yes.

(b) Some of the main, several, proposals, are (i) greater emphasis on schemes of economic uplift and (ii) increase in facilities available at present at the pre-Matriculation stage. The proposals are under examination.

National Highway in Assam

- 101. Shri P. C. Borooah: Will the Minister of Transport be pleased to state:
- (a) whether attention of Government has been drawn to the chequred condition of the National Highway between Dibrugarh Tinsukia and again between Makum and Digboi in Assam;
- (b) whether this deterioration its condition is an annual feature: and
- (c) if so, the steps taken to make the National Highway fit for the weather conditions in that region?

The Minister of Transport (Shri Raj Bahadur): (a) and (b). Government are aware of the damage suffered by these roads. This is, however, not an annual feature.

(c) Necessary action is being taken to carry out the work of repairing the damages and improvement.

Minor Irrigation in U.P.

- 102. Shri Vishwa Nath Pandey: Will the Minister of Food and Agriculture be pleased to state:
- (a) the amount of grant given the Uttar Pradesh Government for

development of minor irrigation projects in Uttar Pradesh in 1961-62, 1962-63 and 1963-64;

- (b) whether that amount has been availed of; and
- (c) if so, to what extent the expenditure has been fruitful?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) and (b). Under the revised procedure for rendering financial assistance to State Governments, introduced from the year 1958-59. Central assistance admissible to various State Governments is sanctioned in bulk for schemes under the head "Agricultural Production" which includes Minor Irrigation and Land Development. As such, it is not possible to indicate the amount Central assistance given to the Government of U.P. specifically for development of minor irrigation projects in 1960-61, 1961-62, 1962-63 and 1963-64. Information with regard to sanctioned to the Government of Uttar Pradesh and availed of by them during these years for their Agricultural Production Schemes, including Minor Irrigation and Land Development, is however given below:--

				(Rs.	in	lak	hs)
Year			of aid y	Am	ıt		of ally ed
1960-61	- -	172 3	3		18	6.9	8
1961-62		188.7			22	6.0	7
1962-63		163.4		173.34			
1963-64		238.68	B	Final			iust-
				ment made		ot	yet

(c) According to the information received from the Government of Uttar Pradesh in their Annual Plans. as against the Third Plan target of 41.78 lakh acres, an area of 20.25 lakh acres comprising of 4.16 acres during 1961-62, 6.288 lakh acres during 1962-63 and 9.81 lakh acres (anticipated) during 1963-64 are reported to have been benefited by Minor Irrigation Schemes during the first three years of Third Plan.

Development of Agriculture in U.P.

- 103. Shri Vishwa Nath Will the Minister of Food and Agriculture be pleased to state:
- (a) the amount allocated for development of agriculture in State of Uttar Pradesh under the Third Five Year Plan;
 - (b) the amount utilised so far; and
- (c) to what extent the expenditure incurred so far has been fruitful?

The Deputy Minister in the Ministry

- of Food and Agriculture (Shri Shahnawaz Khan): (a) An outlay of Rs. 80:57 crores has been approved for Agricultural programmes in Uttar Pradesh under the Third Five Year Plan.
- (b) The amount actually utilised during 1961-62, 1962-63 and 1963-64 (anticipated) is Rs. 48:13 crores. The budgetted outlay for 1964-65 is Rs. 23.71 crores. Besides, an additional allocation of Rs. 1.30 crores has been sanctioned to the State Government for their Minor Irrigation Programme.
- (c) The production of certain individual crops such as Jowar, Bajra, Maize and Small Millets in 1963-64 exceeded the production levels of 1961-62 while the production of other crops was affected mainly due to adverse weather conditions such as deficient rains, floods, cold wave and conditions.

Agriculture in U.P.

- 104. Shri Vishwa Nath Pandey: Will the Minister of Food and Agriculture be pleased to state:
- (a) whether it is a fact that a study team was deputed by the Planning Commission to Uttar Pradesh evaluate agriculture performance and to probe into certain shortcomings; and
- (b) if so, the main conclusions and recommendations made by the team?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) A joint central Team on Agricultural Programmes comprising the representatives of the Planning Commission and the Ministries of Food and Agriculture, Community Development & Cooperation and Irrigation & Power visited the Uttar Pradesh State from 16th to 19th May, 1964, with a view to securing close collaboration between the centre and the State Government in the formulation and effective implementation of agricultural programmes in the State for 1964-65.

(b) A statement indicating the main conclusions and recommendations is laid on the table of the House. [Placed in Library. See No. LT-3368/64].

Advisory Committee for Agricultural Labour

105. Shri Vishwa Nath Pandey: Will the Minister of Community Development and Cooperation be pleased to state:

- (a) whether it is a fact that the Central Advisory Committee for Agricultural labour set up by the Planning Commission has recommended the formation of labour cooperatives in rural areas; and
- (b) if so, the steps taken by Government in this regard?

The Deputy Minister in the Ministry of Community Development and Cooperation (Shri B. S. Murthy): (a) Yes. Sir.

(b) The recommendations are being implemented by State Governments to the maximum extent. A pilot programme for intensive development of labour contract and construction societies has also been launched and one pilot district per State for this purpose is being selected by the State Governments.

National Plonghing Championship 106. \[\begin{cases} \text{Shri Ram Sewak:} \\ \text{Shri P. G. Sen:} \end{cases} \]

Shri P. G. Sen:
Will the Minister of Food

Agriculture be pleased to state:

(a) whether it is a fact that national ploughing championship, the first of its kind will be held at Ludhiana;

- (b) the manner in which this contest is to be arranged between tractors, power tillers and animal driven implements; and
 - (c) when it will commence?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) Yes.

- (b) The contest will be conducted by the Agricultural Machinery Association of India, New Delhi, a private organisation, in accordance with the rules framed by it, at the campus of the Punjab Agricultural University.
- (c) The contest will commence on the 11th December, 1964.

Common Paddy

- 107. Shri C. K. Bhattacharyya: Will the Minister of Food and Agriculture be pleased to state:
- (a) what kind of paddy is indicated by the expression "Common" variety used in his statement on grain price policy;
- (b) whether it means the coarse variety;
- (c) whether he is aware that due to shortage the coarse variety has been selling as "medium" variety; and
- (d) whether any steps have been taken to establish a price relationship-between the "Common" (i.e. coarse) variety with medium, fine and super-fine varieties?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) and (b). It refers to coarse variety of paddy.

- (c) No. Sir.
- (d) Yes, Sir.

Credit to Agriculturists

108. Shri M. L. Jadhav: Will the Minister of Community Development and Cooperation be pleased to state:

(a) the efforts being made to provide sufficient credit to the agriculturists so as to give incentive for increase in the agricultural production; and

151

(b) whether credit facilities will be linked up with marketing?

The Deputy Minister in the Ministry of Community Development and Cooperation (Shri B. S. Murthy): (a) A comprehensive action programme has been circulated to state governments suggesting inter alia the introduction of crop loan system, according to which cooperative credit is to be production-oriented and is to be determined on the basis of production needs and repaying capacity. State governments are taking steps to implement this programme.

(b) Yes, Sir. Marketing is to be intensified and linked with the credit programme.

12 hrs.

MOTION FOR ADJOURNMENT FAILURE OF GOVERNMENT TO ENSURE THE MINIMUM SUPPLY OF RICE TO KERALA

Speaker: I have received of several adjournment motions, calling attention notices and other notices as well.

The first one that I got was from Shri H. N. Mukerjee, Shri M. Elias, Shri K. A. Nambiar, Shri Kolla Venkaiah, Shri E. K. Imbichibava, Shri R. Umanath, Shri Dinen Bhattacharya, Dr. Saradish Roy, Shri M. Narayana Swamy, Shri U. M. Trivedi, Shri Yudhvir Singh Chaudhary, Shri Ramchandra Vithal Bade, Shri Surendranath Dwivedy Shri Hem Barua, Shri Vishram Prasad, Shri Ram Sewak Yadav, Shri Kishen Pattnayak, Shri B. Singh Utiya, Shri S. M. Banerjee, Shri K. K. Warior, Shri M. K. Kumaran, Shri A. V. Raghavan, Shri N. Sreekantan Nair, Shri Tridib Kumar Chaudhuri, Shri N. C. Chatterjee, Shri C. H. Mohammed Koya, Shri N. G. Ranga, Shri Narendra Singh Mahida, Shri Kapur Singh and Shri Himatsinhji, on the following subject:

"The Failure of the Government to ensure even the minimum supply of rice to Kerala thereby creating a very serious situation in that State."

Can the Minister just tell me why I should not give my consent to this adjournment motion?

श्री रामेश्वरानन्द (करनाल): ग्रध्यक्ष

ग्रध्यक्ष महोदय : मैंने मिनिस्टर साहब को बुलाया है।

श्री रामेश्वरानन्द : मैंने भी स्थगन प्रस्ताव दिया है, पता नहीं, श्रापको मिला है या नहीं।

श्रध्यक्ष महोदय : श्रच्छा माननीय सदस्य का नाम ही सही, ग्रब वे बैठ जायें।

श्री रामेइवरानन्द : ग्रापने मेरा नाम लिया नहीं।

ग्रध्यक्ष महोदय : चलिये, मैंने माननीय सदस्य का नाम भी ले लिया. श्री रामेश्वरानन्द

The Minister of Food and Agriculture (Shri C. Subramaniam): I am making a statement on the food situation in Kerala, and the situation which led to scarcity in Kerala and the disturbances that took place as a result of that. I do not think this will be a matter for an adjournment motion because

An Hon. Member: Why? (Interruptions).

Mr. Speaker: The Minister must have his say, and I should be allowed to listen to it. Why should there be impatience?

Shri Nath Pai (Rajapur): He should be more factual, not provocative.

Shri C. Subramaniam: In view of what I have explained in the statement, my own view is this is not a case for an adjournment motion. Therefore, you may allow me to make the statement, after which, on the basis of what I have stated in the statement, if you think that the adjournment motion should be considered, you may take a decision.

If it is a question of having some discussion on the food situation particularly in the Southern States, I have no objection to have a discussion on any date which you may please, but

[Shri C. Subramaniam]
I do not think a case has been made out for an adjournment motion. That is my respectful submission.

Shri Bade (Khargone): He cannot say like that.

Mr. Speaker In the statement facts would be stated, of course, but we will go into them afterwards. My difficulty is that I have first to indicate whether I agree to it or not. I only wanted to know whether Government says there has been no failure absolutely on the part of Government. That was all I wanted.

Shri C. Subramaniam: I am not prepared to say that there was no failure on the part of Government.

Mr. Speaker: Shri Mukerjee might ask for the leave of the House.

Shri H. N. Mukerjee (Calcutta Central): I beg to leave of the House to move my adjournment motion.

Mr. Speaker: Any objection? There is no objection. Leave of the House is granted. I will take that up at 4 O' Clock.

12.05 hrs.

RE: MOTIONS FOR ADJOURNMENT

(i) STUDENTS AGITATION IN ORISSA

Mr. Speaker: There is another adjournment motion about the students' agitation and all that has happened in Orissa. I had disallowed many notices but again this morning representations had been made to me by several Members of the Opposition that I should reconsider it. I would request Mr. Dwivedy to tell me how I can admit it—only the central responsibility, nothing more than that.

Shri Surendranath Dwivedy (Kendrapara): Sir, we are in the midst of an Emergency and there is breakdown of the administration completely in that State. There is no respect for authority neither has the authority any power to control the situation as a result of which Government had to come to the assistance of that State and there was no such situation on that occasion when assistance of troops

and the civil reserve police could be requisitioned. A prima facie case of corruption had been established against topmen in the administration and there are statement made by the Prime Minister in this House that when there is such a prima facie case the Ministers had to resign.

Mr. Speaker: He should confine himself to the specific point.

Shri Surendranath Dwivedy: It is a case in which the Central ment had already intervened and the Cabinet Secretary visited that State to make a report and even then they failed to take any steps to bring about normalcy. It is a responsibility of the Centre now. People feel that because of the inordinate delay and failure on the part of the Centre to take immediate steps this situation had arisen. The Centre is fully seized of the problem and on account of these factors the failure of the Central Government has been proved and now the Centre has to intervene.

Mr. Speaker: That would be a different thing, whether the Centre has sent somebody there to make on enquiry. He may quote the law or rule or any other authority.

Shri Surendranath Dwivedy: Troops were called for and the Army had been sent.

Mr. Speaker: But was the Army sent there at the request of the State Government to aid them to maintain law and order under the Criminal Procedure Code or...

Shvi Surendranath Dwivedy: There must be justifiable reasons for sending the Army..

Shri Nath Pai (Rajapur): Sir, on a point of order. You have asked the rule or the authority. That becomes a point of order.

Mr. Speaker: I will call him but he should not intervene now in this matter.

Shri Nath Pai: You always give priority to a point of order when it is raised.

Mr. Speaker: I do, really. But is there is no point of order... Shri Nath Pai: How do you know before I adumbrate it?

Mr. Speaker: The hon. Member has said that because I had asked the rule, a point of order arises.

Shri Nath Pai: I want to bring to your notice the rule which allows us to raise it.

Mr. Speaker: I will certainly hear him if he just allows me to proceed now. Prof. Ranga.

Shri Ranga (Chittor): Sir, it is not as if it has failed just once it failed earlier the law and order situation there. There was some sort of a compromise and an agreement ween the Government and the dents. On that occasion also military had had to intervene on the request of the local Government. I am not quite sure whether the local Government has asked for intervention of the military under the Criminal Procedure Code as you suggested for restoration of law and order. If it is for restoration of law and order, a general question, then the Central Government comes into it more prominently and inescapably. It is not as if it is one local situation confined to Bhubhaneshwar alone. In the whole of the State in many places, these disturbances had taken place. The had to use force and the reserve police had also and the military. A recrudescence has taken place now. Not only the whole of the State but the whole of the country is ago about this matter. The Prime Minister himself has made himself responsible for warning the country that similar situations are likely to arise in Therefore he has apother States. pealed for the co-operation of the people, in other States, to see similar things do not take place. What does all this be speak of? It means that there is anxiety on the part of the Government about the failure of that Government there and of their own helplessness.

You, Sir, asked us, how does the Central Government come in. If the Central Government does not consider itself responsible for what is happening now, there was no need for them to have sent there the officers of the Central Bureau of Investigation and then the Secretary to the Cabinet, and they themselves having sent, either in his official capacity as Minister or in the capacity as member of the Working Committee, one of their Ministers to go and make a study of the situation and submit a report to That report was considered by Working Committee. I do not know whether the Cabinet has also considered it now.

All these questions will have to be thrashed out threadbare here on the floor of this House, and I request you to give us the opportunity give this House an opportunity, to discuss this matter, as otherwise, this law and order trouble is likely to prove contagious and spread to several others are as also all over India and develop into either Goonda Raj or military raj. We do not know what is going to happen in this country.

Shri H. N. Mukerjee (Calcutta Central): My submission is that this is a perfect case where you, as representing Parliament, should take judicial notice of what has actually happened in Orissa and allow us to have a discussion. It is a discussion which would partake of the nature of censure on the administration.....

Shri Vidya Charan Shukla (Mahasamund): On a point of order, Under rule 58......

Mr. Speaker: I am now listening to Shri H. N. Mukerjee. (Interruption).

Shri Nambiar (Tiruchirapalli): When a submission is being made, why should the hon. Member there rise? (Interruption).

Mr. Speaker: Order, order. I will call him afterwards.

Shri H. N. Mukerjee: I do not know why the Government party is so jittery. I submit it is a very clear case where vou should be pleased to uphold our demand for a discussion of this matter by way of an Adjournment Motion; the Adjournment Mo-

158

tion partakes of the nature of something like a censure on the administration of this country, and I am sure that there is a feeling all over the country that what has happened in Orissa and continues to happen does require the immediate attention of Parliament, because the Central Government is already in the picture and has participated in the egregious failure of administration at the Centre and in the State. I say so because not only has the Central Government assisted that State Government by lending its military force and army reserve police which is perhaps under its jurisdiction but also there are reports from Orissa emanating from such a very reputable source as the Bar Association of the Cuttack High Court, whose representation points out that there is complete failure of the administration in that State. We see not only the Opposition in Orissa representing different parties sending memorials to Central Government regarding the complete failure of the administration has stunk in the nostrils of the people of Orissa but also, at the same time, people who have nothing to do with political parties discover that life in Cuttack and Bhubaneshwar and other p'aces has become almost impossible. As Shri Ranga has pointed out, Pritne Minister has sent his Cabinet Secretary and report to him: that app'ears in the papers. We would not have known about it unless the papers reported it: the Prime Minister can find out information about it from the Central employee and on the basis of that report he is going to some kind of cogitation. But we are being precluded from having a discussion of the matter about which the Central Government has already been compelled to take very serious notice.

Therefore as Members of Parliament, we feel that we have a responsibility to the country, to the people. in Orissa as well as elsewhere, and I beg of vou to permit us to have this Adjournment Motion.

Mr. Speaker: Shri' Vidya Charan Shukla's point of order is that Adjournment Motions cannot taken in one and the same sitting. That is right; I know it. I know it cannot be discussed. (Interruption). It would not be taken, but I can consider whether I can put it off or I should reject it. That is what I am doing.

I cannot take up the second one for discussion. But I am only considering because I had rejected it whether there is a case for reconsideration over that

Shri Vidya Charan Shukla: In case you cannot admit the second adjournment motion today, you might consider to hear the opposition leaders on the day when it is possible for you to admit it, rather than hearing it today when the Government are not ready. Even if you are convinced about the admissibility of the motion. you cannot admit it today. What is the point in taking it up today?

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): The wording of the rule is very clear. It says:

"Not more than one such motion shall be made at the same sitting."

Shri S. M. Banerjee rose-

Shri Vidya Charan Shukla: Let us have a decision on my point of order.

Shri S. M. Banerjee (Kanpur): I am opposing his point of order. The Minister of Parliamentary Affairs and my hon. friend, Shri Shukla, are taking shelter under a particular rule. This House is supreme and I can move for the suspension of that rule.

Mr. Speaker: There is no question of suspension before it is decided that the rule applies.

Shri Nath Pai: Sir, I shall be taking my stand on the admissibility on two things, one an established rule

and another a convention, a precedent, that is available to us. You were pleased to ask Mr. Dwivedy as to how this House is concerned with what is happening in Orissa. May I draw your attention to article 353 of the Constitution which says:

"While a Proclamation of Emergency is in operation, then-

> notwithstanding anything in this Constitution, the executive power of the Union shall extend to the giving of directions to any State as to the manner in which the executive power thereof is to be exercised."

I think Mr. Nanda will bear witness that there is an emergency . . .

Shri Nambiar: At least on paper.

Mr. Speaker: There is some force in the objection that has been taken by Mr. Shukla and the Minister of Parliamentary Affairs.

"Where for a particular day, notices of more than one adjournment motion on various subjects are received, the Speaker them up one by one in order of their receipt. Ιf the Speaker gives his consent to one of them and the House grants leave, the outstanding motions are left over for inclusion in the agenda for the following day."

So, I will hear hon. Members tomorrow.

Shri Shivaji Rao S. Deshmukh (Parbhani): My point of order does not relate to the admissibility of the adjournment motion. It relates to a statement made by the hon. Member.

Mr. Speaker: If that statement is in connection with this notice and this notice is going to be taken up tomorrow, his objection could also be made at that time.

Shri Shivaji Rao S. Deshmukh: My point of order relates to a statement of fact made by the hon. Member which he is not entitled to That is why it has to be controverted on the floor of the House. The hon. Member has been pleased to remark that this House can take judicial notice of the law and order situation in the State of Orissa. Judicial notice is something which can only be taken note of by a court of law. Obviously, this is not a court of law. The maximum that this House can do is take public note of what has happened in a particular State. Therefore, I beg of you to give your ruling (Interruptions).

Shri Dinen Bhattacharya (Serampore): Sir, I gave a Calling Attention Notice regarding the arrest of 26 Communist leaders of West Bengal. The arrests have been done with the consent of the Central Government. I do not know why that notice has not been admitted.

Mr. Speaker: If he has any objections he can come and discuss it with

Shri Dinen Bhattacharya: What is the remedy then?

Mr. Speaker: Under the Constitution the law and order situation in any State or the arrest of any person, be he a Communist or any other person, is the concern of the State.

Shri Dinen Bhattacharya: It done with the consent of the Central Government.

Mr. Speaker: I am not concerned whether it was done with their consent or not. They could arrest them. That is all that I have to see. I cannot take it up here.

Shri Umanath (Pudukkottai): They were arrested under the Defence India Rules.

Mr. Speaker: They have to be: administered by the State and by the Centre.

Shri Mohammad Elias (Howrah): We have tabled several adjournment motions . . .

Mr. Speaker: It would not be fair for hon. Members to go on like this.

Shri Mohammad Elias: We have been informed that your consent has been withheld. No reason has been given as to why it has been withheld.

Mr. Speaker: That "why" is not told here; that is my difficulty.

Shri Mohammad Elias: On silly grounds these arrests have made. It has been stated that there was no reason at all for this arrest.

Mr. Speaker: The hon. Member will realise that I cannot discuss the reasons why they have been arrested. whether they were arrested on flimsy grounds or silly grounds and all that.

Shri S. M. Banerjee: Let the Centre deny it.

Shri Umanath: Our information is that it was done at the instance of the Central Government. Let them say that it was not at their instance that these arrests were made.

Shri H. N. Mukerjee: Sir, since this matter has been raised . . .

Mr. Speaker: Shall we proceed this manner?

Shri H. N. Mukerjee: I want know whether you are deferring this matter.

Shri Shivaji Rao S. Deshmukh: Sir, about my point of order . . .

Mr. Speaker: That matter is over.

Shri H. N. Mukerjee: Sir, since this matter has been mentioned-I did not mention it earlier-I just want an assurance that you would be pleased to consider . . .

Mr. Speaker: If it has been mentioned without my consent and illegally, should he then support it?

Shri H. N. Mukerjee: It is not a question of support or otherwise. I want to know whether you have made up your mind already or you are likely to consider it tomorrow?

Mr. Speaker: I have made up my mind already and I have given my decision.

Shri Hem Barua (Gauhati): I had tabled an adjournment motion about the invitation accorded to the Chinese Ambassador to attend the banquet given by the Indian Embassy in Cairo in honour of the Prime Minister.

Mr. Speaker: Shall I have to take every adjournment motion now and discuss it with the hon. Members? There are 40 or 50 notices that have been given. That would be almost impossible.

Shri Hem Barua: I only want to submit that I have not got any intimation from you so far about this adjournment motion.

Mr. Speaker: He might wait. I will give him the information. If I have not yet taken a decision that would also be communicated. If I have taken a decision he would be informed about it.

Shri Hem Barua: I sent the notice on 9th October.

Mr. Speaker: Then I must have taken a decision on that.

(ii) Bye-elections to Lok Sabha

डा॰ राम मनोहर लोहिया (फर्रुखाबाद) : ग्रध्यक्ष महोदय, मेरा स्थगन प्रस्ताव एक बनियादी चीज के मामले में है। इस लोक सभा का काम तभी कोई मतलब रखता है जब ऐलान ग्रीर काम में कोई सम्बन्ध हो। यह मैं मानता हूं कि जो ब्रादमी सोचता है वह पूरी तरह कह नहीं पाता या जो कहता है

वह पूरी तरह कर नहीं पाता लेकिन अगर कहने और करने में कोई सम्बन्ध ही न रहे तो लोक सभा का सारा अस्तित्व ही ख़त्म हो जाता है। इस सम्बन्ध में मैंने एक आपके सामने स्थान प्रस्ताव रखा था कि कोई कायं-वाही लोक सभा की मतलब नहीं रखती। मैं आपके उस हुक्म को मान लेता कि कल तुम उस बात को उठाना लेकिन लोक सभा के ही काम से मुझको चले जाना पड़ेगा। इस सिलसिले में मैं आपसे अर्ज कर दूं कि कई एक उपनिर्वाचनों की तारीख ऐसी रक्खी हैं कि हम लोग यहां का काम नहीं कर पायेंगे। तो मवाल यह उठता है कि किसी तरीके से उस विषय को आप यहां पर लाने की आज इजाजत दे दें

श्रध्यक्ष महोदय : नहीं, डाक्टर साहब, यह मेरे लिये मुश्किल होगा । मैं आज किसी तरह इजाजत नहीं दे सकता । जहां तक सवाल उन उप-निर्वाचनों की तारीखों का है वह चीज मेरे अधिकार में नहीं है । तारीखें रखना एलेक्शन किमिश्नर के अखत्यार में है और मैं उसमें कोई दखल नहीं दे सकता ।

डा॰ राम मनोहर लोहिया : ग्रध्यक्ष महोदय, मैं ग्रापसे ग्रखं करूं कि वह स्थान प्रस्ताव श्राप यहां पर बतलायें । वह उस ढंग का है कि ग्रगर उस पर इस सदन में ध्यान नहीं दिया तो जनतन्त्र के कोई मतलब ही नहीं रह जायेंगे । फिर तो सरकार कोई भी ऐलान करती. रहेगी ग्रौर उस पर कार्यवाही न करेगी ।

प्रध्यक्ष महोदय : मेंने ग्रभी को फैसला किया कि यहां इस समय कोई नहीं ला सकते एसके रहते मैं क्या करूं?

डा॰ राम मनोहर लोहिया : मेरी
मुसीबत पर भी श्राप जरा ध्यान दीजिये
श्रीर वह मेरी कोई जाती मुसीबत नहीं
है . . .

ष्मध्यक्ष महोदय : ब्रार्डर, ब्रार्डर । 1467 (Ai) LSD—6. पुनर्वांस मंत्री (श्री स्थागी) : ग्राप क्या कोई उम्मीदवार हैं ?

डा॰ राम मनोहर लोहिया : क्या कहा, मैं उम्मीदवार हूं ? हजरत, उम्मीदवारों पर आप जरा अपनी निगाहें सन् 67 में रिख-येगा ।

श्रध्यक्ष महोदय : ग्रार्डर, ग्रार्डर ।

डा० राम मनोहर लोहिया: अध्यक्ष महोदय, मैं श्रापसे प्रर्जं कर दूं कि आखिर यह लोक सभा किस लिये बैठा करती है

अध्यक्ष महोदय : ग्रव मैं यह वहस इस वक्त नहीं कर सकता ।

डा० राम मतोहर लोहिया : स्थगन प्रस्ताव के सम्बन्ध में मैं ग्रापसे कह रहा हुं कि मैं उधर जा रहा हूं, उधर कोई मैं अपने निजी काम पर नहीं जा रहा हूं, श्रापके काम में जा रहा हूं। भ्राखिर को तीन, तीन उपनिर्वाचन रखे गये हैं । मेरी यह अर्ज सून लोजिये कि इस सरकार ने ऐलान किया था ग्रविश्वास के प्रस्ताव के दौर में ग्रौर एक ग्रसत्य बोल कर इस लोक सभा का विश्वास ले लिया था । अब अगर उस असत्य को यहां पर सब से पहले नहीं खोला जाता है तो ग्रौर सारी कार्यवाही बेमतलब हो जाती है। ग्राप ग्रध्यक्ष महोदय, यह तो मानेंगे कि पिछले हजार वर्ष से हमारे देश में ऐलान की दुनिया ग्रौर कर्म की दुनिया में कोई सम्बन्ध नहीं रहा है। ऐलान ही ऐलान करते चले जाते हैं भौर कर्म कुछ नहीं होता है।

ग्रध्यक्ष महोदय : डाक्टर साहब, मुझे समझ में नहीं ग्राता । यह तो ग्राप एक बड़ी फिलासिफिकल प्रापोजीशन मेरे सामने रख रहे हैं। इसे किस तरीके से ले सकता हूं? मैं नहीं ले सकता । ग्रब मुझे ग्राप इजाज दीजिये कि मैं ग्रागे चलूं ।

[प्रध्यक्ष महोदय]

I have been very much indulgent today because it is the first day and there are many questions that have arisen during the inter-session period. But I would now request hon. Members to co-operate with me so that we might just get into business.

डा॰ राम मनोहर लोहिया: यह ठीक है लेकिन मैं आपसे आई करता हूं कि चूंकि मैं आपके ही काम से जा रहा हूं मैं नहीं चाहता कि मेरे साथ कोई रियायत दिखलाई जाय..

अध्यक्ष महोदय : न मैंने कहा कि जाइये और न ही मैंने यह कहा है कि भ्राप न जाइये ।

डा॰ राम मनोहर लोहिया : ग्रापके ही काम से जा रहा हूं मेरा कोई निज का काम नहीं है -।

श्रध्यक्ष महोदय : मेरा कोई काम नहीं है।

डा० राम मनोहर लोहियाः ग्राप चाहे न मान लेकिन ग्राखिर मुझे भी तो फैसला करने का हक है ।

श्राध्यक्ष महोदय: मैं तो चाहूंगा कि झगर वेरा काम है तो कल भाप यहीं र्राहये।

डा॰ राम मनोहर लोहिया : क्या श्राप चाहते हैं कि कांग्रेस वाले जीत जायें ?

श्रध्यक्ष महोदय : जी नहीं, मैं तो बाहता हूं कि जब पार्नियामेंट चलती हो तो डा∙ लोहिया मुझे काम करने में मदद दें।

डा॰ राम मनोहर लोहिया: आप क्यों नहीं इन्हें कहते कि तीन, तीन उपचुनावों को छुट्टियों में रक्खें? छुट्टियों के दौरान इन उपचुनावों को क्यों नहीं रखा जाता है, खोक सभा के सेशन के दौरान में इन्हें क्यों रक्खा गया है ? श्री मोहम्मद इलियास : ग्रव यह इक्के दुक्के बाईएलेक्शंस तो होते ही रहेंग सी क्या इनके कारण पालियामेंट को बन्द रक्खाः जायेगा ?

म्रध्यक्ष महोदय : म्रच्छा म्रव इसे छोड़ कर मुझे म्राग चलने दिया जाय ।

डा॰ राम मनोहर लोहिया : ख़ाली मैं भापसे कहता हूं कि इस सरकार ने जीपों के सम्बन्ध में जो एलान किया कि वह सामु-दायिक विकास से जीपें हटा लेगी यह वह बिलकुल झूठ वं को है ग्रीर एक पाखंड ग्रीर पागलपने का उन्होंने काम किया है । यह लोग सामने बैठ कर उनके ऊपर कोई विचार नहीं कर रहे हैं ।

ग्रध्यक्ष महोदयः ग्रव हो लिया, मैं भ्रागेचलूं?

डा॰ राम मनोहर लोहिया : जैसे श्रापकी इच्छा, चिलये श्रागे । लेकिन इस तरह से यह कोई लोक सभा तो रह नहीं जाती है ।

श्री त्यागी: मुझे यह प्रजं करना है कि इस हाउस में हमेशा से यह रिवाज चला श्राया है कि झूठ बोला, ऐसी बात नहीं कही जाती है श्रीर यह ग्रनपालियामेंटरी समझा जाता है। लोहिया साहब ने ऐसा कह दिवा है इसलिये मेरा ख़याल है कि उसको एक्सपंज कर दिया जाय ।

डा॰ राम मनोहर लोहिया : महावीर त्यागी साहब ने जो फरमाया

प्रध्यक्ष महोदय : प्रार्डर, प्रार्डर । डाक्टर साहब, इस तरह से ग्राप चलते नहीं जायेंगे । प्राख़िर कोई हद प्रायेगी जब धापको ख़त्म करना होगा ।

डा॰ राम मनोहर लोहिया : त्यागी जी ने बीच में यह एतराज उठाया तो मुझे उस क उन्हें जवाब तो देने दिया जाय कि वह उनका एतराज बिल्कुल गलत है

मध्यक्ष महोदय : एतराज गलत क्यों है ? वह एक जायज एनराज उठा रहे हैं यह जो प्रापने कहा कि झूठ बोला तो य कहना दुरुस्त नहीं है ।

डा॰ राम मनोहर लोहिया: सरकार के लिये मैंने यह कहा है ।

श्राप्यक्ष महोदय : सरकार के लिए भी कहा हो अथवा किसी मेम्बर को कहा है लेकिन किसी के लिये भी यह कहना कि उसने झूठ कहा दुरुस्त नहीं है। अब मेम्बर्स अगर एक दूसरे की इज्जत नहीं करेंगे तो यह एक अच्छी चीख नहीं होगी।

डा॰ राम मनोहर लोहिया: मैं फिर कहता हूं कि मैंने किसी व्यक्ति के लिए न कह कर सरकार के लिए कहा था बाक़ी जहां तक मेम्बरों का एक दूसरे की इज्जत करने का सवाल है बेहतर होगा कि प्रगर उन्हें यह सिखाया जाय ।

ग्रघ्यक्ष महोदय: डाक्टर साहब, ग्राप चले ही जा रहे हैं। उनका एतराख जायब ग्रीर ठीक है।

श्री रामेश्वरानन्द : ग्रध्यक्ष महोदय, मैं एक मिनट से ग्रधिक नहीं लूंगा।

प्राप्यक्ष महोवय : ग्रार्डर, ग्रार्डर । ग्राप बैठ जाइये ।

श्री रामेश्वरानम्ब : मुझे एक मिनट देने की कृपा कीजिये।

म्राष्ट्रका महोदयं : जी नहीं, ग्राप मत्र दैठ जाइये ।

श्री रामेश्वरानन्द : मैं बैठ जाता हूं लेकिन मेरा इतना निवेदन तो सुन ही लीजिये कि जैसा ऋभी ग्रापने कहा झुठ बोलना पालियामेंटरी शब्द नहीं हैतो मुझे यह बतलाया जाय कि अगर पालियामेंट में किसी को यह कहना हो कि झूठ बोला गया तो वह इसके लिये क्या शब्द इस्तेमाल करे ? झूठ बोला, इसके लिये उसे क्या शब्द प्रयोग करने चाहिएं ?

म्राध्यक्ष महोदय: क्या हाउस यह चाहेगा कि इस तरह से काम चलाया जाये या क्या हाउस यह समझता है कि इस तर ह से काम चल सकता है ? मैं इस बारे मेंदोनों तरफ के मेम्बर साहबान की इमदाद चाहता हं। श्रगर हाउस का काम चलाना है, तो वह इस तरह नहीं चल सकेगा कि जब किसी मेम्बर की मर्जीहो, वह खड़ा हो जाये ग्रीर मेरे चीखने पुकारने के बावजूद यह कहता चला जाये कि मैं एक मिनट, दो मिनट या चार मिनट बोलुंगा । मैं तो इस तरह हाउस का काम नहीं चला सकता हूं। ग्रगर हाउस इसी तरह काम चलाना चाहता है, तो मुझे अलाहिदा होने की इजाजत दे दी जाये भौर दूसरा स्पीकर चुन लिया जाये। लेकिन इस तरह हाउस का काम नहीं चल सकता है भ्रौर न मैं चला सकता हूं। यह इस हाउस की मर्जी है। मेम्बर साहबान के तम्रावुन भीर सहयोग के बगैर यह काम नहीं चल सकेगा। ग्रगर मैं मनाकरता रहं ग्रीर मेम्बर साहबान बोलते चले जायें, तो मैं श्रकेला हाउस का काम कैसे चला सकता हुं? यह तो सेल्फ रेस्ट्रेंट की बात है। ग्रगर मेम्बर साहबान सेल्फ-रेस्ट्रेंट रखना चाहें, तो रख लें, वर्नाउनकी मर्जी है। मैं इस तरह से काम नहीं चला सकता हं।

Shri Nath Pai: Sir, I fully endorse what you said, that we will have to do our best to maintain decorum; but may I know vis-a-vis that objection for future guidance whether it will be unparliamentary to say that Government stands guilty of having told a lie to the House? I can recall innumerable occasions when a statement by any hon. Member that Government stands guilty of telling a lie

[Shri Nath Pai]

to the House has not at all been considered unparliamentary; but if you so direct today, we shall take notice of it in future.

Mr. Speaker: I have already said so many times that certain expressions might not be considered as unparliamentary and I might not expunge them also; but they are not proper because the same thing can be said in a more dignified manner. If you say, 'ग्राग ने झाउकडा' would offend him; but if you say,

''यह सत्य नहीं है, दुरुस्त नहीं है'',

you might convey the same thing. We should have the courtesy to say like that. There is that parliamentary language in which the same thing can be said. Even severer and harder things can be said. The other day I was being told about the refinement of language; today I am just put a question the other way.

12.32 hrs.

PAPERS LAID ON THE TABLE

JOINT COMMUNIQUE ON TALKS BETWEEN PRIME MINISTERS OF INDIA AND CEYLON AND AGREEMENT REACHED BETWEEN THE PRIME MINISTERS; AND PAMPHLET ENTITLED "CAIRO CONFERENCE OF NON-ALIGNED NATIONS"

The of Rehabilitation Minister (Shri Tyagi): Sir, on behalf of Sardar Swaran Singh, I beg to lay on the Table a copy each of the following papers :-

> (1) (i) Joint Communique issued at the end of the talks between the Prime Ministers of India and Ceylon in New Delhi from 24th to 30th October, 1964, on the problem of persons of Indian origin in Ceylon.

- (ii) Agreement reached between the Prime Ministers of India and Ceylon on that occasion. [Placed in Library, see LT-3336/64.]
- (2) Pamphlet entitled "The Cairo Conference of Non-Aligned Nations (October 5-10, 1964) -Prime Minister Lal Bahadur Shastri's speeches and the declaration as adopted by the Conference". [Placed in Library, see No. LT-3337/64.]

Shrimati Renu Chakravartty (Barrackpore); May I ask that these should be given to all hon. Members?

Mr. Speaker: I shall see.

NAVY (PENSION) REGULATIONS, 1964

The Minister of Defence Production in the Ministry of Defence (Shri A. M. Thomas): Sir, on behalf of Shri Y. B. Chavan, I beg to re-lay on the Table a copy of the Navy (Pension) Regulations, 1964, published in Notification No S.R.O. 74, dated the 7th March, 1964, under section 185 of the Navy Act, 1957. [Placed in Library, see No. LT-3201/64.]

ESSENTIAL COMMODITIES (AMEND-MENT) ORDINANCE, 1964 AND INDIAN TELEGRAPH (SIXTH AMENDMENT) **RULES**, 1964

Minister of Communications The and Parliamentary Affairs (Shri Satya Narayan Sinha): Sir, I beg to lay on the Table a copy each of the following papers :-

- (i) The Essential Commodities (Amendment) Ordinance, 1964 (No. 3 of 1964) promulgated by the President since the termination of the Ninth Session of Third Lok Sabha, under the provisions of article 123(2)(a) of the Constitution. [Placed in Library. see No. LT-3338/64.]
- (ii) The Indian Telegraph (Sixt) Amendment) Rules,

published in Noitfication No. G.S.R. 1441, dated the 30th September, 1964, under subsection (5) of section 7 of the Indian Telegraph Act, 1885. [Placed in Library, see No. LT-3339/64.]

Shri Hem Barua (Gauhati): Sir, on a point of order. The newspapers this morning reported that our Minister of Parliamentary Affairs, Shri Satya Narayan Sinha, was in Taipeh. How is it that he could be here; is it his ghost or is he the real man?

Mr. Speaker: The only conclusion is that we should not believe the newspaper reports in future.

DOCK WORKERS (ADVISORY COMMITTEE)
AMENDMENT RULES, 1964

The Minister of Labour and Employment (Shri D. Sanjivayya): Sir, I beg to lay on the Table a copy of the Dock Workers (Advisory Committee) Amendment Rules, 1964, published in Notification No S.O. 3511, dated the 3rd October, 1964, under sub-section (3) of section 8 of the Dock Workers (Regulation of Employment) Act, 1948. [Placed in Library, see No. LT-3340/64.]

MINISTERS' RESIDENCES (AMEND-MENT) RULES, 1964

The Minister of Works and Housing (Shri Mehr Chand Khanna): I beg to lay on the Table a copy of the Ministers' Residences (Amendment) Rules, 1964, published in Notification No. G.S.R. dated the 19th September, 1964, unler sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952. [Placed in Library, see No. LT-3341/64.]

COTTON TEXTILES (CONTROL) (SECOND AMENDMENT) ORDER, 1964

The Minister of Civil Aviation (Shri Kanungo): Sir, on behalf of Shri Manubhai Shah, I beg to lay on the Table a copy of the Cotton Textiles (Control) (Second Amendment) Order, 1964, published in Notification

No. S.O. 3532, dated the 3rd October, 1964, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. see No. LT-3342/64.]

NOTIFICATIONS UNDER SECTION 458 OF MERCHANT SHIPPING ACT, 1958

The Minister of Transport (Shri Raj Bahadur): I beg to re-lay on the Table a copy each of the following Notifications under sub-section (3) of section 458 of the Merchant Shipping Act, 1958:—

- (i) The Merchant Shipping (Form of Passenger Ships' Survey Certificates) Rules, 1964, published in Notification No. G.S.R. 589 dated the 11th April, 1964.
- (ii) The Shipping Development Fund Committee (General) Amendment Rules, 1964, published in Notification No. G.S.R. 995 dated the 11th July, 1964.
- (iii) The Merchant Shipping Examination for Skipper and Second-hand of a Fishing Vessel Rules, 1964, published in Notification No. G.S.R. 996 dated the 11th July. 1964. [Placed in Library, see No. LT-2944/64.]
 - (2) A copy of Notification No. G.S.R. 1496 dated the 17th October, 1964, containing Corrigendum to Notification No. G.S.R. 996 dated the 11th July, 1964, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958. [Placed in Library, see No. LT-3113/64.]

DELHI DEVELOPMENT AUTHORITY (PRE-PARATION OF ANNUAL ACCOUNTS) RULES, 1964

The Minister of Health (Dr. Sushita Nayar): I beg to re-lay on the Table a copy of the Delhi Development Authority (Preparation of Annual Accounts) Rules, 1964, published in [Dr. Sushila Nayar]
Notification No. G.S.R. 917 dated the 19th June, 1964, under section 58 of the Delhi Development Act, 1957. [Placed in Library. See No. LT-3038/64].

ACTS UNDER KERALA STATE LEGISLA-TURE (DELEGATION OF POWERS) ACT, 1964, ETC.

The Minister of State in the Ministry of Home Affairs (Shri Hathi): I beg to lay on the Table:—

- A copy each of the following Acts, under sub-section (3) of section 3 of the Kerala State Legislature (Delegation of Powers) Act, 1964:—
- (i) The Kerala Abkari Laws (Amendment and Validation) Act, 1964 (President's Act No. 1 of 1964). [Placed in Library. See No. LT-3344/64].
- (ii) The Kerala Revenue Recovery Laws (Amendment) Act, 1964 (President's Act No. 2 of 1964). [Placed in Library. See No. LT-3345/ 64].
- (2) A copy of the Arms (Seventh Amendment) Rules, 1964, published in Notification No. G.S.R. 1324 dated the 19th September, 1964, under subsection (3) of section 44 of the Arms Act, 1959. [Placed in Library. See No. LT-3346/ 64].
- (3) A copy each of the following Notifications under subsection (2) of section 3 of the All India Services Act, 1951:—
- The Indian Administrative Service (Pay) Amendment Rules, 1964, published in Notification No. G.S.R. 1352 dated the 26th September, 1964.
- (ii) Notification No. G.S.R. 1353 dated the 26th September, 1964 making certain amend-

ments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954. [Placed in Library. See No. LT-3347/64].

RAILWAY PROTECTION FORCE (AMEND-MENT) RULES, 1964

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): I beg to re-lay on the Table a copy of the Railway Protection Force (Amendment) Rules, 1964, published in Notification No. G.S.R. 925 dated the 27th June, 1964, under subsection (3) of section 21 of the Railway Protection Force Act, 1957. [Placed in Library. See No. LT-3384/64].

NOTIFICATION MAKING CERTAIN FURTHER AMENDMENT TO DELHI SALES TAX RULES, 1951, ETC.

The Minister of Finance (Shri T. T. Krishnamachari): Sir, on behalf of Shri Bali Ram Bhagat, I beg to re-lay on the Table:

- (i) A copy of Notification No. F. 4(33)|62-Fin(E) published in Delhi Gazette dated the 7th May, 1964, making certain further amendment to the Delhi Sales Tax Rules, 1951, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union Territory of Delhi. [Placed in Library. See No. LT-3046/64].
- (ii) A copy of the Post Office Savings Certificates (First Amendment) Rules, 1964, published in Notification No. G.S.R. 1117 dated the 8th August, 1964, under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959. [Placed in Library. See No. LT-3348/64].
- (iii) A copy of Report on the working of the Deposit Insurance

175 Papers KARTIKA 26, 1886 (SAKA) President's assent to 176 laid on the Table Bills

Corporation for the year ended 31st December, 1963 along with the Annual Accounts and the Audit Report thereon, under sub-section (2) of section 32 of the Deposit Insurance Corporation Act, 1961. [Placed in Library. See No. LT-2758/64].

Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 1964

Shri Hathi: On behalf of Shri L. N. Mishra, I beg to re-lay on the Table a copy of the Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 1964, published in Notification No. G.S.R. 679 dated the 24th April, 1964, under clause (5) of article 320 of the Constitution, together with an explanatory note. [Placed in Library. See No. LT-3263/64].

RICE-MILLING INDUSTRY (REGULATION AND LICENSING) AMENDMENT RULES, 1964. ETC.

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): I beg to re-lay on the Table:

- (i) A copy of the Rice-milling Industry (Regulation and Licensing) Amendment Rules, 1964, published in Notification No. G.S.R. 747 dated the 16th May, 1964 under subsection (4) of section 22 of the Rice-milling Industry Regulation Act. 1958. [Placed in Library. See No. LT-2888/64].
- ; (ii) A copy of the Central Ware-housing Corporation (Third Amendment) Rules, 1964, published in Notification No. G.S.R. 1481 dated the 10th October, 1964, under sub-section (3) of section 41 of the Warehousing Corporations Act, 1963. [Placed in Library. See No. LT-3349/64].

REGISTRATION OF ELECTORS (AMEND-MENT) RULES, 1964, etc.

The Minister of Law and Social Security (Shri A. K. Sen): On behalf of Shri Jaganath Rao, I beg to lay on the Table a copy each of the following Rules:—

- (1) The Registration of Electors (Amendment) Rules, 1964, published in Notification No. S.O. 3661 dated the 16th October, 1964, under sub-section (3) of section 28 of the Representation of the People Act, 1950. [Placed in Library. See No. LT-3350/64].
- (2) The Conduct of Elections (Second Amendment) Rules, 1964, published in Notification No. S.O. 3662 dated the 16th October, 1964, under sub-section (3) of section 169 of the Representation of the People Act, 1950. [Placed in Library. See No. LT-3351/64].

Shri Ranga (Chittoor): Is it dignified on the part of senior Ministers to lay papers on the Table on behalf of junior Ministers?

Shri A. K. Sen: All are equals. He is laying the paper in the other House also. (Interruption).

NAVAL CEREMONIAL, CONDITIONS OF SERVICE AND MISCELLANEOUS REGULA-TIONS, 1963

Shri A. M. Thomas: On behalf of Dr. D. S. Raju, I beg to re-lay on the Table a copy of the Naval Ceremonial, Conditions of Service and Miscellaneous Regulations, 1963, published in Notification No. S.R.O. 22E, dated the 3rd August, 1964, under section 185 of the Navy Act, 1957. [Placed in Library. See No. LT-3201/64].

12.40 hrs.

PRESIDENT'S ASSENT TO BILLS

Secretary: Sir, I lay on the Table following two Bills passed by the Houses of Parliament during the last

Statement on Food NOVEMBER 17, 1964 Statement on Recent 177 Situation in Southern States

[Secretary]

Session and assented to by the President since a report was last made to the House on the 3rd October, 1964:---

- (1) The Appropriation (No. 5) Bill, 1964.
- (2) The Direct Taxes (Amendment) Bill, 1964.

Sir, I lay on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following five Bills passed by the Houses of Parliament during the last Session assented to by the President since a report was last made to the House on the 3rd October, 1964:-

- (1) The Kerala State Legislature (Delegation of Powers) Bill, 1964.
- (2) The Companies (Amendment) Bill, 1964.
- (3) The Representation of the People (Amendment) Bill, 1964.
- (4) The Wakf (Amendment) Bill, 1964.
- (5) The State Bank of India (Amendment) Bill, 1964.

12.41 hrs

DEMANDS FOR SUPPLEMENTARY GRANTS (GENERAL), 1964-65

The Minister of Finance (Shri T. T. Krishnamachari): Sir, I beg to present a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1964-65.

12.411 hrs.

STATEMENT ON FOOD SITUATION IN SOUTHERN STATES

Mr. Speaker: Shri Swaran Singh had told see that he was busy in the Rajya Sal 1a. Is there any Minister to make the statement on his behalf?

International Developments

The Minister of Finance (Shri T. T. Krishnamachari): I think we can take up the next item in the meanwhile.

The Minister of Food and Agriculture (Shri C. Subramaniam): Sir, would like to make a statement on the food situation in the Southern States. I lay it on the Table particularly in view of the discussion which will be taken up at 4 O'Clock today. [Placed in Library, See No. LT-3353/64].

Shri Surendranath Dwivedy (Kendrapara): Will it be circulated?

Shrì H. N. Mukerjee (Calcutta Central): It should be circulated Members.

Mr. Speaker: It will be difficult to get it cyclostyled and make it available to Members before 4 O'Clock.

Shrimati Renu Chakravartty (Barrackpore): At least the leaders of the parties should be given one copy each.

Shri C. Subramaniam: Copies will be made available to Members.

Mr. Speaker: Before 4 O'clock?

Shri C. Subramaniam: I shall try to make them available before 4 O'Clock.

Mr. Speaker: That is right.

12.42 hrs.

STATEMENT ON RECENT INTER-NATIONAL DEVELOPMENTS

Mr. Speaker! Sardar Swaran Singh to make a statement on the recent international developments.

The Minister of External Affairs (Shri Swaran Singh): Sir, it is a statement consisting of three pages and a half. If you like....

Mr. Speaker: He might lay it on the Talle. Copies will be supplied the Members.

179 Statement on Recent KARTIKA 26, 1886 (SAKA) Food Corporations
International Developments Bill

Shri Swaran Singh: Sir, I beg to lay on the Table a statement on the recent international developments. Placed in Library. See No. LT-3352/64].

Shri Ranga (Chittor): The House would like to have an early opportunity to discuss this matter.

Mr. Speaker: Notice to that effect might be given.

Shri Ranga: Government themselves may take notice of it.

Shri Nath Pai (Rajapur): Sir, my enquiry is with respect to my Calling Attention Notice on the menace constituted to our security as a result of the possession of atomic weapons by China. I understand this was held over because the Foreign Minister was to make a statement.

I would here recall, Sir, that on the 3rd of October when I sought to raise the same matter, in pursuance to your direction I refrained from asking any questions. I would like to know whether the House will be provided with an opportunity or not to discuss this matter, because it is not only foreign affairs. The Chinese possession of the atomic bomb constitutes a direct threat to our security. It is not a toy in their hands; it is not a matter of curiosity for them. And in the light of this I had pleaded and written to you that a special opportunity be provided to discuss this. I have also given due notice already, about ten days back, and supplemented it by a letter to you recalling the directions you gave to me on the 3rd October last when raised the matter in the House and the Home Minister made a statement. I would therefore like to know what is your guidance on this matter and as to what has become the fate of my motion.

Mr. Speaker: May I enquire whether the Government itself is making some motion in that connection?

Shri Swaran Singh: Sir, it is of course subject to your orders and the convenience of the House—it is Government's intention to ask for allocation of time for discussion of the international situation in particular relation to some of the recent events. I have made some mention of this matter in the statement also, and depending on the convenience of the Business Advisory Committee....

Mr. Speaker: The Business Advisory Committee is meeting tomorrow. We will consult the Minister of Parliamentary Affairs and then see how early we can fix it.

12.46 hrs.

FOOD CORPORATIONS BILL*

The Minister of Finance (Shri T. T. Krishnamachari): Sir, on behalf of Shri C. Subramaniam I beg to move for leave to introduce a Bill to provide for the establishment of Food Corporations for the purpose of trading in foodgrains and other foodstuffs and for matters connected therewith and incidental thereto.

Shri S. M. Banerjee (Kanpur): Is is true that this Corporation's head office will be in Madras? I would like to know whether they have selected a place.

Mr. Speaker: It is now only the introduction of the Bill. Mr. Banerjee will realise that it is not the stage to ask that.

The question is:

"That leave be granted to introduce a Bill to provide for the establishment of Food Corporations for the purpose of trading

^{*}Published in Gazette of India, Extraordinary—Part II, Section 2, Dated 17-11-1964.

Disputes (Amendment) Bill

[Mr. Speaker]

in foodgrains and other foodstuffs and for matters connected therewith and incidental thereto."

Industrial

The motion was adopted.

Shri T. T. Krishnamachari: Sir, I tintroduce the Bill.

12.47 hrs.

INDUSTRIAL DISPUTES (AMEND-MENT) BILL-contd.

Mr. Speaker: The House will now proceed with the further consideration of the following motion moved Shri D. Sanjivayya on the 1st October, 1964. namely:-

"That the Bill further amend the Industrial Disputes by Rajya Act, 1947, as passed Sabha, be taken into consideration."

Has any time-limit been fixed for this?

The Minister of Labour and Employment (Shri D. Sanjivayya); Four hours.

Mr. Speaker: And one hour and fifteen minutes remain, I understand.

Shri Bade (Khargone): What about our motion?

Mr. Speaker: I will consider, I will see.

Sezhiyan (Perambalur): would like to seek one clarification regarding the adjournment motion to be discussed at four o'clock. Will it be only the Kerala situation or the whole food situation?

Mr. Speaker: It is only the adjournment motion that is being taken up.

Shri Sezhiyan: What about Madras?

Shri Umanath (Pudukkottai): The question is whether it will also include Madras State also.

Mr. Speaker: I have replied that only the adjournment motion will be taken up.

Shri S. M. Banerjee (Kanpur): The motion about Tamilnad and other places, that has not been rejected by you. I feel that an opportunity should be given to us to put our viewpoints on them also.

Speaker: If the Members desire, I will have no objection.

Nambi^ar (Tiruchirapalli): The hon. Minister said this morning that he is agreeable for a debate on the food situation.

Shri Ranga (Chittoor): But Speaker himself has said that he has no objection.

Shri Nambiar: I would submit that the situation in the other States canbe discussed in a separate discussion apart from that on the adjournment motion.

Mr. Speaker: The Members might decide among themselves. I have no objection.

Shrimati Renu Chakravartty (Barrackpore): He has forgotten to include Madras also in his adjournment motion.

Shri Hem Barua (Gauhati): May I know when the hon. Minister is going to make his statement on the situation in Nagaland? Since situation there is highly dangerous, I would like to know when the hon. Minister is going to make the statement.

Mr. Speaker: I have already hon. Members that as regards what they have not been informed of, I shall take them up one by one.

could not deal with today's notices, because there were certain Members...

Shri Hem Barua: It can be taken up tomorrow. If you fix some today, then we might not be available or present here to ask questions.

Mr. Speaker: I am not taking up any other calling-attention notice or any other thing today.

Now, Shri V. B. Gandhi may continue his speech on he Industrial Disputes (Amendment) Bill. Perhaps, he is surprised that he has to continue?

Shri V. B. Gandhi (Bombay Centra) South): I know that I have continue.

Mr. Speaker: It is not necessary that he should continue. If he does not want to continue, I can call the next hon. Member.

Shri V. B. Gandhi: I do most earnestly want to continue.

Mr. Speaker: Then he may proceed with his speech.

Shri V. B. Gandhi: Yes, I am proceeding with my speech.

This Bill has to be whole-heartedly, supported for the reason that it brings important forward certain very changes in the existing Act. changes will promote both industrial peace and the habit of voluntary arbitration in this country. I shall just briefly mention three of the changes which are noteworthy which this Bill has brought about. The first is in respect of relaxation of the qualifications that are required making an officer eligible for appointment as a presiding officer oftribunal. In the old days, before this new provision was made in this Bill, there used to be a position which was rather anomalous. For instance, officer presiding over a tribunal was not eligible to preside over a Labour

wider court. A tribunal has authority over a wider sphere, and yet he was not permitted or he was not considered eligible to preside over a labour court. Now. anomaly has been removed, and it has been removed in a manner that has not in any way affected the standard of justice that is dispensed in these tribunals.

Disputes

(Amendment) Bill

I only hope that this relaxation in the qualifications of these presiding officers will enable the Government to appoint more of these presiding officers, and will also help in speeding up and clearing the long-standing arrears which have been a feature of these courts in the past.

second point is about the cases where the parties agree to have voluntary arbitration. It is provided in this new Bill that an arbitration award shall have the same binding force as the award of a tribunal. Now, that is a very important provision, to my mind. Another provision is that these awards shall have same binding effect on all persons the establishment. Under the existing Act, as we know, these awards binding effect only on those who were parties to the arbitration. But now that is not so. There is, of course, the pre-condition that the parties to this arbitration will be parties which will represent a majority of each employers and employees. That is the correct position, and the position as it should be. The new position which is binding on all the employees in the establishment will naturally encourage the habit of resorting voluntary arbitration by employers.

Finally, for the purpose of giving notice of termination of an award, it was permitted under the Act that any group of employees, not necessarily a majority of employees, would suffice. In fact, that was the opinion of the Supreme Court in this But now the new provision has made a very important change and that change is that a majority of workmen bound by the settlement or

186

[Shri V. B. Gandhi]

award is necessary for notice of termination of an award. That is a very important and essential safeguard from the point of view of the interests of the workers. Such a majority alone has the right, and can have the right, to terminate an award. That is the right position. What other position could be taken in a matter like this?

It is surprising that there are still some in this House who do not subscribe to this view. For instance. Shri Homi Daji still believes in status quo, that is to say, the position which it considered was not necessary to have a majority workmen asking for termination of an award. That would be a reversal of the entire trend and direction in which our legislation wants to move. That would really mean that a minority would be vested with a power to veto the desire or wish of the majo-Such a position would obviously be untenable, undemocratic and A minority should not unscientific. be allowed to take action especially in disregard of the interests of entire body of the other workmen.

Finally, there are several amendments given notice of. Among these, I would whole-heartedly support....

Mr. Speaker: Are they his own or some other Member's?

Shri V. B. Gandhi: Some other Members'.

Mr. Speaker: Then he can give his support at that time. It ought to be the job of the Minister to deal with them.

Shri V. B. Gandhi: I am concluding.

I would strongly support the amendment tabled jointly by Dr. Melkote and Shri A. P. Sharma. From the speeches made in this House, it was apparent that there was a general agreement with the tenor of this

amendment. That agreement camefrom all sides of the House.

Mr. Speaker: This support of the hon. Member would be buried down in the general discussion. When the amendment stage comes, he might give his support.

Shri D. Sanjivayya: There is one other factor. All those amendments were tabled during the last session and have all expired. Mine is the only amendment which has been renewed.

Shri S. M. Banerjee: My amendment is there.

Shri Dinen Bhattacharya (Serampore): How do they expire?

Mr. Speaker: So he is giving support to an expired amendment!

Shri V. B. Gandhi: I have done.

Shri S. M. Banerjee: Generally, I would have welcomed certain provisions of this Bill. It was the long both in desire of trade unions. the public and private sectors. have a comprehensive legislation on industrial disputes. Act was passed in 1947. The intention was to avoid any dislocation work or cessation of work in an indusindustrial hartry, and to establish mony in industrial units.

After the passage of the 1947 Act and subsequent amendments—I do not want to add to what has been said by Shri Daji, how it has been amended from time to time—the question arises whether all these amendments have served the purpose. My answer is, no.

Now, this particular amendment is being brought. There are certain clauses which are welcome features and I would like to throw some light on them. But what the trade unions wanted, even after all these amendments, is a matter to be reconsidered by Government. Take the suggestion of Shri Daji for another meeting with the trade unions, the central trade

union organisations, AITUC, INTUC, HMS asd UTUC. The hon Minister had an opportunity afforded by these 1; or 2 months, but I am sorry to say he did not think it proper to convene a meeting of that nature to thrash out the points in dispute. While initiating the debate he said that this is in pursuance of the tripartite decisions, decisians taken or agreements reached in tripartite conferences like the Indian Labour Conference. We want industrial harmony should be maintained on the basis of those conventions and agreements. I am one of those who support these agreements. I

still want specially in the public

sector, and even in the private sector,

that there should be no strikes.

What is the outcome of all that? Does Government respect its own decision, the decision on unanimous agreement reached by the Conference? For instance, the first decision, which was hailed by all trade unions throughout the country, whether in the public sector or private sector, was the recommendation of the 15th Labour Conference about a minimum wage. That was not accepted by Government. Even when this question was referred to the Pay Commission, they said it was not mandatory, it was just a recommendation, it was open to Government to accept or reject it. If this is the fate of the unanimous recommendations of the tripartite Indian labour conferences, I do not know what is going to be the fate of labour under this Government.

13.00 hrs.

Nearly 1,800 workers belonging to the Central Roadways Workshops in Kanpur are on strike, and today is the 67th day. This strike has not been engineered or organised by the Opposition, The union is affiliated to the INTUC, and the president of this union is a Member of the other House, Shri Arjun Arora, who is very well known for his reasonableness and maturity in the trade union world.

There were eleven demands of the workers, and only because three were referred to arbitration unilaterally, the whole strike has been declared illegal, and even after 67 days the workers have not been taken back and the strike continues.

We are talking of arbitration and adjudication in this Bill. These workers in Kanpur only wanted an arbitrator to be appointed. The Chief Minister agreed in principle, and the Labour Minister wanted to go to the rescue of these workers, but only because one person, the Secretary of the Transport Department of the U.P. Government, has made it a question of prestige, there is no settlement. I would request the hon. Minister, who has a heart which bleeds for labour, to come to the rescue of these people and appoint an arbitrator. I say on behalf of that union, and its President, Shri Arjun Arora, that we are prepared to accept the Chief Labour Commissioner or anybody else as arbitrator, so that the dispute may be settled.

Another case is that of Bharat Electronics. What is the fate of arbithere? One tration awards Louis, an employee, was dismissed from service, and the question referred to an arbitration board. which decided to reinstate him and awarded him a cost of Rs. 250. The management of this public undertaking went to the High Court of Mysore, and there is a protest hunger strike going on, and a one-day token strike. Is it not against the trade union movement and the Industrial Truce Resolution to go in appeal to the High Court against an arbitration award?

There is a strike going on in the Chipping and Painting Department of the Bombay docks. Some representatives wanted to meet the Minister yesterday, but he had no time. If these things continue, then all our efforts to improve the lot of the workers through legislation which aims at establishing a socialist society will be futile.

[Shri S. M. Banerjee]

I mention these three cases because they are before us today. As regards Kanpur, I would request the Minister to intervene and see that the dispute is settled.

Then I come to the various aspects of the Bill. It is most surprising that the code of discipline has not been implemented in public undertakings, nor in the railways, Defence or posts and telegraphs. Why was it passed at all, why was it accepted unanimously?

What has happened to the Whitley Council? In 1960, when the Central Government employees' strike took place, it was the late lamented Pandit G. B. Pant who initiated this and said that he wanted to make strikes superfluous by introducing either compulsory or voluntary arbitration and adjudication. That was the spirit, and he wanted to bring some sort of negotiating machinery on the model of the Whitley Council. What has happened to that? When we ask the Labour Minister, we are told it is the Home Minister who is the sole custodian of this Whitley Council; when we contact the Home Minister, we are told the Labour Minister has been asked to convene another meeting. Why is a negotiating machinery being denied to the Central Government employees in this way? Today, nearly two lakhs in Defence are civilian employees taking a strike ballet. They want a wage board and a negotiating machinery. For getting a negotiating machinery, they have to take a strike ballot. I do not know what is going to happen in the public sector and how industrial relations can improve in this way.

It has been stated in the Bill:

"Where an industrial dispute has been referred to arbitration and a notification has been issued under sub-section (3A), the appropriate Government may, by order, prohibit the continuance of any strike or lock-out in connection with such dispute which may be in existence on the date of the reference."

Disputes

(Amendment) Bill

I can understand that. I do not want illegal strikes or lock-outs, but if there are eleven points of dispute, one is referred by the management, and that also in a distorted manner which takes out the very essence of it, and if the workers want to go on strike on account of the other ten points, they are prohibited on the ground that point has been referred to arbitration, with the result that they meet with the same fate as the Central Roadways Workshop workers in Kanpur. This is very defective. The whole thing should be referred to arbitration, if conciliation fails. By ring only one demand to arbitration. out of eleven we cannot possibly ask the workers not to go on strike. The other demands may be vital and burning ones; by referring one insignificant demand to arbitration, you cannot compel the workers from going on strike. This will be a bad thing.

In U.P., Bihar and other States, it is very difficult to get a reference. I may refer to the case of J.K. Rayon workers, 130 of whom have been dismissed from service after a strike. The question was referred to the Labour Commissioner of U.P. Government and to the Labour Department including the Chief Minister and Labour Minister. Ultimately, when a reference was not made, we actually made an application to Shri Nanda, who was then Labour Minister. Relying on his various assurances given in public meetings, we requested him for reference to arbitration or adjudication. It was denied, even the Centre did not come to the rescue of these workers; they said it was a State matter, though we had exhausted all the channels in the State. Similarly, in the case of Behedia, where 13 to 14 workers were involved, the reference was denied. So, reference not be made only on flimsy grounds,

192

ployer does not want it.

and it should not be denied if the em-

Sometimes the Chief Labour Commissioner and the Regional Commission, with all their ability, behave towards public sector employers like a helpless widow in a conservative Hindu society, trusting everybody and not doing anything. We know what happened in Bhopal. One senior officer of the rank of Additional Secretary, I believe, Mr. R. L. Mehta, was appointed as special officer for dealing with Bhopal, for making necessary enquiries and investigations. Was he given any co-operation by the Ministry concerned or by the Heavy Electrical Corporation? No. The net result was nil. He was not even allowed to meet certain trade unionists and the dispute continues. Today out of 50 or 60 people arrested, nearly 38 might have been released, people arrested under the DIR. That is the sort of labour relations, whether it is Bhopal or Rourkela or Bhilai or Durgapur, and the fate of the worker in the public undertakings is gloomy. I request the hon. Minister to put his foot down on this attitude. His words must carry weight with the other Ministries, whether it is the Steel Ministry or Railways or Defence. But they do not pay heed to the Labour Ministry; they have their own way and evolve their own procedure. If a code of discipline has been accepted. it has been accepted by all and it has to be implemented.

Then, there is the question of the representative character of the union and the majority union. I have the greatest regard for my friend. Mr. V. B. Gandhi. He criticised Mr. Homi Daji merely because he is in the What did Opposition. he sav? do we judge the representative character of the union?] say that it should be judged by a secret ballot. That is the only democratic method of judging the represen ative character. Mr. Gandhi defeated Mr. Dange. He was surprised. Still because the decision was made by a secret ballot, we accept Mr. Gandhi as the representative of a particular constituency. Similarly, why cannot the Labour Ministry bring forth legislation to judge union's representative character by secret ballot? I am sorry to say this. Mr. Kashi Nath Pandey is here; he is supposed to represent the biggest trade union in the country, INTUC. They are unable to face the ballot. Whether it be the labour-partnershipin-management scheme or scheme, no scheme can be implemented unless we have one union, one industry. When Mr. Giri was the Labour Minister, he had mentioned about it; he wanted to practise his ideology and philosophy of one union, one industry. But the verification method was found to be incorrect. When we can decide the fate of this country by secret ballot, why should we bid goodbye to this most democratic method while ascertaining the representative character of a union?

I may not be here to move my amendment as I have to be away at 3.30 and so I move my amendment, which says that after 'Act', insert (a) in sub-section (1) for the words "it may", the words 'it shall' shall be substituted.

Mr. Speaker: How can I take it as moved at this time?

Shri S. M. Banerjee: The Minister may accept my amendment. Anyhow, it has come in my speech.

Mr. Speaker: The Minister may answer it. But he said in his speech "I move". How can that be moved?

shri S. M. Banerjee: I am speaking on my amendment and if the Minister likes he can incorporate my amendment in the Bill: "after a secret ballot of the entire workers of the factory or the establishment". That is my amendment to clause 6.

I would finish in a minute, Sir. Lastly, I would again plead for his intervention in the matter of Bharat

194

Electronics and Kanpur Central Roadways Workshops where defence stores are manufactured and defence vehicles are serviced. There is no communist or socialist; it is a purely hundred-per-cent INTUC though some of my INTUC friends do not see eye to eye. The Labour Minister of U.P. has failed and the Secretary of that particular department goes on bullying even the Chief Minister by saying: I will resign if a settlement is reached. 1800 workers are facing starvation for the last 67 days and I would urge upon him to come to the rescue of the workers. With these words I support certain aspects of this Bill, while I oppose others and I would have congratulated the hon. Minister had he thought it fit to discuss ways or means of settling the differences.

श्री याज्ञिक (ग्रहमदाबाद) : ग्रध्यक्ष महोदय, इस बिल के बारे में कई चीजें जो हमारे भाई श्री बनर्जी ने कही हैं मैं उन की ताईद करता हं। मेरा तजुर्वा बहुत लम्बा नहीं है मगर हम ने देखा है कि जो यूनियन को प्रतिनिधित्व मिलता है उस का एक तरह का बडा सितम सब कामदारों पर चलता है। प्रतिनिधित्व किसका है, यह एक वडा पेचीदा सवाल है । ग्रहमदाबाद में ग्रीर सारे हिन्दुस्तान में इ.स के बारे में बहुत चर्चा होती है। जो युनियन प्रतिनिधित्व रखती है उस को कई सुविधाएं मिलती हैं, वह का खाने में ग्रपने मेम्बरान बना सकती है श्रीर इस वजह से उस की ज्यादा सदस्य-संख्या होती है ग्रीर जो नयी युनियन बनती है उस के लिए सूविधा न होने की वजह से ग्रीर चुकि कारखाने े के बाहर उस को ग्रपना काम करना होता है इस वजह से, हालांकि उस की नीति, उस की सब कार्यवाही ज्यादा कामदारों को पसन्द है. फिर भी वह प्रतिनिधित्व नहीं पाती है। इस हालत में जो नई युनियन होती है, प्रगति-शील होती है, सच्ची समाजवादी युनियन होती है, उस की तकलीफ़ के निवारण करने के लिए यह बड़ी जरूरी चीज है कि कभी कैटीन का चुनाव करना हो तो सीकेट बैलेट से होता है, प्राविडेंट फंड की कमेटी बननी है तो सीकेट बैलेट से होती है और कडिट सोसाईटी का चुनाव भी सीकेट बैलेट से होता है। कितनी ही चीजें सीकेट बैलेट से होती हैं। मैं प्रदब से प्रपने मंत्री महोदय को कहना चाहता हूं कि यह जो ग्राप कायदे, कानून में तबदीनी करते हैं और प्रतिनिधित्व रखने वाली यूनियन को हम ज्यादा मुविधा देना चाहते हैं तो प्रतिनिधित्व किस का होना चाहिए इस बारे में भी सोचना होगा और इस बारे में यह सीकेट बैलेट की पद्धित से ही भारत को फैसला करना होगा।

ग्रगर कोई मामला कनिसलियेशन या ग्राबिरेशन के लिए भेजा जाता है या इंडस्टियल कोर्ट में भेजा जाता है, तो कानून के मुताबिक उस के बारे में हडताल नहीं हो सकती है। जैसा कि माननीय सदस्य, श्री बनर्जी, ने कहा है, झगड़ों की बड़ी लम्बी सूची होती है ग्रौर उन पांच, दस, बीस, पच्चीस झगड़ों में से मालिक लोग दो-चार ले लेते हैं घौर उन के बारे में ग्रपनी सम्मति देते हैं कि उन को आगे बढाया जाये, कोर्ट में भेजा जाये या म्राबिटेशन के लिए भेजा जाये। इस वजह से जो बाकी झगड़े के सवालात रहते हैं, उन के बारे में कोई हड़ताल नहीं हो सकती है। यह म्मिकिन है कि जो सवालात कनसि*नियंशन* के लिए भेजे जाते हैं या इंडस्ट्रियल कोर्ट में भेजे जाते हैं, वे इतने बड़े नहीं होते हैं, जब कि बाकी के सवालात ज्यादा ज रूरी स्रौर महत्वपू**र्ण** होते हैं। इसलिए युनियन को यह छट होनी चाहिए कि जो सवालात कोर्ट को नहीं भेजे गये हैं या कनसिलियेशन के लिए नहीं भेजे गये हैं, अगर वह उन के बारे में हहताल करना चाहे, तो उस को हड़ताल करने का हक हो । ऐसी हड़ताल को ग़ैर-कान्नी करार देने से कामदारों को तकलीफ़ होती है। मैं चाहता हूं कि इस बारे में भी सोचा जाये ग्रौर कानून में ठीक ढंग से सुधार किया जाये ।

एक बड़ी मुसीबत जो मैं ने देखी है, वह यह है कि बड़े छोटे कारखाने में जो कोई भी कामदार या कर्मचारी मालिक और मैनेजमेंट के खिलाफ़ ग्रावाज उठाता है, इस के ख़िलाफ़ फ़ौरन कार्यवाही शुरू हो जाती है। अगर हड़ताल की बात आई, तो फिर मामला बिगड जाता है। कारखाने कं व्यवस्थापक बराबर इस बात का खुयाल रखते हैं कि अमुक आदमी युनियन का काम करता है, अमुक आदमी असंतोष फैलाता है, अमुक आदमी बार-बार फ़रियाद रखता है श्रौर कोर्ट की कार्यवाही में भी श्रागे बढ़ता है। जब कोई मौका स्राता है, तो व्यवस्थापक लोग उस आदमी पर फ़ाइन करते हैं, उस को जो-काज नोटिस देते हैं श्रीर श्राखिर में उस को निकाल देने का भी हक्म देते हैं। यह बड़ी तकलीफ़ की बात है।

मैं निवेदन करना चाहता हूं कि युनियन बनाना हमारे संविधान के मुताबिक हमारा एक प्राथमिक हक है, लेकिन जो लोग युनियन का काम करते हैं, उन्हीं की छंटाई होत्ती है, उन्हीं पर मालिकों का हथौड़ा पड़ता है, उन्हीं की किसी ना किसी तरह से परेशान करने की वड़ी कोशिश की जाती है। मैं बड़े ग्रदत्र के साथ कहना चाहता हूं कि ग्रगर भारत में कोई सच्चा जेलखाना है, तो वह ये बडे-बडे कारखाने और बैंक भ्रादि हैं। जेलखानों में भी किसी को सजा देने के लिए कोई कान्न होता है । वहां पर ग्राक्षेप करने वाला एक ग्रादमी होता है ग्रौर उस पर न्याय देने वाला कोई दूसरा ब्रादमी होता है ब्रौर उस के फ़ैसले पर भी अपील हो। सकती है। लेकिन हम शारखानों में क्या देखते हैं ? मालिक लोग ही ब्राक्षेप या फ़रियाद करते हैं, हालांकि नाम किसी ब्रधिकारी का होता है। मालिक, मैनेजर या मैनेजमेंट के हक्म से ही फ़रियाद होती है। इस से गवाहो लेने में झासानी 3467 (Ai) LS-7.

होती है, क्योंकि कामदारों में से ही गवाही लेनी होती है। जब मैनेजमेंट या व्यवस्थापक कहेगा कि गवाही देनी है, तो कौन "न" कहेगा? अगर कोई इन्कार करेगा, तो फिर उस को भी हटा दिया जायगा । स्रौर फिर उस फ़रियाद पर निर्णय करने का काम भी मधिकारी का ही है। यह एक बड़ी मजीब बात है कि प्रासीक्यटर, जज और फ़ैसले की एक्सीक्युशन करने वाला एक ही म्रादमी होता है। हम ने यह भी देखा है कि इस कार्यवाही के सिवा कामदार को यह हक्म भी दे दिया जाता है कि दरवाजे पर न जाना ग्रौर ग्रगर वह दरवाजे पर जाता है, तो पहरेदार को बला कर उस को निकाल दिया जाता है । लोकशाही के इस अपाने में कारखानों में जो ऐसी हक्मशाही चलती है, उस को मिटाना चाहिए। मंत्री जी को इस के बारे में ठीक ढंग से सोचना होगा और कामदारों की मसीबत का निवारण करने के लिए कोई ठीक व्यवस्था करनी होगी।

हम देखते हैं कि जिस कामदार को निकाल दिया जाता है, ग्रगर वह कोर्ट में जा सकता है, तो वह जाता है। लेकिन वहां पर कई महीनों तक---श्रीर कभी कभी बरसों तक---फ़ैसला नहीं होता है। इस का परिणाम यह होता है कि वह कामदार बेकार हो जाता है भीर भखा रहता है। वह बेकार रह कर बरसों तक न्याय की अपेक्षा रखता है भौर न्याय कब मिलेगा, इस का पता नहीं होता है। इसलिए खास तौर पर यह जरूरी है कि जब कोई कामदार बर्खास्त किया जाये, तो उस के बारे में कोई न कोई निष्पक्ष तहकीकात ग्रीर जांच होनी चाहिए। कोर्ट के द्वारा वह जांच होने में बहुत देरी लगती है। जो दोनों को मान्य हो, ग्रगर ऐसे निष्पक्ष ग्राबिट्टर को इस काम के लिए रखा जाये, तो मैं समझता हं कि ब्राज कामदारों में जो बहुत ज्यादा ग्रसंतोष है, वह कम हो जायेगा।

श्री यजिक]

मैं ने कारखानों में जो एक बड़ी तकलीफ़ देखी है, वह एक ही चीज के बारे में है भौर वह यह है कि जब किसी कामदार को निकाल दिया जाता है, बर्खास्त कर दिया जाता है, तो वह ग्रपने दिल में जलता है कि मैं क्या करूं भौर किस तरह भ्रपने मामले के बारे में फ्रैसला लुं। लेकिन कोई फ़्रैसला नहीं होता है। मैं बड़े ही ग्रदब से कहना चाहता हूं कि श्री बनर्जी ने इस बारे में जो सुझाव रखा है उस पर गम्भीरता से सोचा जाये । भ्रगर यहां पर इसकी व्यवस्था नहीं की जा सकती है तो किसी मौर ढंग से इसके बारे में व्यवस्था की जाये। कारण यह है कि कामदार को निकाला न जाये, उसको जो हकाल दिया जाता है, वह न हो सके। किसी को श्राज जेल में से भी नहीं निकाला जाता है, सचिवालय में से भी ग्राज किसी चपडासी को नहीं निकाला जा सकता है तो कोई कारण नहीं है कि कामदार को वहां से निकाला जाये. उसको कारखाने में से हकाल दिया जाये । यह जो कानन में बड़ा भारी दोष है, इसको दूर कर दिया जाना चाहिये, इसके बारे में जस्दी से जस्दी कोई कार्रवाई की जानी चाहिये। मैं स्राप्ता करता हं कि मंत्री महोदय मेरी इस प्रःश्वंता पर गम्भीरता से विचार करेंगे।

श्री काशी नाच पांडे (हाता) : ग्रध्यक्ष महोदय, इसके पहले कि इस बिल के सम्बन्ध में मैं कुछ कहं, थोड़ी सी बातें जो यहां कहीं गई हैं, उनके सम्बन्ध में मैं कहना चाहता हूं, उनके सम्बन्ध में मैं योड़ी सी सफाई देना श्रावश्यक समझता हं।

मभी बनर्जी साहब ने कहा कि कानपुर के रोडवेज में जो स्ट्राइक हुई ग्रौर जिस यनियन ने स्ट्राइक करवाई वह यूनियन . साई • एन • टी • यू • सी • से सम्बन्धित शी। में स्ट्राइक के बारे में कुछ नहीं कहना चाहता

हं क्योंकि उनकी डिमांड्ज, उनकी मांगे बहुत सी ऐसी थीं जो उचित भी थीं। यह बात भी ठीक है कि वहां पर जो सरकारी कारखाने हैं भीर उन कारखानों में जो मजदूर काम करते हैं, उनके मसलों को हल करने के लिए कोई भ्रम्छा तंत्र नहीं है। लेकिन में उन से कहना चाहता हूं कि वह यूनियन भाई ॰ एन ॰ टी ॰ यु ॰ सी ॰ से सम्बन्धित नहीं थी । यह सत्य बात है जिस को मैं उनको बतलाना चाहता हं।

दूसरी बात उन्होंने यह कही है कि जब कोई मामला श्राबिट्रेशन में जाने से रह जाये भौर उसी को हमारे माननीय याज्ञिक साहब ने दौहराया है, तो यनियन को अधिकार होना चाहिए कि वह हड़ताल पर जा सके पहली बात तो यह है कि इस बिल को लाने का उद्देश्य क्या है, इसका लक्ष्य क्या है. इसको साफ तौर से समझ लिया जाना चाहिये ! ग्रगर सारे देश में हडतालें ही कराना है तो फिर मैं यह समझता हूं कि कोई किसी प्रकार की बंदिश नहीं रहनी चाहिये, कोई एक्ट नहीं रहना चाहिये। लेकिन धगर हडताली को रोकना है तो कुछ न कुछ बंदिशें तो रहेंगी ही।

13.33 hrs

[SHRI THIRUMALA RAO in the Choir]

इस बिल का मकसद यह है कि लोगों को एक मौका दिया जाये कि वे जो झगडे हैं उनका फैसला पंच से कर लें। बजाय इसके कि वे हडताल पर जायें स्रीर जितने दिन हडताल पर हैं उतने दिन फैक्ट्री का उत्पादन बन्द रहे, उत्पादन का नकसान हो ग्रीर उसके साथ-साथ मजदूरों को ग्रपनी तनस्वाह भी गंवानी पड़े, भच्छा यह है कि कोई ऐसा तज हो जहां जा कर वे धपने मसले रख सकें ग्रीर फैसले करवा सकें। पंच के पास दोनों पार्टी ब चली जायें भीर जो वहां पर फैसला हो उसको दोनों पार्टीज स्वीकार कर लें।

मेरा खयाल है कि याज्ञिक साहब भी इस बात को पसन्द करेंने कि कोशिश इसी बात की होनी चाहिये कि पंचायत के सामने चले जायें श्रौर जो फैसले हों उनको सभी मान लें। यही चीज तमाम मजदूर भी चाहते हैं। यहां पर जो पंचायत की व्यवस्था की गई है इसका मतलब ही यह है कि दोनों पक्ष जिस भादमी को पंच स्वीकार करेंगे ग्रौर जिन मसलों पर दोनों के झगड़े हैं वे सभी उसके समने जायेंगे ग्रीर जो वहां पर फैसला होगा वहा सभी को मान्य होगा । बहुत से मामले ऐसे भी होते हैं जिन के बारे में दोनों पक्ष समझजाते हैं कि ये किसी पंच के सामने जाने चाहिय या नहीं जाने चाहियें धीर दोनों को यह मालुम होता है कि इन पर क्या फैसला होना है। उस समय जो एग्रीमेंट होता है, समझौता होता है तो लोग समझ जाते हैं कि इस चीज को भेजना चाहिये भौर इस चीज को नहीं भेजना चाहिये। जब एग्रीमेंट से ही पंच बनना है तो यह सवाल तो नहीं रह जायगा कि उसके बाद युनियन को श्रधिकार होना चाहिये कि वह स्टाइक करवा सके ? मेरा ख्याल यह है कि जो मौलिक उद्देश्य इस बिल का है, इंडस्ट्रियल डिसप्युट्स एक्ट बनाने का है कि स्ट्राइक्स न हों, वह सदैव हमारे सामने रहना चाहिये ग्रौर कोशिश करनी चाहिये कि स्टाइक की नौबत ही न ग्राये।

तीसरी चीज जो उठाई गई बुनियादी चीज उठाई गई है कि कौन मान्य यूनियन हो, कौन रिप्रिजेंटेटिव यूनियन हो । इसके सम्बन्ध में हमारे बनर्जी साहब ने कहा है कि सिक्रेट बैलट के जरिये से यह फैसला हो जाना चाहिये कि कौन बहमत का प्रतिनिधित्व करती है ग्रीर रिप्रिजेंटेटिव युनियन हो । मैं उन्हें याद दिलाना चाहता हं कि इस पर चारों केन्द्रीय संस्थायें जो मजदूरों की हैं, उन के बीच में नैनीताल में एक समझौता

हुआ था। असल बात यह है कि हम देखें कि टेंड युनियन क्या चीज है, इसका मकसद क्या है। इसका मकसद यह है कि लोग इसके मेम्बर बनें, इसके विधान के मुताबिक काम करें. जो फीसग्रादि देनी के बाद मेम्बर बर्ने। ग्रब जो मेम्बर नहीं हैं, जिन्होंने फीस ग्रादि नहीं दी है, उनको यह ग्रधिकार कैसे दिया जासकता है कि वे बोटद। सिद्धान्ततः यह बात गलत होगी । ग्रसैम्बली या पालियामेंट मैम्बरों के चुनाव के सिलसिले में भी आपने देखा है कि एक वोटर लिस्ट बना ली जाती है ग्रौर उस लिस्ट के बाहर किसी को ग्रधि-कार नही होता है कि वह बोट देसके। ग्रगर यह बात यहां पर लागु है तो देंड युनियन के विघान में भी यह बात है कि वहीं लोग बोट डाल सकते हैं जो युनियन की फीस भ्रादि देकर मेम्बर बनेहों। इसलिए यह कह देना कि सीकिट बैलट से इसका निर्णय हो, देड युनियन के सिद्धान्त के ही प्रतिकृत पड़ता है । इससे ट्रेड यूनि-यन जड़मूल से नष्ट हो जाएगी । इस तरह से तो ट्रेड युनियंज ही नहीं बन सकगी । लोग समझेंगे कि बगैर कुछ दिये हुये ग्रगर बोटर बना जा सकता है तो श्रीर सब श्रधिकार प्राप्त हो सकते हैं तो पैसा देने की क्या ग्रावश्यकता है, कौन तब पैसा दे कर मैम्बर बनेगा? इस तरह से ट्रेड युनियंज का ग्रस्तित्व ही समाप्त हो जाता है

ग्रब मैं इस सिलसिले के सम्बन्ध में कुछ कहना चाहता हूं। हमारे दाजी साहब ने पिछलीबार कहाथा कि गवर्नमेंट इस एक्ट में उसी वक्त संशोधन है जब मालिकों के जरियेसे इस पर दबाव पड़ता है । मैं उनको कहना चाहता हं कि उनकी यह धारणा गलत ... इंडस्ट्रियल डिसप्यूटस एक्ट बनाना कभी एम्प्लायर्ज को ग्रच्छा नहीं लगा है। इसको बना कर गवर्नमेंट ने मजदूरों को यह दिया कि वे ग्रपने मसले

202

जो ट्रिब्यूनल बने हैं, उनके सामने ले जा सकेंं। कंसिलियेशन आफिस जो हैं उन के सामने ले जा सकेंं। इसके पहले कोई ऐसा तंत्र नहीं था जहां पर इन मसलों को ल जाया जा सकता हो। वहां पर इनकी आतों को सुना जाता है श्रीर फैसला करने की कोशिश की जाती है। इस वास्ते उनका यह कहना कि मालिकों के दबाव में आ कर, उन से प्रभावित हो कर गवनेंमेंट ऐसा संशोधन लाती है, गलत है।

जो संशोधन लाया गया है, इसकी क्या ग्रावश्यकता पड़ी, क्यों हम इस सं**रोधन** को चाहते हैं, यह मैं ग्रापको बतलाना चाहता हं। श्राब्दिशन हम इसलिए चाहते हैं कि ग्राज का जो तरीका है विवादों को तय करने का, वह यह है कि द्रिब्यूनल में पहले वह चीज जाती है। कंसिलियेशन में जब किसी बात पर समझौता न हो तो दिब्युनल में ग्रगर उस चीज को भेजा जाता है तो विधान के ग्रनुसार यह व्यवस्या की गई है कि जो फैसले से सहमत न हो वह हाई कोर्टमें भ्रौर फिर सुप्रीम कोर्टमें, एक के बाद दूसरी भ्रदालत में जा सकता है। इसका नतीजा यह होता है कि तीन चार साल तक वह ग्रादमी धक्के खाता फिरता है। इस चीज को हटाने के लिए इस में यह व्यवस्था है कि जो पंच मालिक मजदूरों. दोनों ग्रीर सहमति से नियुक्त किया जाएगा उसका जो फैसला होगा वह हो जाएगा है भीर इस तरह से मुकदमें बाजी नहीं हो सकेगी जिस तरह से ग्रब होती है। यह जो है, इसका मैं उदेश्य इस बिल का करता हुं।

ग्रब मैं इस बिल की धाराग्रों के सम्बन्ध में थोड़ा साकहनाचाहता हूं। पेज उपर 3(ए) में लिखा हुआ 'है :-

"Where an industrial dispute has been referred to arbitration and the appropriate Government is satisfied that the persons making the reference represent the majority of each party, the appropriate Government may, within the time referred to in subsection (3), issue a notification..."

इस सम्बन्ध में मैं यह कहना चाहता हूं कि मैजोरिटी पार्टी जो है वह मजदूरों में तो हो सकती है, एम्प्लायर्ज में नहीं हो सकती है। अगर मालिक सारे शियरहोल्डजं को बुला करके मैजोरिटी डिसाइड करें तो मुझे मालूम नहीं। मैं चाहता हूं कि मंत्री महोदय इस चीज को स्पष्ट करने की कृषा करें। मैं तो यह समझता हूं कि बोड़ी सी लिखने में स्लिप हो गई है। एम्प्लायर की तरफ से या तो मैनेजर हस्ताक्षर करता है या मैनेजिंग डाईरेक्टर क्योंकि उसको अधिकार होता है कि हस्ताक्षर करे, समूह को लाने का सवाल भी नहीं होता है, जहां तक मालिकों का सवाल है हो सकता है कि यह चीज मूल से यहां लिख दी गई हो।

4(ए) में म्रापने यह कहा है कि जब इस तरह से कोई विवाद हों, भीर वे म्राबि-ट्रेशन में चले जायें तो स्ट्राइक जो हुई हो, बह नहीं हो सकती हैं, उसको म्राप कानूनी तौर से रोक दें। लेकिन मैं म्राप से कहना चाहता हूं कि म्रगर कोई स्ट्राइक हो जाये, कोई स्ट्राइक उसके पहले न हुमा हो, कोई किन्टिन्यू न कर रहा हो, बिल्क उस के बाद से कंटीन्यू करे, तो उस के सम्बन्ध में म्राप ने क्या सोचा है कि म्राया वह उस से कबर हो जाता है या नहीं। हम को इसे भी सोचना पड़ेगा। इस की विडिग्स यह हैं:

"....(3A), the appropriate Government may, by order, pro-

(Amendment) Bill

204

hibit the continuance of any strike...."

Only if it is in continuance the provision applies. If after the agreement is signed some people stand up and try to create a scene and say that the workers may go on strike, I do not think this Bill can prohibit that situation. That is my apprehen-

तो मैं इस सम्बन्ध में यह कहना चाहता ह कि हो सकता है कहीं भूल हुई हो, स्रौर हम को उस को सुधारने की कोशिश करनी चाहिये।

दूसरी बात जो मुझे कहनी है वह यह है कि पेज 4 पर दिया है:

"(7) No notice given under sub-section (2) or sub-section (6) shall have effect, unless it is given by a party representing the majority of persons bound by the settlement or award, as the case may be."

सवाल यह है कि ग्रारबिटेटर मुकर्रर होता है तब जब दो पार्टियां हस्ताक्षर करती हैं। ग्रगर पंच मकर्रर हो जाये, ग्रीर कोई भी एक ब्रादमी उस के खिलाफ मैजारिटी पैदा कर ले. तब ग्राप उसे टर्मिनेट कर देंगे। यह कहांतक वाजिब है। म्राप मौलिक चीज नहीं भूलनी चाहिये कि टॉमनेशन का ग्रधिकार उस पार्टी का होना चाहिये जिस ने एग्रिमेन्ट किया है। श्रीर वह युनियन है। सुप्रीम कोर्ट ने ऐसाफैसला किया है, यह मैं मानता हूं, लेकिन श्रगर श्राप चाहते हैं कि इस देश में इंडस्ट्रियल पीस रहे, श्रीर ग्राप सारे पर्सन्स को नजदीक लेने की कोशिश करें तो इंडस्ट्रियल पीस नहीं रह सकती है। यह इंडस्ट्रियल पीस कराई जा सकती है युनियनों के जरिये। अगर आप यनियनों को छोड कर मजदूरों के समुह भरोसे चाहते हैं कि देश में स्रौद्योगिक शान्ति रहे, तो मैं समझता हूं कि ग्राप का खयाल गलत है। इस लिये ग्राप इस चीज को न भलिये। बल्कि ग्राप इस सम्बन्ध में ला डिपार्टमेंट की सलाह लीजिये कि अगर मैजारिटी पार्टी को छोड कर दी युनियन रिप्रिजेनटिंग दी मेजारिटी के लिखने की बात करें, तब तो बात समझ में ग्रा सकती है। लेकिन यहां पर तो मैं जारिटी ब्राफ दि पर्सन्स का सवाल है । बहुत से लोग ट्रेड युनियन के मेम्बर नहीं होते हैं, उन्होंने मैजारिटी बना कर नोटिस दे दिया । ऐसी हालत में यह भी आप को देखना है कि अगर नोटिस ग्रा जाये तो उस ग्रवार्ड का क्या होगा । ग्रगर कोई ग्रा कर कह दे कि हम मैजारिटी को रिप्रोजेन्ट करते हैं तो उस के कहने से ही इस बात को नहीं माना जा सकता। यनियन को स्राप ने इग्नोर कर दिया। उसके बाद भ्राप पता लगायेंग, वेरिफिकेशन करवायेंगे कि मैजारिटी ग्राफ दि पसंन्स हैं या नहीं। इस में टाइम लगेगा। इस बीच में इस ग्रवार्ड की क्या कैफियत होगी। मेरा खयाल है कि ग्राप को यह नहीं भूलना चाहिये, ब्राप को सेक्रटरी युनियन रखना चाहिये ग्रौर इस सम्बन्ध में डा॰ मेलुकोट ने जो ग्रमेन्डमेंट दिया है, मैं समझता हं कि वह बहुत ठीक है। लेकिन जैमा कहा गया है, वह लैंप्स हो गया । ग्रगर मिनिस्टर साहब ठीक समझें तो वे खद अमेंडमेंट दे सकते हैं क्योंकि दूस रों के लिये ग्रब टाइम नहीं है।

दूसरी बात यह कि जो स्रमेंडमेंट किया जा रहा है वह नये बिल का सेक्शन 18 है जबिक पूराने एक्ट में वह सेक्सन 33 था। वह यह है कि इयुरिंग पेन्डेन्सी क्या हो। यह अधिकार अब दिया गया है कि अगर कोई मामला पंच के सूपूर्व हो तो प्रोसीडिंग्स के बीच में, जब कि पेन्डेन्सी हो, उस में ग्रगर किसी को निकालना हो या सजा देनी हो तो वही तरीका होगा जो ट्राइब्युनल में केस जाने पर होता है। लेकिन श्रोरि-जिनल एक्ट में जो प्राविजन या उस की

श्रि काशी नाथ पांडे]

श्राप ने संशोधित कर दिया । इस का नतीजा अच्छा नहीं हम्रा मान लीजिये कि कोई डिस्प्युट किसी ट्राइब्यूनल के सामने पेन्डिंग है भ्रौर मनेजमेंट चार पांच ब्रादिमयों को निकालना चाहता है। हो सकता है कि जो विवाद पंच के सामने है उससे सम्बन्धित न हो फिर भी परिमशन लेते हैं। लेकिन होता क्या है। ग्राप परिमशन के लिये श्रप्लाई करते हैं तो बगैर मेरिटस में गये हए कि क्यों वह निकाला जा रहा है वह ठीक है या नहीं, पर दिब्यनलस परिमशन दे देते हैं। उस के बाद क्या होता है। जब लोग निकाले जाते हैं तो वह डिस्प्यट कंसिलिएशन बोर्ड में जाता है. फिर ट्राइब्यनल में जाता है ग्रीर फिर एक के बाद दूसरी ब्रदालत मेरिट में जाने पर उस में तीन साल से ज्यादा लग जाते हैं। मैं कहना चाहता हुं कि ग्रगर ग्राप दरग्रस्ल मजदूरों की कोई सहायता करना चाहते हैं तो क्या कभी ग्रापने इस पर विचार किया कि वह क्या चाहते हैं। इस में एक चीज पर कोर्टमें दो बार विचार करना फज्ल है क्यों कि बहुत समय लग जाता है। मैं समझता हं कि यह किसी भी तरह से हमारा अभिप्राय नहीं है। मैं समझता हं कि इन झंझटों को मिटाने के लिये वही तरीका रखना चाहिये कि प्रिसिपल एक्ट में जो सेक्शन 33 है वही लागू किया जाये। ग्रगर ग्राप ग्रमेंडमेंट करना चाहते हैं तो यह कीजिये कि पेन्डेंसी के दरम्यान कोई केस ग्रगर कोर्टमें जाता है तो उसकी मेरिट पर विचार जरूर होना चाहिये ताकि जांच हो जाने के वाद कंसिलिएशन के बाद उसे ट्राइब्युनल से ले कर सुप्रीम कोर्ट तक न जाना पड़े। मैं समझता हं कि मिनिस्टी इस पर विचार करेगी।

इस के श्लावा मुझे कुछ नहीं कहना है, केवल इतना कहना चाहता है कि

इंडस्ट्रियल एक्ट में बहुत से संशोधन हुए हैं। मेरा सुझाव यह है कि एक बा इंडियन लेबर कांफरेंस या स्टैन्डिंग कमेटी में इस मसले को लाकर एक सब-कमेटी बनादी जाये जो इन सब बातों पर विचार करके कम से कम मिनिस्टर साहब के सामने ग्रपने प्रस्ताव रख सके कि फलां-फलां सेक्शन के अमेंडमेंट की जरूरत है और किस तरह के अमेन्डमेंट करने चाहिये। इस प्रकार से यह होगा कि यह चीज पीस-मील नहीं होगी ? बल्कि जो संशोधन होने हैं वे एक बार कर दिये जायेंगी और जो कठिनाइयां हैं उन का निराकरण हो जायेगा ।

Disputes

(Amendment) Bill

इन शब्दों के साथ मैं इस विल का समर्थन करता हं।

Dinen Bhattacharya: Chairman, I would have welcomed this Bill if the hon. Minister brought a comprehensive amendment of the Industrial Disputes Act. As the Bill is now before us, it appears some of the improvements suggested by the Government are not actually improvements on the condition of the workers. Moreover, there are further restrictions put on the due rights of the workers. Voluntary arbitration has been brought on a par with adjudication putting a bar on any action during the pendency of the arbitra-Some provisions have been incorporated in this Bill for appointment of judges with this view that the State Governments may not have any difficulty in contacting the industrial tribunals. But what is the condition prevailing now in respect of the tribunals? There may be want of judges in some States, but where there are adequate number of judges why is such a long period taken for the conclusion of a case? Then, if a case is disposed of by a tribunal the employer, in most of the cases, goes to

the High Court or to the Supreme If the hon. Minister reviews the happenings in these tribunals and goes through the different proceedings in the tribunal courts he will find that if, for instance, a worker is victimised dismissed today and his case is referred to a tribunal the final decision will be received only after the expiry of at least two years. What is the provision made by Government for the intervening period? What will the victimised worker do? In many case we find that when the dispute is referred for adjudication, by the time the final result of the adjudication comes the worker could not be located because he has gone elsewhere in search of employment as he has to take out his living without any sort of help from the Government. So, if you want to do justice to the workers whose disputes have been referred to tribunals Government should devise some methods by which the disputes before the tribunals could be settled within a very limited time. Also there should be some restriction or limitation of cases which

Coming to the Works Committee, in our State of West Bengal previously the Labour Department used to send some representative at time of election to that Committee. Now what is the position? The Government have nothing to do with the election. The employers are all in all and they may or may not notify Government about the conduct of the election. What is happening during such elections? I know of a case in which the workers have preferred an appeal before the High Court about one such election. In that election the ballot boxes were kept under the custody of the management for hours. Although cent per cent of the workers have voted for a particular candidate, the next day morning they found to their surprise when the votes were counted that their candidate has been defeated and another unpopular candidate has been elected.

should go to the High Court

Supreme Court.

Under the Act and the rules framed thereunder as they stand there is no provision for preferring an appeal before the High Court because article 22 can be invoked only in cases where any public bodies are directly connected. In this case, full authority or power has been given to the employers to conduct the elections and the Labour Department has nothing to do with it. I hope this will be looked into by Government,

Disputes

(Amendment) Bill

Of course, the provision to appoint judges as tribunals is a welcome one. But who is to decide which dispute should go to the court as reference? Now it is left to the sweet will of the Labour Department? Which department is above corruption? Now the reference of a dispute to the court depends upon the sweet will of a particular officer. The Alkali Chemical Works is a big concern in Bengal. Six workers of that concern were dismissed by the management and the Labour Department took two years to come to a decision whether the dispute should be sent for adjudication or not. Ultimately, the file was lost from the office of the Labour Commissioner or the Labour Directorate. If the Minister is interested, he might look into this case. Six workers were dismissed for no fault of their own.

Dr. M. S. Aney (Nagpur): Was the file lost after the case was instituted?

Shri Dinen Bhattacharya: No, the case was not at all instituted. No case was referred to the tribunal. Why do you not have a provision that if a case fulfils certain conditions it should be referred to a tribunal for adjudication or arbitration?

Then, you have restricted agitation by workers when a particular case is referred for arbitration. Since you came out with that decision that all labour disputes should be sent for arbitration we find that in most cases the employers do not like the idea of sending a case for arbitration. So, I

[Shri Dinen Bhattacharya]

would suggest that for speedy disposal of cases some provision should be made so that the employers may not escape arbitration, as they are now doing by saying "we do not want arbitration" and the Government says "the employer does not want arbitration; we cannot do anything". Such a provision should be incorporated in the Act as early as possible.

Then, Dr. Ranen Sen has already asked about the position of the employees of educational institutions after the judgment of the Supreme Court. There is another vital sector, hospitals. What will be the fate of employees of hospitals? Very often we see that hospital workers are raising their grievances and they are not properly looked into. I would suggest that efforts should be made to see that employees come under the hospital the purview of the Industrial Disputes Act or a separate legislation should be enacted for them so that justice is meted out to them.

Coming to the definition of "retrenchment" in the Industrial Disputes Act, what will happen to those who are superannuated or dismissed whose services have been terminated when they are involved in a accident? Very often the employers do not like to keep them in service. In such cases, they do not get the retrenchment benefit. Therefore, the definition of "retrenchment" may be so altered as to cover those cases so that justice may be meted out to those victims of accidents and workers who are superannuated by employers.

Then, there is an amendment to section 33 saying that when a case is pending before the tribunal the workers cannot go on strike. Previously, the provision was that specific approval was necessary before any action is taken by the employer, either with regard to change in the condition of service or in respect of victimisation or dismissal of a particular worker. That provision is no longer there. I

do not know why this change has been made. Previously, specific permission was to be sought of the tribunal where the case is pending. Now no permission is necessary; simply, the employer will ask for approval of his act. It is a serious matter. The tribunal cannot go into the merits of the case and the employers know it. If the employer wants to victimise any worker, he will simply offer him one month's notice pay and file a petition before the tribunal seeking approval of his action. When the matter comes up before the result? tribunal, what is the whether the comtribunal will see pany had given a charge sheet; whether the workers got the opportunity to give a reply to the charge sheet and whether any inquiry was conducted. That is all. Then they will okay the dismissal or victimisation. They will not go into the merits of the case nor into the method of inquiry

14 hrs.

What is the plea of the employers? They will say that it is a domestic inquiry, the court cannot go into the merits of the inquiry and cannot challenge the method of inquiry. In this way hundreds and thousands of workers are victimised in spite of the provision that a particular management, if it wants to dismiss a particular worker or a group of workers during the pendency of the tribunal, will have to seek the approval of the tribunal. But that is of no use because of this procedure and because of this thing. So, we have given notice of an amendment saying that as it was in the original Act the provision must be such that before taking any action, before dismissing a worker during the pendency of a tribunal, an employer will have to take specific permission from the tribunal. That is our amendment and I hope that the hon. Minister will give serious thought to this if he is really sincere to do any good to the workers.

Then, regarding how to come to a conclusion that a particular group of

Industrial

workers or a particular union is holding the majority's confidence in that particular factory or establishment, some wrong idea has been given by one of our friends on the Congress Benches who is associated with the INTUC. He said as to how the secret ballot system could be introduced when it was a case of a trade union. What is the spirit behind all these Acts and laws? It is to see that injustice is not done to the workers by employers so that proper industrial truce may be maintained throughout the country. So, if that be the view, what is the harm if all the workers are given the chance to elect their own representative who will have full say in all matters in respect of that particular industry or concern? There is no harm and Government should not hesitate in this matter. Actually, whatever may be the view of the INTUC, the AITUC has always advocated that free choice should be given to all the employees to have their real representative by introducing the secret ballot system in industrial concerns. It is hoped that Government will give second thought to this matter as to how to determine the majority union in all concerns.

Some explanations have been given that in order to accommodate certain recommendations of the Indian Labour Organisation under the auspices of Government they have come forward with this amendment. I say that this is not true. The tripartite meetings have advocated—and the Government agreed to it—the introduction of the need-based minimum wages in the country. They have not yet done so. Government agreed to abolish the contract labour system at least in the public sector undertakings.

Mr. Chairman: The hon. Member should conclude his speech now. I have given him much more time. This is to be covered within a stipulated period; so, he should please conclude his speech.

Shri Dinen Bhattacharya: I am concluding. In the public sector undertakings, in the railways in the electrification projects thousands of young educated boys are made to work on Rs. 2 a day and even on that they do not get jobs daily; so, their wages come to below Rs. 50 a month during these hard days and Government has not looked into this matter. So, it is not true that to accommodate the recommendations of the tripartite labour conferences they are coming forward with this amendment.

Disputes

(Amendment) Bili

Shri D. Sanjivayya: Sir, I am grateful to the hon. Members who have taken part in this discussion and who have made very useful suggestions. The criticism offered is also in a way constructive.

One criticism that has been offered relates to the fact that every time an Amendment Bill is introduced the whole Act is not taken into consideration and a comprehensive Bill is not introduced. This question was considered a few years ago and was placed before the Indian Labour Conference also. Ultimately, the Indian Labour Conference decided that it is not possible to have a comprehensive Bill at one time and the Government should proceed with the amendments now and then whenever necessary. After all, we cannot wait for a particular time to introduce a comprehensive Bill. Sometimes, on account of the decisions of the Supreme Court or of some High Courts an amendment becomes necessary and, unless we effect such amendments quickly, it will be very difficult for the workers to enjoy the rights and privileges conferred on them by this Act.

This afternoon when the discussion began Shri V. B. Gandhi, the hon Member from Bombay, made very useful suggestions. In fact, he thinks that by relaxing the qualifications for persons to be appointed as judges of tribunals or as presiding officers of labour courts delays will be avoided. I certainly agree with him because the very idea of bringing for-

[Shri D. Sanjivayya]

ward an amendment to relax qualifications in respect of presiding officers of labour courts and judges of tribunals is to find more qualified people so that the posts could be filled quickly and work could be disposed of quickly.

Coming to my hon. friend, Shri Banerjee, who made references to certain individual cases, like, the Kanpur Workshop, Bharat Electronics and the strike that is going on in the port of Bombay by the chipping and painting workers, I would like to say only one point. If there are cases which have been pending for a long time and if they are in the State's sphere, I would certainly take up the matters with the State Governments concerned and see that those matters are quickly settled.

With regard to the chipping and painting workers in Bombay, they saw me on Friday and, Saturday and Sunday happening to be holidays, on Monday I promised to look into the matter and tell them. Yesterday I did call for the file, looked into it and I myself immediately rang up the Secretary of the AITUC and apprised him of the position.

Shri Banerjee also referred to the Code of Discipline which has not been accepted by most of the public sector undertakings. In fact, we have been pressing them. The Defence Ministry have come forward with a proposal to accept the Code of Discipline with certain modifications. I am told that there is some difficulty with regard to the unions. Unless the unions also agree, the Code of Discipline cannot be enforced.

He also referred to the Whitley Councils affair. It is a fact that we took the first step so far as the formation of the Whitley Councils is concerned. But later on I thought that the Home Ministry was the proper authority to deal with this question. Therefore, the file has been

transferred to the Home Ministry. I do not know under what circumstances Mr. Banerjee got the information from the Home Ministry that it has again been transferred to the Labour Ministry. So far such a thing has not happened.

Then, Sir, times without number a reference is made to the secret ballot business. This question has been discussed times without number in the Indian Labour Conference, the Standing Labour Committee and in all other possible ways. This question has been finally settled that we will not resort to secret ballot. The present method is quite perfect. If there are any difficulties....

श्री हुकम सन्द कछवाय (देवास) : सभापति महोदय, मेरा एक प्वायंट आफ़ आडंर है, जिस के बारे में मैं आप की ब्यवस्था चाहता हूं। इस समय हाउस में क्वोरम नहीं है।

Mr. Chairman: The question of quorum has been raised. The bell is being rung:... Now there is quorum.

Shri D. Sanjivayya: The hon. Member referred to the question of secret ballot which I have already dealt with.

One other question has been raised with regard to the reference of disputes to voluntary arbitration. Suppose a large number of disputes are raised; a few minor issues might be referred to arbitration and the workers will lose the right to go on strike because the State Government or the Central Government will have the authority to prohibit strikes. But I assure the hon. Members that Government would certainly take care to see that such injustice is not done to the workers.

Shri Yajnik also made a mention of the fact that delays occur in the matter of reference of disputes to tribu-

hals and the hon. Member Shri Dinen Bhattacharya also made an allegation that in the matter of reference of disputes to adjudication it depends only on the sweet will of the labour offi-When matters are referred for adjudication, the Conciliation Officer conducts conciliation proceedings and f the Conciliation Officer fails, he sends failure report to the Chief Commissioner. The Chief Labour Commissioner examines the Labour report and makes his recommendations to the Government. It is only at the government level that these matters are referred to for adjudication and they are being referred by Government for adjudication, strictly in accordance with principles laid down by the Indian Labour Conference. In the recent past I know that in the matter of reference of disputes for adjudication we have been more liberal than before.

The hon. Member, Shri Kashi Nath Pande, expressed certain doubts about certain wording when he raised the question with regard to majority of employees and employers. He thought it should be only employees and not employers. Sometimes we may come across a case where a group of employers are also involved. So, to cover such extreme cases, we have said that majority of employers also be there. Then, the termination of the award should be done by majority of the workers. In fact, there is a judgment of the Supreme Court which goes to say that even a minority of workers can issue a notice for termination of the awards. It is to avoid any frivolous kind of termination of these awards that this amendment has been thought of. When matters go before a tribunal and after the tribunal gives its award, often times employers go in appeal to High Courts or the Supreme Court. We have been persuading the employers not to go in appeal. But so far as the voluntary arbitration is concerned, that is final and I do not think any employer would violate it.

Shri Dinen Bhattacharya wanted that some time-limit should be fixed for disposal of cases by the tribunals. We have always been impressing on the tribunals to dispose of the cases expeditiously. But unfortunately sometimes even the workers' representatives ask for some time and have adjournments, and sometimes in legal matters procedure also requires some time.

Disputes

(Amendment) Bill

When workers are subject to major accidents or they sustain any occupational injury, Shri Bhattacharyaji wanted to know whether any provision is made in this amending Bill. But I thought they are eligible for compensation . . .

Shri Dinen Bhattacharya: I did not mention it for compensation; it was for the retrenchment. When a worker gets an injury, he is not kept in employment.

Shri D. Sanjivayya: That question will have to be examined whether it can be treated as a retrenchment or a retirement on account of a major injury.

With regard to the punishment given by the employers during the pendency of a dispute before a tribunal, Shri Dinen Bhattacharya said that they should take the permission, the approval, of the tribunal. If during the pendency of a case before a tribunal, for every act of misconduct on the part of the workers the employer has to go to the tribunal, it is very difficult to do it, but all the same he has to get the approval from the tribunal or the labour court.

He also mentioned about the contract labour system while mentioning about the various decisions taken by the tripartite conferences. He also made a mention that the subject relating to abolition of contract labour or regulation of contract labour has not been taken up at all. On the 9th and 10th of December the Standing Labour Committee is going to meet and this subject is placed on its

agenda. This matter is going before the Standing Labour Committee.

There are one or two more points which I would like to mention before I conclude. With regard to rationalisation, Dr. Ranen Sen made certain references. In fact, proposals are afoot. I will give him an assurance that we will see to it that no existing worker is either retrenched or loses his job.

Dr. Ranen Sen (Calcutta East): Has the assurance been given to any union? No union has got any such assurance.

Shri D. Sanjivayya: The assurance given on the floor of the House is more than any written communication from the Government to unions.

Dr. Ranen Sen: The assurance was given in respect of the L.I.C. employees. With regard to commercial employees, no assurance has been given in the House or outside.

Shri D. Sanjivayya: When Government adopts a particular policy, it is the intention of the Government to see that such policies are pursued by private employers also. If they do not pursue such policies, we will take sufficient precaution to see that such things are followed by them. If they do not follow them, we will take certain other action.

The hon. Member Shri Oza was complaining that good Conciliation Officers are not available. As you all know, Conciliation Officers are recruited through the Public Service Commission and later on they are given some training also. If in spite of that there are a few bad Conciliation Officers, we have to see that some action is taken against them unless they show efficiency in their work.

There was one criticism that on account of this Bill the workers will not get any benefit. On the other hand their idea was that probably workers' rights are going to be fettered. I would like to say that workers get a good number of benefits on account of this Bill. The first benefit they would get is that delay will be avoided because we are amending the clause relating to the qualifications of presiding officers. The second benefit that they would get is the increased retrenchment compensation given on account of the closure of an establishment because of the expiry of the period of licence or lease. Originally, they were entitled to get only three months' compensation, but according to the present amendment they will get at the rate of fifteen days average pay for every completed year of continuous service. The benefit that the workers would get on account of this amending Bill is that service conditions etc. cannot be changed during the pendency of arbitration.

Then, when the majority workers are to be invited for an arbitration award, the minority workers are also given an opportunity of presenting their case before the arbitrator.

Then again, with regard to this continuous service under section 25B, previously it was 240 days for a worker employed below ground. According to the new amendment it is only 190 days.

Previously leave with full wages in the previous year only was to be counted towards the number of days of employment. Now leave with full wages in all previous years will be counted.

Previously, only the largest number of days during which a worker has been laid off would be counted towards the 240 days. The present provision is that all the days on which the worker is laid off shall be counted.

suppose some money is due to the worker.....

Shri Dinen Bhattacharya: The medical leave period is not there.

Shri D. Sanjivayya: Let us see. The other benefit is this. If a worker has to get some money from the employer, the worker alone could get it. That was the previous provision. According to the present amendment not only the worker, but after his death his heir or assignee is also entitled to get the money.

The hon. Member Shri Trivedi felt that retired judges should not be appointed as presiding officers of industrial courts or tribunals. In fact, their ripe experience should be utilised. In addition to that, as I said earlier, we are reducing the qualifications. Even district judges and additional district judges with three years standing are eligible. Therefore younger people also will have opportunities.

In respect of individual cases of dismissal there is an amendment which we are examining. Probably it will come in the next batch of amendments.

Shri Vidyalankar made a suggestion that in the matter of recovery of arrears delay should be avoided. Government is examining that question and I hope we will be able to devise means by which the amounts to be recovered will be recovered as early as possible.

Shri Homi Daji in his speech referred to the question of establishment of fair-price shops and consumer co-operative societies in all establishments employing three hundred and more. Only recently in a meeting of the Standing Committee on the Industrial Truce resolution a final shape to the Bill has been given and probably during this session that Bill will be introduced.

Sir, I do not think I have anything more to add. I thank the hon. Members who have given their suggestions.

Shri K. N. Pande: The purpose of providing this section is that the entire case before punishing a worker will be gone through by the tribunal. The purpose is that interests of the workers should be protected. If the tribunals are required only to put their seal on the punishment given by the employer and say 'it is all right', what is the purpose of providing the section here? My suggestion was that if the tribunal is to go through the case they must have the material to find out whether there is a prima facie case against the worker or not. Only then can they give their judgment. It will avoid too much delay in future.

Shri D. Sanjivayya: Suppose immediately some action has to be taken. The management should have the power to take action and go for approval later on. Otherwise, mischief will go on in the factories and probably sabotage will take place, and the whole machinery may be damaged before permission is sought from the tribunal. They can take action, but the approal of the tribunal should be obtained later on.

Dr. Ranen Sen: The hon. Minister said that there might be mischief by the workers. What is the provision to prevent mischief being done by the employer?

Shri D. Sanjivayya: If there is any such thing, that can be brought to the notice of the Government and we will see that steps are taken.

Shri K. N. Pande: Our purpose is also not to encourage mischief. If there is a case, let the tribunal also form an opinion whether the employer's action is right or wrong.

Shri D. Sanjivayya: The tribunal can always form an opinion when the employer goes before the tribunal to get the approval of the tribunal for the action he has taken.

Shri Dinen Bhattacharya: You cannot enquire about it at least in West Bengal. There is no such provision there.

श्री हुकम चन्द कछवाय : मजदूरों के कंपर अगर कोई चार्ज लगाया जाता है तो होता यह है कई केंसिस में कि मजदूर फैक्ट्री में जो बयान देता है, उसी को कोर्ट मान लेती है, कोर्ट में उससे बयान नहीं लिया जाता है। मैं जानना चाहता हूं कि क्या इसके बारे में भी सरकार ने कुछ सोचा है?

श्रीर० कि० मालवीय : कोशिश कीजिये वैस्ट बंगाल में भी ग्रलग से ।

श्रम और रोजगार मंत्रालय में उपमंत्री (बी र० कि० मासवीय) : मैंने कई केसों में देखा है कि इनक्वायरी के बक्त वर्कर जहां जहां उनको स्नावजैक्शन होता है वहां वहां वे नोट करा देते हैं । उसके ऊपर ट्रिब्यूनल गौर करता है । बहुत से; केस ऐसे भी हुए हैं जहां पर ट्रिब्यूनल्ज ने मंजूरी नहीं दी है । जबं इनक्वायरी होती है उस वक्त ट्रेड यूनियन्ज बहुते अच्छे ढंग से प्वाइट्स नोट करवा देती हैं और जहां जहां उनको उच्च होता है, वहां वहां वे उच्च भी नोटिड होते हैं। सब रिकार्ड ट्रिड्यूनल के पास जाता है। बहुत से केमिस में ऐसे डिसिशन लिये गये हैं कि एम्प्लायर्ज ने जो मंजूरी मांगी थी, वह उनको नहीं दी गई। अब यह दूसरी बात है, कही पर जैसा आप फरमाते हैं, वैसा कुछ हो गया हो। ट्रेड यूनियंज की कमजोरी की वजह से ऐसा होता है। अगर होना है तो :

श्री हुकम चन्द कछ्याय: मैं श्रपनी जानकारी के श्राधार पर कह सकता हूं कि मध्य प्रदेश के अन्दर वर्कर फैक्ट्री के अन्दर जो वक्तब्य दे देते हैं उसी को कोर्ट सच मानती है, वही कोर्ट को मान्य होता है। वहां पर उनसे दबाव डाल कर कहलवा लिया जाता है श्रीर कहा जाता है कि तुम ऐसा बोलों, क्या यह सच नहीं है ?

श्री हुकम चन्द कछवाय : ग्रभी मंत्री महोदय ने यह फरमाया था कि जिस वर्कर का पैसा मालिक के ऊपर निकलता है. उसको देने की हम कोशिश कर रहे हैं। मध्य प्रदेश में देखा गया है कि मजदूरों का जो पैसा होता है, वह ग्रगर वह ग्राई० एन० टी० यू० सी० का मेम्बर हो जाता है. चन्दा दे देता है, उसका व्यक्ति होता है तब तो जल्दी मिल जाता है, दूसरी किसी यूनियन का होता है तो नहीं मिलता है। मैं जानना चाहता है कि इस सम्बन्ध में सरकार क्या कार्रवाई कर रही है?

श्री र० कि० मालवीय : जहां यूनियन ठीक हैं, वहां यह बात पक्की है कि मजदूर को पूरा मौका दिया जाता है इनक्वायरी के बबत कि वह अपना रिकार्ड ठीक करवा ले। ऐसी प्राविजन है, ऐसा कानून बना हुआ है कि इनक्वायरी के बक्त वह किसी अच्छे ट्रेड यूनियन वर्कर को अपना रिप्रिजेटिव बना कर वहां रख सकता है, वहां ले जा सकता है।

Shri D. Sanjivayya: As regards what happens in Madhya Pradesh, we do not know. Now that the hon. Member has brought it to our notice, we shall certainly look into it.

श्री हुकम चन्द कछवायः मध्य प्रदेश में ऐसा नहीं है। Mr. Chairman: The question is:

श्री र० कि० मासवीय : मैं जानता हूं कि यह प्राविजन है कि वह श्रपना रिप्रि-जेंटटिव "That the Bill further to amend the Industrial Disputes Act, 1947, as passed by Rajys Sabha, be taken into consideration.".

The motion was adopted.

Mr. Chairman: Now, we shall take up the Bill clause by clause.

For clauses 2 to 4 there are no amendments. So, I shall put them together to vote.

The question is:

"That clauses 2 to 4 stand part of the Bill".

The motion was adopted.

Clauses 2 to 4 were added to the Bill.

Mr. Chairman: Now, we come to clause 5. There is an amendment to this clause, which has been tabled by Shri S. M. Benerjee. But the hon. Member is absent. So, I shall put clause 5 to vote.

The question is:

"That clause 5 stand part of the Bill".

The motion was adopted.

Clause 5 was added to the Bill.

Clause 6— (Amendment of section 10A).

Mr. Chairman: There is an amendment to this clause, again by Shri S M. Banerjee. But the hon Member is absent. So, I shall put clause 6 to vote.

Shri Dinen Bhattacharya: We have some amendments to this clause.

Mr. Chairman: Those amendments were given notice of during the last session, and, therefore, they have all lapsed. Only those which have been renewed will be taken up now.

Shri Dinen Bhattacharya: How can they lapse? They had been tabled just in time, before the discussion on the Bill has begun. We had given notice of these amendments, even before the House had started discussion on this Bill.

Mr. Chairman: I do not find any of those amendments in the list of amendments before me.

Shri Dinen Bhattacharya: They are here with me.

Shri D. Sanjivayya: They are not with me either.

Shri Dinen Bhattacharya: They had been circulated also.

Mr. Chairman: Those were amendments received during the last session. For this session, the hon. Member should have renewed those amendments. But he has not done so, and, therefore, they have lapsed, and they are not on the Order Paper now.

Shri Dinen Bhattacharya: Is that the rule?

Shri N. Sreekantan Nair (Quilon): When a Bill is introduced and it does not lapse, how can an amendment lapse? We do not have adequate notice of which Bills are scheduled to come up, and, therefore, we table amendments in advance.

Shri Dinen Bhattacharya: Last time, this Bill was partly discussed and partly left over.

Mr. Chairman: Rule 335 reads thus:

"On the prorogation of the House, all pending notices, other than notices of intention to move for leave to introduce a Bill, shall lapse and fresh notices shall be given for the next session:"

Shri Dinen Bhattacharya: In this case, the discussion on the Bill had begun already.

Mr. Chairman: The Bill remains alive, but not the amendments.

Dr. Ranen Sen: Last time, when the general discussion was taking place, it could not be concluded, and, therefore, it was presumed that all notices of amendments would stand. Mr. Chairman: With regard to Bills, it is clearly laid down in article 107 (3) that:

"A Bill pending in Parliament shall not lapse by reason of prorogation of the Houses."

But the rules provide for lapse of the amendments on prorogation of the House, and they have to be given fresh notice of. So, Shri Dinen Bhattacharya's amendments have lapsed.

Dr. Ranen Sen: In that case, we may be allowed to speak on the amendments that may be moved by Government as also on the clauses concerned.

Mr. Chairman: Yes, that can be done.

Shri Dinen Bhattacharya: Then, the Government amendment also would be lost.

Shri D. Sanjivayya: I have given fresh notice of my amendments.

Mr. Chairman: To which clause did Shri Dinen Bhattacharya want to move his amendments?

Shri Dinen Bhattacharya: To clause 6.

Mr. Chairman: The hon. Member can express himself briefly on the substance of his amendment.

Shri Oza (Surendranagar): I had also given notice of an amendment, which has lapsed now. So, I request that I may also be allowed to speak.

Mr. Chairman: The hon. Member is raising that question too late.

Shri Oza: I may be given a minute or two to make my submissions.

Mr. Chairman: I think that if Shri Dinen Bhattacharya would read out his amendment, the House could understand the purpose of his amendment without much loss of time. Dr. Ranea Sen: All the same, I would like to make a few remarks on one or two matters. The purpose of our amendment which has lapsed was this. In clause 6(c), it has been stated:

Disputes

(Amendment) Bill

"In subsection (3), for the words 'fourteen days', the words 'one month' shall be substituted;".

In the principal Act, the phrase used is 'fourteen days'. Neither the hon. experience has Minister nor our shown any necessity to change from 14 days to one month. What is happening at present is this. The Labour Departments in certain areas and in certain States are very lethargic in moving in the matter. fourteen days are made into days, then it would actually mean in practice two or three or even four months. Therefore, the original provision in the principal Act should be retained without any amendment. That was the purpose of our amendment.

Shri Oza: I had moved an amendment to the following effect that:

"Provided that where the agreement does not so provide for the appointment of any person as umpire, the appropriate authority may require the parties to the agreement to do so in a stipulated time, failing which the arbitrators may be asked to choose an umpire."

I was trying to meet such a contingency. Suppose the agreement arbitration fails to provide for umpire, the whole thing will fail. In order, therefore, to safeguard the whole agreement, and to ensure that it is not frustrated by some flaw mistake, I had moved this amendment, and I feel that Government should pay proper attention to this matter. In order to save all these agreements for arbitration they should provide for such a provision as I had introduced in my amendment.

Dr. Ranen Sen: Again, there are one or two points in this connection. In clause 6 (c) it has been stated:

"(3A) Where an industrial dispute has been referred to arbitration and the appropriate Government is satisfied that the persons making the reference represent the majority of each party, the appropriate Government may..".

Here, again, I would like to reiterate what I had said earlier. In regard to the question of finding out the opinion of the workers, the hon. Minister has not made any categorical statement. But it was stated earlier that at the Sixteenth Indian Labour Conference, all the trade union organisations had accepted the position, the All India Trade Union Congress to which I belong, had gone back on their own suggestion that a referendum or vote should be taken among the workers. I would submit that that is not the correct position. was present in that conference as delegate. It was clearly stated by us there that in order to get the opinion of the workers, the majority opinion should be elicited by means of a ballot. But we find that in this Bill, the whole thing has been referred to Government, which means the State Government or the Central Government, as the case may be. If Government are reluctant to take the opinion of all workers, and as Shri K. N. Pande has pointed out, the opinion of people who are not members of the union should not be taken I submit that at least the opinion of the members of the union can be taken by means of a suitable method such as a secret ballot. Suppose there are three unions called X, Y and Z and all told, they have 50 per cent membership, the opinion of that 50 per cent may be collected: their combined strength may be pooled, and a vote taken on the basis of ballot, and on that basis, let the State Government or the Labour Ministry here come to a decision as to which union is a representative union. 1467 (Ai) LSD-8.

Otherwise, if it is left to State Governments, then all sorts of corruption and nepotism will prevail; the gates of corruption will open wide. In order to prevent that, the Minister should look into the matter and make up his mind.

Shri Dinen Bhattacharya: There is another point. In page 3, line 29, it is said: that such party

"shall be given an opportunity of presenting their case before the arbitrator or arbitrators".

I want it to be put in here that such party shall become a bona fide party to the arbitration; if they so desire, they will get the full opportunity as an original party, as if they were an original party.

Shri D. Sanjivayya: As regards the change from 14 days to one month, it has been contemplated because according to the present amendment, the award will be binding not only on those who are parties to it but on others also, and the others on whom it will be binding will have to be given an opportunity to be heard. To enable that, this change is made.

With regard to the ballot system etc. though Dr. Ranen Sen says that the AITUC did not agree to this present procedure, unless there is a consensus or a sort of unanimous decision taken in tripartite conferences, Government are free to adopt the existing system. Therefore, we are adopting the existing system. If Dr. Ranen Sen feels that there are certain defects, we are prepared to look into those and rectify them.

Mr. Chairman: The question is:

"That Clause 6 stand part of the Bill".

The motion was adopted.

Clause 6 was added to the Bill. Clauses 7 to 13 were added to the Bill.

महत्त्वपूर्ण सवाल है। इस को बिना कोरम के पास करना मैं उचित नहीं समझता।

Mr. Chairman: The bell is being rung-Now there is quorum.

Then there is clause 14. There is an amendment, but the hon. Member concerned is not present. question is:

"That Clause 14 stand part of the Bill"

The motion was adopted.

Clause 14 was added to the Bill.

Mr. Chairman: Now we will take up clauses 15 to 18.

Dr. Ranen Sen: Regarding clause 16, the amendment is that for the words 'to the retrenched workmen to offer themselves for re-employment, and the retrenched workmen', the words 'to the retrenched workmen who are citizens of India to offer themselves for re-employment, and such retrenched workmen' shall be substituted. I want to go a little fur-Retrenched workmen, if they offer their services, should be given preference. As we know, retrenched workers are just thrown out. ply saying that they are eligible to service will not do; they should be given the first chance.

Shri D. Sanjivayya: That is the intention of the clause.

Shri C. K. Bhattacharya (Rajganj): Regarding cause 18, I gave notice of an amendment in the last session.

Mr. Chairman: That has lapsed.

Some Hon. Members: Yes.

Shri C. K. Bhattacharyya: If my hon. friends will bear with me, I will

say something to their advantage. I renewed that notice this morning. It now depends on the Chair's discretion whether to allow me to move it or not.

Disputes

Mr. Chairman: If I allow in one case, there will be others. He express his idea, briefly.

Shri C. K. Bhattacharyya: This amendment relates to sec. 33 of the Act. Sub-section 5 of the section is rather vague and therefore requires clarification. It says:

"Where an employer makes an application to a conciliation officer, Board, Labour Court, Tribunal or National Tribunal under the proviso to sub-sec. **(2)** approval of the action taken by him, the authority concerned shall, without delay, hear such application and pass, as expeditiously as possible, such order in relation thereto as it deems fit".

The expression 'as expeditiously as possible, such order in relation thereto as it deems fit' leaves a loophole whereby the court will exercise its authority to bring about a finality to the case. That was why I gave notice of an amending Bill in 1963. If I may be allowed to say so, that Bill was taken from another Bill, notice of which was given by my hon. friend, Shri R. K. Malviya, in his non-ministerial days. His Bill lapsed when he was elevated to the Treasury Benches. So I took it up and tried to push it through. At that time on this point I wanted to have it put in this way that, instead of the passing orders as it deems fit, it should decide on the quantum punishment and on the merits of the case, so that in one proceeding the worker would have relief both in respect of his complaint and in repect of his claim. As it is, he has to go tothe court twice. At that time, I said that I wanted to avoid resort to two sets of proceedings: in order to decide the case on merits first under sec. 33

for a prima facie case and then by way of a regular industrial dispute to get it adjudicated. The step suggested will help in avoiding delay in getting relief, preventing high cost of litigation and also preventing prejudicing of the case of the workmen on merits because of the tribunal's approvel of the employer's action.

At that time, Shri C. R. Pattabhi Raman, who was the Deputy Minister in charge, praised my erudition, clarity of thought and all that, but having done all that, he said he would not accept my proposal because it a piecemeal legislation Naturally, Government I expected that when brought forward legislation on an integrated basis, my suggestion would be incorporated in it. It was therefore a surprise to me that even after the statement of the Deputy Minister in charge then that my proposal could not be accepted because it was a piecemeal legislation, it has not found place in the amending Bill brought forward by Government themselves. In addition to what the Deputy Minister said inside the House, I had an assurance from persons higher than him outside this Chamber that they had every sympathy for my amendment, but it could not be mentioned in the House itself, that in any case that sympathy would be translated into action at the proper time. I had all those assurances, and naturally. when the very same sub-section is when the very same sub-section is not included, I am disappointed. The amendment they have brought to the sub-section is only only minor, piecemeal amendment.

Shri D. Sanjivayya: It is a consequential amendment.

Shri C. K. Bhattacharyya: This subsection should have been completely redrafted in the way Shri R. K. Malviya had suggested originally, which the Indian Labour Conference had repeated and suported, and which I had the honour to present before the House

After all, the Minister, even now, may give us the hope that the Deputy Minister gave at that time, . . .

Shri D. Sanjivayya: With the same fate!

Shri C. K. Bhattacharyya: that it would be translated into action when the time comes again.

Mr. Chairman: I put clauses 15 to 18.

Shri Dinen Bhatacharya: There is a vital amendment to clause 18.

Mr. Chairman: You can privately write to the Minister, and when he thinks of amending the Act next time, he will bear in mind your point.

Shri Dinen Bhattacharya: It will take only two minutes. You can permit at least to read the amendment. We are not satisfied with his reply.

Mr. Chairman: The proceedings of the House must go on, and you must consult the rules before you give notice.

Shri N. Sreekantan Nair: On the clause he can speak. On every clause, every Member can speak.

Dinen Bhattacharya: Mу amendment is that for the words "and an aplication has been made by the employer to the authority before which the proceeding is pending for approvel of the action taken by the employer", the words "and an express permission in writing of the authority before which the proceeding is pending is received" should be substituted. A mere application will not do, express permission is necessary, before you take any action against any worker during the pendency of a proceeding before a tribuanl or a court of law.

The Minister's reply is not satisfactory. I am very sorry to say that he does not know the actual state of affairs in the court and in the factory. He always feels that the workers are

[Shri Dinen Bhattacharya]

in the wrong, never that the employers can do wrong to the employees. In hundreds and hundreds of cases the employers take vengeance on the workers, and taking this opportunity of the pendency of a proceeding before the tribunal or court, they take action, particularly against the trade unionists, and there is no protection against this type of action of the employer.

Shri D. Sanjivayya: After all, the amendment cannot be accepted, because it cannot be moved.

Moreover, he has made wild allegations that I always say that the workers are in the wrong. I also say that the management are in the wrong if they are wrong.

Mr. Chairman: The question is:

"That Clauses 15 to 18 stand part of the Bill."

The motion was adopted.

Clauses 15 to 18 were added to the Bill.

Clause 19— (Amendment of section 33c).

Shri D. Sanjivayya: I beg to move: Page 7,—

for clause 19, substitute—
Substitution of new section for section
33 C.

'19. For section 33C of the principal Act, the following section shall be substituted, namely:—

Recovery of money due from an employer.

"33C. (1) Where any money is due to a workman from an employer under a settlement or an award or under the provisions of Chapter VA, the workman himself or any other person authorised by him in writing in this behalf or, in the case of the death of the workman, his assignee or heirs may, without prejudice to any other mode of

to the appropriate Government for the recovry of the money due to him and if the appropriate Government is satisfied that any money is so due, it shall issue a certificate for that amount to the Collector who shall proceed to recover the same in the same manner as an arrear of land revenue:

Provided that every such application shall be made within one year from the date on which the money became due to the workman from the employer:

Provided further that any such application may be entertained after the expiry of the said period of one year, if the appropriate Government is satisfied that the applicant had sufficient cause for not making the application within the said period.

- (2) Where any workman is entitled to receive from the employer any money or any benefit which is capable of being computed in terms of money and if any question arises as to the amount of money due or as to the amount at which such benefit should be computed, then the question may, subject to any rules that may be made under this Act, be decided such Labour Court as may be specified in this behalf by the appropriate Government.
- (3) For the purposes of computing the money value of a benefit, the Labour Court may, if it so thinks fit, appoint a commissioner who shall, after taking such evidence as may be necessary, submit a report to the Labour Court and the Labour Court shall determine

the amount after considering the report of the commissioner and other circumstances of the case.

- (4) The decision of the Labour Cour shall be forwarded by it to the appropriate Government and any amount found due by the Labour Court may be recovered the manner provided for sub-section (1).
- (5) Where workmen employed under the same employer are entitled to receive from him any money or any benefit capable of being computed in terms of money, then, subject to such rules as may be made in this behalf, a single application for the recovery of the amount due may be made on behalf of or in respect of any number of such workmen.

section Explanation.—In this "Labour Court" includes any court constituted under any law relating to investigation and settlement of industrial disputes in force in any State.". '. (1)

money is due to a worker, naturally Government will have to recover it as arrears of land revenue. but suppose the money, or certain other things which can be computed in terms of money are to be determined, the Government cannot do it because there is a judgment of the Supreme Court or High Court to that effect. Government can only recover a determined amount. Therefore, we have made provision in this clause that with regard to such matters, it is the labour court which will determine the amount, and later on refer to Government, and then Government will recover the amount.

Similarly, if there are a few workers, not only one, all of them can file a joint application.

Dr. Ranen Sen: This is an improvement.

Shri D. Sanjivayya: That is why I have moved the amendment.

Shri Warior (Trichur): We welcome it.

Mr. Chairman: The question is:

Page 7,—

For clause 19, substitute-

Substitution of new section for section 33C.

'19. For section 33 C of the principal Act, the following section shall be substituted, namely:-

Recovery of money due from an employer.

> "33C. (1) Where any money is due to a workman from an employer under a settlement or an award or under the provisions of Chapter VA, the workman himself or any other person authorised by him in writing in this behalf, or, in the case of the death of the workman, his assignee or heirs may, without prejudice to any other mode of recovery, make an application to the appropriate Government for the recovery of the money due to him, and if the appropriate Government is satisfied that any money is so due, it shall issue a certificate for amount to the Collector who shall proceed to recover the same in the same manner as an arrear of land revenue:

Provided that every such application shall be made within one year from the date on which the money became due to the workman from the employer:

Provided further that any such enterapplication may be tained after the expiry of the said period of one year if the [Mr. Chairman]

Industrial

appropriate Government satisfied that the applicant had sufficient cause for not making the application within the said period.

- (2) Where any workman is entitled to receive from the employer any money or any benefit which is capable of being computed in terms of money and if any question arises as to the amount of money due or as to the amount at which such benefit should be computed, then the question may, subject to any rules that may be made under this Act, be decided by such Labour Court as may be specified in this behalf by the appropriate Government.
- (3) For the purposes of computing the money value of a benefit, the Labour Court may, if it so thinks fit, appoint a commissioner who shall, after taking such evidence as may be necessary, submit a report to the Labour Court and the Labour Court shall determine the amount after considering the report of the commissioner and other circumstances of the ase.
- (4) The decision of the Labour Court shall be forwarded by it to the appropriate Govamount ernment and any found due by the Labour Court may be recovered in Labour the manner provided for in sub-section (1).
- (5) Where workmen employed under the same employer are entitled to receive from him any money or any benefit capable of being computed in terms of money, then, subject to such rules as may be

made in this behalf, a single application for the recovery of the amount due may be made on behalf of or in respect of any number of such workmen.

Disputes (Amendment) Bill

Explanation.—In this section "Labour Court" includes any court constituted under any law relating to investigation and settlement of industrial disputes in force in any State.".'. (1).

The motion was adopted.

Mr. Chairman: The question is:

"That Clause 19, as amended stand part of the Bill."

The motion was adopted.

Clause 19, as amended, was added to the Bill.

Clause 20- (Amendment of section 38)

Amendment made:

Page 8,-

(i) line 10,-

after "shall be laid" insert-

"as soon as may be after it is made":

(ii) line 12,-

omit "or more":

(iii) line 14,--

for "successive sessions aforesaid",

substitute "session immediately following". (2)

(Shri D. Sanjivayya)

Mr. Chairman: The question is:

"That Clause 20, as amended, stand part of the Bill."

The motion was adopted.

Clause 20, as amended, was added to the Bill.

Mr. Chairman: The question is:

"That Clauses 21 to 24 stand part of the Bill."

The motion was adopted.

Clauses 21 to 24 were added to the Bill.

Mr. Chairman: The question is:

"That Clause 1 stand part of the Bill."

The motion was adopted.

Clause 1 was added to the Bill.

Mr. Chairman: The question is:

"That the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

The Enacting Formula and the Title were added to the Bill.

Shri D. Sanjivayya: I beg to move:

"That the Bill, as amended, be passed."

Mr. Chairman: Motion made:

"That the Bill, as amended, be passed."

Shri Mohammad Elias (Howrah): My hon, friends have stressed need to give representation to the unions which have got a majority of membership in any given factory. Some of the friends opposite who belong to INTUC have stated there is no need to do it. We find from experience that INTUC unions get recognition, and the others, even though more representative, never get recognition from the management. Recently, many such instances had happened where there was no neces-

sity for stoppage of work or declaration of lock out. The majority union in Bhopal Heavy Electricals is not recognised; it has got more than 5000 membership. Where there is dipute about a union, which union has majority following, we must decide it by secret ballot. At every Indian Labour Conference a demand has been made by the representatives of the trade union that there should be legislation through which these disputes could be determined in every factory. Because we belong to the Opposition, our unions are never recognised although it has the majority following and we advocate discipline in the factory and more production. That is why there have been demands that there should be legislation on how to decide the representative character of the unions and how the management should recognise the unions.

15 hrs.

Secondly, regarding the disputes to be sent to adjudication and tribunal, there are hundreds of thousands of such cases pending before the labour commissioner. We want to reiterate at this time that the procedure must be expedited. Of course there is some improvement in the labour directorate but still we find that if there is a dispute the worker has to apply to the labour commissioner who will then send for the management and it takes months to do this; then he will try to persuade the management to come to a settlement but they never come to any settlement and afterwards there will be tripartite conciliation after which the report is sent to the labour directorate which again takes it up from the very beginning. This process goes on and at the end of one or two years, they will say there is no such cases for sending this dispute to the tribunal for adjudication. So, this brings a lot of trouble inside the factory as the workers become impatient because of the delay and go on strike or slow down and production suffers

[Shri Mohammad Elias]

due to this delay. There should be legislation to avoid this delay. In the Industrial Disputes Act there is a clause that within 15 days Government should come to a decision but it takes often three months. We welcome one or two clauses in this Bill which improves the position but all the causes which underlie the disputes must be removed and labour legislation should aim at that.

Shri D. Sanjivayya: If the present procedure of deciding which union has majority following is not satisfactory it can again be taken up in the Indian Labour Conference or the Standing Labour Committee and if the tripartite body decides in favour of an alternative method, I have no objection. My hon friend Mr. Elias referred to Bhopal Heavy Electrical Union and unfortunately the union the referred to was unable to produce records for verification purposes.

श्री हुकम चन्द कछवाय : मध्य प्रदेश में इनटक की तानाशाही चल रही हैं।

Shri D. Sanjivayya: In my earlier reference I said that cases are being referred for adjudication in accordance with the principle laid down by the Indian Labour Conference. The hon. Member can send the representative on behalf of the AITUC to the Indian Labour Conference or the labour standing committee who can certainly put forward his views and if any change in the policy, is agreed to, that policy change would be certainly followed up.

Shri Mohammad Elias: The hon. Minister said that they could not produce papers for verification. That is also our experience in many places. Even after producing papers and other things our union is treated as a minority in many places. I can challenge the Minister to come with me to the Bhopal factory and call all

the workers and just ask them to raise their hands as to which union they want and by this easy method he will immediately understand the position.....(Interruptions.)

Mr. Chairman: The question is:

"That the Bill, as amended, be passed."

The motion was adopted.

15.07 hrs.

ANTI-CORRUPTION LAWS (AMENDMENT) BILL

The Minister of State in the Ministry of Home Affairs (Shri Hathi): Sir, I beg to move:

"That the Bill further to amend the Indian Penal Code, 1860, the Code of Criminal Procedure, 1898, the Criminal Law (Amendment) Ordinance, 1944, the Delhi Special Police Establishment Act, 1946, the Prevention of Corruption Act, 1947, and the Criminal Law (Amendment) Act, 1952 be taken into consideration."

15,07½ hrs.

[SHRI SONAVANE in the Chair]

Sir, the House knows that in 1962 a Committee on the Prevention of Corruption, known as the Santhanam Committee was appointed to review the problem of corruption and suggest measures to combat it. The committee has made various suggestions and I would like to pay a tribute to the members of the Committee for the hard work they have put in and the valuable suggestions they have made in this regard. The present Bill is to implement those of the recommendations which have been accepted by the Government. of them have been accepted. Section 7 of that report deals with this subject. I do not make a tall claim that

the Government is bringing a very exhaustive measure to change the entire criminal law. The Committee has suggested, and as is our experience, that though the main Act, the Indian Penal Code, drafted more than a hundred years ago, is a comprehensive Act and deals with almost all the offences, but with the change of time especially during the last seven years, with the economic development, there are various other offences can conveniently which we social offences. The Committee has suggested in this section that the law should be so amended and made comprehensive so as to include these They have offences also. social recommended that this should referred to the Law Commission. We have referred this matter to the Law Commission. For the remaining suggestions which the Committee have made,-there are, in all, 29 paragraphs in this section-I shall try to relate the clauses of the Act with the recommendations of the Committee so that it may be more convenient for the House to appreciate and understand the theme of the measure and also the sincerity with which the Government deals with the subject. I will therefore correlate the Committee's report with the clauses of the present Bill.

There are 29 paragraphs in section 7. Out of this 7.1, 7.2, 7.3 and 7.4 relate to the suggestions about the social offences Paragraphs 7.25 to 7.29 deal with other subjects which are not included in the present Bill. Paragraphs 7:25 and 7:26 relate amendments to Imports and Exports (Control) Act and the Essential Commodities Act. These have been referred to the Commerce Ministry which is the administrative Ministry concerned. Paragraph 7.27 deal with the Constitutional amendment which we are dealing with subsequently. separately. Then, paragraph 7.28 refers to the power to summon witnesses and power for the production of documents. It is proposed to replace the Public Servants (Inquiries) Act, 1850. Wherein these provisions will be made. Paragraph 29 refers to the Central Excise and Salt Act which is being examined by the Finance Ministry. The remaining paragraphs will be paragraphs 7.5 to 7.24. This Bill deals with these paragraphs.

I shall now broadly mention the changes that have been proposed to be made in the existing laws. laws that are being amended under this Bill are: the Indian Penal Code, the Criminal Procedure Code, the Prevention of Corruption Act, Criminal Law Amendment Ordinance, 1944, the Delhi Special Police Establishment Act, 1946 and the Criminal Law Amendment Act. 1952. are the Acts which are sought to be amended by this measure. Clause 2 of the Bill deals with the amendment to the Indian Penal Code. The Committee has suggested two amendments: one in section 21 and the other in sections 161 to 163. Section 21 deals with the definitions of public servant. When we are dealing with the eradication of corruption or amendment of the corruption law, the question of the public servant is the most important question, and it has been rightly suggested by the Committee that the definition should be expanded to cover different cate-Clause 2 deals with thegories. amendment of section 21 where, firstly, we have thought of expanding the definition. Instead of the words, "every judge", we have said as is recommended by the Committee, "Every judge, including any person empowered by law to discharge, whether by himself or as a member of any body of persons, any adjudicatory functions;" instead of restricting definition of a public servant, to only a judge, we are expanding it to all persons who are discharging adjudicatory functions.

Then, in clause 2 (i) (ii) in clause Fourth, after the words "officer of a Court of Justice", we are also including the words, "including a liquidator,

[Shri Hathi]

receiver or commissioner appointed by courts," so that these people also will be included in the category of public servants.

Then, the ninth provision in the original Act read thus: "Every officer whose duty it is, as such officer, to take, receive, keep or expend any property on behalf of the Government," etc.; and the twelfth provision read thus: "Every officer in the service or pay of a local authority or of a corporation engaged in any trade or industry which is established by a 'Central, Provincial or State Act...." etc. Then there was an explanation to the effect that "The expression 'corporation engaged in any trade or industry' includes a banking, insurance or financial corporation, a river valley corporation" etc. We have expanded this definition to include, or, so as to cover the public servants in the service or pay of any statutory corporation which is not engaged in trade or industry. That also is now. Therefore, we have covered accepted the definitions as suggested by the Santhanam Committee.

I will not deal with those recommendations which we have accepted; I shall not deal with them for want of time at present. I shall explain them later, if any point is raised, but I may mention here that if we have not accepted any of other categories, it is because thought that at present it will not serve any very useful purpose; rather it will cause inconvenience. For example, the Committee has recommended that all honorary officebearers of all educational, social religious and other institutions receiving some aid from the Government should also be included in the definition of public servant. Many of the people become honorary office-bearers in this sort of activity such as religious, social and all sorts of institutions. If they are also taken up in the category of public servants, perhaps the people might shirk to bear

such responsibilities and to do useful work. Therefore, for the present, we have thought that it is better first to tighten the belt so far as the other categories are concerned and leave out the social and educational institutions where there may be very good social workers. For instance. take the Adivasi institutions where the institutions may be receiving grants. but very devoted social: workers are in charge of them. If they are also included in the definition of public servants, perhaps they might not like to be associated with those bodies as office-bearers would suffer. It is for that reason only that we have not taken up such categories; I have explained the reason.

By sub-clause (2), we are amending sections 161, 162 and 163 where the words were only "the Legislature of any State". Now we are including local authority, corporation, Government company, etc. This is only a consequential change. These are the two amendments recommended by the Santhanam Committee so far as Indian Panel Code is concerned.

In the Cr. P.C., we are amending sections 198B, 222, 492, 495, 251A, 344, 435 and 540A. The important amendment is in clause 3, namely, amendment of section 198B. At present, the public prosecutors are empowered under certain circumstances complaints in respect offences of defamation other than by spoken words against the President, the Vice-President, Ministers and other public servants in respect of their conduct in discharge of their public functions. It is proposed amend section 198B so as to enable proceedings being taken thereunder, even in respect of offences of defamation by spoken words. It also provides that trial under this section may be held in camera. This was recommended by the Santhar Santhanam Committee, but Government have

added it on their own. We thought in cases of defamation, very often the complainant is put to harassment by publication of various things and so we have thought it fit to provide that if either party to the proceedings so desires or if the court so desires, the proceedings should be held in camera.

As recommended by the committee, we have said that the consent of the person defamed will not be necessary. Very often it happens that in the view of the Government it is necessary that certain allegations be cleared and it is proved to the country outside that the allegations are false. If it is obligatory that the consent of the person defamed should be obtained and if he does not give the consent, then the Government cannot charge him in a court of law, though departmentally it can do anything. So, we have accepted this amendment recommended by the committee.

Another important amendment contained in clause 3(2) is amendment of section 222 of the Cr. P.C. After the existing words "dishonest, misappropriation of money", we have also proposed to add "or other movable property". Section 222 provides only for sums of money misappropriated. There is no provision so far as moveable property is concerned. So, it does not come withir the purview of the Prevention of Corruption Act. So, we have accepted the recommendation of the committee in this regard and we have added the words,

"it shall be sufficient to specify the gross sum or, as the case may be, describe the movable property".

The other amendment in the same clause is a consequential one. Under the present Act, the Central Government had no power to appoint a public prosecutor. That is sought to be amended by clauses 3(3) and 3(4).

The other provisions which are to be amended are in clause 6. They relate to the question of supplying of the list 'of documents by the accused also. Under the Cr.P.C. when a warrant case is instituted on a police report, it contains necessary provisions to ensure that the accused is supplied with important documents referred to in section 173 of that Code, on which the prosecution wants to rely. The reason is that the accused should not be taken by surprise and he should be able to know what he has to defend. But the section does not, however, cast a similar obligation on the accused to furnish the prosecution with a list of witnesses and documents on which he proposes to rely for his defence. Very often delays are caused because of this. We want speedy disposal of corruption cases. So, we have suggested that the accused also should give a list of documents and witnesses.

Shri Shivaji Rao S. Deshmukh (Parbhani): Would it not adversely affect fair trial?

Shri Hathi: The prosecution will give him all the chances. During the course of the trial, the accused 'ill know what case he has to meet. He should be ready with the list of witnesses he has to examine. Very often there is delay because the documents are not produced or the names of witnesses are not given. In the name of fair trial, the person who is alleged to have committed corrupt practices takes two or three years. Therefore, it loses all the charm. Therefore, the Santhanam Committee thought that this amendment should be made. due consideration whether it will mean any unfairness or it will in any way cause inconvenience to the accused, we have accepted this amendment. There are various provisions where we have departed from the normal practice. For example, in the prevention of Corruption Act, the burden of proof lies on the accused. certain offences under section 161 or 165 of IPC, certain ingredients are proved and the motive is presumed. In other criminal cases, the motive has to be proved. This House itself accepted this in the Prevention of Corruption Act, because otherwise it is very difficult to prove that

[Shri Hathi]

accepted the bribe with a view to do something. I shall deal with the points that may be raised when I reply to the debate.

Then, provision is also being made to avoid adjournment or postponement of trials or inquiries merely on the ground that an application under section 435 is pending. Very often it happens that from the lower court the party goes to the higher court and asks for a stay order. Till that is decided, the lower court cannot move. This is one of the main causes of delay. Perhaps the learned advocates who are Members of this House will appreciate whether this happens in actual practice or not. Our experience is that this happens very often. So, we have proposed that this amendment may be made.

The other amendment is with regard to calling of records. Often it happens that the higher court calls for the records from the lower court and naturally the trial stops. this amendment, we are providing that ordinarily the records should not be called. But if they are to be called a notice should be issued to the other party that the records are to be called. Then the party should be heard and if the court finds that it is necessary and it cannot be done otherwise, then that should be done. This is only with a view to expediting the proceedings of the trials.

The other amendment is to section 540. To avoid delay occasioned by the absence of the accused it is proposed to provide that the court may, in its discretion, proceed with the trial or inquiry and record the evidence even in the absence of the accused while suitably protecting the right of the accused regarding cross-examination of the witnesses.

Another amendment is with regard to the Criminal Law Amendment Ordinance, 1944. There one more item in the Schedule is added—"An offence punishable under Section 5 of

Corruption the Prevention of Act, 1947". The object of this is under this Criminal Law Amendment Ordinance, for the offences included in its Schedule provision is made for the attachment of money or other property believed to have been obtained by the commission of offences in the Schedule thereto. But this offence is not included in that Schedule. We are, therefore, including this offence also-offences under the Prevention of Corruption Act-in this Schedule. Therefore, any offence committed or connected under this will also come within the purview of this. The court will then be in a position to order the attachment of money or property. To facilitate similar action in relation to the offences under the Prevention of Corruption Act it is proposed to include those offences also in the Schedule.

So far as clause 5 is concerned it deals with giving powers to the Delhi Special Police Establishment for investigations. The sub-inspectors of police can exercise the powers of police officers.

Then comes clause 6. The House will find that under this, Section 4 of the Prevention of Corruption Act is sought to be amended. It provides at present that on proof of certain facts constituting an offence under Section 161, 165 or 165A, of the Indian Panel Code, when certain ingredients are proved, then the motive implicit under this offence will be presumed and it will be for the accused to prove that it was not his motive to accept a reward or something like that. But the new offence we are now proposing and the other offences referred to in (a) and (b) of subsection 1 of section 5 of the Act are not included there. Therefore, we are also amending section 4 of the Act. Then comes sub-clause (2) of clause 6. It covers offences of criminal mis-conduct by public servants as defined under the Prevention of Corruption Act. Here the proposal is

to delete the words "in the discharge of his official duty". I shall read the relevant section so as to give a clear idea. It reads as under:

"A public servant is said to commit an offence of criminal mis-conduct in the discharge of his duty . ."

It may be that a public servant may be doing an act which may not be actually in the discharge of his public duty. For example, a candidate may want an employment. The employing authority may be a public servant. A third public servant who is not the employing authority may influence the other public servant and get the employment to the candidate. intermediary who approached the other public servant does not act in the discharge of his public duty. Therefore, that case would not covered under this definition. larly, an officer who knows an official in the office of the Chief Controller of Imports and Exports may ask him for certain favours to be done to another man. The public servant who tells him to do this is not doing this act in the discharge of his public duty. But all the same he is a public servant. Therefore, this lacuna which did not cover the cases of public servants who were not actually doing the work in the discharge of public duty even though they were public servants is sought to be removed by this.

The second thing that this clause seeks to do is to make possession of assets by public servants disproportionate to the known sources of his income for which he cannot satisfactorily account for a substantive offence. For example, if his salary is Rs. 1000 and it is shown that he is in possession of Rs. 5 lakhs or a building worth Rs. 25 lakhs, then it is disproportionate. So, this offence will also be covered and it will be for him to prove how he got the money and it will not be for the prosecution to show that he did not get it through known sources.

The other recommendation which the committee made was that habitual commitment of offences under section 162, 163 and 165A of the Indian Penal Code should be made substantive offences. That has been accepted. Then it was recommended that an attempt to commit an offence of criminal mis-conduct should also be an offence. That also has been accepted in this.

Clause 6(3) gives certain powers to the Delhi Special Police Establishment for the purpose of investigation.

Clause 7 deals with the cases where these new offences which are sought to be made will be triable by special judges. There are certain offences which are being tried by special judges. Under this Act, as I mentioned just now, we are creating these three or four acts of omission and commission as offences. They will also be tried by special judges.

Therefore, the theme mainly that we are amending the Indian Penal Code. We are amending the Criminal Procedure Code. complaints for defamation against public servants can be filed by the public prosecutor without the consent of the person, for the purposes of safeguarding the complainant we are making a provision that it should be held in camera. We are also making certain changes for the speedy disposal of cases. We are also giving certain powers to the Delhi Special Police Establishment officers and also to other officers. For instance, under clause 6 we are giving them power to inspect bank accounts and to get certified copies thereof because they require them and these should not be delayed. We are also creating three or four new offences where the presumption will be that there was a motive if other ingredients are proved and it will be for the accused to disprove this.

On the whole, therefore, this measure deals with almost all the recommendations except recommen-

[Shri Hathi]

dations Nos. 1 to 4 and 25 to 29. have explained some of these. example, we have not accepted definition of "public servant". know that this is a measure which deals with the amendment of certain laws where the trials and procedures regarding corruption cases are involved. I also understand and appreciate that hon. Members would like to deal at length on the question of corruption. I may however tell hon. Members that we are dealing with an Act, we are dealing with a measure, we are dealing with provisions that amend some of the existing Acts and we are not dealing with corruption as such.

Shri Bade (Khargone): With the object of checking corruption.

Shri Hathi: It is with the object of checking corruption. But I may submit to the House that I shall be most grateful if suggestions are made as to how we can tighten the provisions of the law still further. If the hon. Members have any suggestions to offer to amend the existing law so that under the process of law we could check corruption, let them do so. We have tried to accept almost all the recommendations made by that Committee, which consisted of so many Members of Parliament. What I want to impress upon the House and the hon Members is, that this is not the time or place for discussing corrup-tion as such. It would not be within the scope of this amendment or Bill.

Shri Koya (Kozhikode): Why this hair-splitting?

Shri Umanath (Pudukkottai): Why are you afraid of discussing corruption?

Shri Hathi: It is not a question of being afraid of discussing corruption. I am bold enough and competent enough to reply to all the points that might be raised. At the same time, I am humble enough to accept any suggestion that they might make. But. what I say is that we have to utilize this time of the House for giving concrete suggestions whereby we can tighten the existing law. I am prepared to accept all practicable suggestions. Hon. Members may kindly make those suggestions which feel are necessary to tighten the laws and to expedite the disposal of cases and to bring corrupt people to book. I am not afraid of discussing corruption. Hon. Members are free to this subject and make any suggestions: they like.

Bill

Mr. Chairman: Motion moved:

"That the Bill further to amend the Indian Penal Core, 1860, the Code of Criminal Procedure, 1898, the Criminal Law (Amendment) Ordinance, 1944, the Delhi Special Establishment Act, 1946, Police the Prevention of Corruption Act, 1947, and the Criminal Law (Amendment) Act, 1952, be taken into consideration."

श्री बड़े : सभापति महोदय, ग्रभी मंत्री महोदय ने ग्रपने भाषण के ग्रंत में जो एक मुझाव दिया है कि इस ऐंटी-करप्शन लाज (ग्रमेंडमेंट) बिल पर साधारण करप्णन ग्रथवा भ्रष्टाचार पर भाषण न देते हुए उन्हें इस बिल के सम्बन्ध में ही ग्रपने. श्रपने सुझाव देने चाहिएं। लेकिन मेरा कहना यह है कि जब सुझाव दिये जाते हैं तो सुझावों के वक्त में कुछ उदाहरण भी देने पड़ते हैं ग्रीर उन उदाहरणों से सुझाव भी स्पष्ट हो जाते हैं। यह जो बिल हाउस के सामने ग्राया है उस बिल में भी यह लिखा हुआ है । स्टेटमेंट ग्रीफ ग्रीबर्जेक्टस ऐंड रीजन्स में दिया हम्रा है कि कमेटी भीन प्रीविशन भीफ़ करप्शन सन् 1962 में मुकररंकी गई थी। उस कमटी ने कुछ सुझाव दियेथे, सिफारिशें की थीं

ग्रौर यह मौजुदा ग्रमोंडिंग बिल उसी का परिणाम है । सन् 1962 में कमेटी नियुक्त हो गई ग्रौर सन् 63 में रिपोर्ट ग्राई। सन् 1964 में ग्रमें डिंग बिल ग्रा रहा ग्रब इस ग्रमेंडमेंट में भी कमेटी ने जितनी सिफरिशें की हैं, शासन ग्रभी नहीं लाई है । वह एक चैंप्टर 7 है । उसके बाद क़ानुन में संशोधन करने के वास्ते उन्होंने सिफारिश की है। इतनी उन्होंने ले ली हैं; बाकी 11 चैंप्टर हैं वह छोड़ दिये हैं। 11 सैक्शन में जितनी सिफारिशें सन्धानम कमेटी ने की हैं उतनी सिफारिशें शासन कानुन के ग्रन्दर ग्राभी तक नहीं लाया है । उन को शासन ने स्रभी तक स्वीकृत नहीं किया है। उन के बारे में हम कुछ संशय में पड़े हए हैं । इस के लिये मेरा यह कहना है कि ग्रगर कानून को टाईटैन करने से भ्रष्टाचार बंद कियाजासकता है तो जरूर कानुन को सरकार टाईटैन करे। **ग्रगर सरकार वाकई महज कानुन को टाइटैन** करके भ्रष्टाचार बंद कर सकती हैतो जितना चाहे सङ्त कानुन वह बना सकती यी लेकिन चीज दरग्रसल यहहै कि सरकार स्वयं भी अपने दिल में यह मानती है कि केवल कानन कठोर बनाने से भ्रष्टा-चार बंद नहीं हो सकता है । कमेटी ने सैंक्शन 11, पेज 101 में यह कहा है कि देश में इस के लिये सोशल कलाइमेट जब तक उत्पन्न नहीं करेंगेतबतक भ्रष्टाचार बंद नहीं हो सकता है । इस सोशल क्लाइमैट या सामाजिक वायुमंडल उत्पन्न करने के वास्ते उन्होंने एक सुझाव है :

"There is a widespread impression that failure of integrity is not uncommon among Ministers and that some Ministers who have held office during the last 16 years have enriched themselves illegitimately, obtained good jobs for their sons and relations through nepotism, and have reaped other advantages inconsistent with any

notion of purity in public life. The general belief about failure of integrity amongst Ministers is as damaging as actual failure. That these Ministers have office in the name of the Indian National Congress which evolved the highest notions personal integrity and service under the inspiration of Mahatma Gandhi has given rise to an exaggerated view of their failure to maintain high standards integrity."

इस से साफ़ जाहिर हो जाता है कि कमेटी ने फेल्योर **ग्रौ**फ इंटैग्रेटी के लिए मिनिस्टर्स को भी जिम्मेदार ठहराया है , और ग्रख़बारों में ग्राये दिन हमें इसका सब्त भी मिलता रहता है । कमेटी के इस तरह से साफ साफ रिपोर्ट करने के इतने दिन के बाद बहुत देर से मिनिस्टर्स के वास्ते एक कोड श्रीफ़ कंडक्ट तैयार किया गया है समाचार पत्नों में हमें यह चीज पढ़ने को मिली है।

ब्राज किस तरह से भ्रष्टाचार श्रीर भाई भतीजाबाद का बोलबाला है ग्रौर मिनिस्टर्स किस तरह से उस में शामिल हैं उस के मैं स्राप को कुछ उदाहरण बतलाता हं। दूर क्यों जाते हैं। यहीं ग्रापके दल के ग्रच्छे कार्यकर्ता हैं, दिल्ली कांग्रेस के एक बड़े लीडर हैं, कांग्रेसी गांधी टोपी पहनते हैं। क्या यह तथ्य नहीं है कि उन्हीं चौधरी ब्रह्म प्रकाश के खिलाफ़ इस हाउस में कितनी दफ़े ग्रावाज लगाई गई है कि उन्होंने कोग्रापरेटिव स्टोर्स के मामले में गड इस्पात म्रादि के बारे में कितनागड़बड़ घुटाला किया है ? क्या ग्राप ने उन को शील्ड नहीं किया ? शासन ने उनको ग्राश्रय नहीं दिया ? मैं पूछना चाहंगा कि श्रापका कोड ग्रौफ़ कंडक्टक्टांचलागया ग्रौर कहांग्रापका कानुन ग्रौरनीति चली गई ? ग्रापकी बुद्धिमता चली गई ? इस नीति के बर्तत्ते ग्राप का मैम्बरान को यह[.]

[श्रीबड़े]

सुझाव और एडवाइस देना कहां तक दुरुस्त और जायज है कि इस बिल के अवसर पर मैम्बरान को आमतौर से करण्डान के ऊपर नहीं बोलना चाहिये। दूसरे मैं आपको बतलाता हूं कि बीजू पटनायक और बीरैन मिल के बारे में हर कोई जानता है कि गड़-बड़ घुटाला चल रहा है। दरअसल उड़ीसा में इन के वहां इतना श्रुष्टाचार फैला हुआ है कि बहां पर जितने सफेद गांधी टोपी पहने निकलेंगे उतने ही आपको उन के अंदर काले धब्बे देखने को मिलेंगे

Mr. Chairman: Let the hon. Member refrain from mentioning names of persons who are not members of this House.

श्री बड़े : उड़ीसा में गड़बड़ और अष्टाचार के बारे में अखबार में आया है और उनके नाम भी अख़बार में आये हैं इसलिये मैं कोई नये नाम तो ले नहीं रहा हं। रह गये चौधरी बहा प्रकाश तो रह तो इसी हाउस के एक मेम्बर हैं।

सुखाडिया मंत्रिमंडल एक मंत्रीजी हैं जिन्होंने गुड़ का गोबर कर दिया । उत्तर प्रदेश से गुड़ ले गये, लाखों रूपये कमा लिये। यह करतूत राजस्थान के एक मंत्री जी की है जिन्होंने गुड़ को लेकर लाखों रुपये कमा लिये ग्रौर गड को गोबर कर दिया । उनकेखिलाफतार दिया गया. समाचार पत्नों में छपा लेकिन उन पर यह करप्शन का कानन लागु नहीं किया गया। क्या भ्रष्टाचार निवारण का कानुन "पंत्रियों के लिए नहीं है ? मैं जानना चाहताहं कि शासन काकानन कहांचला गया था ? क्या सरकार के कानन गरीबों के ही बास्ते हैं क्या श्रीमंत के वास्ते बह नहीं हैं? सरकार की इस नीति के

कारण ब्राजग्राम जनता में यह धारणा घर करती जा रही है कि सरकार के जितने भी कान्न हैं वे केवल उन गरीवों के लिए ही हैं, मंत्रियों क्रौर श्रीमंतों के लिए नहीं हैं। इसका क्परिणाम स्राज यह देखने को मिल रहा है कि जो भी ब्लैक मार्केटर्स होते हैं वे ग्रपने ऐब को ढकने के लिए ढाई माने का गांधी रूपी टोपी का ढक्कन पहन लेते हैं। ऐसे लोगों की काली करतृतों के कारण ग्राज गांधी टोपी जनता में हर जगह बदनाम हो चकी है। गांधी टोपी जिस का कि नाम महात्सा गांधी जीकेनाम केसाथ जुड़ा हम्राहै, वह काफ़ी बदनाम हो चुकी है। शासनको समय रहते चेतना चाहिये श्रीर इस गांधी टोपी की इज्जत को बचाना चाहिये। मिनिस्टर्स ने गांधी टोपी की इज्जत को कायम रक्खाहै ? क्याइस शासन के इल्म में ऐसे केसेज नहीं आये हैं जहां कि मिनिस्टर्स ने गांधी टोपी को बदनाम श्रीर बेइज्जत है ? उन्हें ग्रपने दिल पर हाथ रखकर पूछना चाहिये कि क्या बाकई उन्होंने गांधी दोपी की इज्जत कायम रखने का प्रयतन किया है ?

जिस्टिस कृष्णन्त ने स्रभी थोड़े दिन ही हुए खादीवाला चादरवाला केस के बारे में स्रपना जजमेंट दिया है । उन्होंने स्रपने जजमेंट में साफ़ लिखा है कि चादर में स्रनेकों काने घट्टे हैं। उस जजमेंट में सकेद गांधी टोपी पहनने वालों की काली करततों की चर्चा की गई है ।

Shri Radhelal Vyas (Uijain): Sir, on a point of order. When this case is still pending before the Supreme Court, can it be referred to here?

Shri Bade: It may be pending. I am referring to the case. He may go in appeal and it may be decided in his favour. I shall be glad if it is decided in his favour, because he is from my state.

जिस्टस कृष्णन्तन ने जो जजमेंट दिया है वह जजमेंट अभी तक कायम है और वह सैट ऐसाइड नहीं हुआ है और जब तक वह कायम रहता है तब तक में उस को रैफ़र कर सकता हूं।

मेरा कहना यह है कि मिनिस्टर्स के बास्ते कोड श्रीफ कंडक्ट है तो लेकिन उसका पालन कहां किया जाता है ? दूसरे इसी रिपोर्ट में लेजिस्लेटर्स के बास्ते लिखा गया है कि वह मिनिस्टर्स पर दबाब डालने की कोशिश करते हैं श्रीर फिर वह ऐशे में रहते हैं। तो यह देखा जाय तो वह इस तरह का मिनिस्टर्स पर दबाव न डालें श्रीर ज़रूरत है कि उन के बास्ते भी एक कोड श्रीफ कंडक्ट होना चाहिए।

कमेटी को इस विषय में शंका होगी कि लैंजिस्लेट्स में टाटा, विड़ला और अन्य वड़े बड़े पूंजीपितयों के आदमी रहते हैं और उन्होंने वहां पर अपनी लाबीज बना रखी हैं। इसलिए कमेटी ने अपनी रिपोर्ट के पेज 104 पर लिखा है:

"It may be that some legislators are in the employment of private undertakings for legitimate work. In such cases it is desirable that such employment should be open and well known and should be declared by the legislators concerned. It should be a positive rule of conduct that such legislators should not approach Ministers or officials in connection with the work of their employers and they should refrain from participating in the discussion or voting on demands or proposals in which their firms or undertakings are interested. Other legislators, who are not such bonafide employees, should on no account undertake, for any valuable consideration or other personal advantage, to promote the interests of or obtain favours for any private party either in the legislature or with Government."

1467 (ai) LSD-6.

मैं पूछना चाहता हूं कि इस विषय में सरकार ने क्या किया है । कमेटी ने सिफ़ारिश की है कि लैंजिस्लेटर्स के लिए एक कोड श्राफ़ कंडक्ट होना चाहिए, परन्तु शासन ने उस की ब्रोर कोई ध्यान नहीं दिया है ।

सरकार ने इस बारे में भी कोई कानून या नियम नहीं बनाया है कि किस व्यक्ति को कन्ट्रेक्ट देना चाहिये । स्राज हमारे समाज में कंट्रेक्टर्ज की एक स्रलग क्लास तैयार हो गई है । स्राज सब भ्रष्टाचार कंट्रेक्टर्ज करते हैं । कमेटी ने कंट्रेक्टर्ज के बारे में जो रीकमेंडेशन की है, सरकार ने उस की तरफ़ भी कोई ध्यान नहीं दिया है ।

कमेटी ने कम्पनीज के बारे में पेज 105 पर कहा है

"We consider that, in Indian conditions, companies should not be allowed to participate in politics through their donations. It is true that this matter was debated at length during the dison the Companies (Amendment) Act of 1960 and it was decided to permit donations subject to restrictions of amount and condition of publication. We do not think that this is sufficient and feel that nothing but a total ban on all donations by incorporated bodies to political parties and purposes will clear the atmosphere."

क्या शासन ने कम्पनीज के द्वारा दिये जाने वाले डोनेशन्ज को बैन किया है? यदि शासन उन डोनेशन्ज को बैन कर देगा, तो कांग्रेस गवर्नमेंट ख़त्म हो जायेगी । कांग्रेस पार्टी के पास उस अवस्था में पैसे नहीं होंगे और उस को आपोजीशन में बैटना पड़ेगा। चूंकि कांग्रेस पार्टी केवल पैसों के बल पर जीत सकती है, इस लिए शासन ने कम्पनीज को पैसा देने की छूट दी है ।

प्रश्नयह है कि सरकार कमेटी की सब रीकमेंडशन्त्रको कानून का रूप देने

[श्रीबड़े]

के लिए इस सदन के सामने क्यों नहीं ब्राई है। इस बिल के द्वारा तो उस ने केवल योड़ी सी रीकमेंडेशन्य को कार्यान्वित करने का प्रस्ताव किया है ।

भ्रष्टाचार का मूल कारण क्या है ? पहले भ्तपूर्व स्टेट्स में इतना भ्रष्टाचार नहीं या, परन्तु भ्रव वह क्यों बढ़ गया है ? किसी ने कहा है कि ''पावर मेक्स ए मैन करच्ट "। ग्राज सरकार ने सब उत्पादन के साधन (मीन्ज स्नाफ़ प्राडक्शन) श्रपने हाय में ले तिए हैं। लोगों को क्वोटा, परिमट श्रौर लाइसेंस देने का श्रधिकार उसने भ्रपने हाथ में रखा है । चुकि सरकार मंत्रियों ग्रीर ग्रधिकारियों के हाथ में इतने व्यापक ग्रधिकार हैं, लिए भ्रष्टाचार बढ़ रहा है । ग्रगर किसी जंगली पश को पिजरे में रखा जाये श्रीर उस को रोज थोड़ी थोड़ी रोटी दी जाये, तो कुछ समय के बाद वह पालतू बन जायेगा स्रौर रोटी देने वाले की आज्ञा मानने लग जायेगा। श्राज ग्राई०ए०एस० ग्रौर ग्राई० सी० एस० श्रफ़सरों के हाथ में मीन्ज श्राफ़ प्राडक्शन हैं। मिनिस्टर्ज भी ग्रपने सेकेटरीज़ के हाथ में हैं ऋौर उन की हर एक बात को मानते हैं। सैकेटरीज के नीचे एसिस्टेंट सैकेटरीज श्रीर म्रन्य छोटे म्रधिकारी हैं, जिन के हाथ में सब मीन्ज ग्राक्ष प्राडक्शन हैं। इस ग्रवस्था में भ्रष्टाचार क्यों नहीं बढ़ेगा ?

पहले साधारण समाज में कहा जाता था, "इफ युवान्ट्टूहेव वर्कडन इन डेल्ही, युशुडगोट् ए मझसी स्रार चपरासी "। उस का कारण क्या है ? मध्य प्रदेश से यहां पर लोग भ्राते हैं भीर श्राठ श्राठ रोज पड़े रहते हैं। उन को कुछ पता नहीं चलता है कि उन के मामले से सम्बन्धित पैपर्ज कहां गडे हए हैं। कोई भी उन को जवाब देने के लिए तैयार नहीं होता है। एन्क्वायरी आफ़िस में उन को

कहा जाता है कि वे पहले एप्त्रायंटमेंट ले लें, इन्टरब्यू मांगलें , वेकल ग्रार्ये फिर भ्रायें, भ्रादि। इस प्रकार उन लोगों को बहुत कष्ट उठाना पड़ता है ग्रीर फिर भी उनका काम नहीं होता है । तब व लोग मजबूर हो कर कुछ पैसादेकर ग्रपना काम कराना चाहते हैं। लाल फीते शाही समाप्त करनी चाहिए ।

इसलिए जब तक यह लाल फीते शाही, रैंड-टेपिज्म बन्द नहीं होता है, तक हमारे देश में भ्रष्टाचार खत्म नहीं होगा । ग्राज ग्रावश्यकता इस बात की है कि समाज में यह भावना उत्पन्न हो कि यह शासन हमारा है ग्रीर यदि इसमें भ्रष्टाचार होगा तो उस,से हमारी ही हानि होगी । ग्राज हमारे समाज में यह भावना नहीं है। बल्कि ग्राज-कल समाज में यह कल्पना है कि यह सरकार हमारी नहीं है, यह सरकार कांग्रेस की है, जिस में बड़े बड़े प्जीपति लोग हैं, जिस के द्वारा अपने कृपापानों को ही क्वोटा, परिमट, लाइसेंस ग्रौर नौकरियां मिलती हैं। इस कारण लोगों में ग्रसंतोष पैदा होता है ऋौर वेहर उपाय से पैसा कमानेका यत्न करते हैं।

जहां तक नौकरियों का सम्बन्ध है, मैं **ग्राप को बताना चाहता हूं कि पब्लिक** सर्विस कमीशन के सामने दो दो, तीन तीन हजार एप्लिकेशन्ज ग्राती हैं। लोग सात ग्राठ रुपये दे कर अपनी अपनी एप्लिकेशन देते हैं। लेकिन होता यह है कि ग्रगर किसी मिनिस्टर या ग्रन्य बड़े ग्रादमी उम्मीदवार चुन कर नहीं आता है, तो तारीख़ बढ़ा दी जाती है। पब्लिक सर्विस कमिशन को टेलिफ़ोन किया जाता है सौर उस पर दबाव डाला जाता है व्यक्तिको चुना जाए। इसकापरिणाम यह है कि केवज्ज मंत्रियों श्रौर बड़े लोगों के कृपा पात्रों को नौकरियां मिलती हैं श्रौर पब्लिक सर्विस कमीशन श्रपने काम में श्रसफल हो जाता है ।

अगर भ्रष्टाचार बन्द करना है, तो लोगों में यह कल्पना पैदा करनी चाहिये कि यह शासन तुम्हारा है, यदि शासन में भ्रष्टाचार करोगे, तो शासन खराब हो जायेगा और उस में अनीतियां उत्पन्न हो जायेंगी।

भ्रष्टाचार का एक ग्रीर कारण महंगाई है। महंगाई की वजह से लोगों को न खाने को ग्रन्न मिलता है ग्रीर न पहनने को बस्त्र । इसलिए वे श्रनुचित रूप से पैसा कमा कर ग्रपनी ग्राय बढ़ाने का प्रयत्न करते हैं। यदि हम किसी दफ्तर में जायें, तो हम से कहा जाता है कि यह तुम्हारा कागज रखा हुम्रा है, यह उड़ जायेगा, नहीं तो इस पर वजन रखो। ग्रगर हम ग्राठ ग्राने रखते हैं, तो कहते हैं कि यह हल्का वजन है, एक रुपया रखो। मध्य प्रदेश में एक ट्रैंफ़िक पोस्ट हैं, जहां पर पुलिस के म्रादमी को पांच रुपये दिये बिना कोई माल ट्रक महाराष्ट्र ग्रा जा नहीं सकता है ! नया श्राप समझते हैं कि पांच पांच रुपये करके जो इतना रुपया लिया जाता है, भया उस को केवल हैड कांस्टेबल ग्रीर सब-इंस्पेक्टर खा लेते हैं? वह रूपया ग्रवश्य ऊपर तक जाता होगा।

सरकार के लिये यह आवश्यक हैं कि कमेटी ने जितनी रीकमेंडशन्ज की हैं, उन सब को इम्प्लीमेंट किया जाये। इस प्रकार पीसमील लेजिस्लेशन करने से काम नहीं चलेगा। सरकार ने केवल सेवन्य चेप्टर ले लिया है और यह व्यवस्था कर दी है कि अगर आरोपी हाजिर नहीं होगा, तो भी इन्वायरी होगी और अगर वकील हाजिर नहीं होगा, तो भी ट्रायल चलेगी। मैं निवेदन करना चाहता हूं कि इस तरह के अन्यायी कानून से भ्रष्टाचार ज्यादा बढ़ेगा । जितने कानून ज्यादा होंगे, भ्रष्टाचार जतना ही बढ़ेगा । किसी ने मजाक में कहा है कि ''ला इज ए बिग एस'', भ्रर्थात ला एक बड़ा गधा है, जो बड़े जोर से लात मारता है और बड़े जोर से चिल्लाता हैं । इसलिये ऐसा कानून नहीं बनाना चाहिये, जिस से लोगों को तकलीफ हो जाये और फिर भी भ्रष्टाचार बन्द न हो ।

श्रगर किसी बड़ी डिजीज (बीमारी) का उपचार करना हो, तो उस का मूल कारण बूंढना चाहिये। कुछ फोड़ों की मरहम-पट्टी करने से वह डिजीज (बीमारी) ठीक नहीं होगी। श्रष्टाचार भी एक बड़ी डिजीज (बीमारी) है। इसलिये उस के मूल कारण का पता लगा कर उस को दूर करना चाहिये। सरकार ये जो छोटे छोटे कानून ला रही है, वे फोड़ों पर मरहम-पट्टी के समान हैं। इन से श्रष्टाचार बन्द-नहीं होगा। श्रष्टाचार तब बन्द होगा, जब लोगों को यह विश्वास होगा कि शासन हमारा है श्रीर महात्मा गांधी के नाम का नारा लगाने वाले मिनिस्टर सादगी में रहते हैं, पैसा नहीं खाते हैं।

मैं ग्राप को बताना चाहता हूं कि मध्य प्रदेश के लोग जब यहां पर भिनिस्टरों के बंगलों, सोफा-सेट्स ग्रीर शानो-शौकत को देखते हैं, तो उनको बड़ा ग्राश्चर्य होता हैं। वे देखते हैं कि महात्मा गांघी के ग्रादशों की बात करने वालों में इस प्रकार की ग्राय्याशी चल रही है। वे कहते हैं कि हम ने कभी सपने में भी नहीं सोचा था कि ये लोग इस प्रकार ग्राय्याशी चं रहेंगे।

जब कांग्रेस के मिनिस्टर सादगी का जीवन व्यतीत करेंगे, जब उन लोगों को मालूम होगा कि कांग्रेस का शासन हमारा है, 265 Mineral Oils (Additional NOVEMBER 17, 1964 Motion for Adjournment 266 Duties of Excise and Customs) Amendment Bill

[श्री बड़े]

जब लोगों को खाने को ग्रन्न पहने को बस्त मिलेंगा, जब लोगों को नौकरियां मिलेंगी, जब सरकार की ग्रोर से उत्पादन के साधनों (मोल्ज ग्राफ़ प्राडकशन) में इन्टर-फ़ीयरेंस नहीं होगा, जब लोगों को छोटे से ग्रंघे के लिये भी क्वोटा, परिमट ग्रौर लाइसेंस के पीछे भटकना नहीं पड़ेगा, तब भ्रष्टाचार खत्म होगा।

मैं इस बिल का समर्थन करता हूं, लेकिन केवल सेवन्य चेप्टर की रीकमेंडेशन्ज को एक्सेप्ट करने के बजाये सब रीकमेंडेशन्ज को स्वीकार कर के ग्रगर सरकार कोई कानन लाती तो अच्छा होता। मैंने मंत्री महोदय के सामने भ्रष्टाचार के उदाहरण रखे हैं। कितने बड़े बड़े गुनाह शासन ने हज्म कर लिये हैं । उड़ीसा का गुनाह, जस्टिस कृष्णन् का जजमेंट, सुखाडिया मंत्रिमंडल की कार्यवाहियां—इन सब पर शासन ने कोई ध्यान नहीं दिया है। इस के अति-रिक्त मंत्री महोदय ने खुद ही जजमेंट दे दिया है कि बिहार के मंत्रियों ने कोई भ्रष्टाचार नहीं किया है। मैं निवेदन करना चाहता हं कि इस तरह लोगों का विश्वास शासन पर से उठता जा रहा है और इसी लिए भ्रष्टाचार बढ़ रहा है।

Mr. Chairman: We will continue with this Bill on the next day.

16 hrs.

[Mr. Speaker in the Chair]

MINERAL OILS (ADDITIONAL DUTIES OF EXCISE AND CUS-TOM* AMENDMENT BILL*, 1964

The Minister of Finance (Shri T. T. Krishnamachari): Sir, I beg to move for leave to introduce a Bill further to amend the Mineral Oils

(Additional Duties of Excise and Customs) Act, 1958.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Mineral Oils (Additional Duties of Exise and Customs) Act, 1958."

The motion was adopted.

Shri T. T. Krishnamachari: I introduce† the Bill.

16.01 hrs.

MOTION FOR ADJOURNMENT—contd.

FAILURE OF GOVERNMENT TO ENSURE MINIMUM SUPPLY OF RICE TO KERALA

Mr. Speaker: We now take up the Adjournment Motion. Shri H. N. Mukerjee.

Shri H. N. Mukerjee (Calcutta Central): Mr. Speaker, Sir, I move:

"That the House do now adjourn."

Sir, it has fallen on me through this Adjournment Motion to give expression to the massive agony of our people everywhere specially as it has been reflected in the eyes of the people of Kerala on whom the burden of suffering has fallen in pre-eminent measure in recent weeks. Over food, the Government's recent record is dreadful, beyond words, though from time to time we by the Food Minister's accustomed assurances and even such things as the Prime Minister's rather factuous forecast which he made on the 12th November in Allahabad that the food crisis will end in a few days. I wish it does end in a few days. But the signs are nowhere

^{*}Published in the Gazette of India —Extraordinary—Part II, section 2, dated 17-11-1964.

[†]Introduced with the recommendations of the President.

there from which we can deduce that the food crisis is going to end in a mew months, let alone in a few days. The situation has become chronic. Tragedy stalks the country. Whereever you look, the people clamour for food and in Kerala where you see perhaps the quintessence of the problems of our land, it took a grim shape which should shake off complacency which is still sitting pretty on the treasury benches. the present callousness of the administration continues, the handwriting is on the wall and perhaps much sooner than the Government thinks people will push them off from power, first in Kerala and then everywhere else. (Laughter). I know it, Sir. Laughter might be provoked even by prediction of what is likely to happen if the Government continues in its present ways and it is our desire to do whatever we can to see that the Government changes its present ways or goes out of power.

The full story of the criminal muddle over food supplies to Kerala will be, if it is ever revealed, epic of infamy. I can do no better than quote no less a person than the Governor of Kerala, Shri V. V. Giri. He is no foam-at-the-mouth agitator as some of us might be described by the Members from the other side if they could think of such an expression. This is what he told a conference of editors whom he had himself invited. His words were:

"We trusted the Centre landed in the soup."

And then Mr. Giri offered to face a judicial inquiry into the handling of the food situation by the Government.

Shrimati Renu Chakravartty (Barrackpore): Have one.

Shri H. N. Mukerjee: Members are suggesting: let us have the judicial inquiry. On this occasion, it comes not from the Opposition which Government is so accustomed to pooh-

pooh only because they are strong in numbers but it comes from Rajyapal appointed by the Rashtrapati, it comes from no less a person than the Governor of a State who makes an accusation that the most egregious bungling has taken place in regard to the matter which nearest to the interests of the people, namely, supply of food. Let there be a judicial inquiry as Mr. Giri has said that he wanted it.

Only the other day, the Union Government took charge of Kerala and this happens. You know very well how we brag so often of our parliamentary system. You and have shared in that pride and sometimes express the way in which we work our parliamentary system. But in any conceivable parliamentary set up a Government which has failed as egregiously as Delhi has failed over Kerala would not last even one single day and the people would send them packing. I cannot conceive of a parliamentary system of Government, where this kind of failure takes place, where the people driven to extremes and all kinds of incidents take place as they did in Trivandrum and other parts of Kerala and the Government sits mum, talks pretty and says all kinds of things in justification. I have not been able to read every line of Mr. Subramaniam's statement in regard to the food situation in the southern States as I got it rather late. There is not a syllable to suggest that the Government reacts in any human way to the sufferings which indubitably have taken place and continue to take place in so many parts of our country, not only in Kerala but all over the country, whether it is West Bengal or Madras or Andhra Pradesh. Even in a surplus State like Andhra you find long queues there. In Madras, terrible sights have been reported by all and sundry and in a place like West Bengal we live in a chronic state of piteous deprivation on account of the mal-administration which continues in our country. There is no co-ordinated policy from the Centre. So far

[Shri H. N. Mukerjee]

every State follows its own policy specially the surplus States. The Government goes about saying that there is a deficit but it is only marginal and the result is that the hoarders take advantage. The Prime Minister, the Food Minister and even the Minister for Information and Broadcasting go about saying that the Opposition is responsible for all the trouble over food and that sort of thing. It is rather sickening to find Government trying to shove over responsibility which belongs to itself in order to find some sort of credit in a situation which they themselves have created. Even the surplus States like Andhra or Orissa could not protect their own people. As I said, earlier, long queues have been found not only in Madras but also in Andhra which is such a fabulously surplus area and in Kerala the position has been excruciating. For more than seven months now the Government has had very clear notice as to what exactly was likely to happen Kerala. Of course, nothing very much happened. Sending special trains, etc. should have been done a great deal earlier. Is it melodrama which is wanted as the remedy to the situation? It is a good job, of course. It is very necessary to send special trains even when it is so late. I do not say, don't send these special trains. You do it by all means but do not for God's sake expect credit from the people, do not expect any credit for these small and belated mercies which you vouchsafe to our common people, and do not forget that from Andhra, for instance, a great deal of rotten rice is being sent over to Kerala because that is the way in which Government and its friends function. That is a sort of thing which happens.

What has happened in Kerala is unprecedented in the recent history of that area. My friends on the treasury benches are responsible. The whole Government in Kerala came to a standstill. If the emergency steps which were taken after the distur-

bances which took place in Trivandrum and elsewhere were taken earlier, then, of course, something might have happened. Ugly developments could have been prevented. The Government invokes the name of President and behaves in a manner which brings discredit on the President's own name. Transport has been found to be no problem as the schedule of the grain movement shows. There has been no co-ordination and no policy. Lack of policy has led to a state of things in Kerala where starvation deaths have taken place. I have got here a telegram sent to me by leading Members of Parliament which reports starvation deaths. I have just heard from a Member of the other House who arrived today from Kerala, saying that starvation deaths have taken place. There might be a slight improvement in the situation. But these starvation deaths have taken place. I know of Members of Parliament here who have told me that they know school children in Kerala swooning away because of lack of food, because of lack of nutrition. I have been told, I believe at least Members of Parliament from Kerala when they tell me this, that the price of rice rose up to Rs. 90 for about 40 kilos. And even now the normal price is Rs. 70 to 75 for 40 kilos. But it is not available even at this rate. And what you have to do is to make surreptitious purchases from merchants who might consider you to be in their good books. That means that the generality of the people have no access to food.

This is the kind of stress to which the people of Kerala have now been reduced and which we see all over the country wherever we look. I have mentioned my own state; almost every other State, surplus as well as deficit, is now groaning under this burden of food crisis which the Government does not seem able to tackle. Any rational policy requires regulated movement of foodgrains from surplus to deficit States on an agreed basis. Otherwise no system of

controlled distribution involving statutory or informal rationing can worked. But this Government seems to have no such policy. Or if it has such a policy it is only on scraps of paper which can be disregarded at will, especially by the friends of the Government, the hoarders and profiteers. That is the record, only in Delhi but also in all the States. The Government has no right to pretend that it can organise food supplies on a countrywide scale so that rationing in cities and in selected areas can be guaranteed and food also might be made available elsewhere. Its policy seems to be to stave off crises by desperate last-minute appeals by the Prime Minister. meant to be dramatic, as I said earlier. It is perhaps intended to bring dividends to the ruling party. But if the results are not produced, as they have not been so far, Government cannot fob off people with histrionic gestures of this sort which we from time to time.

Mottion

A little intelligent and honest planning and execution could have saved the situation in the south before the new crop came into the market. But Government seems incapable of such intelligence. This country is getting more and more disgusted with the Government every day.

We have been told about "firm and drastic action" against hoarders and profiteers. There has been so much of tom-tomming of the new measures against hoarders and profiteers. criminals who steal people's food and play with the lives of our people "periods of grace" are given and then they are extended. Then ultimatums are given from time to time. then what happens? I am quoting what the special correspondent of a noted daily, The Statesman of Delhi, wrote on November 13. He said, "The total inaction that has followed the expiry of each ultimatum is nothing short of a disgrace". Here is a paper which is supposed to talk in a language very different from the language which we of the opposition have the right to use in Parliament. It says: it is nothing short of a disgrace. Government had all the powers in the world to deal with the hoarders, under the Defence of India Rules. But we know what happens. I know of Members of this House who have been to jail recently on account of the satyagraha over food; and they discovered when they were inside jail a few detenus who were alleged to be hoarders or profiteers and they were being treated with a kind of . . .

Shrimati Renu Chakravartty: Like the European wards in the British times!

Shri H. N. Mukerjee: The were having the best of everything even inside jail, and they were told that as soon as the satyagraha movement fizzled out they would be let off.

We know what happens. Actually, this ordinance which has been declared with so much fanfare and which is going to come before the House very soon, it might be good as far as it goes; but what really disfigures this kind of measure taken by the Government is that it shows up the inability of Government to tackle the point effectively. If you really want to deal with the hoarders you should use the emergency powers which you have got. But, of course, you don't do that at all.

Again, the Statesman correspondent whom I have quoted writes about this matter of the ordinance on November 13: "If the ordinance was originally intended to be a stunt, it has in practice turned out to be a hoax". I am not going into the details of the ordinance, but I mean to say this is the kind of thing which typifies the incapacity of the Government to deal with a matter effectively.

Why can't this Government, armed with so much power under the emergency regulations, come forward and

deal with the food thieves in the proper manner? Why can't this Government, which is supposed to represent the Congress party ruling every area of our country, deal with recalcitrant Ministries in particular States if they happen to be surplus and if they happen to stand in the way of the execution of the co-ordinated food policy of the country? Why is it that this Government is found to be so utterly inept, and why can't they deal firmly with criminality, and why can't they punish those who play with the lives of the people?

been This is a matter which has highlighted by the events in Kerala as well as by the events elsewhere in our country. I am not going into details, because there will be Members from Kerala who would speak with more exact and more immediate knowledge of what has happened there. But I know for a fact from what has appeared in the most reputable papers that the picture in Kerala is such that it stinks in the nostrils of every decent person and it savours of such inefficiency on the part of the Government that this can no longer be easily tolerated.

Sir, there is a time for patience, and there is a time for anger. But as the Government goes on making a mess of the problem of food supplies which the people need so badly, the thing becomes exasperating from time to time. I was recalling what in the Faizpur Congress Pandit Jawaharlal Nehru had said about "the massive agony in the eyes of our people". And he said that to remove that massive agony was the first and the last job that we have got. That job we have not been able to do. And we had no intention, it seems from the indications Government gives from time to time, to tackle this matter in the way in which alone it can be tackled. I feel therefore that the Government by its utter ineptitude has shown itself so incapable, so absolutely out of tune with the interests of this country that nothing but a censure is merited as far as parliamentary proceedings are concerned. And therefore I have sought by means of this adjournment motion to draw the attention of the House and of the country to the failures of the administration.

Mr. Speaker: Motion moved:

"That the House do now adjourn".

There will be a limitation of ten minutes each for the speakers now.

Shri Surendranath Dwivedy (Kendrapara): Sir, just after the discussion of the food situation in the last session we were given the assurance not only by the Food Minister but even by the Prime Minister that within two months this crisis would be over. Now, just after two months, when we meet we find that a crisis has erupted in Kerala, not because Kerala has not produced sufficient rice-it is a deficit State always-but because of the bungling not only of the State Government which was existing before President's rule but of the Central Government as well.

As has been pointed out, it requires no proof; the Governor Mr. V. V. Giri himself has said that the Centre has let them down.

This is the story, and if one goes into the position in the different States one will find almost the same picture in all the States of India in some shape or other.

In Kerala it is a problem of supply and distribution. I remember, the Food Minister in a bravado speech said that there is no scarcity and that it is the opposition parties who are responsible for creating a scare in this country. (An Hon. Member: Shame). After what has happened in Kerala, I think when he replies he will apologise to the country that it was a

mistake to say like that. It is the Central Government which is responsible for the muddle that is going on in the country today. Who is responsible for what has happened Kerala? Is it the opposition parties who have brought about this crisis there?

Some Hon. Members: Yes.

Motion

Shri Surendranath Dwivedy: there were no Opposition parties, if there were no movement, and if there were no agitation, probably thousands of Keralites would have died by this time. This situation did not develop in a day. It is not as if only when Shri C. Subramaniam was in Manila he realised the seriousness of the situation in Kerala.

Shri Koya (Kozhikode): Shame!

Shri Surendranath Dwivedy: This was continuing for number a months there.

In August last, as it must have been known to this Government, in Calicut there was a raid on a foodgrains shop. The people were in a queue, and they wanted food articles, but the supplies were not available. So, they had necessarily to take the law into their own hands and they forced the dealer to bring out the stocks. They asked the dealer 'The Government say that there are sufficient stocks available. So, where has the food gone?'. that time, the State Government was functioning there, that is, the State Government headed by Shri Sankar. That Government, of course, is no longer there because the Congress Party Members themselves found that such a Government was not only incapable of supplying or giving food to the people, but it being a Government which was corrupt and inefficient to the core should not exist for a moment. So, they revolted, and a no-confidence-motion was passed. But what have that Government done in the meantime, when the serious situation arose? There was a fight going on between the State Government and the Central Government in order to

fix prices of foodgrains. They refused to do that, as a result of which no foodgrains would flow either from Andhra Pradesh or from Madras into Kerala. When this dialogue was going on, what was the Central Government doing? When Shri V. V. Giri took charge, naturally, he took stock of the situation. Thanks to the fact that we have an administrator like Shri V. V. Giri there as the Governor at this moment, he took stock of the situation; and we read in the papers-it is not as if we are saying this from any confidential document that might have been received by the Central Government from him, we read in the papers-that Shri V. V. Giri warned the Central Government that the situation was very critical and very serious, and the Central Government should immediately rush to the aid of the State Government

276

Shri C. Subramaniam then visited the State on 1st October. And what was decided? There was no stocktaking of the position as it existed then, namely whether the State had sufficient foodgrains in store to feed the people of Kerala, but it was decided that from 1st November, would be informal rationing. course, one would welcome rationing, if there were an efficient and incorrupt administration as well as a machinery which would reach out to the people. But informal rationing was introduced, but there was no stock available even in the Central reserves which were with the State Government. During the period from August to October, those reserves were there exhausted. And they were never replenished. I would like to ask what the Central Government were doing. I would like to know whether adequate reserves exist in the Central reserves available with the different States, which can made available at the time of crisis. visited When Shri C. Subramaniam Kerala, did he find out whether the Central reserve stock was sufficient for the people of Kerala? He did not do so, but rationing was introduced

[Shri Surendranath Dwivedy]

According to the Government Kerala, about 2000 tons of rice every day would be required in order to supply only to the rationing That would come to about 60,000 tons a month. Now, it is the case of the Government of India that Andhra Pradesh, Madras and States, they had made arrangements for sufficient stocks to reach the people of Kerala. But I would like to know why that was not actually done. Is it not a fact that the traders in Andhra Pradesh and Madras, in collaboration with the traders in Kerala, saw to it that the prices of rice and other foodgrains were raised Andhra Pradesh and Madras, so that the traders in Kerala could tell the Government that since at the procurement place the price of rice was high, no rice was being made available to the State of Kerala? Did this not come to the notice of the Central Government? If it did, what steps did they take to see that there was at least a parity in price so that the rice could flow to the deficit area of Kerala? But nothing was done.

Government are thinking of Foodgrains Trading Corporation now, and that too in a half-hearted manner. This will be another anarchy in the food distribution machinery. you want to take it up, take it up fully and completely; fix the minimum and remunerative prices for the producer, and have the procurement machinery in different States at your disposal, and procure the foodgrains in sufficient quantities from the surplus States which you can sell through the Government agency in a regulated manner by sending it to the deficit States. But you do not want to do that. You only want to play with this game, and we always find a statement which is in contradiction of what is happening in the State itself.

So, it is a case of bungling at the Centre. There is no definite food policy also, either in regard to prices or in regard to supply and distribu-

tion, which has been responsible for this chaos and confusion in the country.

In conclusion, I would only say this: that what you have seen in Kerala. is just a symptom. You are complacent today because the people have not revolted in the other States, and you think that the position is very safe in other areas. That is not so. If Government feel that there is an emergency and they really want totackle this problem, let them think very seriously about what is wrong in their entire food policy, how that policy should be changed radically and how the administration should be overhauled so that this problem could be tackled effectively.

Shri Maniyangadan (Kottayam): I have also to speak with great painespecially because I am coming from the State of Kerala, and it is only three days since I left that State. I have to agree to most of the statements made here by the Opposition.

The trouble in the State, which is a deficit State and which has to get about 10 lakhs of tons of rice from outside every year to feed its people, is that it has been experimented uponrecently in several ways. The southern zone consisting of Andhra Pradesh, Kerala, Madras and Mysore was functioning in recent years in a smooth way and there was not much difficulty. But this year, according to the statement of the Food Minister, in June, the Central Government began to procure rice from Andhra Pradesh and Madras. Of course. some rice was being issued to the State of Kerala from the godowns for distribution through fair price shops, but that would not have made up for the rice that was procured. It was then that the trouble began, and the arrivals of rice from Andhra Pradesh to Kerala stopped to some extent. Of course, subsequently the Government thought that this should be stopped, and they stopped it. Then again, the situation became almost normal.

Again, there were certain experiments made with the State. In September this year there was a conference where it was decided to fix the price. Of course, by that time, the price had increased to some extent. They fixed the price of rice, but not of paddy. I mentioned this fact in the House during the last session. When traders and representatives of cooperative societies in Kerala went to Andhra Pradesh and Madras for purchasing rice at the price fixed by Government, they could not get it. The millowners said that the price of paddy was not fixed, so they could not get paddy at such a price as to sell rice at the price fixed Government.

In the statement, it is said that 'owing to the non-observance of price control in Kerala, it was reported by Governments of Andhra and Madras that large scale movements of rice were taking place to Kerala and these Governments therefore started imposing informal restrictions on movement of rice to Kerala'. That is, the Governments of Madras and Andhra Pradesh put impediments on movements of rice from those States to Kerala on the excuse that price control was not observed in Kerala. This is not a true statement of fact. In Kerala, we cannot observe price control unless we get the grain from outside, and the fact was that we could not get it. I know of instances where the district co-operative society representatives went to the State of Madras on instructions from the Government of Kerala and also on the advice of the Madras Government. When they went and met the Collector, he called together some millowners and asked them to supply rice. But they would not. So the Collector said, 'We are helpless. What to do?'. This was the actual state of affairs. We could not get rice at the price fixed by Government. So the position started getting acute in the State.

Subsequently the price increased. There was acute shortage. During the end of the last session, we made representations to the Food Minister; we also represented the matter to the Home Minister in the consultative committee and warned that things were getting on to a crisis. Unfortunately, nothing was taken serious note of. Of course, the Food Minister went to Kerala and announced that from 1st November there would be informal rationing.

We thought this announcement was made after making some preparations. But what happened on 1st November? Before the 1st November, ration cards had been issued to all families in the State. Everything was ready—except the rice. That was the position. Then on 1st November they said, 'All right. We will begin with municipal corporation areas and towns'. Even there, the announcement was that 6 oz. of rice and 6 oz. of wheat would be supplied. But actually, that quantity was not supplied. There was no wheat at all supplied.

Then again, very recently the Minister went there. Of course, statement made by the Governor was referred to here. There was absolutely no preparation for that. I am asking the Food Minister in all seriousness: when he made the announcement after consulting the Government of Kerala and also the Governments of Andhra and Madras that informal rationing would be started on 1st November, or at least on the 15th November, did he not make himself sure that the necessary quantity of foodgrains would be made available to the State for this rationing? If he did not, did he not come to know subsequently that these things were not being supplied? Why were no steps taken to see that this difficulty was avoided? These are the questions I have to ask. Either the State Government did not inform the Centre or if they did, the Centre did not take serious notice of this fact.

[Shri Maniyangadan]

As regards starvation, I know that in several thousands of families, not a grain of rice was cooked for days together. That was the actual state of affairs in the State when I left for Delhi.

Now, of course, they say that 3½ oz. rice would be supplied to villages also. I do not know how that could be supplemented. The position is that there is no supply in the open market from outside the State. This is not the harvesting season in the State. Rice or paddy could not be obtained by traders for sale in the open market. If all available sources of supply to the open market or to the private trade are closed, what can be done?

Then they say, we can give 3½ oz. of rice and people may supplement it through other sources, private trade. I am asking: how to get it when all channels are closed? There is no possibility of getting even a single grain of rice or paddy from outside. In such circumstances, if supply is to be supplemented through other sources, through private channels, my submission is that it is asking for the impossible. This is in a way a measure of the sort of indifference on the part of Government, without thinking of the consequences of their action.

There are certain areas in the State, plantation areas, where there is no possibility of getting any rice. The Minister is reported to have said that they do not deserve any special consideration. Kerala is a State where it is not possible to grow more foodgrains. We have pepper, coconut, rubber and other cash crops. If the intention of the Central Government is to reduce the areas under these crops and grow paddy instead of wheat, that is a different thing, and people may try it. But we are earning a substantial amount of foreign exchange for the national exchequer on account of these cash crops. We are serving the nation that way. I submit therefore that this question of food supply to the State must be taken as a national issue, specially when it is under President's rule; even if it were not, this should be treated as national issue; and steps taken accordingly. The Central Government cannot offer any excuse about that.

The southern zone should be maintained and free passage of rice from Andhra and Madras allowed. If they are finding difficulty because of informal rationing, let there be statutory rationing; let the people of the State be given sufficient quantity of rice and paddy. Then we will be satisfied. Otherwise, there must be channels for getting rice through private trade.

Shri Ranga (Chittoor): Mr. Speaker, I am very glad indeed that quite a large number of our Congress friends are conscientious enough to clap their approval of the remarks made by one of their own colleagues who has just spoken.

Shri A. P. Sharma (Buxar): Do not exploit that.

Shri Ranga: I find now that there is spiritual unanimity in this House, on all sides of this House...

Shri J. B. Kripalani (Amroha): Excepting the Treasury Benches.

Shri Ranga:in condemning this Government and its food policy, specially as it concerns and affects the State of Kerala.

My hon, friend from the State said just now that it was because the Kerala Government and Kerala consumers were not prepared to pay the price ruling in the supplying markets that the trouble arose. That provides the real key to a part of the crisis. Why is it that they are not prepared to pay the price that prevails in the market? It is because of the wrong policies that have been followed by Government till now in order to keep down the prices, in order to keep down

the peasants and rob them of the incentives that they should have to produce more and more. To achieve this objective, they relied upon P.L. 480 imports. The more the imports came, the less was the incentive to produce more. Less and less was being produced, more and more had to be imported. This vicious circle has been going for the last six years. That is one of the reasons why this crisis has arisen.

Re: Motions

Secondly, who is the hoarder? My hon. friend Shri Mukerjee was very eloquent in his indignation against hoarders. The biggest hoarder consider to be the Government. They have themselves been advertising that every day a ship was coming from America, it was being unloaded in Bombay, Calcutta, Madras or some other place. What have they doing with all these stores, with all these buffer stocks? Are they keeping them in anticipation of the marriages of their sons and daughters? Are they not intended to meet the real primary objective with they were supplied to us by America and other countries, namely to enable this Government to place these stores in all those vulnerable places so that it would be possible for them to make available these supplies the moment local shortage arises? It is not as if they have not been given any warning in regard to this particular matter. Several months ago we made this charge against Government when similar trouble arose in Bombay and Calcutta. In spite of it, Government has not become wiser. Therefore, I charge them with being the biggest hoarder in this country.

Thirdly, there is this question of rice. What is the use of trying to make scapegoats of the opposition parties on the one side and hoarders on the other, and the Andhra Government and other surplus Governments on the third side? It is inflation which is the primary cause of all this mischief. It is not the fault of my honfriend Shri Subramaniam alone, the

poor, unfortunate man, who, because of his youthful impetuosity jumped from another Ministry into this cauldron of fire.

Shrimati Renu Chakravartty: Shri Shastri's also.

Shri Ranga: It is the fault of this Government as a whole.

I put this question earlier to the previous Food Minister, who certainly made a greater success of this, although he was also a failure.

Shrimati Renu Chakravartty: He has gone.

Shri Ranga: And that is why you have got this crisis.

Shrimati Renu Chakravartty: He said the grannaries were full when they were empty.

Shri Ranga: He admitted that inflation was one of the principal causes of this mischief.

Is it not a fact that during the last six or seven months the price index has gone up? Why? Because inflation is having its free play. It is taking its vengeance on the social economy, and as long as this Government fails to tackle this terrible problem of inflation, it would be impossible for them to come to grips with this food situation.

Why do you blame the Andhra Government or any other surplus State? When there was not all this informal rationing, these controls this incapable Government coming into the market and trying to pose as if it was going to manage this matter much better than the traders, was there all this trouble in Kerala? True, there was shortage in Kerala also; true, they had to go with much less than necessary rations, but nevertheless there was not this crisis. It has arisen only after this Government has come into the market in its incompetence, and that is why I am not

[Shri Ranga]

able to agree with my hon. friends, the socialists and communists, when they say that complete rationing should be introduced, that complete monopoly over the grain trade should be given to the State Trading Corporation, with all its traditions of profiteering and all the rest. In whose interests will they be profiteering? Not in the interests of the producers or of the consumers, but in their own interests and in the interests of this Government. Therefore, I agree with them.

Re: Motions

When there was not this trouble, Kerala was able to get its supplies. Kerala is unable to get its supplies now just because it is not being enabled by the Union Government to purchase these foodgrains in the supplying markets at the prices which rule there, which ought to rule there in all region. When they are prepared to get these supplies from America at subsidised rates, why should they not be prepared to supply it to Kerala at a price which would be within the capacity of Kerala to pay, and at the same time at prices which would be reasonable and acceptable to the people who are producing the foodgrains in the surplus States?

I want Government to consider this aspect of the problem. I agree with my hon, friend from the Congress when he says that it is a national problem. Therefore, if it becomes necessary, the Union Government should be prepared to sacrifice Rs. 10 or Rs. 20 or even Rs. 30 crores per annum to feed them. Certainly, the Union Government must be prepared to come forward to do that. But then what should we do? Should we supply this cheaper rice to all and sundry in Kerala? No, according to me. Only the poorer people should be supplied with this. Let the other people pay more and obtain these things in the open market, let them pay the market price. That is the only reasonable approach.

An Hon. Member: There is no open market.

Shri Ranga: I want an open market.

Shri Bhagwat Jha Azad (Bhagalpur): The trader and the profiteer is the open market.

Shri Ranga: I have to fight against time.

Unfortunately, in recent times, though my hon, friend has been favour of abolishing the zones, some of these people, may be political parties I do not know, some of the interested State Governments were keen on keeping these zones, and they have also queered the pitch. Recently, the Andhra Government was given the power, I do not know why or on whose advice, to prevent lorry-loads of rice being speeded up to Kerala, I do not know in whose interests, but certainly in the interests of bureaucracy, with the result there is no open market in Kerala as there used to be earlier. If all this grain, whatever there is in Andhra, can be speeded up, can be allowed to be sent by roadways freely by merchants, surely whatever the Government is able to supply today can be supplemented by Government supplies also, but the wants to pursue this wrong policy.

Lastly, I wish to warn Government that if they were to pursue this policy of so-called informal rationing in certain areas, what they call rationing in cities alone, they will be inviting too much trouble for themselves, as a result of which it would become the funeral not only of one Minister, but of the whole of this Ministry, here as well as in the States.

What is happening in Andhra? went to my constituency, Chittoor, the other day and saw the huge, big serpentine queues of men, women and children, and women fainting. A woman who had already taken grain went and sat there. I happened

to go there, and I asked her if she had not got her foodgrains.. She said yes. Then I asked her why she was sitting in such a doleful manner. She said that she had been standing there for so many hours in the sun, she got tired and she began to swoon, therefore, she was taking rest. These experiences are to be found in other towns in Andhra. Only the other day, my hon. friends had gone to Guntur. do not know whether queues noticed any there, in the whole of Rayalseema there are queues now, even in Bombay and everywhere, and as a result of these queues, what would happen is that it is not necessary for the opposition parties to do any propaganda; all that the opposition parties have to do in 1967 is to keep themselves ready with their organisational machinery, the tide will throw all the votes into their hands, provided they can hold them. If the opposition parties have not got bigger, stronger hands, they would not be able to win. The Congress also will not be able to win. A lot of politically illegitimate independents will be returned, and Congress ministries will be into the dust bin. Thereafter, whatever remnants of the Congress Party there might be, they will begin to play the usual unscrupulous game of purchasing these independents, and making up their own artificial majorities, and getting back again into sets of power, so that they would be able to continue this mess.

श्री बडें (खारगोन): ग्रध्यक्ष महोदय, केरल के सम्बन्ध में जो माननीय सदस्यों ने एडजर्नमेंट मोशन दिया तो उस का कारण यह हुग्रा कि एक देश, एक राष्ट्र होने से केरल संकट को देख कर हम को भी दुःख होता है। जितना दुःख केरल वालों को होता है उतना ही मध्य प्रदेश ग्रीर केन्द्र को होता है। हम ने देखना चाहा कि केरल में दुखी होने का कारण लोगों के दुःख लिये क्या है। केरल के लोगों के दुःख

का मुख्य कारण यह है कि चावल के जो रेट बांधे गये हैं वे इतने कम बांधे गये हैं कि श्रांघ्र प्रदेश से मद्रास ग्रीर केरल को चावल जाना कम हो गया। इस के बाद रेशनिंग की गई। । नवम्बर, को रेशनिंग करने के बाद केरल में चावल नहीं था। केरल को 60 हजार टन गेह ग्रीर 60 हजार टन चावल की जरूरत होती है लेकिन वहां पर केवल 35 हजार टन ग्रनाज था। ऐसी स्थिति होते हए भी मंत्री महोदय ने वहां पर रेशनिंग कैसे करेवा दी, यह बात नहीं स्राती । इस के मेरी समझ में बाद हम ने 10 नवम्बर को ग्रखबारों में पढ़ा कि वहां पर विद्यार्थियों पर ग्रश्न गैस छोड़ी गई। वहां पर जो कर्मचारी जाते थे उनके टिफिन बाक्सेज का खाना जनता के लोग खागये, ऐसी स्थिति वहां पर ग्रा गई। उस के बाद वहां पर ग्राज एक तरह की ग्रशान्ति हो रही है ग्रीर शासन वहां है नहीं एसा मालुम होता है। के ब्राने के लिये जिम्मेदार कौन **ह** ?

मैं कहना चाहता हूं कि शासन जनता को ग्रन्न देने में ग्रसमर्थ है, शासन करने में ग्रसमर्थ है। जो शासन शासन करने में ग्रसमर्थ है उस को शासन से ग्रलग हो जाना चाहिये। मैं चाहता हं कि जिस प्रकार से ब्राज जो हमारे प्राइम मिनिस्टर हैं उन्होंने रेलवें में ऐक्सिडेंट हो जाने से रिजाइन कर दिया था उसी तरह से केरल की हालत को देखते हुए हमारे मंत्रिमंडल को रेजिग्नेशन दे देना चाहिये । ग्राज केरल में जो स्थिति चल रही है उस को देखते हुए मैं मानता हुं कि वहां रेशनिंग करने से भ्रामरी हो गई। यदि देश में भ्राचिमरी होती है भ्रौर भ्रष्टाचार होता है तो यह दो कारण हैं जिन से शासन को नालायक समझा जाता है। मैं समझता हं कि यदि केरल के लीगों पर भ्रौर विद्यार्थियों पर ज्ञासन [श्री: बड़े]

द्वारा ग्रश्नुगैस छोड़ो जाती है तो या क्यासक दल शासन करने के लिये नालायक है। मेरी विनती है कि यह शासन वहां पर चावल भोजने में ग्रसमर्थ है ग्रीर यह शाहन की फेल्योर है।

इस के बाद एक ग्रीर कारण बतलाया गया कि कोचीन में लेबरर्स ने स्टाइक कर दिया। उन के हड़ताल करने से वहां पर बन्दरगाह में जो ग्रनाज था वह केरल के **ग्र**ण्दर नहीं पहुंच सका । लेकिन यदि उन्होंने हड़ताल कर दी थी तो मैं पूछना चाहता हं कि ग्राप की मिलिटरी कहां थी। स्राप के शासन ने वहां क्या किया । शासन कुछ नहीं कर सका. केवल यह उस ने बतला दिया कि केरल में ग्रनाज भेज़ दिया। हालांकि कोचीन में ह्वीट ग्रा गया था लेकिन वहां के बन्दरगाह में लोगों ने हडताल कर दी, इसलिये वहां पर ग्रनाज नहीं पहंच सका। मैंने देखा है कि कोई भी ऐंडजर्नमेंट मोशन या नोकांफिडेंस मोशन अगर यहां सरकार के खिलाफ प्रस्तुत किया जाता है तो शासन नये नये बहाने बना कर उन से छटकारा पाने की कोशिश करता है। ऐडजर्नमेंट मांशनों का या नो कांफिडेंस मोशनों का उस परकोई ग्रसर नहीं पड़ताहै।

एक माननीय सदस्य: उनको लाना बन्द कर देना चाहिये।

श्री बड़ें: लोकनायक अणे साहब कर ते हैं कि उनको लाना बन्द कर देना चाहिये। मैं कल्ता हूं बार बार लाना चाहिये। मैं कल्ना चाहता हूं कि अगर शासन चाहता है कि वहां अनाज पहुंचे तो उस को रेशनिंग को वहां पर बन्द कर देना चाहिये। जैसे मध्य प्रदेश में ओपन मार्केट में भी अन्न मिलता है भीर रेशनिंग से भी अनाज मिलता है उसी तरह से वहां करना चाहिये। गरीब लोग रेशनिंग शाप पर जाते हैं और बड़े बड़ें अभीर लोग अोपन मार्केट से मंहंगा अन्न अरितंते हैं। इस प्रकार से मध्य प्रदेश में दोनों स्तर के लोगों का काम हो जाता है। यदि आप ने उसी प्रकार से केरल में किया तो कम से कम ब्लैक मार्केट से या चोरी से अनाज आ कर गरीब लोगों को मिल तो जायेगा। आप की जो पालिसी है, जैंसे कि मंत्री महोदय ने केरल में जा कर राशनिंग को शुरू कर दिया, उस को उन को बन्द अर देना चाहिये और केरल में ज्यादा चावल और दूसरा अनाज पहुंचााना चाहिये।

इसी वास्ते मैंने यह ऐडजर्नमेंट मोशन दिया है।

Shri Imbichibava (Ponnani): Mr. Speaker . . .

Mr. Speaker: Cannot he express himself in English?

Shri Umanath (Pudukkottai): Not effectively. He made a speech in Malayalam last time also, on a previous occasion.

Mr. Speaker: But he does not say that . . .

Shri Umanath: You are asking him in English; that is why he is not able to understand and reply to you.

Mr. Speaker: He signs very beautifully in English.

Shri Umanath: Yes.

Shri Imbichibava:* Mr. Speaker, Sir, the food situation in Kerala has risen to alarming proportions now. The entire machinery of distribution of food has completely broken down and availability of rice has become a

*English translation of speech delivered in Malayalam.

luxury all over the State. Starvation deaths have become a common affair and daily press in Kerala is full of such news. A large number of factories have been closed down since many days and workers have no stamina to work due to lack of food. All the educational institutions, from primary to university education, have been closed down indefinitely.

Near Tellicherry, five children died on 11th due to hunger and consequent illness. They are: Nellikka Govindan's 5 year old child in the Tellicherry Government Hospital, (2) in Pattiyam and Vellakkoottur Villages 2 boys died the same day; (4 &5). In Mokeri near Tellicherry, Nanoth Village Katheeja a young Muslim girl and a boy Kannan S/o A Balan, died, In Orkatteri village Kelappan a young peasant became giddy and they died after purging. In the same area the children died and elementary school closed due to this incident. Many more unreported cases of death are there.

Epidemics have spread in Onjiyam Village, cholera has spread in large scale. In Taliparamba village, several school children are attacked by Cholera and dysentry and almost all elementary schools in many villages are closed. In Eraman Panchayat, Karippal, Perimbatav, Vellore, and Koyippara villages large scale epedimics spread. Men, women and children are wandering all over in search of whatever kind of food available. People are turning on tender cocoanuts and. whatever variety of roots and pulses available. This has caused varieties of diseases on a large scale. In Trichur over 100 persons were admitted in the hospital with cholera and dysentry. In Milimanoor, 2 women who went to secure rice fell unconscious were subsequently removed for first aid. A police constable reported to correspondent of Viswakeralam at Quilon on November 10, that he could not give even rice kanji for five days to his wife who had just then delivered a child. In Mavelikkara children in

the school fell unconscious for want of food.

Mass starvation and epidemics are the order of the day. 40,000 tea garden workers in the high ranges are starving for the last several weeks and they could not work due to starvation. In Quilon 1,000 workers of cashewnut factories could not go to work due to starvation.

Thousands of employees of the State & Central Government including Railway, P. & T. and others are standing in queues for several hours daily for a measure of rice and are unable to attend to their normal duties.

Mass scale absenteeism and strikes are being reported all over Kerala and normal life no more exists there. It is the grip of a famine unknown in the history of that State but can only be compared with that of famine during the British rule.

About 25,000 hotels in Kerala decided to close even the light refreshment section by the end of this fortnight. They have already closed down their meals section.

17 hrs.

In Quilon, Trichur and Trivandrum and many other places the lathi-charged, tear-gassed and resorted to shooting to quell the people clamouring for a morsel of food. Harrowing instances of similar conditions can be listed endlessly as no village has escaped the clutches hunger.

Sir, Can we say that all this calamity is due only to natural causes? Can we say that the Government had taken all possible steps to prevent this disaster? I dare say, Sir, that the entire responsibility for this catastrophe lies on the Government. The Government was warned earlier about the deteriorating situation on food question. On 23rd September,

[Shri Imbichibava] this year, I stated on the floor of the House, as follows:

"I have recently received telegram from Calicut which says that food situation has become acute, Rice is not at all available in the market. The black market price has gone up by 25 per cent. In some places, rice is being sold at Rs. 77 per bag. District authorities are just expressing helplessness and people are coming restive. Similar situation is prevailing all over the State. In the absence of any democratic setup the Central Government has to pay more attention to the grievances of the people."

However Sir, no attention paid by the Government to the warning given on the floor of this House. The Food Minister satisfied by saying that the worst was The Prime Minister was busy in giving assurances on the public platform that the crisis would be over in some weeks' time. The local bureaucrats in Kerala naturally took clue from the responsible Government spokesman and were giving false picture of the situation in the State. Sir. 9th November, the Kerala Government asked the Union Government to airlift rice stocks to the State which shows that the situation was pretty serious on that day. However, just one day before this the Kerala Government assured the people "sufficient stocks are available with them for distribution to cardholders at the rate of 16 grams of rice per adult per day in the Municipal Areas and also for issue through fair price shops at two edangazhies per card per week in other areas of the State."

Sir, these irresponsible officers who have given such false statements should have been summarily punished for playing with the lives of millions of people in Kerala. The complacency shown by the Government in this regard is grealy responsible for this chaotic condition in the State.

Sir, on 12th November the Kerala Governor blamed the Union Governfor not supplying adequate quantity of rice to the State as assur-The assurance given by Union Food Minister. the Governor added, was observed "more in breach" and the Madras and Andhra Governments too failed to fulfil their promises.

The Food Minister in his statement has put the responsibility for Andhra and Madras Governments. troduction of rationing without ensuring guaranteed supply of rice the State has led to this serious food situation in the State. Placing responsibility on others only shows the irresponsible approach of the Governments, both Central and States, on this most important problem of the people's livelihood.

When the State government asked for airlifting the foodgrains, the Union Government preferred to airlift Food Minister from one State capital to another. The bungling in whole matter is also seen in a statement of the official of the Union Food and Agriculture Ministry before the correspondent of the Economic Times on 10th November that the food crisis in Kerala would be over in the next few days. Though the situation was becoming critical day by day the Government spokesmen were making false statements to hoodwink the people. What is, however, strange is that some Ministers even went to the extent of holding opposition parties responsible for the present food crisis. Can hypocricy go further? Sir, I would request the Government to understand the the gravity of the situation even at this stage. Immediate steps should be taken in Kerala to solve the food crisis before it is too late.

We make the following concrete proposals for proper distribution of rice and wheat and at the same time to introduce timely relief measures.

1 Ensure regular supply of 12 ozs. of rice and 4 ozs. of wheat per adult

immediately in all towns and villages. What is now being given is 6 ozs. rice and no wheat in town. In villages only 8 nP. worth of rice is being given to a family ration card for five people. is given, If this quantum of ration no family in villages can escape the clutches of slow starvation deaths.

2. As it is physically impossible to open ration shops and regular of stocks throughout Kerala within a few days, and as people are already on mass starvation, immediate relief measures are to be introduced, namely all district Head-quarters must ganise free distribution of rice wheat packets of two kilograms in rural and remote parts through all sorts of transport possible. This must be done as an immediate measure while simultaneously building up of stocks to introduce rural rationing and the mechanism for distribution is set up. This alone will save people from the danger of immediate largescale starvation.

What has happened in Kerala today is likely to happen tomorrow in other States also. Press reports indicate that condition in Madras and Mysore is deteriorating fast. I hope even now the Union Government will rise to the occasion and pay some attention to the demands of the people instead of resorting to repressive measures and taking refuge under DIR.

Shri Kappen (Muvattupuzha): the famous historian. Arnold Toynbee, said that this age will be remembered not for the hydrogen bombs and atom bombs nor for its scientific achievement but for the fact that this is the first time since the dawn of civilisation when men thought of sharing the benefits of civilisation and scientific advance with other men and women in all parts of the world The genesis of the Kerala food situation lay in the lack of this catholicity of feeling and want of nation-wide thinking on the part of persons in high places in India.

Kerala is a deficit State. It produces

only 50 per cent of its requirements and she was getting the rest from the surplus States of Andhra and Madras. When the zonal system was in existence, there was free movement of rice from Andhra and Madras Kerala, and so far as Madras is concerned. there are two crops: Kattichambala crop and the Kuruvai crop. Kattichambala is the largest one. Kattichambala rice was being sold at Rs. 42 per bag, weighing 75 kilos. ranged from Rs. 42 to Rs. 48, and in Andhra Pradesh rice was being sold at Rs. 38 to the Kerala merchants. This was going on very well. year, the Central Government thought of creating a buffer-stock and for that purpose they wanted to purchase rice from the surplus areas of Andhra and Madras. They took to compulsory purchase from Madras, of 25 per cent of the stock of the mill-Andhra, and from owners. understand, they purchased 30 per cent of the millowners' stock at a price much lower than the price. Therefore, the merchants Andhra and Madras suffered a loss of Rs 5 to Rs. 10 a bag because of the Central Government's purchase. When the Kerala merchants went to chase rice as they used to do, the Madras Andhra and merchants thought that they must make good this loss from the Kerala merchants. Naturally they were willing to sell only at a price of Rs. 5 or Rs. 10 higher than the market price. But they were not prepared to give a bill for that. the meanwhile.the Government fixed the price of rice and they failed to fix the price of paddy. Then, merchants in Kerala would not purchase rice because they could not sell at the billed rate and the Government fixed the price and they were compelled to sell at that rate. Naturally, forward purchase which they making and which they used to make was cancelled and there was no stock of rice with the merchants. As been pointed out in the hon. Minister's statement, the supply made from the Central Government to the Government of Kerala was distributed

four edangalies at a time. While they were distributing for a long time only two edangalies, they raised it to four so that the Government stock also got depleted. There was absolutely no rice and then the price was going up. Towards the end of September, the situation was becoming very bad. In the first week of October it was becoming very acute. We the Congress Members from Kerala met the hon. Minister and apprised him of the serious situation that we were facing and how the people are starving and we told him that unless he did something immediately there would starvation deaths in Kerala. He told us that the movement of rice Andhra this year was greater than what it was this time last year. added that he does not understand how the situation had arisen, but he promised that he would go to Kerala and study the situation first-hand and do the needful. When he returned from Kerala we again approached him, and he assured us that 12 oz of rice is guaranteed to every and that informal rationing would be started from the 1st of November.

We were happy. After all, 12 oz of rice is very good, even though the prescribed ration for an adult is 16 oz.

Shri Koya: We are now getting three ounces.

Shri Kappen: What happened on informal November was, rationing was started only in the towns and cities and the villages were There was at that kept in the lurch. time absolutely no rice, and no food material could be purchased from the open market. The Minister calculated that out of the 50 per cent produced in the State, 30 per cent would come to the open market, but that calculation, according to me, is wrong. What ever it is, whatever surplus that could market was also come to the open

barred, because there was the policechecking to see whether it was Central Government stock that was being moved, so much so that the movement of rice in Kerala was absolutely stopped. There was not even a grain of rice to be purchased. The people got anxious. Students got out of the colleges. In hostels, there was no food. Hotels were closed and there was absolutely no food anywhere. Students' strikes became the order of the day. There was no law and order. Of course, the police were forced to lathi-charge and even throw stones at at the students in Trivandram city. A very bad situation was created. We have approached the Minister and told him of the grave situation. assured us that 12 ounces of would be given. But in the villages today, from 15th November, ounces of rice are being given. Even this does not reach all the people the villages and there is absolute starvation. This is really a serious situation.

Before I started for Delhi, I met the Kerala Governor and told me that he had sent a wireless message to the Centre asking for airlifting of rice, so that the serious situation might be met. He has issued a statement, as pointed out by Mr. Hiren Mukerjee, that the Central had let down the Kerala Government by not supplying what it had promised. Therefore, the socalled informal rationing has failed.

As I pointed out, the only possible solution to this whole problem is to rice. allow free movement of Madras Chief Minister, on his gracious birthday, made a proclamation: "I am going to give 10,000 tons of rice Kerala as birthday gift". When the Kerala Government issued licences to the merchants and when they went to Madras, the Madras Government said, we have no rice with us; we will give you paddy. When paddy was purchased and milled, the Madras Government freezed it and said, we will give you another quantity of paddy. That is why I say it is this want of catholicity of feeling and nation-wide thinking that has been responsible for the serious situation in Kerala.

I was told by the Kerala Governor that he approached the Central Food Minister and asked him for at least a small consignment of 5,000 tons from the Madras quota, which would be repaid after some time. But the Central Food Minister said, if the Madras Chief Minister is agreeable, I am agreeable. When the Governor went to the Madras Chief Minister, he said, nothing is available. What a bad situation in which that Government has been placed! So, I suggest that free movement of rice may be allowed and the price fixation may be changed.

When I was listening to the speech of Mr. Mukerjee, I was laughing in my sleeves, because in this country, these communists raise a hue and cry every day that controls must be imposed and State-trading must be introduced. But when there is some difficulty in the beginning, they go to the people, whip up an agitation and make political capital out of it. Of course, his speech was full of very highsounding words, but it lacked sincerity.

Shri N. Sreekantan Nair (Quilon): Mr. Speaker, Sir, from the speeches made from all sections of the House, you could understand that the situation in Kerala is really critical. a matter of fact never before in chequered history of Kerala, has such a serious crisis faced the people. produce only 40 per cent of our needs and the remaining 60 per cent has to come from outside. It has been coming all along. We have faced World Wars During that period, Kerala people did not starve. We were amply supplied with rice by the British imperialist Government.

Now after 17 years of independence, Kerala, which also fought for independence, is being isolated and the people of Kerala are dying of starvation in thousands. Why is it so acute? How could not the Government rush some help there? Certain espects of the speech of our Governor have been quoted here, but the salient point have been left out by Mr. Mukerjee:

"The Union Food Minister, Mr. C. Subramaniam, had assured me last month that 80,000 tons of rice would be sent every month. Later on he said, not more than 60,000 tons of rice would be sent. But in fact, he sent only 5,000 tons".

From 80,000 tons, it came down 5,000 tons. That is the categoric statement he has made. About neighbouring States also, the Governor said, the assurances given by Madras Andhra were not fulfilled. stage, Madras and Andhra ere proached desperately for a loan of some quantity of rice, which we promised to return, but they did not agree. This is the curious state of affairs.

We talk so much of emotional national integration and unity of the nation. At the same time, a State which is producing cash crops and earning for India a sizeable amount of foreign exchange, much more in dollars than in stereling, is allowed to starve Millions of children in Kerala are being emaciated and wasted away by acute hunger. They are the citizens of future India. They would not be fit to fulfil the task which they would be called upon to do, if during these early stages, they are dried up.

It has been mentioned here how rice was not sent to Kerala. As a matter of fact, rice consigned to Kerala not sent there. Wagons of were commandeered by the Madras Not Government. only paddy, but also paddy purchased from Andhra and taken to Madras for milling, were taken over. I do not mind Madras taking them over if the situation in Madras was more serious than in Kerala. As a citizen of India. would say that Kerala sould suffer a little so that the pangs of Madras may

not be heightened. But Kerala was suffering acute shortage. People were dying of starvation Children come out of schools and colleges. know of days when Government Secretariat did not function even half the strength, because 50 per cent of the officers had come to stand in the queue for rations. At such a time, to impose restrictions and to behave in this heartless manner towards Kerala does not speak well of a nation.

The sufferings of the people were acute. Quilon, which I represent, had to start the food riots initially. If there is any blame in it, I accept it. very next day, Mr. Giri told all the political leaders who met him that "it is only now that the Centre has realised the position." Is not that an encouragement not only to the opposition, but to every political party, resort to violence, burning, arson and murder, in order to attract the attention of the Ministers at the The Centre is ruling Kerala now. At the time when Madras, his home State, was putting impediments in the path of giving the most meagre rations to the Kerala State, the Minister of Food at the Centre, was on a foreign tour. When Kerala was burning and the Neroes were fiddling!

As a matter of fact, the whole question of rationing has to be gone into thoroughly. What is this informal rationing? I beg to differ from the Swatantra leader on this issue. rationing has to be introduced, it has to be through and complete. Otherwise, no hotchpotch is going to help. If procuring has got to be made and it is going to be made, it has to be done thoroughly. The other day I met the hon. Governor, Mr. Giri. I gave him a memorandum. He gave me a reply in writing later on. He told me personally at that time that the Centre would not allow taking away or procuring all the surplus rice available in the fields. If you do not take away all the surplus rice, if you insist upon the so-called procurement as it is now being enforced and take five parahs of rice from every para of paddy field, it will be doing an injustice. There are certain areas where nothing is grown. There are dry lands and there are Kari lands where not even five parahs are produced as total yield. When the total crop is les; than five parahs how can you take away five parah in such cases?

Look at the rationing system, so-called informal rationing system, that is introduced. It is a travesty of truth. It is the greatest disrespect that can be shown to the common people, to the poor people. A man may own one or two parahs of paddy field. That means he owns 20 cents of land on which paddy is grown. He is refused a ration card. He may have ten children. There may be 15 members in his family. They are all refused ration cards on the ground that man owns 20 cents of land. Look at the injustice that is done to him. On the other hand, if he has three acres which is dry land or Kari land and the total crop is only 200 parahs, he has paddy to give away 150 parahs of under the procurement system. is he to go to procure seeds? Where is he to go to meet the expenses of cultivation? Again, there are places, am proud to state, in my State where the per acre yield is 35 or 40 times. There also you take only five parahs. This is injustice. As pointed out today by the hon. Minister in reply to a question in the morning, it is the land which produces. It is the fertility of the land and not the labour which produces more. The labour put in is equal everywhere. But some lands yield 40 times and some others yield only six times. In case of lands yielding six times the cultivators are made to give five parahs per acre whereas in the case of lands yielding 40 times also you take only five parabs. This kind of arreach is not going to help this country.

If we are serious, if we want to see that the people are at least fed so that they do not die of starvation, we have to bring in statutory rationing throughout India. Most of the Prime Minister's and the Food Minister's opinions which have been published in today's Statesman approve introducing statutory rationing throughout India including the surplus areas. If you do not bring in some sort of a system there also, we know what will happen. Even in Andhra there are long queues before grain shops. It is because dealers try to hoard and sell away the foodgrains in black market and secure higher prices. They try to create scare. In Andhra especially there is a delibarate attempt by the millers and the hoarders to create a semblance of artificial scarcity so that food may not be allowed to flow out to Kerala and they may get higher prices in the black-market from merchants who would be later on permitted to go to Andhra and purchase, as has been said by the leader of the .Swatantra Party. We would not allow them to take it to Kerala and sell it at a higher price.

The other day the Labour Commissioner of Kerala came to my place. I am a villager. My house is in a village. He came to my house and told me that his car was stopped five times and searched whether he had any rice in his car. He said that for three days his people were not taking rice. Even if he got three or four measures of rice, he said, from his friends or relations he could not take it home because his car was stopped and searched five times in a journey of 45 miles. Every five miles people put barricades to stop vehicles and see whether anybody is taking away paddy to sell it in blackmarket.

So, Sir, an effective system of rationing must be introduced. If it is not introduced, if the Centre does not want to give us adequate rice at least for this kind of poor rationing, allow us at least the foreign exchange which we earn so that we may get rice from

other countries and meet our requirements. If that is not done, we will prevent this foreign exchange from being earned if necessary by resorting to violence and see that you shoot us down rather than allow us to die in hunger.

Shri Koya: Mr. Speaker, Sir, the hon Minister for Food, Shri Subramaniam, is today in a very pitiable position, because he cannot accuse us that we in the Opposition were creating trouble and we are saying all these things without any basis. I am very glad that the Members of the Congress Party also are vehement in their criticism. Food knows no political differences. I accuse Shri Subramaniam of misleading the House when he said last time, you may remember, Mr. Speaker, that this food crisis is a creation of the Oposition Party. He said that it was the smugglers and merchants who were responsible for the food crisis in Kerala. Now it is Government which has taken charge not only of distribution also purchases from Andhra.

But where is the rice? The people of my State, the most enlightened . State in this country, a State which is earning about Rs. 80 crores worth of foreign exchange, are given only three ounces of rice per head, In the cities it is 6 oz. per head. No wonder the Minister is coming with such apo-The usual arrologetic statements. gance of the Food Minister is not seen in his statements. It was he who Kerala and promised came to the people that informal rationing will be introduced throughout the State on 1st November. On 1st November what was the position in the villages? He said in the statement given to us, the open market was also func-None of us has seen the tioning. open market there. The whole rice was freezed by the Government No free flow of rice was allowed from The Government rice also Andhra. did not come to the villages. There was actual starvation in the villages. Even in my house there was no ration. Nothing was available in the rural

[Shri Koya]

areas. They tried to create a wedge between the cities and rural areas in Kerala.

Shri P. R. Patel (Patan): For how many days did you not receive your ration?

Shri Koya: For weeks.

Shri Nambiar (Tiruchurapalli): This is not an individual case; thousands did not get their ration. (Interruptions).

Mr. Speaker: Order, order. The hon. Member's time is limited.

Shri Koya: These questions may be asked to Shri Subramaniam. The time at my disposal is limited and I refuse to yield to this kind of interruptions.

There are fishing villages. They are giving six ounces of rice in the towns and only three ounces in the villages. Palghat Taluk they said was a surplus district and therefore no ration was distributed there. In various places like Ponnani and other fishing areas where there is no rice production at all the fishermen are given these three ounces of rice per head. For that they have to go and stand in queue from morning till midnight only to be told in the end that the stock is over and they may come the next morning. For days together they could not do any other work.

I attended the conference called by Shri Giri. My car was stopped by students at practically all important places. They wanted to see whether there was any rice in my car. For a few days the whole administration failed there. My hon. friend, Shri Thomas, had to go a round-about-way to reach his place because he was afraid of the agitation. He went by boat to reach Bolghatty Palace. Even the hon. Governor, Shri Giri, I am told had to go by a private route from Madura. The people were waiting to stop his car and tell him that there was no rice. The tiffin carriers of the poor employees in the Secretariat were snatched and the mob ate the lunch meant for the Secretariat people. All their lunch was eaten by the people who were starving for days together. This was the sort of thing we had in Kerala for days. Now we are given three ounces of rice a day! Is rice a medicine? Three ounces a day. I am sorry, Mr. Speaker, it is not three ounces but three and a half ounces. half an ounce more we have got. What a benevolent Government! has taken up the responsibility of feeding the people to the extent of three and a half ounces of rice per day, he people who were earning Rs. 80 crores by way of foreign exchange. If only this foreign exchange is utilized for buying rice in the foreign market, we could easily get 10 lakhs tons for Rs. 60 crores. If the Government is to give us six ounces of rice per day. they must have a stock of 60,000 tons of rice per month. We want a stock and a ration of 10 lakhs tons of rice of 12 ounces of rice per day for both rural and urban population. Of couse, along with this, 4 ounces of wheat as all right.

The hon. Minister has blamed the labour for not allowing the wheat to be unloaded. I was told that a new system was introduced unilaterially the Port Commissioner in the emergency and the trouble is the result of that. If so, the Port Commissioner has to be blamed for it. Whoever may be responsible for this, Government could have adopted some measures to get over it. They could have diverted the ships to ports like Calicut or Alleppy or they could have asked the Navy to unload the ships. So, that is a very lame excuse that the few labourers prevented unloading and that is why this situation has arisen in Kerala. A responsible government should not give such an excuse.

As we have no elected government in Kerala now, it is the duty of the Central Government to give us 12 ounces of rice and 4 ounces of wheat and see that enough stock is allotted to Kerala.

Here I may again repeat that it is the country, conflicting and contradictary statements of the Food Minister that are responsible for the confusion about the food position in Kerala. am sorry, the Minister of Information and Broadcasting is not present here. She has stated that the opposition parties are responsible for this. Once Sir Sultan Ahmad was called by Mr. Liaquat Ali Khan as the hon. Minister for Misinformation and Ill-information I am very sorry, I have to give that appellation to the present Minister of Information and Broadcasting. Kerala is in its present position, it is not the fault of the Opposition; it is the fault of the Government and the hon. Ministers representing the Government here.

Mr. Speaker: Shrimati Yashoda Reddy.

Shrimati Yashoda Reddy (Karnool): Shri P. G. Menon would be speaking.

Shri Warior (Trichur): Mr. Speaker, I might also express my indignation at the most callous manner in which Kerala was treated by this Government which no civilized State or people will tolerate. The Central Government had previous information about the serious situation to be faced by Kerala. When the Consultative Committee on Kerala met on the 10th September under the Chairmanship of Nandaji we informed the Committee that the situation is getting worse and worse daily, that some prompt steps must be taken to tackle the food problem and that unless something is done in that direction the law and order situation will go out of hand. Everything has happened as predicted. In the mean time, the Central Government could have done something to improve the situation in Kerala. Now Government is rushing special trains. Why did they not do it earlier, in the name of emergency? What is the reason for it?

I do not want to be uncharitable to the Government but I cannot help saying that the rice which is now supplied to us is the most stinking rice from Tadepallikudam in Andhra. Kerala is getting that stinking rice because in Andhra the new harvest has come and the hoarders cannot hoard their old stocks any more. Though I would not like to be uncharitable, the fact remains that the rice which is now given to Kerala is almost uneatable; even when boiled it is giving a stinking smell. This report about it being from the old stock has been given to me by an hon. Member, Shri Yellamanda Reddy, who comes from that side. If that is so, it is adding insult to injury.

The position in Kerala about food has been grave and desperate for the last few weeks. Every day I have been approaching my District Collector in Trichur and asking him whether new stocks have come and he was saying that the situation is becoming more and more critical and desperate. He was getting 100 bags daily from Palghat district and no further rice from outside. And this was happening at a time when every day newspapers were publishing stocks going to Kerala as 60,000 tons, 80,000 tons or 1,00,000 tons in shiploads, trainand what nots. At one time loads we were told that even air-lifting will be done to supply rice to Kerala. It is shameful for the Government to confess that they could not anticipate situations and they had to think of air-lifting food supplies, and that too during normal peaceful time and not during war. We have never experienced such callous treatment of the people by the Government in our whole history. As Shri Sreekantan Nair has said, we have witnessed two great world wars, and even during those world wars, even though rice was not available in plenty, still we were getting something and we could rely upon that supply.

Now they say they are supplying us $3\frac{1}{2}$ ounces per day. Yesterday I saw a copy of the Manorama from

[Shri Warior]

Kottayam, a daily which is the most outstanding supporter of any Government in power in Kerala except the Communist Government, which says that the Collector of Ernakulam had stated that it will be 50 grams of rice and 50 grams of wheat. In our country we used to employ grams only for weighing gold. Now we are employing it for weighing rice. Perhaps, rice has become dearer than gold.

Motion

Now it has become a struggle for life in Kerala. There were cases of school children swooning in a class rooms. More energetic students started taking away the tiffin boxes brought by the teachers, which contained some chappatis or puris or something of that nature. When I approached the District Medical Officer of Trichur she told me that every day about 50 cases of gastro-enteritis are coming to that hospital. She has no knowledge of the number of cases reported in other hospitals of our district. She also reported that the entire stock of saline glucose has been exhausted. Not only that. Even the employees of the hospitals have complained that they cannot go on like They are sitting down swooning, not because they are strikeminded or they want to revolt but because it is physically impossible for them to work for want of food. That is the grim picture of the situation obtaining in Kerala.

I do not know how the Government is going to tackle this problem. I will not say much because even the Head of the Government, in whom this Government should have complete confidence has told a party leaders' conference in Trivandrum "I am going to resign". If the State Ministry had been in power, you could have put all the blame on its shoulders. Now I ask this Government: on whom are you going to put all the blame for the present situation? Now you have President's rule Are vou going to take away Perident's rule and have dictatorship there?

So, I say that the Central Government stands indicted, stands condemned in the eyes of the people of Kerala. The co-operation of the entire nation is necessary to solve this problem and it has to be solved by facing it boldly and fearlessly. Otherwise, the situation will get out of control. So many people have said it even earlier.

Now what is the position obtaining in Kerala? If you travel in a car, you cannot go uninterrupted. long after furlong your car will be stopped by people, infuriated people, who are searching for rice. If you do not stop your ricar, they will smash it. Of course, they are after rice alone and not your car. Even in households where they have a bit of rice, they are afraiding of cooking it because if people see it or feel the smell of cooking rice. they will rush in and take away that food. are forced to become cannibals in Kerala. So, this Government stands condemned for permitting such a situation to arise. Unless the position is changed, and changed very soon, the people will remove that Government. They will not sit down meakly and tolerate it any longer. There is no politics at all in this matter.

It is all very easy to say that the opposition parties are responsible for this situation. I ask this Government: is it the opposition parties that are keeping hoarded rice in their hands or is it the hoarders that they are protecting? Yet, not a word about the hoarders, not a word about the profiteers or the soaring prices; not a word about those highly placed people in other States who are responsible for sabotaging the policies which our hon. friend, Shri Subramaniam, wanted to enunciate; not a word about them. They probably seem to think because we are in the opposition, we are vulnerable and we can be beaten; so, they accuse us at every available opportunity. Yet, not a word against

the hoarders and profiteers. This is a man-made thing. That is why they are indifferent. If it is a natural calamity, we will understand it; if it is an ordinary calamity, we will understand it; if it is an ordinary famine, we will understand it, but it is a man-made calamity.

Shri Subramaniam was saying that it is only a marginal deficit. What is this deficit? Where is that stock gone? Where is the rice? Where have they been keeping all this rice all this time which they are now rushing to Kerala? Well and good, they are doing something now. They are alert because our people are alert. Should the people be always alert? Is that their way? Then only will they realise this? I think, this country is going to explode from Kerala; take it from me. I do not want it.

Shri Nambiar: That would be the starting point.

Shri Warior: But nobody can stop it. No political party will be responsible then. The people will take the law in their own hands. An election is impending there but there is no talk of elections there. They talk only of food, food and food. I ask this Government to face it boldly.

श्री बागडी (हिसार): ग्रध्यक्ष महोदय, इस गांधीजी का नाम लेने वालों की सरकार में सब से पहले यह ग्रर्ज करना चाहूंगा कि गांधीजी कहते थे कि जिस शासन में जनता को ग्रन्न नि जस शासन के शासकों को राज करने का ग्रधिकार नहीं है और वह शासन पापी शासन है। तो मैं गांधी जी के शब्दों में इस शासन का पापी शासन कह बर यह कहता हूं कि श्री सुबहाण्यम जी का धर्म यह है कि वह इस्तीफा दे दें। ग्रीर दूसरी बात मैं यह कहना चाहता हूं कि श्रमर खाद्य स्थित को बनाना है तो इस के लिय कुछ बुनियादी बातों को सोचना पड़ेगा।

म्राज इस सदन में जब इस बारें में चर्चा चलायी जाती है तो कह दिया जाता है कि भुखमरी क्यों हुई , यादेश के ग्रन्दर कमी क्यों हुई । कुछ लोग इधर से ग्रारोप लगाते हैं ग्रौर जो चीज दिखायी देती वह कढ़ देते हैं. ग्रौर जो लोग सरकारी क्रसियों पर बैठे हैं वह दलील दे देते हैं कि यह कमी क्यों हुई। सरकार का यह काम नहीं है। सरकार कोई जांच करने वाली कमेटी नहीं है कि वह यह बतावे कि यह कमी क्यों हुई । ग्राज केरल में भुखमरी क्यों चल रही है, ग्राज हिन्द्स्तान में ग्रकाल की स्थिति क्यों है इस बात की दलीलें देना सरकार का काम नहीं है। सरकार कोई जांच कमेटी नहीं है। सरकार जिम्मेवार है, वह सरकार पूरी सरकार नहीं है श्रौर वह सरकार कहलाने के काबिल भी नहीं है जो हकमत की गलतियों की वजह से जनता को भखों मारे ग्रीर यह कह कर ग्रपना पिंड छडा ले कि यह गलती हुई ग्रीर वह गलती हुई। सरकार का तो यह धर्म है कि जो लोग इस कमी के लिये जिम्मेवार हैं उन को सजा दे। ग्रगर कोई राज-नीतिक ग्रादमी कोई बात करता है तो सरकार के कायदे कानुन उस को दंड देते हैं। ग्रगर एक भृखों मरता बच्चा किसी दुकान से पाव भर चावल उठा लेता है तो सरकार की पुलिस ग्रीर कानून कहते हैं कि इसने कानन को तोडा है। ग्रध्यक्ष महोदय, हिन्द्स्तान के ग्रन्दर सब से बड़ा कानून को तोडने वाला खाद्य मंत्री है, जिसने एक एक दाने के लिये हिन्दुस्तान के लोगों को बगावत करने के लिये मजबूर कर दिया है। यह बदिकस्मती की बात है। ग्रगर हिन्दुस्तान के गरीबों के दिलों में कुछ जाग्रति भ्रीर जज्बा होता तो भ्राज हिन्दस्तान में कांग्रेस की सरकार न होती।

भाज एक बात कही जाती है कि भ्रराजकता फैल गई है । लेकिन मैं कहता हूं कि यह सरकार भ्रराजकता फैला रही है। भ्रीर

[श्री बागड़ी]

हिन्द्स्तान की विरोधी पार्टियां कुछ राजकता फैलाना चाहती हैं। मैं इन की नीति के बारे में एक बात कहना चाहता हूं। ये बड़े बड़े ऐलान कर देते हैं जो कि पूरे नहीं होते ग्रीर जब बड़े ग्रादिमयों के ऐलान झुठे हो जाते हैं तो जनता में अराजकता फैलती है। मैं मिसाल के तौर पर एक बात कहना चाहता हं। प्रधान मंत्री ने कहा कि जीपें नहीं चलेंगी, लेकिन दूसरे दिन से जीपें चलने लगीं। इसी तरह से राप्टु-पति जी ने कहा कि भोज में कोई मंत्री खुराक का इस्तेमाल नहीं करेंगे। लेकिन प्लानिंग कमीशन के डिप्टी चेयरमैन श्री ग्रशोक मेहता और पंजाब के गृह मंत्री ने इस बहाने एक बड़ा भोज दिया कि सोशलिस्टों को कांग्रेस में रलाना है। उनके खिलाफ एक परचा भी दर्ज किया गया लेकिन उनके खिलाफ कोई कार्रवाई नहीं की गई. क्योंकि वह कोई मनीराम बागड़ी नहीं थे जिसको पकड कर जेल में डाल दिया जातो ।

इस सरकार ने भुखमरी के सवाल पर दो नुस्खे बताये, एक तो सुब्रह्मण्यम साहब हवाई जहाज से उड़ कर केरल चले गए और दूसरे हमारे लाल बहादुर शास्त्री जी ने ऐलान कर दिया कि मैं चावल नहीं खाऊंगा। यह बहुत बड़ी देन दी गई कि एक फाका दिया और एक मंत्री हवाई जहाज से उड़ कर चले गए।

मैं बहुत ग्रन्छी तरह से तो ब्यापार के मसले को नहीं जानता, लेकिन पंजाब के कुछ व्यापारी मेरे पास ग्राये ये ग्राँ र उन्होंने कहा था कि हमारा चावल सड़ रहा है। मैंने सुब्बह्मण्यम साहब से फोन मिलाया ग्रीर कहा कि हमारे पंजाब में चावल की खुराक लोग कम खाते हैं, ग्रगर केन्द्र को जरूरत हो तो चावल वहां से लेलें। मुझे पता नहीं कि उसका क्या हुआ

श्रौर क्या नहीं हुआ। लेकिन मुंझे यह पता है कि पंजाब के व्यापारी पांच हजार टन चावल देना चाहते थे लेकिन वह लिया नहीं गया श्रौर उसमें से कुछ बाढ़ में सड़ गया।

खैर, मैं एक बात ग्रापके मारफत कह कर ग्रपनी जगह ले लूंगा क्योंकि डा० लोहिया को बोलना है मेरे समय में से समय काट कर।

प्रध्यव महोदय: मैं कोई ऐतराज नहीं करता ।

श्री बागडी: मैं कम समय लूंगा।

प्रध्यक्ष जी, घ्रराजकता इस देण की सरकार फैला रही है और घ्रगर इस घ्रराजकता को रोकना है तो हिन्दुस्तान की विरोधी पार्टियों को कुछ करना पड़ेगा और मैं तो चाहुगा कि हिन्दुस्तान के गरीब लोग इस सरकार की घ्रराजकता को रोकों में तो उस घादमी को हिन्दुस्तानी मानूगा उस घादमी को गांधी का बेटा और सेवक मानूगा जो घ्रगर एक दाना भी मिल सकता हो तो इसको लेकर घ्रपने बच्चों का पेट भरे, घ्रपने भाई बन्दों की भूखों न मरने दे और ऐसा करने में घ्रगर कोई कानून धीर सरकार या कोई ताकत टकराए तो उसको खत्म कर दे।

सरकार लोगों को गिरफ्तार करती है कि तुमने चावल लेकर क्यों खा लिया । विरोधी पार्टियों ने कब प्रदर्शन किया कि किसी ब्लैक मारकेटियर के क्यों पकड़ा गया । नन्दा जी ने सदाचार समितियां बनायी हैं, जो कि श्रसल मे समाचार समितियां हैं । श्रगर वह हिन्दुस्तान के ब्लैक मारकेटियरों को पकड़ कर उनकी जायदाद जब्त कर लेते और उनका काला पैसा जब्त कर लेते तो लोगों में विश्वास पैदा होता श्रीर कुछ शक्ति बनती । मैं फांसी

की बात नहीं कैंहता। फांसी की बात को जाहिल लोग्न करते हैं जिनको कोई काम न करना हो। मैं तो यह चाहूंगा कि इस्कें उपर कुछ कदम उठाएं और कुछ ऐसा काम करें कि जिसका कुछ परिणाम निकले। और सुब्रह्मण्यम साहब से तो मैं कहूंगा कि देश पर दया करके चलते बनें, क्यों देश की लुटिया डुबा रहे हैं, क्यों अपने माथे पर यह कलंक का टीका लगवा रहे हैं कि इन्होंने देश को डुबोया।

Shri Nambiar: Mr. Speaker, many hon. Members from Kerala have explained the picturesque situation that has arisen there. I would rather call the Kerala affairs not much as the "food scarcity" but as a regular famine which can be compared only with the notorious Bengal famine. In every village, in every hearth, in every home no day goes with full or even half a meal. Thousands and thousands of families in the villages are unable to get even one meal, nay, not even half and sometimes anything at all. Not only that, students are going hither and thither; men and women are walking through villages and on the roads in search of food, whatever kind of food that is available-it may be rice, tapioca, bananas, tender coconuts or whatever it is every variety of food is by now exhausted. No sort of food is forthcoming. Whatever is supplied through the Government machine now goes to the towns and they get six ounces which is enough for those who have been starved for months together. What little three ounces that reach the villagesthat too does not reach properly-is not enough for anything. Therefore, epidemics and large-scale diseases have spread and large-scale deaths are taking place.

Shri Imbichibava has given you the list of deaths which have already been reported. Unless and until immediate relief is sent to Kerala, there

will be hundreds of thousands dying there. That is the position because nutrition, vitality has been exhausted. There is no resistance. There is no food for weeks together. What little food that you give will not be available or used by them. Therefore it is going to be mass deaths in Kerala. It can be compared only with that of Bengal famine. The difficulties are explained by the Minister. But from the report that he has given it is very clear that the Centre did not or rather could not supply rice to Kerala. The Minister says that at first the Andhra Government promised to give rice and the Madras Government promised to give rice but subsequently they withdrew and, therefore, there was the shortage.

In this connection, I would submit that the situation in Madras is in no way better. I am coming from Trichunapalli which is a surplus district. We are not getting rice in our surplus district and there are long queues there. Everybody must try to understand the situation there. know the railwaymen were working even without food and they worked because they wanted to keep the trains moving so that people get some food. Otherwise, there would have complete strike by the railwaymen. The railwaymen worked even without food. I received telegrams Quilon, Calicut and other places reporting that they are unable to move the trains because they cannot get food to eat. I contacted the General Manager of the Southern Railway and I asked him to give some relief to the railwaymen. And he said that he had no machinery and no foodstuff and so he could not do it except through the State Government's mechanism. There was a sit-down strike in Arkonam and Parambur Workshops. The Railway Minister must be knowing it. For many hours the railwaymen did not work because they could not get rice. Rice is in acute shortage in all the districts in Madras. In every district

[Shri Nambiar]

there is the shortage. What is the reason? The reason is very clear that the traders want to revolt against the Government so that they should get whatever price they dictate by making the machinery of the rationing a failure. They want to have the Government at their knees and dictate the prices. Some hon. Members on this side are also supporting that move. If they go back from the present position because of the pressure of the traders and if they go back to the original position, the prices of rice will go to such an extent that no ordinary person can purchase it. Today, rice is sold in he black market in Trichunapalli at Rs. 21 a measure and in Madras at Rs. 3 a measure which we never dreamt in our life that rice will be sold at the exhorbitant rate. If tomorrow they revert to the original position, what will happen is that that price will become the order of the day and that will be the normal price, say Rs. 3 or Rs. 21 a measure. Then it will not be possible for anybody to eat rice. Even the highly paid employee will not be in a position to take rice. It will mean that people will have no go but to revolt against the traders and the Government and your Defence India Rules cannot stop them and the result will be that you will face another situation. I say, don't be foolish. Please be careful and do not play with the lives of the people. You will also perish. These people think that with the collaboration of the traders they can dictate terms to the hungry people and kill the millions.

Now, in Kerala, this Government must be answerable for the deaths that have been occurred. We have given the names. They will have to answer for it. They are responsible for that. Everybody in Kerala is slowly dying, the rich, the middle-class, the poor, all alike. No home has escaped. Therefore, it is not an ordinary situation. When I was a

boy I had heard about the Bengal famine and the sad story about it. But today I see mothers, brothers. sisters, my kith and kin, my relatives, dying of hunger because of the inefficiency of this Government. The Government should not allow people to be killed like that. It is an open killing. Therefore, serious measures are required. Not only that. Immediately when they send rice to Kerala, it should be taken to district headquarters and packed in single measures and through any conveyance available it must be taken to remote villages and must be given free over a period of few days till such time stocks are built up and ration shops are opened and the things regularised. Otherwise, by the time the rice reaches the village, many more will die. It will take at least 7 days. In meanwhile, many more will die. This is to be tackled on a war footing. Government should also think of taking relief measures in addition opening of grain shops and doing other things. The relief measures care required now. Unless and until that is done, there will be serious repercus sion for which this Government alone will be held responsible.

श्री राषेलाल व्यास (उज्जैन): अध्यक्ष महोदय, आज हम एक अत्यन्त गम्भीर प्रश्न पर विचार कर रहे हैं। अभी तक जितने माननीय सदस्य बोले हैं उन्होंने गवनंभेंट की नीति की भत्सेंना ही की है। मैं समझता हूं कि इस प्रश्न पर हम को अधिक गम्भीरता से विचार करने की आवश्यकता है।

यह सही है कि केरल में कुछ स्थिति गम्भीर हुई है। ग्रीर माननीय सदस्यों के जो भाषण हम ने सुने उन में कुछ ग्रलग ग्रलग विचार ब्यक्त किये गये हैं। माननीय रंगा साहब ने बतलाया कि ग्रांध्र सरप्लस स्टे! होते हए भी वहां लम्बी लम्बी लगी रहनी हैं। स्रभी नाम्बियर साहब ने कहा कि मद्रास में चादल काफ़ी महंगा हो गया। मैं पूछना चाहता कि गवर्नमेंट की दस पालिसी की जिन बाईयों ने टीका टिप्पणी की है, ग्रालोचना कं∶ है ग्रीर कहा है कि फ़ी मुबमेंट होना चाहिये, ती क्या यह फ़ी मवमेंट के करने से वहां लाईने छोटी लग जायोंगी स्त्रीर क्या की मुबमेंट के करदेने से वहां मद्रास में चावल सस्ता हो जायेगा? दरग्रसल यह एक काफ़ीगम्भीर प्रश्न है। मैं समझता हं कि गवमेंटने जो भी कदम उठाये हैं वह ठी ह और सही दिशा में उठाव हैं... (इंटरफांस)

Mr. Speaker: Can I ask any Member not to say like that?

Shri S. M. Banerjee (Kanpur): At least not to say something which is nonsense.

Shri Radhelal Vyas: I leave it to you, Sir, to judge whether what e says is sensible or what I say is nonsense.

Shri Shinkre (Marmagoa): Is contradicting his own Party members? (Interruptions).

थी राघेलाल व्यास : तो निवेदन कर रहाथा कि गवर्नमेंट ने जो भी कदम उठाये वह ठीक उठाये।

चुंकि मेरे पास समय ग्रधिक नहीं है इसलिये मैं बहुत थोडे में यह निवेदन करना चाहता हूं कि जो प्रतिबंध फ़ी मूवमेंट पर गवर्नमेंट ने लगाया है वह बिलकुल सहो है ग्रौर ग्रगर वह यह प्रतिबंध नहीं रक्खेंगे तो वह सारे देश की खाद्य स्थिति को कंट्रोल नहीं कर सकेंगे।

जहां तक राशनिंग करने का सवाल है मैं इस को पहले भी कहता आरया ह कि बड़े बड़े शहरों में, डिफिसिट एरियज में जब तक कम्प्लीट स्रौर स्टैचुटरी ए शनिंग

नहीं की जायेगी, यह खाद्य की स्थिति की गवर्न मेंट सम्हाल नहीं सकेगी। मझे इस बात की प्रसन्नता है कि गवर्नमेंट ने इस दिशा में कदम उठाया है। मैं ग्राप से सन् 1947 की बात को बतलाना चाहता हं। सन् 1947 में यहां पर फड मिनिस्टर्स कान्फ़ेंस हुई थी । उस समय स्वर्गीय राष्ट्रपति डा॰ राजेन्द्र प्रसाद सेंटर में फड मिनिस्टर होते थे। महात्मा जी कंट्रोल के खिलाफ थे। उस कान्फ्रोंस में जितने भी स्टेट्स के चीफ मिनिस्टर्स ग्रौर फड मिनिस्टर्स थे वे सबकंटील हटाने के खिलाफ थे लेकिन कंट्रोलज हटा दिये गये । उसका परिणाम क्या हम्रा? खाद्यान्नों की कीमतें हर जगह बहुत बढ़ गईं। पंजाब श्रीर उत्तर प्रदेश में गेहं 13 रुपये से 22 रुपये प्रति मन हो गया था (इंटरप्शंस)

इस लिए सन् 1948 में.... 18.00 hrs.

एक माननीय सदस्य : ग्रापके यहां क्या हालत थी?

श्री राधेलाल ब्यास : हमारे यहां गेहं मिल नहीं रहा था, हमने उत्तर प्रदेश ग्रौर पंजाब से 22 रुपये मन में बीज के लिये खरीदाथा। हमारे यहांबीज के लिये भी गेहं नहीं रहा था इतनी फसल नष्ट हो गई थी।

1948 में दूसरी फुड मिनिस्टर्ज कान्फ़ेंस हुई । उस समय भी बहुत से फड मिनिस्टर्ज यह चाहते थे कि कंटोल नहीं लागू होना चाहिये। उसके बावजूद एक्सपर्ट्स की स्रोपिनियन यह हुई कि कंट्रोल लागु हों। कंट्रोल लागु किये गये। ग्रीर चौदह रुपये मन ग्रनाज की, गेह की कीमत तय की गई। यह पूराना इतिहास है । बंगाल के फैमिन के बाद रायटस इनक्वायरी कमिशन बैठा, ग्रेगरी ने श्रपनी रिपोर्ट दी। उस सब को देखने

श्री राधेलाल ब्यासी

Motion

की जरूरत है। साउथ में, मद्रास में, कोचीन में, "तिवेन्द्रम में ग्रौर मैसूर में कम्पलीट स्टेचटरी राशनिंग था, मकम्मिल सिस्टम ग्राफ प्रोक्योरमेंट ग्रौर डिस्ट्-ब्य शन था। मैं समझताहं कि जब तक डिफिसिट एरियाजमें ग्रौर सिटीज में स्टेवटरी राशनिंग नहीं किया जाता तब तक खाद्य समस्या सरकार हल नहीं कर सकेगी। सरकार ने मद्रास में राशनिंग किया है, केरल में राशनिंग किया है, वह बहुत जरुरी था ग्रीर मैं उसका समर्थन करता हं। उस में जो खामियां हैं, उनको दूर करने की जरूरत है। हर किसान का कार्ड बनना चाहिये जिस में यह होना चाहिये कि उसकी कितनी प्रोडकशन हुई है, उसकी रिक्वायरमेंटस कितनी है, उसके पास सरपलस कितना है। जितना उसके पास सरपलस हो वह गातिंट ले ले । इस तरह से प्रोक्योरमेंट करके सरकार राशनिंग सिस्टम को लाग करे। बड़े बड़े शहरों में स्रौर डिफिसिट एरियाज में तथा उनको कोरडन ग्राफ करके ग्रौर प्रोक्योरमेंट भ्रौर राशनिंग सिस्टम को लाग किया गया स्रौर ठीक तरह से लागु किया गया तो मैं समझता हं — समस्या का सही हल होगा। जब तक चीनी ग्राक्रमण का खतरा हमारे सामने है तब तक ग्रौर जब तक हम डिफिसिट हैं तब तक गवर्नमेंट को चाहिये कि कंटोल कायम रखे ग्रौर इसको ठीक तरह से लागू करे।

इन शब्दों के साथ जो एडजर्नमेंट मोशन **ग्राया है, उसका मैं विरोध करता है।**

श्री शिव नारायण (बांसी) : पांच मिनट हमें भी दे दीजिये।

श्री हकम चन्द कछवाय (देवास) क्या हम छ: बजे के बाद तक बैठेंगे ?

प्रध्यक्ष महोदय: देखिये।

Shri Muthu Gounder (Tiruppattur): Sir, the food crisis has reached an explosive stage in Kerala. We also able to see today some sample explosions from hon. Members representing Kerala State not only or this side of the House but on the other side also. If at all the Gov ernment, as the ruling party, allows any explosions to occur in Kerala, warn the Government that it will not be a solitary explosion: there wil be a chain of explosions in Tamilnac too.

It is the responsibility of the Government, it is the business of the ruling party, to see that the temperature in Kerala is brought down. The foot situation in Madras State is deteriorating. It was bad, and it has gone worse now. And the situation is wor sening day by day and deteriorat ing to the worst level.

I find from the statement made by the Food Minister today that the situation in Madras 'is improving The people of Madras, the people o Tamilnad, are known for their tole rance and patience, no doubt. Bu there is a limit for it. The foosituation in Madras State is not all improving. If at all there is an improvement, the improvement is it the length of the queues that ar standing in the streets of Madra City. The length of the queues was furlong fifteen days back; now it i 11 furlongs. That is the improve ment which we are able to see. Ther is no other improvement. We se here and also elsewhere statement and some insults, from responsibl Ministers and also responsible Con gressmen. But the people who ar standing in the queue for hours an days together are not able to get eve their rations; fifty per cent of th people are returning home handed in Madras. It is a most pit able and pathetic sight that we see i Madras. That is the situation now

When we want, when the people of Tamilnad want, rice, the Government as the ruling party brings forward charges against us or puts the responsibility on some hoarders, profiteers this and that. When we want rice, when the people stand in queue demanding rice, they say that they are convening a conference in Delhi or that the Minister is going to a foreign country to get rice, or that a pact is being signed between India and Pakistan or Egypt, or other stories. The people are tired so much now that they cannot have any further tolerance to hear any stories. They want food alone. They are not prepared to hear any excuses.

Not only this. There are also other very insulting statements from responsible Ministers. One Minister of our State-I want to mention his name-Mr. Bhuvaraghavan has the courage to declare somewhere that the lengthy queue in Tamilnad is only an indication of the economic prosperity of Tamilnad. Such is the insult offered by responsible Ministers. I remember —I am subject to correction-our Food Minister also said in Coimbatore that we cannot rely on cereals alone and that we have to change our food habits and take fruit and milk as if fruit and milk are available in good lot and at a cheap rate and at if our poor people can afford to buy them. These by Government utterances spokesmen, I regret to say, are so irresponsible. They do not devote any serious thought over it. That is why we are hearing such irresponsible utterances even from big Ministers. We could even tolerate the gross inefficiency from the officers, but we cannot tolerate such insulting words from these responsible persons.

I want to remind the House of a remark made by the Minister of Community Development, Mr. S. K. Dey. He once remarked that if the Government allows the food situation to continue like this for a long time it 1467(Ai) LSD—11.

may lead to food riots which will destroy the very foundations of our democratic institutions. I fear that that day may come. But we want that it should not come. We depend and depend solely on a democratic set-up; we do not believe in or want any other type of government. Therefore we want the ruling party to be responsible and to be more realistic in its approach.

As far as Madras State is concerned I want to say that the Government should supply the starving people only food. They have issued cards. But the people do not think that the Government can give a guarantee over the cards, because they are already tired. We want the Government either to give us food or to go out of office. There is no other alternative in this democratic set-up of government.

Sir, I do not want to make a lengthy speech, because we are already very much pained on account of this food situation. There are three diseases in Madras State: one is the long queue which we see; the other is cholera which is very prevalent there; and the third disease which we should get rid of is the Congress, which is the biggest disease.

The Minister of Food and Agriculture (Shri C. Subramaniam): Mr. Speaker, Sir. I share with the hon. Members the feelings of anguish, indination and, if I may say so, the feelings of shame at the situation which developed in Kerala. In all conscience I could not object to the discussion of this motion in this House, because I know the situation which developed in Kerala was quite serious and therefore it is necessary, as representatives of the people, that we should give expression to our feelings and thoughts. I know, explanations could be given, and any amount of consolation may be given. But still I do realise that we will not be able to compensate for the sufferings which the people have to undergo in Kerala.

[Shri C. Subramaniam]

First of all, I should express my regret for the development of this situation, apart from the responsibility, in any event, the moral responsibility for the situation which developed in the country with regard to the food position.

If I refer to the background which led to this situation, it is not in extenuation of what had happened, but it is for the purpose of indicating to the House how Government propose to deal with this situation in the future so that such incidents and such situations may not occur again.

I would like to take the hon. Members back to June when there was a conference of all the Chief Ministers to consider the food situation. At that time, it was not a question availability of rice in the southern region, which was the problem, but it was the rise in prices. And accusa-Government tions were made that were not taking any steps for the purpose of arresting this rising trend of prices which were rising even from the time of the harvest, as far as this year was concerned. That was why after full consideration, we came to the conclusion that the levy procurement at a comparatively depressed price should be given up because that was distorting the balance of the price which was left in the hands of the trade which was allowed to charge whatever prices it would be able to get in the market. And after withdrawal of this levy procurement in Andhra Pradesh and Madras, we were all happy that the situation eased considerably, and not only was there availability, but the price also showed a downward trend. As for my part, I was hoping that the trade would co-operate and see that it would not take the prices beyond the level which they had already reached; even that level was an all-time high level at that time. But this lasted only for

a few weeks, and, thereafter, the price began to rise again.

Then, it was thought necessary to stabilise the prices at the prevailing level at that time, if not to bring them down immediately. That was why at that time, we took the decision that we should introduce statutory price control, that is, maximum price control for the consumers and also have a price fixation at the wholesalers' level. That was done with reference to all the four States in the Southern Zone, namely Madras, Kerala, Andhra Pradesh and Mysore. In fixing the price, the fact was taken into consideration that the Andhra Pradesh rice had to move to Kerala and the Tanjore rice had to move to Kerala. Therefore, the price was fixed in such a way that sufficient margins were left with reference to the prices in Andhra Pradesh and the prices in Kerala so that they would make allowance for the transport charges and also make a reasonable allowance for the profits of the trade also. It was on that basis that the price fixation was made. As a matter of fact, the trade itself felt happy that at that time the price was fixed at the level which was prevailing then, and, therefore, nobody would be called upon to incur losses. But that also was only a shortlived satisfaction on the part of the trade, because they have got accustomed not to this reasonable margin of profits but under scarcity conditions to speculative profits at the rate of Rs. 10 or 12 per bag.

Therefore, again, the conditions became difficult, and because of the small margin, the trade was not interested in the movement; even though there was sufficient and reasonable margin, still the trade was not interested in making the movements to Kerala. And, therefore, a situation developed in Kerala which was becoming more acute.

Shri J. B. Kripalani: You relied on private trade to play your game? Had you any experience of private trade?

Shri C. Subramaniam: I have had experience now.

And because of that difficult situation, what happened was that instead of sitting together and evolving measures, unfortunately, the control on price in Kerala was relaxed, so much so that the merchants were able to operate outside the price levels which had already been fixed.

Shri J. B. Kripalani: Who relaxed them?

Shri C. Subramaniam: And because of this, large-scale movements began to take place to Kerala. But in spite of these large-scale movements, the prices were still ruling high. As a result of these large-scale movements from Andhra Pradesh and Madras, the Government of Andhra Pradesh and Madras become alarmed that their position would become difficult.

Shri N. Sreekantan Nair: If there were such large-scale movements in fact, then where did all that rice go?

Shri C. Subramaniam: I shall give the figures. My hon, friend may kindly wait. If there is anything more, he can ask his question later. 1 shall demonstrate it with facts and figures. As a matter of fact, large movements did take place, and it is quite a surprise where it went afterwards. That was the situation there. As a matter of fact, somebody else on my side of the House also questioned as to whether this large movement had taken place at all. I have gone through the figures while reviewing the situation, and I tried to find out the movement or rather the order of movement of rice from Andhra Pradesh and Madras during 1st January, 1963 to the end of September, 1963, and from 1st January, 1964 to the end of September, 1964. On

comparison, in spite of the difficult situation, I found that instead of 8 lakhs tons which had moved during this period in 1963, more than 9.3 lakhs tons had moved into Kerala during the corresponding period in 1964; therefore, 1.3 lakhs or so extra had been moved during 1964 as compared with 1963.

Therefore, the apprehension in the minds of the Governments of Andhra Pradesh and Madras were more or less genuine. Therefore, they became apprehensive. And while the Kerala Government did not enforce price control there, informal movement controls were imposed in Madras and Andhra Pradesh. So, from September onwards, we found that there was absolutely no movement taking place to Kerala either from Madras or from Andhra Pradesh, and it was in that situation that I had a conference the Chief Ministers of the southern zone to consider the situation because if these informal bans were there banning movements from one place to another, then naturally, even at the high prices, Kerala would not be able to get the rice. That was why we sat down and discussed and then we came to the conclusion, and suggestions were made in that conference. that instead of allowing free movement from Andhra Pradesh and Madras to Kerala, if each State was constituted into a zone, and the responsibility was placed on the State Governments to supply to Kerala on the basis of the surplus available. perhaps the situation could be better controlled. Instead of allowing this anomalous situation of informal controls where actually there was no movtment, my judgment at that time was that it was better to allow a formal ban, banning the movement, and fixing the responsibility on the surplus State Governments to make available sufficient quantities for the purpose of feeding Kerala. It was on that basis that it was done.

It was not a question of experiment, as my hon friend had sought to suggest, but it was a case of realisation [Shri C. Subramaniam]

of the existing reality and the existing facts, and on the basis of those facts. I tried to find a solution which would be beneficial to Kerala and also to the State Governments of Madras and Andhra Pradesh which were plaining of large-scale movements; in the same way, Mysore was also complaining that there was no movement into Mysore at all whereas traditionally there were movements from Andhra Pradesh into Mysore. That was the situation. And that was why Stateto-State movement was suggested, instead of State-to-trade movement on which my hon, friend Shri J. B. Kripalani blamed me for trusting trade. Instead of State-to-trade movement, we wanted to depend upon State-to-State movement. It was on that basis that this was brought into existence there. On that basis we tried to find out what it would be possible for Madras to deliver and what it would be possible for Andhra Pradesh to deliver to Kerala to meet the situation.

It was in this context that I later on went to Kerala to find out would be the best method with these quantities to tackle the situation in Kerala, whether the rice moved into Kerala as a result of State-to-State movement should be simply pumped into Kerala and indiscriminately distributed there through private trade or even through fair price shops or whether we should have controlled distribution of those quantities. Then, we came to the inevitable conclusion that when there was controlled movement from the various other there should be controlled distribution also in Kerala. (Interruption) I know my hon, friend Shri Ranga does not believe in controls at all So, we have no meeting-point at all, and so there is no use of talking about it. After all, I agree that there could be varieties of views about it. So, there is no use of trying to throw one view against the other. As far as we, the Government and I are concerned, we are committed to controlled distribution, regulated distribution.

Shri J. B. Kripalani: Have you the machinery for that?

Shri C. Subramaniam: We are building up the machinery.

Shri J. B. Kripalani: You are building up the machinery! In the meantime, people will die. You have no machinery.

Shri Ranga: Your machinery is corrupt and inefficient.

Shri C. Subramaniam: I do not know where I am. First of all, the hon. Member asked: why do you trust private trade? Then he comes round and says: you have machinery. Therefore, I hang in the air, in trisanku swargam, if I follow his advice!

So that was the situation in which we discussed informal rationing. When we discussed it we took into account what was being produced within Kerala. Production in Kerala round about 1.2 million tonnes of rice and the order of movement into Kerala during the last three or four years has been the same—about 1 million tonnes. Therefore, they were producing already 50 per cent of requirements, and 50 percent used to move other sources; it used to be made up by import also. That was the situation.

On the basis of the consideration and discussion we came to the conclusion that since half is already being produced in the State, under the informal rationing system, we need not provide for the producers. We made a calculation on the basis of data available there as to what would be the producing population, not only the actual owners of land or cultivators of land but also persons who would be

depending on them, who would be drawing rice or other grains from the farmer. On that basis, the figure was given to me that one third of the population could be left out. So twothirds of the population should be this informal put on rationing. On that basis we made a calculation as to what would be the order of requirements at the rate of 12 oz. I want to make it clear and categorical that when we considered 12 oz. it was not on the basis of 12 oz. of rice. What the composition of these 12 oz. would be was to be decided, taking into account what would be available in the form of rice and what we would be able to make up by way of imported wheat. On the basis of 12 oz. the caculation was given to me that 80.000 tonnes of foodgrains should be made available to Kerala month for the purpose of running this informal rationing. This is more or less the order of movement also which had been taking place during the last two or three years.

Motion

After taking this decision, I came over to Delhi. I had consultations with the Governments of Andhra and Madras on the quantities available from those States; I also took into account the quantity which would be available by way of imports, because imports could not be had to an unlimited extent in view of foreign exchange scarcity also.

Taking all these things into account, we came to the conclusion that it would not be possible to give more than 6 oz. of rice; the other 6 oz. would have to be in the form of wheat. i categorically made this clear to the Governor when he came here for the purpose of discussion that out of these 12 oz. 6 would have to be in the form of wheat and 6 oz. by way of rice. I also made it clear to the Governor that immediately, because of the difficulties which had arisen in Madras-

there was scarcity there, about which the hon, Member of the DMK spoke, the long queues and so on—they would not be in a position to stand by their commitment which they had undertaken; therefore, it would not be possible to build up all the stocks by the 1st November to have State-wide rationing immediately. So we informed him quite clearly that it should be on a gradual basis, starting from 1st November onwards and by the end of November he could have the State under informal rationing we would take all possible steps for the purpose of seeing that during the course of this period sufficient quantities of rice and wheat would be available to meet the situation.

When the cards were introduced. another situation developed. We had originally calculated that one-third of the population would be producers and need not be provided for. But at that time, the Kerala Government the stand that the producers also did not have anything in their hands and therefore, the whole population would have to be put on rationing. Thus, instead of 80,000 tonnes, adding the requirements of the one-third, it became 120,000 tonnes; so they wanted 60,000 tonnes of rice and an equivalent quantity of wheat for the purpose of meeting the ration requirements. was how the figures of 80,000 tonnes, 60,000 tonnes and 40,000 tonnes which Shri Giri, the Governor, mentioned, came into the picture. Unfortunately, he has taken it as a commitment as a failure on my part to stand by that commitment. Evidently, there has been misunderstanding, about which I need not further dilate; in so far as that statement is concerned, that is quite a different thing.

We were trying to get as much imported rice as possible moved Kerala; we also tried our best to move as much as possible from Andhra. About Madras also, we wanted them to give that birthday gift, about which mention was made, that 10,000 tonnes [Shri C. Subramaniam]

333

at least should be made available to Kerala. Part of it has been sent not the whole of it. That is the situation.

These are the circumstances which arose. It is not as if we were not aware of them, as has been pointed out by hon. Members. The Governor was also intimating to us that food should be rushed to Kerala. We were also aware of their requirements and on . that basis, we were making all arrangements for the purpose of moving rice to Kerala. As a matter of fact, before I left for Manila-about which a charge was made that I went away to Manila; I regret I left at that time, but I can assure this House that before I left for Manila, I took care to see by discussion, when I was at Guntur, with officials of the Andhra Government that the order of movement contemplated for the purpose of meeting the requirements of Kerala would be fulfilled during this month, and I was assured that a plan was being drawn up not under private trade but under Government auspices, and on that basis movement should start even as they had started planning. But I do agree that before all these things could happen, transition is always a difficult thing, from one sys-Whatever may be tem to another. the explanation, people certainly cannot stand hunger; particularly when they were deprived of essential foodstuffs, naturally there was an explosion.

Shri Ranga: Therefore, this Government should resign.

Shri C. Subramaniam: I know what you are interested in.

Shri Ranga: We are interested in seeing that this Government goes out of power, if you have got any sense of shame and conscience. Even in light of what the hon. Minister had been good enough to confess today. there is a total, abject and miserable failure on the part of the Government.

Shri C. Subramaniam: I would have gladly walked out, this Government would have walked out, if Shri Ranga had been in a position to form a Government.

Shri Ranga: The Government should resign on this issue.

Shri C. Subramaniam: If we go out, he will be only in the streets. Therefore, as I was saying, it is not as if we were not aware of the difficult situation, We were trying and we were taking all possible steps to move foodstuffs to Kerala. On the question of wheat, I would explain, because that was glossed over, particulraly by the Opposition.

Shri J. B. Kripalani: May I suggest to the Minister that as he has said, every calculation of his has proved to be a miscalculation?

Shri C. Subramaniam: As far as wheat was concerned, originally consumption in the State was only of the order of 2,000 tonnes a month; When I visited the State in October. I told them to improve it, because rice was becoming more and more difficult to get. They agreed to absorb about 5,000 tonnes. At the time we took the decision about 6 oz, of wheat, there were not sufficient stocks in Kerala, That was why we moved shiploads of wheat to Cochin for unloading there. Unfortunately, at that critical time, labour took up a very strange attitude. They did not put forward any demand concerning their grievances, but they adopted go-slow tactics; instead of a discharge of 1000 tonnes a day, it was of the order of 100 or 150 tonnes. As a matter of fact, they were asked if they had any demands or grievances. They said no, because they cannot put forward any grievances, because it was only recently there was conciliation and agreement, and therefore they cannot put forth any demands.

श्री हुकम चन्द कछवाय: उन्होंने मांग पेश की थी। उस के बाद उन्होंने हड़ताल की थी। -

Shri Nambiar: They wanted rice for eating. With that they could come and physically do the unloading. That rice was refused to them.

Shri C. Subramaniam: I am glad the hon. Member, Shri Nambiar knows why they did not do the work. So, he is in league with them, he knows the entire situation there, and therefore he is able to understand.

Shri Umanath: Is it a crime to know the situation?

Shri C. Subramaniam: And that is why he protests also now, and that is why, purposely labour adopted slow down tactics, and nothing could be done.

Then this question was put why the military was not used. As a matter of fact, we had alerted the military. It is only after that that some sense came, and later on, after a week, after all this tragedy had happened, they also started unloading, and I am glad they are unloading to the maximum extent now. If it is physically possible to unload at the rate of 1,000 to 1,500 tons a day now, why was it not possible for them ten days ago to unload more than 100 to 150 tons a day. If it is the case they have been given full rice now, and having vailed of the rice they are doing it now. then my case is proved that rice is made available now. There was some design behind it.

Shri Warior: The Minister is making allegations against labour. The labour spokesmen are not here. Therefore, that is not a matter on which he can speak. While there is a strike, there are two sides, labour's side and the Commissioner's side. He is siding with the Commissioner.

Shri C. Subramaniam: I can excuse labour, but I cannot excuse the instigators of labour, particularly when they play with the lives of people.

Shri Warior: The Minister was the instigator by not supplying rice.

Shri C. Subramaniam: This was the position, and that is why, even though we could have distributed at least wheat, even the wheat was not available to us because of the tactics adopted by labour. That was the recent situation, and that is why an explosive situation developed there.

But, in spite of what has happened. I am sure the hon. Members would be interested to know what the present position is what is going to happen in the near future, what is going to happen this week, next week, during December. That is why I went to Kerala as soon as I came back from Manila, not only Kerala but all the other Southern States, and made a study there, to ensure that movements do take place to Kerala in proper order for the purpose of meeting the commitments which we have undertaken.

Mention was made about 3-1|2 oz. of rice. It is not merely 3-1|2 oz., but 3-1|2 oz. of rice plus 6 oz. of wheat till the end of November. After that, this 3-1|2 oz., which is equal to 100 grams, will be increased to 120 grams, which is a little more than 4 oz. and in addition to that, wheat also is being made available. This is in the rural areas where there are producers and landowners, there there would be some stock of foodstuff or other. That is why there is a smaller ration. but when the situation improves it will be our attempt to increase this to 6 ob. I hope it will be possible to do it some time in January.

But, as far as the urban area is concerned, we have taken care to see that sufficient quantities of rice for this week and for the next week and for December, the movement has been planned; and for December, the movement has been planned from Andhra, from Madhya Pradesh, from Punjab, from Orissa, and also through ships so that this situation may not recur again. that is the only assurance I can give to the hon. Members.

In the same way, we are moving wheat in sufficient quantries so that whatever might be the demand there would be fully met. In addition to that, we are also making available every month 5,000 tons of wheat products in the form of maida, suji and atta, so that they also may meet the requirements of the people. This is the present position.

All this I have stated not in extenuation of the difficult period which the Kerala people had to undergo. As I already stated, I also express my feelings of anguish along with the hon. Members with regard to that. Some mention was made about my resignation. That would be the easiest thing for me to do. Perhaps that would give the greatest relief for me also but I would be running away from my duty. In spite of whatever the Opposition might say, I shall not run away now. I hope to face the situation, and I have been facing the situation, and I cannot but face the situation, possible successfully.

Shri Nath Pai (Rajapur): In view of the show of candour and honesty which he has made here, may I know even at this late stage if he will be prepared to withdraw this nefarious charge that the food shortage is the doing of an irresponsible opposition? In view of his own admission, will he be good enough to withdraw the charge?

Shri Nambiar: I wish to have a clarification. During the course of his statement, he said that 9 lakh tons of rice had been moved into Kerala. He has not accounted for that. When we asked what had happened to it, he said he would explain the secret where it went.

Shri H. N. Mukerjee: I was expecting that my hon friend the Minister would respond in a very different way to the debate as it has taken place. When I recall what I had said while initiating the debate, and recall what the Minister has just said, I feel that though I used somewhat extreme language, I am somewhat astounded at my own moderation. do not know why that Minister and Government cannot come forward before this House, which is a body of the representatives of the people, with an ample and generous admission defaults made, and with a real, genuine indication of an endeavour to rectify whatever has happened so far.

Shri D. C. Sharma: (Gurdaspur): He did so in the very beginning.

Shri H. N. Mukerjee: After desultory reference to his regret, which, towards the end, he thought fit to amplify into anguish,—the anguish I did not notice very much either in the presentation of the facts, the manner or the method of it —

Shri D. C. Sharma: Nor was there anguish in your speech.

Shri H. N. Mukerjee:....what his speech boiled down to was that all the trouble which happened in Kerala was substantially due to the fault of a certain section of the working population. It is amazing for a government of this country to come forward and say that because a few people somewhere did not do their unloading labour with sufficient ardour, the kind of thing which has happened in Kerala could take place.

I do not belong to Kerala, I have not been there for a long time, I have not seen what happened there recently, but Member after Member on either side of the House-the Chairman of one of our important parliamentary committees, the former Chief Minister of Kerala a leading light of the Congress Party, has come forward to say what he felt very strongly was the actual picture in Kerala--all whoever knows a thing Members. about Kerala, have painted a picture which is lurid enough; there might be some little exaggeration in it when one's own people suffer; naturally, there might be in the painting of it a certain amount of surchargement with emotion and all that sort of thing, but the fact of the matter is that in Kerala things have happened which were unprecedented, which were inconceivable, and yet what Government comes forward to say is that everything was done; that till September they knew nothing at all about any possible danger, that the figures show that everything normal, that everything was lovely in the garden. No sophistry, no jugglery figures presented by the Food Minister can explain away the sights which the Members from Kerala have purveyed to this House and the country, and yet the Minister says that nothing very much has happened.

Mation

I can understand his saying that he has got a massive brute majority behind him his twitting the opposition and telling Shri Ranga for instance, that since he cannot form a government, he is very safely ensconced in the upholstered chair that he has been adorning. He might live in that paradise for a particular period of time, but I am sure that if at this rate the Food Minister and his colleagues continue to misguide country, they are wrong and very soon the Kerala people will give them the answer which they deserve, and after Kerala, the whole of the country would follow suit. That is the kind of parading which is nut up before the country by their ineptitude. I am using this word over and over again. Here is a Government with a massive majority: here is a Government which has succeeded to the in-

heritance of the Congress Party; here

is a Government which claims to inherit whatever is best in the militant traditions of our national movement; here is a Government which if it can face the people can go and tell them all about what it wishes to do; here is a Government which controls the situation, which controls the Press. which controls every mechanism of publicity and here is a Government which fails over and over again and over the question of Keraia puts up a picture of absolute innocence anything like efficiency, absolute freedom from anything like capacity: here is a Government which is a paragon of inefficiency: here is an exemplar of the utterest ineptitude and when the question of food is there, surely the country has a right to an answer. And what the Food Minister has told us is no answer at ali. If he can still continue to be where he is-I do not mean him alone personally; he is part of the Government; they are all responsible for the kind of blackguardly thing which has happened all over the country—if they can go on for a longwhile they can wish to goodness that the present majority which they have got is a perpetual factor in the Indian situation. But that kind of expectation would, I am sure, very soon prove an illusion and the ground for that is being prepared by the kind of criminality which is the only description of the inefficiency which the Government is practising.

I say, therefore, that the House has no reason to be at all satisfied with the version of things which the Food Minister has given and the country will draw the only conclusion which is this: that while politically speaking in a parliamentary sense they can continue in Government they have ro moral right to exist where they are the kind of powers and show off which they do at present.

Mr. Speaker: The question is:

"That the House do now adjourn"

The Lok Sabha divided.

Division No. 11

Alvares, Shri P.
Aney, Dr. M. S.
Bade, Shri
Bade, Shri
Banerjee, Shri S. M.
Berws, Shri Onkar Lal
Bhattacharys, Shri Dinen
Bheel, Shri P. H.
Buta Singh, Shri
Chakravartty, Shrimati Renu
Chatterjee, Shri H. P.
Dandekar, Shri N.
Dwivedi, Shri Surendranath
Gounder, Shri Muthu

Abdul Rashid, Bakhshi Abdul Wahid, Shri T. Akkamma Devi, Shrimati Alagesan, Shri

Alagesan, Shri
Alva, Shri A. S.
Ankineedu, Shri
Azad, Shri Bhagwat Jha
Bakkiwal, Shri
Baswant, Shri
Bhagavati, Shri
Bhargava, Shri M. B.
Bhartacharyya, Shri C. K.

Brajeshwar Prasad, Shri Chandrabhan Singh, Shri Chandrasekhar, Shrimati Chandriki, Shri

Borocch, Shri P. C.

Chaturvedi, Shri S. N. Chaudhry, Shri C. L.

Chaudhuri, Shri D. S. Chuni Lal, Shri Daljit Singh, Shri

Das, Shri B.K.
Dass, Shri C.
Deshmukh, Shri B. D.
Deshmukh, Shri Shivaji Rao S.
Dhuleshwar Mocna, Shri
Dighe, Shri
Duboy, Shri R. G.
Elayapenumal, Shri
Firodia, Shri
Ganga Devi, Shrimati

Guha Shri A. C. Gupta, Shri Shiv Charan Hajarnavis, Shri

Himatsingka, Shri Jadhav, Shri M. L. Jadhav, Shri Tulahidas

Hem Raj, Shri

AYES

Gulshan, Shri
Himmatsinhii, Shri
Imbichibava, Shri
Kachhavaiya, Shri
Kakkar, Shri Gauri Shanker
Koya, Shri
Kumaran, Shri M. K.
Mahida, Shri Narendra Singh
Manoharan, Shri
Masani, Shri M. R.
Mohan Swarup, Shri
Mukerjoe, Shri H. N.
Nair, Shri N. Sreekantan
Nambiar, Shri

NOES

Jagjivan Ram, Shri Jamir, Shri S. G. Jamunadevi, Shrimati Jedhe, Shri Jena, Shri Jyotishi, Shri J. P. Kabir, Shri Humayun Kamble, Shri Kanakambai, Shri Kanungo, Shri Kappen, Shri Karuthiruman, Shri Kedaria, Shri C. M. Keishing, Shri Rishang Khadilkar, Shri Khan, Shri Osman Ali Khan, Shri Shahnawaz Khanna, Shri Mehr Chand Khanna, Shri P. K. Kinder Lal, Shri Kotoki, Shri Liladhar Koujalgi, Shri H. V. Kripe Shankar, Shri Krishna, Shri M. R. Krishnamachari, Shri T. T. Lakshmikanthamma, Shrimati Lalit Sen, Shri Lasker, Shri N. R. Lonikar, Shri Mahadeo Prasad, Shri Mahadeva Prasad, Dr. Malaviya, Shri K. D. Malhotra, Shri Inder J. Mallick, Shri Manaen, Shri Mandal, Dr. P. Mandal, Shri J. Mandal, Shri Yamuna Presad Maniyangadan, Shri Mantri, Shri Maruthiah, Shri Mehrotra, Shri Braj Bihari

Melkote, Dr.

Menon, Shri P. G.

18.47 hrs.

Pottekkatt, Shri Ram Singh, Shri Ramabadran, Shri Ranga, Shri Reddy, Shri Narasimha Roy, Dr. Saradish Sezhiyan, Shri Shinkre, Shri M. P. Sivasankaran, Shri Solanki, Shri Umanath, Shri Venkaiah, Shri Kolla Warior, Shri Yashpal Singh, Shri

Minimeta, Shrimati Mirza, Shri Bakar Ali Mishra, Shri Bibhuti Mishra, Shri M, P. Mishra, Shri Shyam Dhar Mohanty, Shri G. Moraka, Shri More, Shri K. L. More Shri S. S. Mukerjee, Shrimati Sharda Naidu, Shri V. G. Nanda, Shri Nayak, Shri Mohan Niranjan Lal, Shri Ozs, Shri Pandey, Shri Viswa Nath Panna Lal, Shri Pant, Shri K. C. Paramasivan, Shri Patel, Shri Chhotubhai Patel, Shri Man Sing P. Patel, Shri P. R. Patel, Shri Rajeshwar Patil, Shri D. S. Patil, Shri S. B. Patil, Shri S. K. Patil, Shri T. A. Patil, Shri V. T. Patnaik, Shri B. C. Pattabhi Raman, Shri C. R. Pratap, Singh, Shri Reghnramaish, Shri Rai, Shrimati Sahodrabai Raj Bahadur, Shri Rajdeo Singh, Shri Raju, Dr. D. S. Raju, Shri D. B. Ramsevak, Shri Ram Subhag Singh, Dr. Ramswarup, Shri Remensthan Chettiar Shri, R. Rampure, Shri M.

Rene, Shri

Rao, Dr. K. L.

343 Anti-Corruption KARTIKA 26, 1886 (SAKA) Laws (Amendment)

Rao, Shri Muthyal Rao, Shri Ramapathi Rao, Shri Thirumala Rattan Lal, Shri Reddiar, Shri Reddy, Shrimati Yashoda Roy, Shri Biswanath Sadhu Ram, Shri Sahu, Shri Rameshwar Samanta, Shri S.C. Saraf, Shri Sham Lal Satyabhama Devi, Shrimati Sen, Shri P. G.

Shah, Shri Manubhai Sham Nath, Shri Sharma, Shri A. P.

Sharma, Shri D. C. Shashi Ranjan, Shri

Mr. Speaker: The result of the Division is: Ayes 42; Noes 180.

The motion was negatived.

18.46 hrs.

ANTI-CORRUPTION LAWS (AMENDMENT) BILL-Contd.

Mr. Speaker: We shall now resume discusion on the Anti-Corruption Laws (Amendment) Bill. There was no Member in possession of the House. Member wishing to speak? Mr. Banerjee.

Shastri, Shri Ramanand Sheo Narain, Shri Shinde, Shri

Shyam Kumari Devi, Shrimati

Siddananjappa, Shri Siddiah, Shri

Sidheshwar Prasad, Shri Singh, Shri D. N. Singh, Shri K. K.

Singh, Shri R. P. Sinha, Shri Satya Narayan

Sinhasan Singh, Shri Sonavane, Shri

Soundaram Ramachandran, Shrimati

Srinivasan, Dr. P. Subbaraman, Shri C. Subramanyam, Shri T. Sumat Prasad, Shri

Surendrra Pal Singh, Shri Tahir, Shri Mohammed Tantia, Shri Rameshwar Thomas, Shri A. M. Tyagi, Shri Uikey, Shri Upadhyaya, Shri Shiva Dutt Vaishya, Shri M. B. Valvi, Shri Varma, Shri Ravindra Veerappa, Shri Venkatasubbaiah, Shri P. Vidyalankar, Shri A. N.

Vijaya Ananda, Maharajkumar

Vyas, Shri Radhelal Wadiwa, Shri Yadava, Shri B. P.

Shri S. M. Banerjee (Kanpur). Mr. Speaker, Sir, I would like to mention the recent instances of many States. The hon. Home Minister is trying to root out corruption.

Mr. Speaker: He will continue next day.

18.47 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, November 18, 1964/Kartika 27. 1886 (Saka).